LOK SABHA DEBATES (English Version)

Fourth Session (Fourteenth Lok Sabha)



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LOK SABHA

Tuesday, April 26, 2005/Valsakha 6, 1927 (Saka)

The Lok Sabha met at Eleven of the Clock [Mr. SPEAKER in the Chair]

OBITUARY REFERENCE

[English]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of Swami Ranganathananda, President of the Rama Krishna Mission.

Swamiji a revered personality, who propagated Indian cultural values world over, had distinguished himself in the field of social service. Under his illustrious leadership, the Rama Krishna Mission rendered yeoman service in various areas particularly for the welfare and upliftment of the weak and the downtrodden.

Swamiji was a firm believer in the values of religious amity and co-existence.

He passed away at Kolkata on 25 April, 2005 at the age of 96 years.

We deeply mourn the loss of Swamiji and I am sure the House would join me in conveying our condolences to the Rama Krishna Mission.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.0%

The Members then stood in silence for a short while

[English]

(Interruptions)

MR. SPEAKER : I now go to Question Hour. Q. No. 421.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, yesterday in the afternoon when there was a lot of disturbance over here, you had granted permission to Shri Laluji to present his statement...(Interruptions)*

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Mr. Speaker, Sir, this should not go on record...(Interruptions)

MR. SPEAKER : I will look into it.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : This statement is the century's*...(Interruptions)

[English]

MR. SPEAKER : That word will go out.

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, there has been a mention of few such things into the statement, which have not taken place at all over here.

MR. SPEAKER : We will see that.

PROF. VIJAY KUMAR MALHOTRA : A name has been mentioned in that statement...(Interruptions). Many names have been mentioned...(Interruptions) Charges have been framed against Shri Laluji...(Interruptions)

SHRI SHIVRAJ SINGH CHOUHAN (Vidisha) : Shri Lalu Prasad Yadav ji should resign...(Interruptions)

[English]

MR. SPEAKER : Hon. Members, you have made your point. That is on record.

(Interruptions)

*Not recorded.

[Translation]

PROF. VIJAY KUMAR MALHOTRA : If section 420 is applied to someone...(Interruptions) Till now there has not been a single Minister who has been booked under section 420. ...(Interruptions)

[English]

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, charges have been framed against Laluji under the fodder scam case. ...(Interruptions)

SHRI SUSHIL KUMAR MODI (Bhagalpur) : Mr. Speaker, Sir, charges have been framed against Laluji, therefore, he should resign from the Cabinet...(Interruptions)

[English]

MR. SPEAKER : Please do not come to the well of the House.

(Interruptions)

MR. SPEAKER : I request you. Please do not come to the well of the House.

(Interruptions)

11.06 hrs.

(At this stage Shri Sushil Kumar Modi and some other hon. Members came and stood on the floor near the Table)

(Interruptions)

[Translation]

MR: SPEAKER : What are you doing? Will you not let anyone speak?

(Interruptions)

*Not recorded.

MR. SPEAKER : I have listened to you and allowed you to speak, but you are not willing to listen.

(Interruptions)

MR. SPEAKER : Will you not let anyone speak?

(Interruptions)

MR. SPEAKER : You may do whatever you want to? What can I do?

MR. SPEAKER : What do you want.

[English]

What do you want? What can I do here? What would you get out of this? I have allowed him to speak.

(Interruptions)

MR. SPEAKER : Please, sit down. You please sit down. Please go back to your seat.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, they have no right to disturb the Question Hour. ...(Interruptions)

MR. SPEAKER : The House stands adjourned till 11.30 a.m.

11.15 hrs.

The Lok Sabha then adjourned till Thirty minutes past Eleven of the Clock.

11.30 hrs.

SUBMISSION BY MEMBER

Re: Collision between 9168 UP Sabarmati Express and Goods Train at Samlaya station on Vadodara Division of Western Railways on 21st April, 2004.

The Lok Sabha re-assembled at Thirty minutes past Eleven of the Clock.

[MR. SPEAKER in the Chair]

[Translation]

SHRI SUSHIL KUMAR MODI (Bhagaipur) : Mr.

Speaker, sir, Lalu Prasad ji should give his resignation. ...(Interruptions)

MR. SPEAKER : You please sit down.

(Interruptions)

MR. SPEAKER : All of you please sit down.

(Interruptions)

MR. SPEAKER : Please, all of you sit down.

(Interruptions)

MR. SPEAKER : Sit down, please

(Interruptions)

MR. SPEAKER : Its my appeal to you, please, sitdown. This Parliament. I am very glad that today Shri Atal Bihari Vajpayee ji is also present here. I do not know what is the objection.

[English]

I requested the Leaders for a meeting. Your Party has not attended it. I am upset; I am very unhappy. My only endeavour is to see that the House runs.

Today also, when we met, Prof. Malhotra said certain things. They have been recorded. They wanted to say something. Even before I could take a decision, the hon. Members on my left, whom I respect, felt that they should raise certain slogans or certain things. All of them came here. I requested them not to come to the well but to please speak from their seats. I am trying to control the House. What can I do except to appeal to all of you? Whatever issue you want to discuss, let us decide how to discuss and when to discuss. ...(Interruptions)

Please let us show some respect to the Chair, not to me but to the Chair, when the Chair represents the House. If you do not want, there is a way out. I am not saying anything. I have never dreamt of sitting here. If you feel I am unfit. I am prepared to go out. But as I mentioned, this institution is much bigger than any one of us. Therefore, I appeal to all of you.

Respected Mr. Vajpayee is here. If you would like to suggest how to conduct the House, please let me know. I would ask hon. Leaders from the other side also. They are also very senior Members. I would ask other hon. Leaders to say how the House has to be conducted. I have nothing to say. If I have taken any wrong decision, I am prepared to correct myself but please allow the House to run in a proper manner. Otherwise, we are being blamed. Mr. Vajpayee, if you want to say something, please I would be happy to hear you. I am requesting all hon. Members not to interrupt each other at least when senior Leaders are speaking.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, whatever you have said, we take that very seriously. We want to maintain discipline and dignity in the House. But that type of environment can be created only with the cooperation from both the sides and with your support. Here I am not going to take up that issue. I would like to make a mention of the rail accident that took place recently and the statement given by the Minister of Railways in the House yesterday. Would the Minister of Railways give a statement with a sense of responsibility or prejudice? I have a copy of his statement. Today I would like to take some time of the House though much time of the House is wasted upon such things.

The Minister of Railways has blamed railway employees for the accident saying that the accident occurred due to their negligence. Prima facie the main cause of accident seems to be gross negligence and dereliction of duty on the part of railway employees. Prima facie those who have been found guilty have been suspended. The Commissioner, Railway Safety, Western Zone has inspected the accident site and has begun the investigation to find the causes of the accident.

Mr. Speaker, Sir, railway employees have been suspended because an accident has taken place but the

Minister of Railways has not been punished, he has not submitted any clarification. He is also equally responsible. Even if it is not his constitutional responsibility, it surely is his moral responsibility. When such a fatal accident has taken place killing so many people and the railway employees have been punished, then it should also be ascertained as to how this accident occurred. ...(Interruptions)

MR. SPEAKER : What is this!

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : We had been hearing it for the last four years that the Railways had made such arrangements that before the occurrence of an accident.(Interruptions)

SHRI ILYAS AZMI (Shahabad) : Accidents have taken place during their regime as well...(Interruptions)

MR. SPEAKER : Please take your seat. I have made an appeal to you. Please speak on you turn. Let him continue.

[English]

He is a respected senior leader of our country.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I am raising this issue because yesterday you had observed while addressing a press conference that the Press owes a great responsibility while reporting.

Now, I would like to quote the next part of the statement of hon. Railway Minister:---

"I inform with sorrow that when I was going to visit the injured passengers at Sayaji Hospital at Vadodara, some members of Bajrang Dal, Rashtriya Swayamsevak Sangh (RSS) and Vishwa Hindu Parishad (VHP) shouted slogans, hurled abuses and attacked my vehicle breaking its windscreen and tried to hurt me physically. They threw water bottles and ice cubes at me. Stones were also pelted on the Chairman, Railway Board and other officers of Board. In this connection it is also mentioned that my Additional private secretary saw some of the persons having jerry-can containing petrol and matchbox moving towards my vehicle with the intention to set it on fire...but they could not succeed in their attempt".

Some of the persons were heading forward with the intention of setting the Railway Minister's car on fire but they stopped later on.

"In the hospital premises one ex- Minister, Government of Gujarat was seen instigating the workers of Bajrang Dal, Rashtriya Swayameevak Sangh and Vishwa Hindu Parishad. Because of their indecent behaviour and lawlessness I was not able to visit some of the injured passengers admitted in that hospital. In this situation I decided to leave the hospital. In presence of some of the ministers of Government of Gujarat the workers of Bajrang Dal, Rashtriya Swayamsevak Sangh and Vishwa Hindu Parishad also interfered in inspection of the site of accident."

Sir, these are serious allegations.

"District authorities did not provide adequate security arrangements, and they were mute spectators. There was complete lawlessness on the whole. Western Railway has lodged on FIR against this in the Raopura Police Station...."(Interruptions)

[English]

MR. SPEAKER : Respected Shri Vajpayeeji, a name was taken by him which I deleted.

(Interruptions)

MR. SPEAKER : The name was taken by him which I expressly deleted. Yesterday, he made a statement and he mentioned the name. I deleted that name. That name is not there. I expunded that name.

9 Submission by

VAISAKHA 6, 1927 (Saka)

Member 10

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Sorry, we did not know that the names have been expunged by you. ...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Not all the names have been deleted, only one name has been delated. ...(Interruptions)

[English]

MR. SPEAKER : I have deleted allegations against a person.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I am saying another thing that if false allegations would be levelled against someone, he may belong to any party, if he would breach the decorum, how the House would function? Can we expect from the hon. Railway Minister to make a statement to this effect in the House. I have been associated with the Rashtriya Swayam Sewak Sangh since my childhood...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : These are the same people who in Gujarat. ...(Interruptions)

[English]

SHRI ANANTH KUMAR (Bangalore South) : Please keep quiet...(Interruptions)

MR. SPEAKER : Let us hear him.

(Interruptions)

MR. SPEAKER : What is this?

(Interruptions)

MR. SPEAKER : Shri Basu Deb Acharia, he is entitled to say that.

(Interruptions)

SHRI ANANTH KUMAR : You sit down. ... (Interruptions)

MR. SPEAKER : You are entitled to say that.

(Interruptions)

MR. SPEAKER : That is his belief. How can you say this?

(Interruptions)

[Translation]

۰.

MR. SPEAKER : Please sit down, Vajpayeeji, Please resume.

(Interruptions)

MR. SPEAKER : Please sit down. Do not do it.

(Interruptions)

MR. SPEAKER : This is not correct.

(Interruptions)

[English]

SHRI ANANTH KUMAR : You sit down. ... (Interruptions)

MR. SPEAKER : I am requesting all of you to please sit down.

(Interruptions)

MR. SPEAKER : Please sit down. Let us hear him.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : They are putting a gag in my mouth. It is nockery of democracy.

MR. SPEAKER : He is entitled to say that. That is not unparliamentary. What he said, nothing is unparliamentary. He is entitled to say what he is saying.

MR. SPEAKER : We should hear each other.

(Interruptions)

MR. SPEAKER : I am controlling them. I am asking them to keep quiet. What can I do? You tell me how to control it?

(Interruptions)

MR. SPEAKER : Therefore, I am requesting them. I request you also.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : You please stop them.

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : Please cooperate with the Chair.

(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : Please speak one by one.

(Interruptions)

MR. SPEAKER : I earnestly appeal to you. This is not the way to function. I will see how to conduct this discussion. Leave something to me to decide.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : I have no intention to provoke the hon'ble Members of the House. I expect from the House to listen to me seriously. I am not levelling any allegations. I am merely repeating whatever the hon'ble Minister of Railways has said. The Hon'ble Minister of Railways has alleged that. ...(Interruptions)

SHRI RAM KRIPAL YADAV (Patna) : He has not

levelled any allegation. He has spoken the facts. ...(Interruptions)

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): Mr. Speaker, Sir, please allow me.

[English]

MR. SPEAKER : I will see that you get a change.

(Interruptions)

[Translation]

MR. SPEAKER : Speaking simultaneously will not help anyone.

SHRI ATAL BIHARI VAJPAYEE : I am speaking on the basis of the statement given by the hon'ble Minister of Railways here yesterday. I am being interrupted ...(Interruptions)

SHRI KAILASH JOSHI (Bhopal) : Yesterday also the sam thing kept happening in the House.

[English]

MR. SPEAKER : Can you sit there and decide?

(Interruptions)

MR. SPEAKER : Everything is on the record.

(Interruptions)

[Translation]

MR. SPEAKER : You people do not listen to me. What can I do I request all the Members to please sit down.

(Interruptions)

[English]

MR. SPEAKER : Some day it will be realised that what I say means business. Shri Vajpayeeji, please continue.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, we do not feel nice when you get angry.

MR. SPEAKER : I try to give you an opportunity to speak.

SHRI ATAL BIHARI VAJPAYEE : This is what we expect from you.

MR. SPEAKER : I always try. I am not a superman.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I have a copy of the statement given in the House yesterday. Allegations have been made by naming organisations in the statement and you say that the names have been expunged...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : The names have not been expunged...(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : The names have not been expunged.

[English]

MR. SPEAKER : This does not come under the rule.

[Translation]

We have done only what was there in the rule.

(Interruptions)

MR. SPEAKER : I have said that the individuals who have been named, their names have been expunged.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, not only the individuals have been named but the parties to which they belong have also been named. ...(Interruptions)

[English]

MR. SPEAKER : Shri Vajpayee, may I say one thing? I would have allowed today. He also started without any notice, even in the Question Hour, and I did not stop him. I made a request to prof. Vijay Kurnar Malhotra that I would have permitted him on a proper notice any day to give his version on this, as you are giving it. I never said 'no'. Ask anybody on your side whether I said 'no'. But if everybody speaks, I cannot even hear what is being said.

Therefore, my appeal to you again is - I am very happy that you have come today - that I shall help you and everybody to find out methods to decide this, discuss this and make your views very strongly, as you are doing today. I never stopped what could be done. When the Question Hour started, the first Question could not be put. You have yourself condemned many times. I have your speeches and observations. What I am saying is that on some occasions, a situation arises when Members feel very agitated and even the Question Hour cannot be held. It is not that I am trying to blame anybody on your side. My only appeal is to please find the way of how to discuss whatever you want to discuss. I have allowed you to speak. If something has been said, it could have been said to me that allow a discussion. I would have done it.

[Translation]

You never asked for it. I have expunged the names that I had noticed.

[English]

It is according to the rules that I have done it.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : The names have not been expunged.

MR. SPEAKER : Those names are not there. The names of individuals have been expunged.

[English]

If I had made mistake, some representation could have been made to me. Nobody said to me that I had made a mistake. I would have looked into it very carefully.

(Interruptions)

[Translation]

SHRIMATI KIRAN MAHESHWARI (Udaipur) : Sir, you do not let us speak.

MR. SPEAKER : When have I not allowed you to speak?

[English]

Shrimati Kiran Maheshwari, you are saying this. This is very unfair.

[Translation]

I have provided you maximum opportunity to speak.

PROF. VIJAY KUMAR MALHOTRA : Whatever continuously has been said from that side is only....*

The name have not been expunged. The organisations which have been named their names have not been deleted. I would urge upon you to ask them to delete the names of organisations...(Interruptions)

MR. SPEAKER : You please sit down. What is all this happening. Shri Kharbela Swain, you please sit down.

[English]

This is not your seat.

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(Interruptions)
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[English]

MR. SPEAKER : What more can I say? When the Minister was speaking, what was the condition in the House? I will show you the TV footages. Even I could not hear. Therefore, I said 'let me know what he said'. When I found that names were there, I deleted the names.

(Interruptions)

MR. SPEAKER : If you feel something else should have been done, you could have come and told me. You could have raised it.

(Interruptions)

*Not recorded.

[Translation]

PROF. VIJAY KUMAR MALHOTRA : I raised this issue today morning and said that the names of Sangha and Bajrang Dal have not been expunged...(Interruptions)

[English]

MR. SPEAKER : I cannot help it. Please sit down.

(Interruptions)

MR. SPEAKER : It is very easy to blame the Chair.

(Interruptions)

MR. SPEAKER : My only intention is, since I am here, to try to find out how to conduct the House so that our reputation is not sullied. Unfortunately, I told you yesterday that when I met a senior freedom fighter, he said "We are deeply pained.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, since yesterday you have made a mention of freedom fighters four times but you have never said that there would be no tainted Ministers in the Government, and the Government would not run with the support of tainted Ministers rather that the Government would have respected people. ...(Interruptions)

[English]

MR. SPEAKER : Please sit down. I request Shri-Vajpayee to continue.

(Interruptions)

[Translation]

MR. SPEAKER : Vajpayee ji, now you speak.

(Interruptions)

SHRI ANANT GANGARAM GEETE (Ratnagiri) : They say that we are the enemies of the country...(Interruptions)

Whether all the Ministers who are sitting here are enemies of the country?...(Interruptions)

[English]

MR. SPEAKER : I only wanted to convey the message that we are not living up to the expectations of the freedom fighters.

(Interruptions)

MR. SPEAKER : Mr. Vajpayee, do you want to say anything more on this issue?

(Interruptions)

[Translation]

SHRI LALU PRASAD : Mr. Speaker, Sir, Vajpayee ji has taken my name, therefore, I would like to speak. ...(Interruptions)

MR. SPEAKER : Laluji, I will call you. Vajpayeeji, Please continue if you want to speak.

(Interruptions)

[English]

PROF. VIJAY KUMAR MALHOTRA : Sir, how could he know who all were present there?...(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : I appreciate your feelings and feel that House should be run accordingly but if certain organisations would be named and it would be said that followers of that particular organisation have made murderous attempts on the people...(Interruptions)

Murderous attempt was made by them ... (Interruptions)

Would you allow this? It is a serious allegation ... (Interruptions)

MR. SPEAKER : I would consider this. I would get the video and watch it when you have raised this issue.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : I only request you to take care of it in future. Such allegations should not be levelled again...(Interruptions)

MR. SPEAKER : Please go ahead with your speech.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, secondly, I want to ask whether the Minister of Railways should not resign on moral grounds after such a major train accident...(Interruptions)

MR. SPEAKER ; What can I do in this regard?

[English]

I cannot ask him to do it.

(Interruptions)

[Translation]

SHRI BASU DEB ACHARIA : Did he resign in the year 2002...(Interruptions) Did he resign after Gujarat pogrom then how can he demand resignation today....(Interruptions)

MD. SALIM (Calcutta North-East) : At that time Shri Vajpayee ji supported Narendra Modi. ... (Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Today the people of BJP are talking of morality...(Interruptions)

SHRI BASU DEB ACHARIA : Where was he in the year 2002...(Interruptions) Today they are talking about morality. ...(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Why did Vajpayee ji change his stance and after visiting the riot victims told Narendra Modi to do his royal duty otherwise how would they face the world...(Interruptions) Today he is talking about morality...(Interruptions) Why did not he talk about morality at that time? He should have resigned at that time. ...(Interruptions)

11.54 hrs.

(At this stage, Shri Ratilal Kalidas Varma, Shri Dushyant Singh and some other hon. Members came and stood on the floor near the Table.)

. . . ig

Member

[English]

MR. SPEAKER : Mr. Vajpayee, I would like to draw your kind attention to our Rules. Our Rules specifically mention that no allegation can be made against any person.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Allegation should not be levelled against any part also. ...(Interruptions)

[Translation]

MR. SPEAKER : It is written clearly over here. Please teach me the rules I would follow them but please let the house function.

(Interruptions)

SHRI ANANT KUMARI : House cannot run like this.

SHRI PAWAN KUMAR BANSAL : When these people are not letting the House run then what would these people be doing there. ...(Interruptions)

MR. SPEAKER : I am very, very sorry about what is happening here. I can only express my anguish once again. It seems that all the sincere efforts I am making are going waste. The Question Hour is still on. Even then, when I saw that Vajpayee ji is here, I was very happy and I myself requested him to speak; he has spoken. But if you want some other thing, the Chair cannot do that. 'Resignation' depends on the Government and depends on him. You are so agitated, but please allow the House to run. They would say that they want to reply to that.

(Interruptions)

[Translation] 🐏

MR. SPEAKER : How will House run like this.

[English]

Then, I shall have to do that. Do you want to say anything more, Vajpayee ji?

[Translation]

Please continue.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : I would just take one minute. I would request the member of this side not to interrupt Shri Vajpayee ji. Afterwards whosover speaks from this side should also be heard without any interruptions. We would listen to Shri Atalji...(Interruptions)

MR. SPEAKER : You continue.

(Interruptions)

MR. SPEAKER : Please take your seats. What is wrong with you people? What do you people want to prove here?

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, it would be a good practice if one person from this side and one from the other is allowed to speak.

MR. SPEAKER : That is what I want.

SHRI ATAL BIHARI VAJPAYEE : Opposition would be in loss if this practice is adopted.

[English]

MR. SPEAKER : This is a place for dialogue and debate.

[Translation]

about morality in the House?

MR. SPEAKER : Please let it go. and a set

SHRI ATAL BIHARI VAJPAYEE : Can't I express my opinion in the House. ...(Interruptions)

[English] 🕒

MR. SPEAKER : I endorse the appeal made by the hon. Minister of Parliamentary Affairs that you should be

allowed to speak without any interruptions. I am appealing to everyone that Vajpayeeji should be heard without any disturbance.

[Translation]

Please go ahead with your speech.

SHRI ATAL BIHARI VAJPAYEE : I would be happy if the hon. Members have patience. I am not saying so in the context of the present situation only. We made members of our party resign if they have been found guilty of any offence. I do not want to take their names but nobody can say that we do not believe in morality. ... (Interruptions)

SHRI BASU DEB ACHARIA : Those members were called back.

ATA INHR

SHRI ATAL BIHARI VAJPAYEE : All right, I cannot convince him if he does not believe but this House can not run without morality. Instead of the Minister of the Railway, the Minister of Home Affairs should have given statement on the railway accident but he has not done so, I am amazed to see it. He said that he would not violate the code. ...(Interruptions)

ploased that will have blockman men in the [English]

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL) : Please do not twist it that way. i iranslationi

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Such a big accident has taken place ... (Interruptions)

MR. SPEAKER : The Minister of Railways should give a statement on the railway accident and he has done SO.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, you are an experienced member.

12.00 hrs.

You are well versed in the parliamentary traditions.

MR. SPEAKER : Everybody tends to forget them. Infact everybody has forgotten them.

SHRI ATAL BIHARI VAJPAYEE : He should not have given the opportunity to seek resignation. Rather he should have resigned on his own...(Interruptions)

MR. SPEAKER : Both the types of instances are there. There ar instances where the Ministers have resigned after railway accident has taken place.

SHRI ATAL BIHARI VAJPAYEE : I request you to expunge the objectionable words from this statement. ...(Interruptions)

[English] was any stic rate partition of a conversion

MR. SPEAKER : Nobody can do it, only I can do it. Therefore, I have to consider it.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : It is the duty of the hon. Minister. He can go through it and expunge the words. Secondly it should also require deliberations how would this House run if moral standards are not complied with...(Interruptions)

MR. SPEAKER : What does this mean?

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir. he has made certain undesirable comments in his statement. After all, Shri Lalu Prasad ji is an hon. Member of the House and he is holding an high office. The language he uses is listened by the children also. The condition has become such that it does not affect elders but the children are more affected. Mr. Speaker, Sir, you are well aware that I am not a new Member. I have been a Member for the last 50 years. I never violated decorum of the House. ...(Interruptions)

MR. SPEAKER : What is the matter.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : The tongue is such that it slips occasionally. But I never violated decorum of the House. ...(Interruptions)

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[English]

MR. SPEAKER : After a long time, there is laughter in the House. I am not agreeing to that, but at least there is some change in the House.

[Translation]

You speak, we would listen to you.

(Interruptions)

MR. SPEAKER : Please leave it. I am telling to pacify them. If they won't listen, then why are you speaking? None listens including you.

(Interruptions)

MR. SPEAKER : It has become common on all the sides.

(Interruptions)

[Translation]

MD. SALIM : It is malhotra ji's effect. ... (Interruptions)

[English]

MR. SPEAKER : Mr. Salim, no cross talks please.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : You told that whatever objectionable matter is there. ...(Interruptions)

MR. SPEAKER . I told that I would act as per rules.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Shri Lalu ji himself should accept it.

MR. SPEAKER : That depends on him, not on me.

SHRI ATAL BIHARI VAJPAYEE : I do not want that such expressions should go on record in the proceedings of the House. If it so happens, it would amount to violation of decorum. Shri Lalu ji himself should get up and accept that such words be expunged. It is against the decorum of the House. But Shri Lalu Prasad ji does not pay attention to such matter in time which creates problem later on.

Mr. Speaker, Sir, I would like to add that if we want the House to run smoothly then we would not have Ministers like Shri Lalu Prasad ji. Now you would say that I can't do that. Though I know that several matters are not under your control yet I would like to say you are enjoying powers in the Government and widen its scope further.

MR. SPEAKER : Please tell me what further I should do and what more powers I should exercise.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker is ready to have more powers. ...(Interruptions)

MR. SPEAKER : I would come to you then you tell in details.

[English]

I am very happy that you have come today and I am pleased that you have intervened in this matter.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I do not want to say anything else.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Please expunge the words used by Lalu ji...(Interruptions)

MR. SPEAKER : Please listen to him.

(Interruptions)

SHRI LALU PRASAD : I understand your difficulty. I respect Shri Vajpayee ji a lot. Time and again he has admitted that he belongs to Rastriya Swamsevak Sangh. I understand why he is hurt...(Interruptions) So far as

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Sangh Pariwar and BJP is concerned, whenever we talk with each other our perception about Shri Vajpayee ji is different, as he is a moderate. He wants to do something good but he is prevailed upon by others.

Recently, when a media man interviewed him. ...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : How media came in between...(Interruptions)

SHRI GHULAM NABI AZAD : He does not want to listen praise of Atal ji. ...(Interruptions)

SHRI LALU PRASAD : Please listen to me ...(Interruptions)

MR. SPEAKER : Hon. Members, hear him. He has not said one unparliamentary word.

(Interruptions)

MR. SPEAKER : You sit down.

(Interruptions)

MR. SPEAKER : Nothing will be recorded.

(Interruptions)*

MR. SPEAKER : Please take your seat. So far he has not told anything unparliamentary. What is it.

(Interruptions)

SHRI LALU PRASAD : I can't use any unparliamentary or derogatory word against anyone...(Interruptions) Now, I am coming to the issue in question...(Interruptions) Shri Vajpayee has told that now he has no responsibility to perform. ...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Lalu ji is again telling samething that Vajpayee ji has no job now. It has no concern with the rail accident...(Interruptions) Yesterday, also he did samething...(Interruptions) [English]

MR. SPEAKER : It is very unfortunate. Let him say.

Then I would see to it.

(Interruptions)

[Translation]

MR. SPEAKER : He has not uttered a word against him, nothing against anyone.

(Interruptions)

[English]

MR. SPEAKER : Do not anticipate.

(Interruptions)

[Translation]

MR. SPEAKER : If he speaks anything against anyone, then we will see. All the hon. Members have heard Vajpayee ji. He is held in high esteem by everybody.

(Interruptions)

SHRI LALU PRASAD : Nobody has heard me till date. Whenever I rise to say something, abuses are hurled at me. Abuses are hurled at me even today. Several times I have been abused for a single issue, I have been abused even today as fodder thief, treasury thief...(Interruptions) Whenever BJP is in crisis, Vajpayee ji is presented as their saviour...(Interruptions). Please listen to me, at least. ...(Interruptions)

[English]

MR. SPEAKER : Hon Members, you cannot dictate to anybody as to what they have to say.

(Interruptions)

MR. SPEAKER : Nobody can dictate to him.

(Interruptions)

*Not recorded.

MR. SPEAKER : Wait for your turn please.

(Interruptions)

[Translation]

MR. SPEAKER : You listen to him first. I have said that we will listen to Shri Prabhunath Singh Ji after him.

(Interruptions)

SHRI LALU PRASAD : You behave, in whatever manner you want, you are free, you can do that ...(Interruptions) I was saying that today Shri Vajpayeeji has been......*

[English]

MR. SPEAKER : That is deleted. I will delete it.

(Interruptions)

[Translation]

MR. SPEAKER : That has been deleted.

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, Vajpayeeji is a senior leader of our party. ...(Interruptions)

[English]

MR. SPEAKER : Only the speech of Shri Lalu Prasad will go on record.

(Interruptions)*

[Translation]

SHRI GHULAM NABI AZAD : Mr. Speaker, Sir, Hon. Atal Bihari ji has fully discussed hon. Minister of Railways during his speech. Hon. Minister of Railways is equally entitled to give him a reply...(Interruptions) Now, we can not decide Atalji's agenda as to what he should discuss and what he should leave. They can not dictate his agenda as to what he should leave. They can not dictate his agenda as to what he should speak and what he should not. This is wrong...(Interruptions) He is not abusing anyone. ...(Interruptions)

*Not recorded.

PROF. VIJAY KUMAR MALHOTRA : He should withdraw the charges he has levelled...(htemuptions)

SHRI GHULAM NABI AZAD : Laluji is tendering an explanation. This is wrong...(Interruptions) One can not be compelled...(Interruptions)

[English]

MR. SPEAKER : You can not address each other. You have to address the Chair.

(Interruptions)

MR. SPEAKER : If the Senior Members go on addressing each other, how this House will function? We had requested you that if he says anything unparliamentary, certainly you have a right to raise it. No hon. Member can dictate another Member about how to speak and what to speak.

[Translation]

What is this? Please take your seat. I am really happy that Shri Vajpayee ji has expressed his views here. I have listened to him attentively. I respect him. Laluji, you may continue.

[English]

Please see that no controversial thing is said.

[Translation]

SHRI LALU PRASAD : Mr. Speaker, Sir, truth is truth. Falsehood can never masquerade truth. ...(Interruptions)

MR. SPEAKER : Do you oppose this as well? You are opposing even the statement. One should not conceal the facts, are you opposing it also?

(Interruptions)

SHRI LALU PRASAD : Mr. Speaker, truth can not be concealed. Falsehood can never masquerade truth just as artificial flowers do not have any fragrance...(Interruptions). You are asking me to concentrate on the incident. Shrintati Jayaben Thakkar has been their party's Member of Parliament for the last three terms consecutively. I respect her for she hits straight on the anvil and gives constructive suggestions. I have noticed that she has not come to the House since the day of this incident...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : She has written to him and the Prime Minister. She has stated that he is giving wrong statement...(Interruptions)

[English]

Shrimati Jayaben Thakkar has made a statement. ... (Interruptions)

MR. SPEAKER : How can you reply to that?

(Interruptions)

[Translation]

PROF. VUAY KUMAR MALHOTRA : Shrimati Jayaben Thakkar has written to us, him and the Prime Minister. She has written that whatever Laluji is speaking is incorrect. ...(Interruptions)

SHRI LALU PRASAD : Mr. Speaker, Sir, delete it as well.

MR. SPEAKER : Alright, it is also deleted.

(Interruptions)

SHRI LALU PRASAD : Mr. Speaker, Sir, if this is not acceptable to him, you may delete it as well. Whatever they want they may get that on record. Shri Modi was commissioned for investigating the case. Modi was sent in favour of Modi. My secretary was also there ...(Interruptions). I did not discriminate against anyone before reaching the site of the accident. Hon, Member Shrimati Jayaben Thakkar accompanies us in the Plane. She remained with us throughout. Three Ministers of Shri Narendra Modi were also there. Is it not true, just look into it., At the site of the accident where the railway coaches were lying one above the other, the workers of Vishwa Hindu Parishad and bajrang Dal had completely captured that area....(Interruptions)

Sir, thereafter whatever I have stated...(Interruptions) Whatever I am stating in the House...(Interruptions) and will continue to say...(Interruptions) I will continue to say it all my life that the caste and community in which I am born does not talk superficially. If there is an attack...(Interruptions) Listen to me. ...(Interruptions)

(English)

MR. SPEAKER : Only the statement of Mr. Lalu Prasad will be recorded.

(Interruptions)*

[Translation]

SHRI LALU PRASAD : I do not tell lies...(Interruptions) Hon. Vajpayee ji has said and has suggested...(Interruptions) We face many difficulties while working...(Interruptions)

SHRI KHARBELA SWAIN (Balasore) : Mr. Speaker, these people. ...(Interruptions)

[English]

MR. SPEAKER : Do not record what Mr. Swain is speaking.

(Interruptions)*

[Translation]

MR. SPEAKER : Laluji, please continue.

(Interruptions)

SHRI LALU PRASAD : Please let me speak(Interruptions) Listen to me...(Interruptions). There is a saying: "Vahan mat khojie jahan hoti hai aag" i.e. one can not find out truth in dangerous situation....(Interruptions) Sir, all the media persons from Delhi accompanied us. Shri Sukesh Ranjan, who is a reporter of 'Aaj Tak' ...(Interruptions)

*Not recorded.

Let me speak. Listen to me...(Interruptions) Whatever has been reported by Shri Sukesh Ranjan, it is

official...(*Interruptions*). Sir, these people will not let others hear me...(*Interruptions*) What Sukesh Ranjanji is saying. Please listen. He is showing a C.D. "Listen Sanjay...... I will tell you. I was with him only. I accompanied them to the site of the accident. First time, when he reached the station, even that site was jammed by workers of Bajrang Dal and Vishwa Hindu Parishad". This has been fed by Sukesh Ranjan. Thereafter, "they raised slogans of Lalu Yadav Muradabad". There was large crowd...... Laluji could not inspect properly. He had to rush back from there. He was ushered in the car in police escort." I will lay it all on the table of the House*...(*Interruptions*)

MR. SPEAKER : I will see.

[English]

After that, I will see to it.

(Interruptions)

[Translation]

SHRI LALU PRASAD : Sir, thereafter how an attempt on my life was made...(Interruptions) It has not been reported by me but by the reporters of 'Aaj Tak', DD2 and various other channels...(Interruptions) I stick to my statement. An attempt has been made on my life ...(Interruptions) And these people talk of morality ...(Interruptions)

12.19 hrs.

(At this stage Shri Sushil Kumar Modi and some other Hon. Members came and stood on the floor near the Table)

SHRI LALU PRASAD : In the year 2004-05, 234 train accidents occurred and 231 people were killed and

*As the Speaker subsequently did not accord the necessary permission, the video clipping was not treated as laid on the table.

injured, In the year 2003-2004, 325 accidents took place wherein 294 persons were killed and injured and during the year 2002-2003 in 351 train accidents 418 people were killed and injured. What action was taken then? ...(Interruptions). I stick to my statement.

Similarly, 414 accidents occurred in the year 2001-2002 in which 326 people were killed. Vajpayee ji is teaching me a moral lesson, what action he had taken at that time? Sir, I stick to my statement...(Interruptions)

[English]

MR. SPEAKER : I have called Shri Prabhunath Singh.

[Translation]

What is this, I have called Shri Prabhunath Singh. You may take your seats.

(Interruptions)

MR. SPEAKER : He belongs to NDA alliance, listen to him at least.

MD. SALIM Sir, is it not unparliamentary behaviour?...(Interruptions) Whenever any Member rises to speak from this side, they disturb him. They are making a new rule...(Interruptions) They should have the patience to listen to others as well. But they can not listen to others. ...(Interruptions)

[English]

MR. SPEAKER : I will decide about that later on.

(Interruptions)

[Translation]

SHRI PRABHUNATH SINGH (Maharajganj, Bihar) : Mr. Speaker, Sir, I am being interrupted. ...(Interruptions)

MR. SPEAKER : Please come here and tell me as to what should I do. Ask your leader to come here and sit. I am appealing to your good self repeatedly, that you. should listen to each other.

to Questions 34

MD. SALIM : Sir, why do they follow double standards. (b) Yes, Sir. The Allocation made for some direct nutrition (d) inverventions (anti malnutrition programmes) under Tenth MR. SPEAKER : Alright, you please take your seat. Five Year Plan is as under: (Rs. in crores) When the Question Hour started, questions could not Integrated Child Development Services 12147 (ICDS) (Interruptions) Reproductive and Child Health Programme 7786 Mid Dav Meal Scheme 5900 WRITTEN ANSWERS TO QUESTIONS Prime Minister's Gramodava Yojana (PMGY) Nutrition Component National Nutrition Mission 2002-2003 484 *421, SHRIMATI D. PURANDESWARI : SHRI BRAJA KISHORE TRIPATHY : 2003-2004 413 Minister of HUMAN RESOURCE Will the 408 2004-2005 DEVELOPMENT be pleased to state : Nutrition Programme for Adolescent Girls the present level of malnutrition in the country, (a) · 1 . 2002-2003 103 whether various surveys have revealed that 2003-2004 145 (b) National lodine Deficiency Disorders Control 35 Programme (c) if so, the details thereof: Nutrition Education & National Nutrition 10 the total allocation made for anti-malnutrition (d) Policy (FNB)

> (e) and (f) The National Nutrition Mission was set up in July 2003 under the Chairmanship of the Prime Minister as a policy direction and coordination body. The first meeting of the Executive Committee of the National Nutrition Mission has been held on 3rd September, 2004 and follow up meetings are scheduled to be helf shortly. In the meanwhile there is no let up on pursring the various nutrition oriented programmes and interventions. The Government is seized of the problem of malnutrition among women and children in the country and has undertaken

It is double policy...(Interruptions) These people can not listen to others. ...(Interruptions)

(English)

be taken up. Now we go to papers to be laid.

[English]

State-wise:

women and children are the worst sufferers of underweight, anaemia and chronic energy deficiency;

programmes under the ongoing Five Year Plan;

whether National Nutrition Mission has failed to (e) achieve its aims and objectives; and

if so, the steps taken to prevent malnutrition (f) among women and children in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (c) The State wise prevalence of undernutrition and anaemia among children and women is enclosed as statement I and 11

a number of initiatives. In pursuance of the commitment made in the National Common Minimum Programme, an Inter Ministry Task Group has been constituted in the Planning Commission, in August 2004, to work out a Comprehensive Medium Term Strategy for Food and Nutrition Security. Moreover, a Cell for Food and Nutrition Security Watch is being set up in the Planning Commission to keep a watch on the implementation of major programmes relating to food and nutrition security.

Government is implementing a number of nutrition related interventions through its different sectors for addressing the problem of malnutrition. The main Programmes/Schemes are indicated below:

The Integrated Child Development Services (ICDS) scheme is being expanded as per the commitment made in the National Common Minimum Programme. The Government has also decided to share 50% of the cost of supplementary food under ICDS and has proposed provision of Rs.1500 crores for the purpose in the Budget for the year 2005-06.

The National Programme of Nutritional Support for Primary Education (Mid Day Meal Scheme) has also been strengthened during 2004 extending the coverage of children upto 14 years of age.

The Reproductive and Child Health Programme - RCH II having components for iron and folic acid supplementation of pregnant and lactating women, pre-school children and vitamin A supplementation of children under 3 years is also under implementation.

The Nutrition Programme for Adolescent Girls is being implemented in 51 identified backward districts wherein undernourished adolescent girls (weighing less than 35kg), pregnant and nursing mothers (weighing less than 40kg) are provided with 6kg of free foodgrains per month.

The Nutrition component of Prime Minister's Gramodaya Yojana (PMGY) addressed malnutrition in the critical age group of 6 months to 3 years by providing additional central assistance to the States/UTs. The National Iodine Deficiency Disorders Control Programme through fortification of common salt aims at reducing the prevalence of goiter to less than 10% by the year 2010.

The Food and Nutrition Board of the Department of WCD has intensified nutrition advocacy and awareness generation programmes for women and children and has strengthened intersectoral coordination with key partners particularly Health and Family Welfare, Food and Public Distribution and Elementary Education and Literacy.

The increased food production, targeted public distribution system, antodaya anna yojana, food for work programmes, poverty alleviation programmes, safe drinking water and sanitation in rural and urban areas, *Serva Shiksha Abhiyaan* and literacy prgrammes, women welfare and support programmes are some of the indirect nutrition interventions which contribute to improving the nutritional status of the people.

Statement-I

Undernutrition among Children and Women

S No	State/UT		of childrei e three ye		Percent of women
		Under- weight	Stunted	Wasted	with C.E.D. [BMI^ below 18.5 (kg/m²)]
1	2	3	4	5	6
	India	47.0	45.5	15.5	35.8
	North				
1.	Delhi	34.7	36.8	12.5	12.0
2.	Haryana	34.6	50.0	5.3	25.9
3.	Himachal Pradesh	43.6	41.3	16.9	29.7
4.	Jammu and Kashmir	34.5	38.8	11.8	26.4

37 Written Answers

VAISAKHA 6, 1927 (Saka)

1	2	3	4	5	6	1	2	3	4	5	6
5.	Punjab	28.7	39.2	7.1	16.9	23 .	Kamataka	43.9	36.6	20.0	38.8
8. .	Rajasthan	50.6	52.0	11.7	36.1	24.	Kerala	26.9	21.9	11.1	18.7
	Central					25.	Tamil Nadu	36.7	29.4	19.9	29.0
7.	Madhya Pradesh	55.1	51.0	19.8	38.2		Underweight assessed by		•		
3.	Uttar Pradesh	51.7	55.5	11.1	35.8	,	weight-for-heig more than tw	ght; und	emourished	childrer	n are thos
	East						of the Internat				commende
₹.	Bihar	54.4	53.7	21.0	39.3		Body mass in		•		y Deficienc
İ0.	Orissa	54.4	44.0	24.3	48.0	Sou	urce: National	Family H	lealth Surv	ey (NFHS	5 2) 1 <mark>998</mark> -9
11.	West Bengal	48.7	41.5	13.6	43.7			Sta	itement-li		
	North East								evalence c omen & C		ia
2.	Arunachal Pradesh	24.3	2 6 .5	7.9	10.7	 S.	State/UT	P	ercent of	A	ge 6-35
3.	Assam	36.0	50.2	13.3	27.1	No.			idren age 5-49 with		months vith any
4.	Manipur	27.5	31.3	8.2	18.8				/ anaemia		naemia
5.	Meghalaya	37.9	44.9	13.3	25.8	1	2		3		4
6.	Mizoram	27.7	34.6	10.2	22.6		India		51.8		74.3
7.	Nagaland	24.1	33.0	10.4	18,4		North				
8.	Sikkim	20.6	31.7	4.8	11.2	1.	Delhi		40.5		69.0
	West					2.	Haryana		47.0		83.9
9.	Goa	28.6	18.1	13.1	27.1		Himachal		40.5		69.9
20.	Gujarat	45.1	43.6	16.2	37.0	3.	Pradesh		40.3		03.3
1.	Maharashtra	49.6	39.9	21.2	39.7	4.	Jámmu and	Kashmir	58.7		71.1
	South					5.	Punjab		41.4		80.0
22.	Andhra Pradesh	37.7	38.6	9,1	37.4		Rajasthan		48.5		82.3

39 Written Answers

1	2	.3	. 4	1 2 3 4
_	Central			24. Kerala 22.7 43.9
7.	Madhya	54.3	75.0	25. Tamil Nadu 56.5 69.0
	Pradesh			Source : National Family Health Survey (NFHS 2)
8.	Uttar Pradesh	48.7	73.9	1998-99
	East			[Translation]
9. [.]	Bihar	63.4	81.3	Foreign Assistance to Naxal Outfits
10.	Orissa	63.0	72.3	*422. DR. LAXMINARAYAN PANDEY :
11.	West Bengal	62.7	78.3	SHRI CHANDRA MANI TRIPATHI :
	North East			Will the Minister of HOME AFFAIRS be pleased to state :
12.	Arunachal	62.5	54.5	(a)' whether the Government is aware that Naxal
	Pradesh			Outfits in the country are receiving assistance from abroad;
13.	Assam	69.7	63.2	(b) if so, whether some foreign made arms and
14.	Manipur	28.9	45.2	ammunitions have been recovered from them;
15.	Meghalaya	63.3	67.6	 (c) if so, the details thereof along with the reaction of the Government thereto;
16.	Mizoram	48.0	57.2	(d) whether the Government has taken up this
17.	Nagaland	38.4	43.7	matter with the concerned countries;
18.	Sikkim	61.1	76.5	(e) if so, the details thereof; and
	West			(f) their reaction thereto?
19.	Goa	36.4	53.4	THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a)
20.	Gujarat	46.3	74.5	There are no reports to suggest that Indian naxal groups
21.	Maharashtra	48.5	76.0	are getting any systematic assistance from abroad.
	South			(b) and (c) Several weapons including AK-47s. .303 rifles and .410 Muskets of foreign origin have
22.	Andhra	49.8	72.3	been recovered from the Indian naxal groups from time to time.
	Pradesh			
23.	Kamataka	42.4	70.6	(d) to (f) Security related issues are discussed with foreign countries through the existing dipomatic channels

including bilateral mechanisms like Joint Working Groups (JWGs) on counter terrorism and Home Secretary Level Talks.

[English]

National Citizens Register in Assam

*423. SHRI SARBANANDA SONOWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in the tripartite talk held between the Union Government, Government of Assam and All Assam Students' Union it was agreed to prepare an upgraded National Citizens Register (NCR) of Assam on the basis of NCR 1951 and the electoral rolls prepared between 1952 and 1971;

(b) if so, whether any time-frame has been agreed upon between the Government of Assam and the Union Government; and

(c) if not, the reasons for not laying down a timeframe and allowing the scheme to drag on indefinitely?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) In the Tripartite meeting held on 01.07.1999, All Assam Students Union (AASU) had urged that the National Citizens Register in Assam be updated.

(b) and (c) State Government has reported that Register of Citizens are not available in all districts of Assam. However, all out efforts are being continued by Government of Assam to computerize the available reocrds. State Government has also issued instructions to the Deputy Commissioners for safe custody of available Registers.

Sport As Subject in School

*424. SHRI ARJUN SETHI : SHRI HANSRAJ G. AHIR :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Government proposes to include sport as a compulsory subject at school and college level to raise the standard of sports in the country;

(b) whether a conference of Union and State Ministers of Sports was held recently to discuss the matter;

(c) if so, the details and outcome thereof;

(d) whether any directions have been given to States in this regard; and

(e) if so, the reaction of the State Governments thereto?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) The National Council for Educational Research and Training (NCERT) under the Ministry of Human Resource Development in its National Curriculum Framework for School education (NCFSE) has proposed that "Health and Physical Education" should be an integral part of school curriculum. Sports activities have been included under this head. The detailed plans of the Courses are to be prepared and implemented by the State Governments and Boards of School Education. In most of the states. Health and Physical Education finds a place as a compulsory subject upto secondary stage. At the higher secondary stage, it is one of the optional subjects. However, NCERT has, in 2004, set up Focus Groups including a Group on Health and Physical Education to deliberate on various aspects of the curriculum.

(b) A meeting of States Sports Ministers/Secretaries was held on 16th February, 2005 at New Delhi.

(c) One of the key issues, which emerged out of the discussions, was the need for greater stress on physical education in educational institutions.

(d) and (e) "Sports" is a State subject. As such, no directions are required to be given by the Ministry of Youth Affairs & Sports to the States in this regard.

Unemployed Kashmiri Migrants

*425. PROF. VIJAY KUMAR MALHOTRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware that a large number of Kashmiri migrants are unemployed.

(b) if so, the remedial action taken in this regard.

(c) whether the Central and State Government agencies have launched a campaign for these youths so as to provide them with employment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL)) : (a) to (d) As reported by the State Government, no specific survey has been done to ascertain the actual number of unemployed Kashmiri migrants.

The Government have been making serious efforts for the creation of employment and self-employment opportunities in various sectors in the State of Jammu and Kashmir. A comprehensive plan to takcle the problem of unemployment in Jammu and Kashmir was announced in April 2003 envisaging creation of one lakh job opportunities under which 102307 employment opportunities have been provided in the State of Jammu and Kashmir between 15.8.2003 to 31.3.2005. Prime Minister's Reconstruction Plan for Jammu and Kashmir announced in November 2004 involves an outlay of approximately Rs.24,000 crores, which includes provision for imparting a thrust to employment and income generation. The Central Government have also been providing relaxation in upper age limit of five years for recruitment of Central Civil Services and Posts to all persons who had ordinarily been domiciled in the State of Jammu and Kashmir during the period 1.1.1980 to 31.12.1989. At present, the relaxation stands extended upto 31.12.2005. These measures are for the benefit of all sections of people including Kashmiri migrants.

Trafficking of Women and Children

*426. SHRI M. SREENIVASULU REDDY : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the steps taken by the Government to create awareness against the Trafficking of women and children;

(b) whether an Action Research Programme on Trafficking of women and children is undertaken by the Government;

(c) if so, whether under the Programme the Government has research partners to collect information from the affected districts in the country;

(d) if so, the details thereof;

(e) whether final report of the Action research has been completed; and

(f) if so, the details of the suggestions given therein to check the Trafficking of women and children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) The steps taken to create awareness include telecasting of spots on television, radio programmes, regional conferences, consultations with non governmental organisations and other stakeholders and capacity building of NGOs.

(b) An Action Research on trafficking in Women and Children in India has been undertaken by National Human Rights Commission, UNIFEM and Institute of Social Sciences (an voluntary organisation). The Department of Women and Child Development has extended its cooperation and support to the research.

(c) and (d) Yes, Sir. These were ten reserach partners for research study. The details are as under:

1. Integrated Rural Development Services, Secunderabad

- 2. Sakhi, Patna
- 3. Arz, Goa
- 4. Institute of Social Sciences, Bangalore
- 5. Women's Institute for Social Education, Mumbai
- 6. Impulse NGO Network, Shillong
- 7. Institute of Development Studies, Jaipur
- 8. Institute of Social Sciences, Chennai
- 9. SEVA, Gorakhpur
- 10. Institute of Social Sciences, Kolkata

(e) and (f) Yes, Sir. The main recommendations of study are as under:

- (i) The main causes of vulnerability to trafficking are economic and gender disparity that limits women's access to developmental processes. Apart from creating political will and making it a public issue it is essential to set up a National Nodal Agency to coordinate various activities.
- (ii) The community and the family should be sensitised to issues of gender, women's rights and child rights.
- (iii) There is need for minimum standards of care and attention in rescue and post rescue activities conforming to human rights.
- (iv) There is need to ensure that all crimes are reported and registered so that legal action is taken. Section 8 of ITPA should be used with a lot of care to make sure that victims are not revictimised. The concerned officials should be given specialised training so that they can bring issues of gender and child rights into perspective while implementing law or delivering justice.

Forensic Science Services

*427. SHRI SUGRIB SINGH : SHRI KISHNABHAI V. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether inadequacies in the Forensic Science Services have adversely affected the administration of criminal justice;

(b) if so, whether NHRC has constituted a Core Group of Experts for State of the Art Forensic Sciences;

(c) if so, the details of the recommendations submitted by the said group;

(d) the details of the recommendations so far not implemented by the Government; and

(e) the steps taken for the improvement of the Forensic Science Services in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) National Human Rights Commission constituted a Core Group of Experts in the year 1998 to make a study of the existing forensic science set up of the country and recommended measures towstrengthen the same.

(c) The Core Group recommended a number of measures, including creation of a Central Forensic Science Organisation at the Central Level, establishment of State Forensic Directorate under the Department of Home Affairs of the concerned States, Establishment of State Forensic Science Development Board in every state, Establishment of one Range Forensic Science Laboratory at every Police Headquarters etc.

(d) At the Central Government level a Directorate of Forensic Science (DFS) was created in 2002 under the Ministry of Home Affairs bringing under it the three Central Forensic Science Laboratores (CFSLs) at Chandigarh, Hyderabad and Kolkata and three Government Examiners of Questioned Documents (GEQDs) at Hyderabad, Kolkata and Shimla. As per reports made available by the States the Forensic Science set up in the State of Maharashtra, Gujarat, Tamil Nadu, Delhi, West Bengal and Tripura are under the respective Home Departments, the State Governments of Mizoram, Madhya Pradesh, Tripura and Jharkhand have intimated about the establishment of the Forensic Science Development boards. However, some of the State Governments have not been able to bring in the necessary improvements on account of their not being able to provide the required scientific manpower and as per available reports about 1100 such posts are lying vacant in various state Forensic laboratories.

(e) The Directorate of Forensic Science provides the required guidance for the upgradation/modernization of the Forensic set up. Through the National Accreditation Board for testing and calibration of laboratories (NABL) of the Department of Science & Technology, Government of India Directorate of Forensic Science has been pursuing quality control/quality assurance programme of the Forensic Science Laboratories (FSLs) and so far CFSLs, Hyderabad. State FSLs of Andhra Pradesh & Haryana have been accredited.

State-of-the-art- facilities are available in the CFSLs and in some of the State FSLs for DNA Profiling, Narco analysis, brain-finger-printing, speaker authentication, Cyber Forensics etc. and authentic scientific evidence is provided in important cases to the criminal justice system. Further under the Scheme for Modernisation of the State Police Forces (MPF Scheme) funds are provided for procurement of equipment as well as for bringing up proper laboratory buildings. The Eleventh Finance Commission also provided funds for establishment of 415 Mobile Forensic Science Laboratories in the states out of which 244 have been made functional. Funds have also been provided to the CFSLs & GEQDs to induct state of the art equipment and machinery.

Delegation of More Powers to Civic Bodies

'428 SHRI CHANDRA BHUSHAN SINGH : SHRI NIKHIL KUMAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the existing institutional arrangements are adequate to cater to the present demands and future needs of the cities;

(b) if so, the facts thereof;

(c) the extent to which the provisions of 74th Constitution Amendment have been implemented and the new institutional arrangements have helped the urban local bodies;

 (d) whether the Union Government is planning to further amend the Constitution with a view to delegating more powers to civic bodies as reported in the Hindu dated April 3, 2005;

(e) if so, the facts thereof;

 (f) whether the Union Government has also formulated a national plan to provide e-governance tools to all municipal bodies in phases;

(g) if so, the details thereof and the cities selected in first phase; and

(h) the time by which all the cities of the country will be covered under this plan?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) As per the existing institutional arrangements, urban local bodies, parastatals and specialized agencies created by the State Governments are responsible to cater to various civic services and infrastructure needs. As per Entry-5 of the State List of the Seventh Schedule of the Constitution, 'Local Government' is a State subject. Part IXA of the Constitution inserted by the Constitution (74th Amendment) Act, 1992, provides for a common framework for urban local bodies. State Governments are free to make necessary institutional arrangements in order to ensure that cities cater to the present demand as well as future needs of the cities.

(c) The extent to which various provisions of the above Act have been implemented at the State level is as under:

- (i) Reservation of seats: Seats in urban local bodies have been reserved for SC/ST in proportion to their population. Not less than one-third of the total seats are reserved for woman.
- (ii) Duration of municipalities: State Municipal Acts provide for fixed term of 5 years for municipalities and the same is largely being followed by the States.
- (iii) Power, authority and responsibilities: The States have devolved power, authority and responsibilities upon municipalities as per details are enclosed as statement I.
- (iv) Powers relating to taxation: The States have devolved powers upon municipalities to impose taxes, duties, tolls and fees as per details are enclosed as statement-V.
- (v) State Finance Commission: States have set up the State Finance Commission to review financial position of urban local bodies as per details are enclosed at statement-III.
- (vi) State Election Commission : States have set up the State Election Commissions to conduct elections of urban local bodies.
- (vii) District Planning Committees : States have made provisions in their State Municipal Laws for setting up of District Planning Committees. All States, except Andhra Pradesh, Assam, Gujarat, Jharkhand, Meghalaya, Mizoram, Nagaland, Punjab, Tripura, Uttar Pradesh and Union Territory of Chandigarh have set up District Planning Committees. In Meghalaya and Nagaland District Planning and Development Boards have been constituted. The State of

Mizoram has not set up District Planning Committees, as there is no urban local body in ... the State.

- (viii) Metropolitan Planning Committees: Metropolitan Planning Committee has been set up in West Bengal. 19 States and Union Territories have informed that they have no metropolitan area so the question of setting up of Metropolitan Planning Committees does not arise. NCT of Delhi is exempted from setting up of Metropolitan Planning Committee. The remaining States/UTs are yet to set up these Committees.
- (ix) Wards Committees: Wards Committees which are required to be set up in municipalities having a population of 3 lakhs or more, have been set up in Andhra Pradesh, Chhattisgarh (Raipur Municipal Corporation), Karnataka (Bangalore), Keirala, Madhya Pradesh, Maharashtra, Tamil Nadu, West Bengal and NCT of Delhi. In respect of Goa and Himachal Pradesh, no provision for Wards Committees exist as the population sizen of local bodies is very small. The remaining States are being persuaded to set up these committees at the earliest.

The new institutional arrangements wherever came into existence after the implementation of Constitution (74th Amendment) Act have helped urban local bodies to improve their functioning to provide various urban services.

(d) No, Sir.

(e) Does not arise in view of the reply to part (d) above.

(f) to (h) The National e-Governance Action Plan approved by the Government of India for implementation during 2003-07 has identified formulation of various Mission Mode Projects on e-Governance including Mission Mode Project on e-Governance in municipalities. Details of the project are being finalized.

	Name of the State/UT					18 Func	ctions e	Functions enumerated in the Tweifth Schedule	in the Tv ्र	veitt	Schedi	ō	the Constitution	attrition				
	Unben Planning including town planning	Regulation of land-use and construction of building	Planning for economic & Social development	segbind bins sbeoß	Water supply for domestic, industrial and commercial purposes	Public health, senitation conservancy & solid waste management	Fire services	Urban forestry, protection of the environment & promotion of ecological aspects	Safeguarding the interests of weaker sections of society including the handicapped and mentally retarded.	194290	(3) noisivells they are noisivelle to a finite of the noise of the noi	Provision of urban amenities and facilities such as parks, gardens, playgrounds.	Promotion of cultural, educational & aesthetic aspects.	Buriels and buriel grounds, cremetions, cremation grounds & electric cremetoriums	Cattle pounds; prevention of crueity to animals	Vital statistics including registration of	Public amenities including street lighting, parting lots, bus stops & public conveniences.	Regulation of slaughter houses and tannenes.
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Arunachal Pradesh	As by	As reported by the State by the end of 2004.	by the of 2004	State .	Government,	ment, 1	there is	no ULB	the Stat	e. Mu	nicipal	Admin	istration	is intend	ed to b	e introd	in the State. Municipal Administration is intended to be introduced in the State	e Stati
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APRIL 26, 2005

to Questions

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Statement-I

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Written Answers

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Jharkhand		Election	Election to the ULBs	ULBS	is yet to	be helt	Ë,	is yet to be held in the State. Devolution of function will be taken up after the completion of the elections.	volution	of fun	iction v	vilt be t	aken up	o after th	he comp	detion of	the elect	ons.
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Meghalaya		Ξ	le State	Govt	have in	formed 1	that the	The State Govt. have informed that the State has been exempted from purview of 74th Constitutional Amendment Act.	ke need	(empte	ad from	n purvie	w of 74	th Cons	titutional	Amendm	ent Act.	
Mizoram				-	The State	B Govt.	have ii	The State Govt. have informed that ULBs have not been constituted so far in Mizoram.	t ULBs 1	ave	not bee	suoo uu	tituted s	to far in	Mizorar	Ę		
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Sikkim					The	State	Govt. h	The State Govt. have informed that there is no Urban Local Body in Sikkim.	od that th	nere h	s no U	irban Lo	scal Boc	ty in Sik	ckim.			
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Statement-II

Details of financial Powers Devolved on Urban Local Bodies

Name of State/UT	Details of financial powers	Goa
1	2	
Andhra Pradesh	Property Tax, vacant land tax and adver- tisement tax etc. are already being per- formed by the Municipalities under AP Municipalities Act, 1965.	
Arunachai Pradesh	There is no ULBs in the State.	
Bihar	In Bihar Municipal Act, 1922 the following are provided under section 80A: Power to impose taxes by and fund of the Municipality - subject to the provisions of the Act and rules made there under the maximum limit fixed by the State Govt. from time to time:	
	 (a) a municipality may levy, collect and appropriate such taxes, duty, tolls and fees in the manner prescribed; 	
	(b) a municipality may be assigned such taxes, duty, tolls and fees levied and collected by the State Govt. for the purposes and subject to such condition and limits as may be prescribed;	
	(c) a municipality may be provided such grants-in-aid as may be prescribed from the Consolidated Fund of the State; and	
	(d) the municipality shall constitute a fund for crediting all sums received by or on its behalf and also for withdrawal of such sums thereform, as may be prescribed.	
Chhattisgarh	The State Govt. have informed on 9/11.12.2003 that financial powers have been provided to different Municipal	Harya

Authority through the rules made under

Sections 37 and 73 of Municipal Corpn. Act, 1956 and Sections 70 and 110 of Municipalities Act, 1961.

2

As regards devolution of financial powers on ULBs as per Constitution (74th Amendment) Act, is mentioned that vide amendment Act, 1993 of Goa Municipalities Act, 1968, a new Section 142 A has been inserted which provides as follows:

"Section 142A Assignment of certain taxes, etc. The Govt. shall:

- (a) Assign to the Council, such taxes, duties tolls and fees levied and collected by the Govt. for such purposes and subject to such conditions & limits as may be prescribed.
- (b) Provide for making such grants-inaid to the Council for the Consolidated Fund may be determined from time to time by an order published in the Official Gazette.

Further, vide Section 143 A (inserted vide amendment Act 1993), provision has been made for SFC as constituted under Section 200 of the Goa Panchayat Raj Act, 1993. The Commission shall have power to review the final position of all Municipal Councils in the State & make recommendations to the Govt, for the principles which should be govern distribution of net proceeds of tax, duties, tolls etc. Leviable by Govt. determination of taxes, tolls & fees to be assigned to or appropriated by the Councils and grant-inaid to the Councils and the measure needed to improve the financial position of the Council.

Haryana As per the question financial powers devolved on ULBs is concerned, Haryana
Govt. constituted Ist State Finance Commission on 31.5.1994 and recommended the devolution of funds to ULBs.

The 2nd State Finance Commission was constituted on 6.9.2000. Its recommendations are awaited. After receiving the recommendation of 2nd SFC, the Financial Powers will be devolved to the Municipalities in the State.

 Himachal
 As per the Himachal Pradesh Principal

 Pradesh
 Act, 1994, the ULBs are empowered to impose various taxes under Section 65 and 66 to improve their financial position.

> According to the provision of Section 66(2) the Govt. has notified the maximum limits of various taxes to be imposed by the ULBs on the liberty vide Notification No.LSG-D(1)9/94 dated 29.3.2001. The specified rates of tax are as under:

- (a) Show tax Rs.50/- per show:
- (b) Tax on consumption of energy 2 paise per unit;
- (c) Sewerage tax on commercial building
 @ 15% of the general tax on building;
- (d) Entry tax on vehicle Rs.5/- light vehicle, Rs.10/- unloaded heavy vehicle and Rs.15/- loaded heavy vehicle and on transfer of movable property @ 2% of the amount.

Besides, for improving the financial position of the ULBs, budgetary provisions are being made for providing grants-in-aid by the State Government as per the recommendations of the State Finance Commission.

Jammu and The Constitution (74th Amendment) Act is Kashmir not applicable to this State.

Jharkhand

Details of financial powers devolved on ULBs as per the provisions of the Constitution (74th Amendment) Act will be communicated after the completion of the election.

Karnataka The State Govt. have informed that they have delegated substantial financial powers to the ULBs. Under the new dispensation, a City Corporation can spend up to Rs.1 crore as against the earlier power of Rs.30 lac. Likewise, a City Municipality, a Town Municipality and a Town Panchayat can spend up to Rs.10 lac, 5 lac and 2.5 lac respectively as against the earlier powers of Rs.1 lac, Rs.50,000 and Rs.5,000 respectively.

Kerala About 33% the State plan outlay allocatioin is allotted to the local bodies including ULBs by criteria to implement the plans prepared by them. The Municipal Council has got unlimited power to given Administrative Sanction to all the Projects.

MadhyaThe State Muncipal Acts entitle the ULBsPradeshto impose taxes for their functioning. These
taxes are categorized as mandatory taxes
and discretionary taxes. All municipal
bodies are expected to impose and collect
revenue from mandatory taxes, whereas in
case of discretionary taxes, their imposition
is left to the discretion of the municipal
bodies. The list of mandatory &
discretionary taxes is given below:

Mandatory Taxes:

Property Tax Water Tax Sanitary Tax Fire Tax Lighting Tax Local Body Tax Discretionary Taxes: Conservancy Tax

Drainage Tax

Professional Tax

Market Fees

Betterment Tax

Tax on Pilgrims

Tax on Theatres / theatrical performance:

Tax on owners of vehicles / animals;

Toll on vehicles and animals:

Tax on persons occupying houses, building/ lands;

Toll on bridge constructed by municipality;

Advertisement Tax (other than advertisement published in newspapers) and Terminal Tax on goods / animals etc.

(Ref. Impact Assessment – 74th Constitution Amenement Act book).

The Municipal Corporations in the State enjoy full financial powers. Earlier restriction for obtaining approval of the State Govt. in certain cases has been withdrawn from Oct., 2003. Apart from this the mayors of Municipal Corporation have also been given independent financial powers for the first time. The Municipal Councils & Nagar Panchayats also have now maximum financial autonomy under the Act.

Maharashtra The Status of the reports and recommendations of the lst SFC (for ULBs) as informed by the State Govt. is as under:

Maharashtra State Finance Commission had made total 93 recommendations for ULBs in the State. Out of 93, Govt. has accepted 82 recommendations fully, 8 were accepted partially and 3 were rejected. Action taken by the State Govt. on the recommendations of the SFC:

(i) Any new-taxes assigned to Municipalities - No

(ii) Sharing of the State taxes and rationalisation of the revenue sharing arrangement – This point is related to Finance Deptt., Govt. of Maharashtra. However, for ULBs the recommendations reg. Sharing taxes is as follows:

Road grant - 17.75%

Land Revenue - 75%

Entertainment Tax

A Class MC 60%

B Class MC 70%

C Class MC 90%

Stamp duty - 1% of total collection.

Royalty on the minor minerals to C Class MC - Rs.5 lac.

Grant-in-aid – Spl. Tourism Development Grants to Hill Station Muncipal Council as per recommendation of 1st SFC (Rs.10 lac each to six hill station Municipal Councils in the State)

Privatisation of Services - Nil.

The State Govt. have inoformed on 19.5.2004 that as per the 74th Amendment of the Constitution, the Powers, Authority and Responsibility have been devolved on the Municipalities to enable them for preparation of Plans for economic development and social justice, the performance of functions and implementation of the schemes listed in the Twelfth Schedule of the Constitution.

The following Acts have been amended accordingly:

*Mumbai Municipal Corpn. Act, 1888

*Bombay Provincial Muni. Corpn. Act, 1949

*Nagpur City Muni. Corpn. Act, 1948 and

*Maharashtra Muni. Councils Nagar Panchayats and Industrial Townships Act, 1965.

Manipur Some Financial powers are devolved on ULBs by confirming the Bye-Laws listed below under Section 221 of the Manipur Municipalities Act, 1994:

- 1. Registration and licensing of shops;
- 2. Regulation of Hotels;
- Regulation and granting of mobile stalla/vendors/Hawkers licence;
- 4. Regulation of Markets;
- 5. Parking Fee;
- 6. Advertisement;
- 7. Entry toll on vehicles and animals;
- Scavenging tax for trade and Household refuse and
- 9. Buildings
- Meghalaya Meghalaya has been exempted from purview of the 74th Amendment, Act 1992 as per Article 243-ZC.
- Mizoram ULBs have not so far been constituted in the State.
- Naglaland Financial power have not been devolved to ULBs as of now and because Nagaland Municipalities Act, 2001 has been recently formulated and the Municipal Elections are expected to be held by mid 2004.
- Orissa Consequent upon 74th Amendment of Constitution of India, the Govt. of Orissa have adequate provisions in the OM Act, 1950 as well as OMC Act, 2003 to give

financial powers to the ULBs of the State which are as follows:

Preparation of own budget;

Raise loans and form sinking fund;

Municipal Taxation;

- Power to impose taxes and recovery thereof;
- (b) Service taxes
- (c) Drainage taxes;
- (d) Latrine taxes;
- (e) Holding taxes;
- (f) Tax on carriage, Carts and other animals;
- (g) Parking fees;

Raiasthan

- (h) Development charges on construction site;
- (i) Licence fee on market and other commercial complex of ULBs.
- A Notification dated 21.5.1996 has been issued making the rules calling the Rajasthan Municipalities (Purchase of materials and contracts) (first amendment) rules, 1996 amending the Rule 14 stating therein that on contract shall be entered into for the purchase of materials/goods or for the execution of work without the prior administrative and financial sanction/ approval of the following authorities i.e. Commissioner/CEO, Municipal Corpn., Director, Local Bodies, State Govt., and Dy. Director (Regional) Local Bodies in case of Municipal Corpn. Municipal Council, Municipal Board situated at District HQs and other Municipal Board in respect of

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the expenditures ranging from Rs.25,000 to Rs.2 crore.

The lst State Finance Commission had recommended 2.18% share of the net state tax proceeds to local bodies. The share of PRIs and ULBs out of this amount was based on the proportion of rural and urban population according to 1991 census.

Similarly the 2nd State Finance Commission in its report recommended 2.27% devolution in net tax proceeds to local bodies and the share of PRIs and ULBs was kept according to proportion of rural and urban population of 2001 census.

Sikkim There is no ULB in the State.

Tamil Nadu The Municipal Budget is prepared & approved by the concerned Municipal Councils.

The Municipalities are given enhanced powers for according Administrative Sanction for single item of work in GO Ms No.119, MA&WS Deptt. dt.8.7.1998 whereas earlier the monetary limits were very low.

Powers for according Technical Sanction for individual work carried out by the Municipalities are also enhanced for speedy execution of works whereas earlier the monetary limits were very low.

The Councils are competent to approve tenders for all works and supply of materials, without any monetary ceiling.

The ULBs have powers to borrow money with the previous sanction of the Govt., by way of debentures, by raising loans from any Financial Institutions or by raising loan from the public by issue of bonds. Govt. have issued guidelines for privatising core Municipal Services in GO Ms No.69, MA&WS (MA3) Deptt. dt.4.5.98. By this GO, the Municipal Councils are empowered for privatisation for better delivery of services for creating competitiveness in providing services.

Tripura As per the provision of section 243 Y of the Constitution Act, the provision for the constitution of a SFC was made in the Tripura Municipal Act, 1994. Accordingly, the SFC was appointed and the commission has submitted its recommendations to the State Govt. The State Govt. has also accepted many to the recommendations, particularly relating to the devolutions of administrative and financial powers to the ULBs. Few important decisions of the State Govt. on the recommendations of the SFC is as below:

1.5. 5% of State Tax Revenue may be devolved to the ULBs

Grant-in-aid for ULBs under Plan **2** Rs..200/- per capita in terms of pupulation of ULBs as per latest census figure may be provided.

Uttranchal The State Govt. have informed that they have adopted and followed the UP Municipal Act, 1916 UP Municipal Reservation Rules, 1994 and UP Amendment Rules, 2000. The State was formed on 9.11.2000 and the State Finance Commission has prepared the Ist Finance Commission Report which gives a detailed analysis regarding the financial powers devolved upon ULBs.

> The devolution of functions made by the State Govt. to the Municipalities as per article 243 W of the constitution will be by

law. The matter is under active consideration. The process has already been initiated and two committees have been formed under the Chairmanship of Minister (UD), Uttaranchal to look into the aspects of devolution of power, authority, responsibilities etc.

The devolution of financial powers to ULBs set out by the State Finance Commission in the State is based on per capita basis depending upon distance from the nearest railhead.

West Bengal Obligatory and discretionary functions to ULBs and their financial powers have been laid down in the relevant Corporation and Municipal Act.

> The State Govt. vide their letter dt.15.4.2004 have furnished the details of financial powers devolved on the ULBs as under:

Taxation Powers:

Power to impose tax on lands & buildings;

on advertisements, other than advertisements published in the newspapers;

on carts & carriages;

to impose toll tax on ferries and bridges.

Powers to impose fees and user charges etc.

Power to impose levy on congregations;

On tourists;

To impose enlistment fees for profession, trade & callings;

To impose levy of fees/charges etc. for specific services like water supply,

conservancy etc. and the fees for mutation, sanction of building plans.

The above powers have been given to the ULBs in terms of the various provisions of the West Bengal Municipal Act, 1993. Under the aforesaid powers the ULbs are required to frame bye-laws in most of the cases, whereas in some cases the Board of Councillors may decide the rates of such fees. For Water Supply the State Govt. has framed Rules for imposition of water charges.

Further the Entertainment Tax collected by the State Govt. is shared between the ULBs and the Panchayats in the proportion of 80/20, after retaining 10% of the collection by the State Govt.

- Chandigarh All the Administrative & Financial Powers in respect of transferred functions vest with the Municipal Corporation, Chandigarh. Besides, the Chandigarh Admn. Has been providing Plan and Non-Plan grant-in-aid to the Chandigarh Municipal Corporation for their effective functioning.
- Dadra and There is not ULB in this UT. Nagar Haveli

Daman and There are two ULBs. They are enjoying all Diu financial powers provided in Daman & Diu Municipalities (Amended) Regulation, 1994 and also provided in Municipalities Rules.

GNCT of The financial powers of MCD and NDMC: Delhi

Taxes: Property Tax, a tax on vehicles and animals, a theatre tax, a tax on advertisement other than advertisements published in the newspapers, a duty on the transfer of property and a tax on buildings payable along with the application for sanction of the building

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plan are the Mandatory taxes assigned to be imposed by MCD and NDMC whereas an education cess, a tax on profession, trades, callings and employment, a tax on consumption of electricity, a betterment tax on the increase in urban land values caused by the execution of any development work and tolls are the Discretionary Taxes assigned to be imposed by MCD & NDMC.

MCD and NDMC have been authorised to impose fines and penalities at rates set out in the 12th Schedule and 10th Schedule respectively.

MCD & NDMC are authorised to borrow by way of debentures or otherwise on the security of all or any of the taxes for acquiring any land, for erecting any building, to pay off any debt due to the Central Govt. or the Govt., to repay a loan previously raised etc. provided that no loan shall be raised without the previous sanction of the Central Govt. or without previous publication of the application for sanction under the Local Authorities Loan Act, 1914 and the rules made thereunder-

MCD and NDMC are competent to acquire and dispose of any movable and immovable property belonging to Corporation/Council

MCD & NDMC are competent to enter into and perform any contract necessary for the purposes of their respective Acts.

Pondicherry Since the ULBs have not been installed, financial powers have not been devolved as may to these bodies. However, further financial powers have already been delegated to the Muncipal Councils now represented by the Special Officers as per the Pondicherry Municipalities (Powers & Procedure for Execution Works & Purchase of Stores) Rules, 1997 as amended again in 2001. Lakshadweep There is no ULB in this UT.

Statement-III

Details of State Finance Commission

Name of State	Date of constitution of Ist SFC	Date of constitution of 2nd SFC			
1	2	3			
Andhra Pradesh	22.6.1994	8.12.1996			
Arunachal Pradesh	21.5.2003	Due in 2008.			
Assam	23.6.1996	Constituted in 2001.			
Bihar	23.4.1995	2.6.1999			
Chhattisgarh	22.8.2003	Due in 2008.			
Goa	22.4.1994	April, 1999			
Gujarat	15.9.1994	November, 2003			
Haryana	31.5.1994	6.9.2000			
Himachal Pradesh	23.4.19 94	25.5.1999			
Jammu & Kashmir	2001	Due in 2005.			
Jharkhand	28.1.2004	Due in 2009.			
Karnataka	10.6.1994	23.6.1999			
Kerala	23.4 <i>.</i> 1994	23.6.1999			
Madhya Pradesh	17.6.1994	17.6.1999			
Maharashtra	23.4.1994	22.6.1999			
Manipur	22.4.1994	3.1.2003			
Meghalaya	States as the	SFC no constituted in these States as the Constitution (73rd			
Mizoram		Act under which			
Naglaand	SFC is required to be set-up. is not applicable to them				

	•	
1	2	3
Orissa	21.11.1996 &	5.6.2003
	reconstituted on	
	24.8.98	
Punjab	22.4.1994	21.9.2000
Rajasthan	23.4.1994	7.5.1999
Sikkim	22.7.1998	2003
Tamil Nadu	23.41994	1.12.1999
Tripura	23.4.1994	29.10.1 999
Uttaranchal	31.3.2001	Due in 2006.
Uttar Pradesh	22.10.1994	25.2.2000
West Bengal	May, 1994	Juty, 2000
A and N Islands	20.9.1995	28.8.2001
Chandigarh	May, 1995	9.1.2001
Dadra and Nagar	8.9.1995	December,
Haveli		2001
Daman and Diu	8.9.1995	December,
		2001
GNCT of Delhi	April, 1995	2001
Pondicherry	12.3.1997	5.1.2004
Lakshadweep	8.9.1995	December, 2001

Welfare Scheme for Women and Children

*429. SHRI SUBRATA BOSE :

SHRI JASHUBHAI DHANABHAI BARAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of funds allocated/released under women empowerment and child development schemes during each of the last three years and thereafter, Statewise;

(b) whether the Government monitors the utilization of these funds by the States and Union Territories.

(c) if so, the performance of the State Governments/ UTs in this regard during the above period;

(d) whether the Government has given any fresh guidelines to State Governments for the effective implementation of these schemes;

(e) if so, the details thereof;

(f) the achievements made so far in the improvement of living conditions of women and children after implementation of these schemes, State-wise; and

(g) the details of new schemes proposed to be formulated for women and children in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Details of funds released to the States under various schemes are available in the Annual Reports of the Department of Women and Child Development which are available in the Parliament Libarary.

(b) Yes, Sir. A system of monitoring the utilization of funds by the States/UTs exist under various schemes through periodical reports, review meetings and field visits by the concerned officials.

(c) Under the Centrally sponsored schemes continuing from year to year, funds are released on the basis of requirements and utilization of funds sanctioned earlier to State Governments/UTs. The releases and utilization of funds by State Governments/UTs during the period have been generally satisfactory.

(d) and (e) Review of implementation of schemes is a continuing process. Guidelines are issued from time to time regarding the steps/procedures for effective implementation of schemes as and when considered necessary. VAISAKHA 6, 1927 (Saka)

(f) The physical and financial performance of the schemes of the Department are outlined in the Annual Reports and Performance Budget 2005-06 available in the Parliament Library and departmental website http://www.wcd.nic.in.

(g) Formulation and introduction of new schemes for women and children are considered based on neds and requirements from time to time. The effort of the Department is directed towards consolidating and improving the delivery of services through existing schemes.

Submission of Report by Yogesh Chandra Committee

*430_SHRI ADHIR CHOWDHURY : SHRI MUNAWAR HASSAN :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether the Yogesh Chandra Committee set up by the Union Government to probe irregularities in land allotments during the tenure of previous Governments has submitted its final report;

(b) if so, the details thereof;

(c) the recommendations made by the Committee;

(d) whether the Union Government has since examined the recommendations;

(e) if so, the details in this regard;

(f) the further steps the Government propose to take in this regard;

(g) whether the Union Government also proposes to make some firm laws with a view to ensuring fair allotment of land in future; and

(h) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) Out of 100 cases of allotment of land made from

1998-99 onwards by Land and Development Office to various religious, socio-cultural organizations, schools and educational institutions, political parties etc., the committee felt that in 32 cases the allotments were made without due regard to procedure and/or to the merits of the case. The Committee has not made any comments in respect of the remaining 68 cases.

The Committee has suggested that, based on its (c)findings, action may be taken in each case separately, after taking legal opinion on the merits of individual allotment. In regard to the procedure for future allotments, the Committee has recommended that the existing Screening Committee constituted for examining the applications seeking allotment of land should obtain from the administrative Ministry details of the applicants such as antecedents, nature of activity, work performance, audit reports for the past 5 years, need for setting up the office in the National Capital and details of the project and after analyzing the details as well as recommendations of the administrative Ministry, should make a written recommendation to Secretary/Ministry of Urban Development for suitable orders.

(d) and (f) Government has considered the recommendations and all the 32 cases in respect of which the Committee has made some observations, have been referred to the Ministry of Law for advice. Further action will depend on receipt of their advice.

(g) and (h) No new legislation is contemplated. However, the screening of applications for allotment will be made more stringent and allotment procedure transparent.

Adventure Sports

*431. SHRI BALASHOWRY VALLABHANENI : SHRI ANANTA NAYAK :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether adventure sports have a great potential in our country including attracting foreign tourists; (b) if so, the names of such identified sports;

 (c) whether any special strategy is being planned to develop such adventure sports;

(d) if so, the details thereof;

(e) the Universities where adventure sports have been promoted alongwith the allocation made to various Universities during the last three years; and

(f) the amount spent in promoting adventure sports during the last three years, University-wise?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) and (b) Yes, Sir. India with its diverse terrain has great potential for adventure sports like white water river rafting, paragliding, hot air ballooning, sking, mountain hiking, scuba diving, angling trekking & rock climbing etc.

(c) and (d) The Ministry of Tourism has taken up various measures to develop and expand adventure tourism in the country. These include the setting up of Institute of skiing and mountaineering as well as water sports in Jammu & Kashmir and Goa respectively. The Government of Sikkim is also being assisted for setting up Indian Himalayan Centre for Adventure and Eco Trourism. The Ministry is also promoting competition in paragliding in Himachal, F1 Power Boat Championship at Mumbai and Asian Canoeing Championship in Bhopal. With a view to promoting and marketing India as an adventure tourism destination, a brochure has been prepared and circulated to national and international tour operators.

Under the scheme "Promotion of Adventure" of the Ministry of Youth Affairs and Sports, financial assistance is provided to recognized institutions as well as individuals and organizations with a view to promote adventure related recreational activities. Assistance is provided to Indian Mountaineering Foundation, New Dethi, Himalayan Mountaineering Institute, Darjeeling (West Bengal) and Jawahar Institute of Mountaineering, Pahalgam (J&K) for undertaking various adventure programmes as well as for promotion of adventure under the Scheme of Promotion of Adventure.

Nehru Yuva Kendra Sangathan, an autonomous organization of the Ministry of Youth Affairs and Sports also holds various activities/programmes to promote adventure in the country under its Tenzing Norgay Adventure Camp initiative.

In order to promote adventure, Ministry of Youth Affairs and Sports also gives Tenzing Norgay National Adventure Aswards to the individuals as the highest national recognition for their outstanding achievement in the field of adventure activities on land, sea and air. A Life Time Achievement Award is also given to persons who, besides individual excellence, have devoted themselves to the cause of promotion of adventure.

(e) There is no provision for earmarked assistance to the universities though they are eligible for grants under the Scheme of Promotion of Adventure.

(f) During the last three years (2002-2003 till date), the following universities have been assisted under the Scheme of Promotion of Adventure:---

S. No.	Name of the University	Amount sanctioned (Rs.)	Amount released (Rs.)
1.	University of Jammu & Kashmir	50,000/-	50,000/-
2.	Gandhi Gram Rural Institute (Deemed University). Dindigal, Tamil Nadu	5.00,000/-	3,75,000/-
3.	CCS Agricultural University, Hisar (Haryana)	1,76,750/-	1.32,600/-
4.	Berhampur University, Orissa	2,25,000/-	1,68,750/-

[Translation]

Compensation to Farmers

*432. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the Government has compensated all those farmers whose land was acquired for fencing at Indo-Pak border;

(b) if not, the reasons therefor;

(c) the amount paid by the Government as compensation so far, State-wise; and

(d) the compensation likely to be paid to the affected farmers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) The Government of India has released Rs.7.00 crores to the Government of Punjab and Rs.3.91 crores to the Government of Rajasthan for paying compensation to farmers whose land has been acquired for fencing purposes on Indo-Pak border.

The fencing work on the International Boarder in Jammu & Kashmir and Gujarat is almost complete. The Government is awaiting requisition of funds from these States for payment of compensation.

Indo-China Trade

*433. SHRI MOHAN SINGH : SHRI G.V. HARSHA KUMAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the value of mutual trade (in thousand dollars) between India and China every year during last three years and thereafter;

(b) whether India and China have considered further expanding their trade relations after the visit of Chinese Prime Minister to India; (c) if so, the details thereof;

(d) whether the transportation of air cargo between India and China has been increased to strengthen the trade relations; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) The value of mutal trade between India and China is as under:---

(Value in thousand US dollars)

	2001-02	2002-03	2002-04	2004-05 (April- January)
Total Trade	2988340	4767520	7008330	8914410

(b) and (c) Yes, Sir. During the recent visit of Chinese Premier Wen Jiabao to India, the two countries agreed to make joint efforts to increase the bitateral trade volume to US \$ 20 billion or higher by 2008.

(d) and (e) During the recent visit of Chinese Premier Wen Jiabao to India, the two sides also recognized the importance of strengthening mutual connectivity and agreed to jointly work towards further enhancement of direct air and shipping links, tourism and people-to-people contacts. It was noted with satisfaction that an MOU on major liberalization of civil aviation links between India and China was conculded during the visit.

[English]

India A Global Trade Hub

*434. SHRI BADIGA RAMAKRISHNA : SHRI E. PONNUSWAMY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

APRIL 26, 2005

(a) whether the Government is establishing global trade hubs in India;

(b) if so, the details thereof and the monitoring agency appointed to monitor the progress of work for these hubs;

(c) whether the Government is planning to set up six free trade and warehousing zones in different parts of country to make India a global trade hub;

(d) if so, the details in this regard;

(e) the likely impact thereof on foreign trade; and

(f) the funds earmarked for the purpose and the time by which these would start functioning?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) and (b) The MMTC Limited proposes to promote the establishment of six Free Trade and Warehousing Zones in accordance with the Foreign Trade Policy of 2004-09.

(c) to (f) Six locations tentatively identified for Free Trade & Warehousing Zones are Kandla, Noida, Mumbai Haldia, Kochi and Ennore, to be set up in phases. The estimated investment for each wareshouse would be Rs. 100 crores approximately. It envisages creation of world class infrastructure for trading and warehousing of various products.

Cultivation of Land along Bangladesh Border

*435. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether inhabitants of Indo-Bangladesh Border area are facing problems in cultivating their lands due to the ongoing fencing work;

(b) if so, whether the Government has taken up the matter with Bangladesh to resolve the issue; and

(c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) By and large, the inhabitants of Indo-Bangladesh border are not facing any problem in cultivating their lands due to the ongoing fencing work. Gates have been provided at appropriate places for easy movement of inhabitants whose land falls between the fence and the international border. The timings for opening and closing of these gates are determined after discussion with the local people as well as with local administration. However, the gates can be opened at any time in emergency by the BSF guard who is posted at every gate. Necessary security in being provided by BSF to the inhabitants residing along the international borders.

Conference of South Asian Countries

*436. SHRI KHARABELA SWAIN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether a meeting of agricultural experts from South Asian Countries was held recently at Hyderabad to discuss the fallout of globalisation and WTO's policies on agriculture sector;

(b) if so, the details thereof;

(c) whether the Government has proposed to take some concrete steps to ensure that there is no adverse impact of WTO policies on agriculture; and

(d) if so, the details in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) and (b) The Centre for Economic and Social Studies (CESS), Hyderabad, organised a South Asia Regional Conference (SARC) on Globalization of Agriculture in South Asia in March 2005. Representatives from India, Bhutan, Sri Lanka, Nepal and Pakistan participated in the round table meeting.

(c) and (d) Under the existing provisions of the WTO Agreement on Agriculture, India has undertaken to bind its primary agricultural products at 100% processed foods at 150% and at 300% for some edible oils. Following the

to Questions 82

removal of quantitative restrictions on imports, India has negotiated the tariff bindings upwards in respect of some agricultural products like skimmed milk powder, maize, rice, wheat and millets which were bound at 0% or at low bound rates during earlier negotiations.

India has not been required to reduce domestic subsidies to the agriculture sector since the total Aggregate Measure of Support (AMS) (product specific) is negative and the overall AMS remains well within the de-minimis.

In order to ensure that the farmers of the country are not put to any hardship, the Government has put in place a suitable mechanism for monitoring the import of sensitive items and is committed to providing adequate protection to the domestic producers by resorting to various WTO compatible measures which include appropriate calibration of applied tariffs within the bound levels and safeguard action under certain specified circumstances.

Further, the Government is also implementing a number of development programmes to increase the competitiveness of the Indian farmer. These include introduction of improved farming technology, improved availability of inputs including water, credit and fertilizer and price support through the Minimum Support Price (MSP) scheme and Market Intervention Scheme (MIS).

Trade with Pakistan

*437. SHRI NAVJOT SINGH SIDHU : SHRI D. VITTAL RAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India and Pakistan have set up any Joint Study Group to facilitate trade and to look into nontariff barriers;

(b) if so, the details thereof;

(c) whether the study group has prepared any guidelines for trade cooperation between the two countries; (d) if so, the details thereof and the expected increase in trade;

(e) whether Government has received suggestions for promoting trade with Pakistan; and

(f) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) and (b) Yes, Sir. India and Pakistan have set up a Joint Study Group (JSG) at the level of Commerce Secretaries of the two countries, in pursuance of the decision taken in the meeting of the Commerce Ministers of both the countries in Islamabad in November, 2004. The first meeting of the JSG was held in New Delhi on 22-23 February, 2005. Two Sub Groups on Customs Cooperation & Trade Facilitation and Non Tariff Barriers were also formed.

(c) and (d) The Sub Group on Customs Cooperation & Trade Facilitation met on 22 February, 2005 on the sidelines of the first meeting of the JSG and its Terms of Reference (ToR) were mutually agreed upon. This Sub Group would deal in Customs Cooperation in administrative matters, Rules of Origin, harmonization of customs procedures and issues relating to exchange of information, technical assistance, capacity building, valuation etc. The setting up of JSG is expected to pave the way for enhanced volume of bilateral trade as both the countries would strive to address the problems relating to non-tariff barriers and customs cooperation.

(e) and (f) Yes, Sir. The Government has received a number of suggestions from different apex chambers of the country as well as through representations from trade and industry. Some of these suggestions are:

- Requesting Pakistan to enlarge items on the positive list of trade,
- (b) Opening of land routes,
- (c) Granting of transit facilities for Indian goods to third countries like Afghanistan, Iraq etc.,

- (d) Setting up of a Joint Business Council,
- (e) Revival of Joint Commission,
- (f) Promotion of investment under joint ventures etc.

The Government has taken up these suggestions with the Government of Pakistan at different deliberations/ meetings. Both countries decided to reactivate the Joint Economic Commission as early as possible and also agreed to set up Joint Business Council.

Migration from Bangladesh

*438. SHRI B. MAHTAB : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are reports of Hindus in Bangladesh migrating to India;

(b) if so, the number of Hindus who have migrated to India during each of the last three years and thereafter till date;

- (c) the reasons for their migration; and
- (d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) There are reports of infiltration of Bangladeshi nationals belonging to Hindu community, into the country in spite of checks and control at the international border due to terrain and porous nature of the border.

(b) No such data is being maintained.

(c) The problem of infiltration of Bangladeshi nationals into India has been endemic and various factors like racial, economic, cultural and political have contributed to the influx.

(d) To check illegal migration from Banglades, the Government has regularly taken up the issue with the Government of Bangladesh at various fora. Besides, Government has also taken up various measures to curb illegal influx into the country, which inter alia include strengthening of BSF, the border guarding force deployed on the India-Bangladesh borders and equipping them with modern and sophisticated equipment/gadgets; raising of additional battalions of BSF: reduction of gaps between border outposts; intensification of patrolling; accelerated programme of construction of border roads and border fencing; provision of surveillance equipment, etc. State Governments and Union Terrotories have also been directed to enforce the provisions of Foreigners Act (IMDT Act in case of Assam) strictly. The powers under Section 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals staving in India unauthorisedly have been entrusted to the State Governments and UT Administrations. Besides administrative instructions are also issued to them from time to time to launch special drives to detect the foreign nationals including Bangladeshi nationals staving illegally in the country for their immediate deportation.

Problems of Small Tea Growers

*439. DR. ARUN KUMAR SARMA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the problems being faced by the small tea growers throughout the country, region-wise specially in NER;

(b) the steps contemplated to solve their problems;

(c) the amount of support price and other incentives granted to tea growers in the country during last three years, State-wise;

(d) whether any special package on tea industry has been envisaged for supporting Small Tea Growers; and

(e) If so, the details thereof and by when it is likely to be implemented?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) Because of their scattered small size holdings, particularly in the North Eastern Region, the small tea growers are by and large unorganised. The growers find it difficult to obtain proper technical help on good crop husbandry practices. Since the small tea growers have no processing facilities of their own, they have to sell their green leaf to private bought leaf factories or estate factories either directly or through leaf collection agents. Until a price sharing formula was introduced last year, the small tea growers were not getting a fair price for their green leaf from the manufacturers of made tea. Many small tea growers, particularly in the North East Region, also do not possess proper land ownership documents.

(b) A number of steps have been taken by the Government and the Tea Board to help the small tea growers. These include:-

(1) Implementation of a price sharing formula between the small tea growers and manufacturers of tea with effect from 1st April 2004 in order to ensure that the small tea growers get a reasonable share of the price obtained by the manufacturer for made tea. The price sharing formula envisages sharing of the sale proceeds between the green tea leaf supplier and manufacturer in the ratio of 60:40 in all tea growing States except the States of Himachal Pradesh and Uttaranchal, where the sharing is in the ratio of 52:48, so long as the prices realized by the manufacturers remain either at par with or lower than the state average. When the price realization exceeds

the state average price, the differential is required to be shared in the ratio of 50:50.

- (2) Implementation of a price subsidy scheme for small tea growers for a four month period from February to May 2004, which envisaged payment of a maximum subsidy of Rs.8/- per kg. for made tea (which would amount to approximately Rs.2/- per kg for green tea leaf) to 'the small tea growers having holding upto 10.12 hectares.
- (3) A Special Tea Term Loan (STTL) is being implemented which envisages restructuring/ rephasing of irregular portion of outstanding term/working capital loans in the tea sector with repayment over 5 to 7 years with a moratorium of one year for small tea growers. STTL also provides for sanctioning of working capital limits upto Rs. 2 lakhs at a concessional rate of interest not exceeding 9% per annum for small tea growers.

(c) No support price is granted to the small tea growers since the price of tea is determined by the demand and supply position. Financial assistance by way of subsidy and grant in aid is extended to small growers for various developmental activities such as new planting, replanting, rejuvenation pruning and infilling the vacancies, creation of irrigation facilities, organizing themselves into self help groups, participation in the study tours etc. Details of subsidy and other incentives granted to the small tea growers during the last three years are as follows:-

SI. No.	Name of the State	Financi	Financial assistance in the form of subsidy for plantation activity for the year (Rs. in Lakhs)			
		2002-03	2003-04	2004-05#	Total	
1	2	3	4	5	6	
۱.	Assam & Tripura	198.23	229.46	129.46	557.15	

87 Written Answers

1	2	3	4	5	6
2.	Bihar	95.30	32.66	8.13	136.09
3.	Himachal Pradesh	4.54	1.68	4.97	11.19
I.	Kerala	14.50	6.18	3.67	24.35
5.	Manipur	9.34	22.49	5.10	36.93
6.	Meghalaya	5.22	4.36	2.75	12.33
7.	Mizoram		_	0.52	0.52
3 .	Nagaland	285.76	181.97	274.38	742.11
€.	Tamil Nadu	88.85	50.47	80.58	219.90
10.	West Bengal	2.47	0.43	140.21	143.11
	Total	704.21	529.70	649.77	1883.68
	Other incentives	124.62	53.33	147.12	325.07
	Price Subsidy		_	2085.76	2085.76
	Grand Total	828.83	583.03	2882.65	4294.51

#Provisional.

Details of the disbursement of the price subsidy are as follows:--

State	Amount of subsidy disbursed (Rs. in lakhs)
Assam	9.39
West Bengal	11.32
Himachal Pradesh	0.90
S. India	2064.15
Total	2085.76

(d) and (e) In pursuance of the recommendations that emerged at the Stakeholders' Conference on tea held on 16th and 17th September 2004, Government has received a proposal for setting up of a Small Growers Development Directorate within the Tea Board which will be responsible for the development and regulation of the small sector. Through this Directorate, the small growers would be encouraged to organize themselves into producers' societies. Such societies would serve as focal points for the Directorate's extension activities aimed at improving the quality, consistency and price realization for the teas produced by the small growers and for enhancing the export performance from the sector.

Participation of Federation in International Sports Events

*440. PROF. M. RAMADASS : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Government propose to formulate an organizational structure or bring in legislation to improve the participation of various Federations in international sports events;

(b) if so, details of the schemes relating to talent search and training along with the incentives for the promotion of sports activities; and

(c) the progress made in the areas of setting up of Sports State Academies, Recreational Sports and Adventure Sports?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) Sports being a subject under the "State List" of the Constitution of India, the Central Government has no mandate to legislate on any sports matter. Again, Sports Federations are autonomous bodies registered under the Societies Registration Act and participation in international sports events is governed by their international calender for the year as well as the Long Term Development Plan for each discipline.

(b) Sports promotion, talent search and allied activities are primarily the responsibility of the National Sports Federations. The Government of India is supplementing their efforts in the following manner:-

- (i) Finalization & implementation of Long Term Development Plans (LTDPs) for various sports disciplines in consultation with the concerned National Sports Federations, former international sportspersons and sports scientists/experts.
- Provision of equipment and scientific support to sportspersons.
- (iii) Intensive coaching of the players by Indian and foreign coaches in coaching camps.

- (iv) Intensive training abroad to the teams as well Indian Coaches.
- (v) Financial assistance to concerned federations for participation of sportspersons in international tournaments.
- (vi) The outstanding boys and girls are provided scholarships so that they can have nutritious diet, sports equipment support and be able to pursue sports as a career. Scholarships are also given to women for undertaking research in sports related subjects.
- (vii) Assistance for purchase of equipment, scientific support and training and participation within the country and abroad is provided under the 'Scheme relating to Talent Search and Training' and the 'National Sports Development Fund'.
- (viii) With a view to broad basing of sports and scouting for talent at a young age, the Government is assisting Army under 'Army Boys Sports Company Scheme' (ABSC). In addition to eight existing ABSCs, ten more ABSCs have been sanctioned during the year 2004-05.
- (ix) 25 Navodaya Vidyalayas have recently been approved to be included in the National Talent Search Contest Scheme (NTSC).
- (c) Under the scheme of State Sports Academy, initial responses were received from the States of Punjab, Haryana, Tripura, Jammu & Kashmir and Kerala, but no firm proposals were received from them. Government of Orissa has submitted a proposal. There is a scheme for 'Promotion of Adventure' under which a provision is made for financial assistance to recognized institutions as well as individuals and organisations with a view to promoting adventure and adventure related recreational activities.

Price Stabilisation Fund Scheme

4605. SHRI P. KARUNAKARAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has formed Price Stabilisation Fund Scheme;

(b) if so, the details thereof;

(c) whether the Government has implemented the Scheme during the last financial year; and

(d) if so, the details thereof and the results achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) Yes, Sir. The Price Stabilisation Fund (PSF) has been established for the benefit of the growers of tea, coffee, rubber and tobacco, with a corpus of Rs.500 crore which includes Rs. 482.88 crore as contribution by the Central Govt. and Rs.17.12 crore as a non refundable initial contribution by the participating growers @ Rs. 500 per grower. The corpus of the fund would remain undisturbed and interest earnings alone are being utilised for implementing the Price Stabilisation Fund Scheme. The scheme is a participatory scheme between the growers and the Government, based on the principle of contributions from the growers and from the Government depending on normal/boom/distress periods with provision for withdrawals during distress periods. So far, 30,605 growers have enrolled under the scheme.

(c) and (d) Yes, Sir. The PSF Scheme became operational from April 2003. The price spectrum band for the year 2003 in respect of rea, coffee and rubber was announced based on which the pay-in and pay-out liability, in respect of Members enrolled upto 31st March 2004, was made. The price spectrum band for the year 2004 has also recently been announced.

Closure/Transfer of Government of India Presses

4606. SHRI HANNAN MOLLAH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Union Government has reviewed the decision regarding closure/transfer of some Government of India Presses/Text Book Printing Presses/Government of India Forms Store and Office of Assistant Director (OP) Kolkata in West Bengal;

(b) if so, the details thereof;

(c) whether the Union Government has taken any decision on constitution of the Government of India Stationery Office, Kolkatta in West Bengal;

(d) if so, the details thereof;

(e) whether the Union Government has considered the demand for increasing the budget grant for GISO, Kolkata in West Bengal; and

(f) if so, the reaction of the Union Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) The decision regarding closure/ transfer of presses units as per the Government's decision dated 16.8.2002 is under review by the Government at present.

(c) and (d) The Expenditure reforms Commission has recommended closing down of Government of India Stationery Office, Kolkata. However, this Ministry has not agreed with the recommendation of the said Commission. The matter regarding continuation of Government of India Stationery Office, Kolkata is being taken up with the Ministry of Finance.

(e) and (f) The matter regarding increase in Budget grant for the Government of India Stationery Office, Kolkata is linked with the Expenditure Reforms Commission's recommendation regarding closing down of the organization and may be considered once a final decision regarding closure/continuation is taken.

Allotment of Land by DDA

4607. SHRI KAILASH BAITHA : Will the Minister of URBAN DEVELOPMENT be pleased to state : (a) whether the Delhi Development Authority (DDA) allotted land in Masjid Moth, Delhi in 1977 for the construction of a Nursing Home to NRI doctors;

(b) if so, whether the nursing home has been constructed by the NRI doctors;

(c) if so, the facts thereof;

 (d) whether the DDA has changed the land use for the commercial use and a commercial complex is comingup fast on that land;

(e) if so, the reasons for changing the land use; and

(f) the policy of the DDA for land use change and the number of applications are pending with it for land use change together with details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (c) Delhi Development Authority (DDA) has reported that no land has been allotted to NRI doctors in Masjid Moth for construction of nursing home in 1977. However, one plot for nursing home was auctioned in 1976 which was not limited to NRIs. The auction purchaser has not so far constructed the nursing home.

(d) to (f) DDA has also reported that according to the terms and conditions of the lease deed executed, the lessor is empowered to change the land use subject to collection of conversion charges. Accordingly, DDA on the request of the auction purchaser has changed the land use from nursing home to general commercial with the approval of the conversion charges. DDA has further collection of the conversion charges. DDA has further reported that no application for change of land use in pending with it.

[Translation]

International Conference

4608. SHRI BAPU HARI CHAURE : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any international conference on Urban Development and Management Policy Problems and requirements was held in Pragati Maidan;

(b) if so, the details thereof;

(c) the number of delegates participated in this conference from all over the country; and

(d) the number of days for which the said conference was held and the main issues discussed therein alongwith the decisions taken?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (d) Ministry of Urban Development has not organised any such international conference. However, as intimated by the Good Governance India Foundation. a private organisation, the 4th International Conference on "City Development and Management Strategies -Problems & Prospects" was organised by them at Pragati Maidan from march 3 to 5, 2005. The conference was attended by over 300 delegates. The issues relating to urban development, management, good governance, e-Governance, property market constraints, housing reforms, infrastructure technologies and forging of partnership in design, construction and maintenance of housing, township and infrastructure were discussed in the conference and plans for utilizing the same in development, management and governance by Centre, State and Local Governments were evolved.

[English]

Funds for Integrated Development of Small and Medium Towns

4609. KUNWAR MANVENDRA SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether the Union Government provides funds to States and Union Territories for integrated development of small and medium towns;

(b) if so, whether the Union Government has laid down any criteria for deciding the amount to be provided to State/Union Territory for the purpose; (c) if so, the details thereof;

 (d) if not, whether the Union Government proposes to provide funds to States in this regard on the basis of population and/or area;

(e) if so, the details thereof; and

(f) the amount allocated for the purpose for 2005-2006, State-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) to (e) Under the Integrated Development of Small and Medium Towns (IDSMT) Scheme, Central assistance allocated to the States is based on percentage of State's urban population in small and medium towns (having population upto 5 lakh) with respect to all India urban population in such towns as per 1991 census. Besides, performance of IDSMT Scheme in the States is also taken into consideration while releasing funds.

Central assistance for the Union Territories is provided as per the financing pattern laid down in the guidelines subject to the availability of funds earmarked for them annually.

(f) Details of the tentative State-wise allocation of Rs. 100.00 crore under IDSMT for 2005-06 are enclosed the statement.

Statement

Tentative Allocation of Central Assistance to States & UTs under IDSMT Scheme for the year 2005-06

Total Allocation (IDSMT) : Rs. 100.00 Crore

(As.	in c	rore)
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S. No.	States	Allocation of Funds
1	2	3
1.	Andhra Pradesh	8.52

1	2	3	
2.	Bihar	3.86	
3.	Chhattisgarh	1.95	
4.	Goa	0.30	
5.	Gujarat	5.17	
6.	Haryana	2.19	
7.	Himachal Pradesh	0.28	
8.	Jammu and Kashmir	0.61	
9.	Jharkhand	2.38	
10.	Karnataka	5.96	
11.	Kerala	4.08	
12.	Madhya Pradesh	5.51	
13.	Maharashtra	8.43	
14.	Orissa	2.70	
15.	Punjab	2.38	
16.	Raj as than	4.72	
17.	Tamil Nadu	8.59	
18.	Uttaranchal	0.97	
19.	Uttar Pradesh	11. 54	
20.	West Bengal	8.51	
21.	Union Territori es	0.40	
22 .	North East States (10% of the fund allocated to States)	9.85	
23 .	Grants Under IDSMT-Major Heads 3601 and 3602	98. 9 0	

Under IDSMT

1	2	3
	Loans Under IDSMT-Major Heads 7601 and 7602	1.10
	Total Central Assistance	100.00

Note:

*Delhi and Chandigarh are not eligible as per the IDSMT Guidelines as in each of the above city population was more than 5 lakh as per 1991 census.

**Allocation criteria: Percentage of state urban population in towns up to 5 lakh with respect to all India urban population in such towns as per 1991 census less those in NE and UTs

State urban population in towns up to 5 lakh X 100 All India urban population in towns up to

5 lakh less NE and UTs.

[Translation]

Nehru Yuva Kendras in Rajasthan

4610. SHRI KAILASH MEGHWAL : SHRI RAGHUVEER SINGH KOSHAL :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of Nehru Yuva Kendras functioning
 in Rajasthan at present location-wise;

(b) the details of the programmes being run by these Kendras during the last three years and thereafter alongwith performance of these Kendras in the State; and

(c) the achievements made by conducting Gandhi Gramodya Sankalp Abhiyan and other schemes and the amount spent thereon by the various offices of the said organisation? THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) At present, 30 Nehru Yuva Kendras are functioning in Rajasthan. A location-wise list is enclosed as statement-I..

(b) A list of the details of the programmes being run by Nehru Yuva Kendras (NYKs) alongwith their performance during the last three years and thereafter is enclosed as statement-II.

(c) (i) Under Gandhi Gramodya Sankalp Abhiyan all Nehru Yuva Kendras in Rajasthan (30) organized self reliant week from 2nd October 2004 to 8th October 2004 by holding programmes such as awareness rallies, literacy campaign, cleanliness drives, vaccination camps, sarvadharam prayers etc. Base line survey has also been conducted in selected villages and developmental needs pertaining to the issues like education, health, sanitation, environment and empowerment have been identified.

Vocational training centres have been established in many of the selected villages.

Convergence and linkages with some of the related Governmental/non-governmental agencies & programmes have been established.

Under the scheme, total amount of Rs. 12 lakhs has been allocated for 30 kendras in Rajasthan (i.e. Rs. 40,000/- per Kendra) for various interventions for capacity building of village community and organisation of need based activities/programmes to be spent during the year upto 2nd October, 2005.

(ii) The details of the achievements made under other schemes & the amount spent thereon during 2001-02 to 2003-04 is enclosed as statement-III.

Statement-I

Details of Nehru Yuva Kendras in Rajasthan

- 1. Jalaur
- 2. Pali

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12.

Sirohi 28. Dausa 29. Bharatpur Rajsamand 30. Dholpur Udaipur Statement-II Bhilwara The details of the programmes being run by the Chittorgarh kendras in Rajasthan during the last three Dungarpur years alongwith their performance. Banswara Gandhi Gramodya Sankalp Abhiyan Jhalawar For the programme, an amount of Rs. 12 lakhs has been sanctioned for 30 kendras in Rajasthan. Baran (i) Regular Programmes Kota

13.	Bundi	Year	Target fixed	Target Achieved	E	Beneficiarie	es
14.	Sawai Madhopur		inxed	, lonie rou	Male	Female	Total
15.	Tonk	1	2	3	4	5	6
16.	Jaisalmer	1. Youth	Club D	evelopment	Program	nmes (YC	DP)
17.	Barmer	2002-03	90	88	2150	308	2458
18.	Jodhpur	2003-04	90	90	1830	256	2086
19.	Bikaner	2004-05	90	82	1918	321	2239
20.	Nagaur	2. Vocati	onal Tra	ining Progr	ammes		
21.	Sri Ganganagar	2002-03	120	145	9 87	2285	3272
22 .	Churu	2003-04	120	137	1892	1702	3594
23.	Jhunjhunu .	2004-05	120	318	1867	5271	7138
24.	Sikar	3. Awan	eness Ci	ampaigns			
25.	Jaipur	2002-03	90	89	18572	4963	23535
26 .	Ajmer	2003-04	9 0	77	14500	4434	18934
27 .	Alwar	2004-05	90	85	12929	4116	17045

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1	2	3	4	5	6
4. Work	Camps				
2002-03	90	87	2107	217	2324
2003-04	9 0	95	285 3	120	2973
2004-05	90	84	2123	51	2174
5. Sport	s Promo	tion Prog	rammes		
2002-03	90	134	35947	11898	4784 5
2003-04	90	167	9937	1336	11273
2004-05	90	105	20015	2766	22781
6. Works	hops an	d Semina	IS		
2002-03	30	41	6512	51 56	11668
2003-04	30	62	2384	837	3221
2004-05	30	25	1639	612	2251
7. Cultu	ral Progr	ammes			
2002-03	90	87	39512	25474	64986
2003-04	90	87	15524	9635	25159
2004- 05	90	75	52859	30579	83438
8. Celeb	ration of	Nation al	Internation	nal Days/	Weeks
2002-03	360	672	58996	27984	86980
2003-04	360	700	40627	23026	63653
2004-05	360	981	87015	36157	123172
9. Adventure Promotion Programmes					
2002-03	60	97	1186	246	1432
2003-04	60	45	1222	28	1250
2004-05	60	42	942	60	1002

- II. Schemes of Ministry of Youth Affairs and Sports implemented through NYKS
- (i) National Service Volunteers (NSVs)

Year	Deployment
2002-03	153
2003-04	220
2004-05	182

(ii) Youth Development Centres (YDC)

Year	Opened
2002-03	01
2003-04	Nil
2004-05	Nil

(iii) Awards to Outstanding Youth Clubs (AOYC)

Year	You	th Clubs Award	led
	Distt. level	State level	National level
2002-03	14	1	1
2003-04	10	1	Nil
2004-05	21	1	Nil

(iv) Financial Assistance to Youth Clubs (FAYC)

Year	New Youth Clubs	
	started	
1	2	
2002-03	62	

1	2
2003-04	06
2004-05	19

(v) Rural Sports Clubs (RSC)

Year	New Rural Sports Clubs started
2002-03	9
2003-04	Nil
2004-05	Nil

(vi) Rural Information Technology Youth Development Centre (RITYDC)

Year	New RITYDC set up
2002-03	Nil
2003-04	Nil
2004-05	03

III. Special Programmes/Activities:

- (i) Disaster Relief Operations
- (ii) Village Talk AIDS
- (iii) Kashmiri Rural Youth Cultural Exchange Programmes
- (iv) Observance of World No Tobacco Day
- (v) Youth Run on World Population Day
- (vi) Observance of World AIDS Day
- (vii) Tobacco Cessation Activities
- (viii) Rajiv Gandhi Akshaya Urja Diwas
- (ix) Observance of Gandhi Jayanti and self reliant Village Week

Expenditure by the Kendras of Rajasthan on Schemes during 2001-02 to 2003-04

	Nehru Yuva Kendras		Utilisation 2002-03	
1	2	3	4	5
1.	Ajmer	58470	63528	78922
2.	Banswara	59672	75065	59684
3.	Barmer	44088	87844	72016
4.	Bharatpur	10000	25000	138485
5.	Bhilwara	71465	109000	96207
6.	Bikaner	38364	51000	39100
7.	Bundi	48364	48612	86980
8.	Chittorgarh	74021	107515	88002
9.	Churu	97423	87870	89432
10.	Dungarpur	17965	35165	79166
11.	Jaipur	30000	0	36419
12.	Jaisalmer	49840	65000	73741
13.	Jodhpur	54380	68155	98886
14.	Jalore	25240	78941	79000
15.	Swai Madho Pur	48920	39515	64000
16.	Sirohi	25892 ⁻	141337	39043
17.	Tonk	56030	9562 8	93528
18.	Udaipur	68165	82420	110667
19.	Aiwar	94304	85337	136200
20.	Kota	23844	0	18000

VAISAKHA 6, 1927 (Saka)

1	2	3	4	5
21.	Pali	33392	137735	74776
22 .	Dholpur	50556	31389	52998
23.	Nagore	69 6 57	73000	115330
24.	Sikar	0	66097	60320
25.	Jhunjhunu	68789	74096	464000
26.	Jhalapur	0	0	64776
27.	Sri G anga Nagar	17174	65000	101000
28.	Rajsamand	51751	157442	113128
29.	Baran	23705	0	52280
30 .	Dousa	61446	52420	44932
31.	RC-Jodhpur	0	65194	0
32 .	RC-Swaimadhopu	r 0	53625	0
33.	RC-Ajmer	0	0	0
	Total	1372917	2122930	2721018

[English]

insurance Cover to Anganwadi Workers

4611. SHRIMATI JAYABEN B. THAKKAR : SHRIMATI SUMITRA MAHAJAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Anganwadi workers/helpers insured under Anganwadi Karyakartri Bima Yojana as on date, State-wise; and

(b) the progress or work made so far under this scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) As per the information received from the State Governments/UT Administrations so far, number of Anganwadi Workers and Helpers who have joined the Anganwadi Karyakartri Bima Yojana is given in the Statement enclosed.

Statement

S. No.	State		No. of AWHs who have opted the Scheme
1	2	3	4
1.	Andhra Pradesh	48555	46446
2.	Arunachal Pradesh	Information	not received
3.	Assam	Information	not received
4.	Bihar	Information	not received
5.	Chhattisgarh	37686	37686
6 .	Goa	1709	1709
7.	Gujarat	Information	not received
8.	Haryana	446	387
9 .	Himachal Pradesh	5941	4919
10.	Jammu and Kashmir	4721	4311
11.	Jharkhand	15666	14922
12.	Karnataka	36349	33027
13.	Kerala	19133	16345
14.	Madhya Pradesh	Information	not received
15.	Maharashtra	64497	0
16.	Manipur	3917	3850

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1	2	3	4
17.	Meghalaya	668	553
18.	Mizoram	138	117
19.	Nagaland	1498	1270
20.	Orissa	39446	0
21.	Punjab	8635	4975
22.	Rajasthan	31894	30801
23.	Sikkim	494	456
24.	Tamil Nadu	18329	11194
25.	Tripura	3619	3561
26.	Uttar Pradesh	Information	not received
27.	Uttaranchal	Information	not received
28.	West Bengal	11283	10721
29.	Andaman and Nicobar Islands	200	52
30 .	Chandigarh	256	249
31.	Delhi	3682	3433
32.	Dadra and Nagar Haveli	137	137
33.	Daman and Diu	50	45
34.	Lakshadweep	74	74
35.	Pondicherry	868	868
	Total	359891	232108

[Translation]

Adult Education

4612. SHRI KISHANBHAI V. PATEL : Will the Minister of TRIBAL AFFAIRS be pleased to state : (a) whether adult tribal women are being included in Adult Education Programme in the tribal dominated area in Gujarat;

(b) if so, the details thereof alongwith the assistance provided by the Union Government during each of the last three years and thereafter; and

(c) the number of adult tribal women became literate district-wise in the State?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) Yes Sir. The Ministry of Human Resource Development are running an Adult Education Programme in Gujarat. This Programme covers inter-alia the tribal women also.

(b) The details of the funds released by Ministry of Human Resource Development during last three years for running this programme in Gujarat are as follows:

Amount released
Rs. 17,20,35,250
Rs. 15,95,54,500
Rs. 5,61,10,241
Rs. 38,76,99,991

(c) Segregated data in regard to ST women is not maintained. However, the number of total ST beneficiaries district-wise in the State of Gujarat for the year 2003 is enclosed as statement.

Statement

S. No.	Name of the District	ST beneficiaries covered
1	2	3
1.	Gandhinagar	132

1	2	3	[English]
2.	Ahmedabad	12342	Police
3.	Mahsana	681	4613. SHRI Minister of HOME
4.	Banaskantha	16072	(a) whethe
5.	Panchmahal	199710	recently in whic militants;
6 .	Bharuch	81468	(b) if so,t
7.	Surat	180000	
8.	Valsad	96838	(c) the def and 2005?
9.	Dangs	25613	THE MINISTI
10.	Surendranagar	1309	HOME AFFAIRS (Sir. The details of
11.	Junagarh	615	years 2004 and 2
12.	Bhavnagar	1432	Date of Name
13.	Sabarkantha	43475	encounter
14.	Kheda	2207	29.4.2004 1. J
15.	Vadodara	160511	29. 4.2004 1. J
16.	Vadodara MC Area	15768	2. F
17.	Rajkot	156	17.8.2004 1. A
18.	Amreli	107	
19.	Jamnagar	366	5.3.2005 1. E F
20.	Bhuj Kutch	19027	2. 5
21.	Surat MC Area	5459	C
22.	Kheda Phase II	0	3. S n
23.	100 tqs Gujarat Vidyapieth	0	National R
24.	MC Ahmedabad City	7724	4614. SHRI S
	Total	871012	URBAN EMPLOYN

Police Encounters with Terrorists

4613. SHRI DALPAT SINGH PARSTE : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether an encounter took place in the capital recently in which police shot down Lashkar-e-Taiba militants;

(b) if so, the details thereabout; and

(c) the details of similar encounters during 2004 and 2005?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) Yes, Sir. The details of militants killed in encounters during the years 2004 and 2005 (upto 22nd April) are given below:

Date of encounter	Na	me of terrorist killed	Name of Organisation working for
29.4.2004	1.	Jagtar Singh @ Jagga @ Deepak	Khalistan Force
	2.	Ravider @ Ravi	-do
17.8.2004	1.	Abid @ Vicky	L ashkar-e- Taiba
5.3.2005	1.	Bilawal, resident of Rawalpindi, Pakistan	Lashkar-e- Taiba
	2 .	Shahnawaz, resident of Sindh, Pakistan	-do-
	3.	Shams @ Paarvez Ahmed resident of Patna, Bihar.	, -do-

National Real Estate Development Policy

4614. SHRI SUBODH MOHITE : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state : (a) whether the Government is considering to formulate a National Real Estate Development Policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) No, Sir.

(b) Does not arise.

[Translation]

Fellowship to ST Students in Universities

4615. SHRI HARISHCHANDRA CHAVAN : SHRI HARIBHAU RATHOD :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) whether the Government has formulated a scheme to grant fellowship to the aspiring M.Phil, and Ph.D.
 candidates belonging to Scheduled Tribes community in some Universities;

(b) if so, the details and the objectives of the scheme; and

(c) the number of students likely to be benefited from the aforesaid scheme, Statewise?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) No Sir, as of now.

(b) and (c) Do not arise.

[English]

Growth in Industrial Production

4616. SHRI RANEN BARMAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of targets fixed for the growth of industrial production during 2004-2005 and 2005-2006;

(b) the details of achievements made in this regard during the above period so far; and

(c) the steps being taken/proposed to be taken by Government to achieve the targets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) and (b) Yearwise targets for growth in industrial production are not fixed. Overall industrial growth as measured in terms of the Quick Estimate of Index of Industrial Production (Base 1993-94 = 100) released by the Central Statistical Organisation (CSO) increased by 8.1 per cent during April-February, 2004-05 compared to 6.9 per cent growth in the same period of 2003-04.

(c) Does not arise.

[Translation]

Jhuggis in DIZ Area, Gole Market

4617. MOHD. MUKEEM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of Jhuggis and their locations in the DIZ area, Gole Market, New Delhi at present;

(b) the number of Jhuggis which were in existence at each locations as per the surveys conducted in the year 1998, 2000, 2002 and 2004; and

(c) the different dates when the declaration for relocation of Jhuggis from different areas of DIZ area, Gole Market, New Delhi were made?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) The details of jhuggies at different locations in DIZ area is enclosed as statement-I.

(b) The details are enclosed as statement-II.

(c) Both land & Development Office (L&DO) and Central Public Works Department (CPWD) have reported that no declaration for relocation of jhuggies has been made by them.

Statement-I

	Location	No. of Jhuggies
	1	2
(i)	Block 54-58 DIZ area, Udyan Marg in front of NDMC water supply control room at Kali Bari Marg.	233

1	2
C-33, JJ Camp near/back side of NDMC Water Supply Control room at Kali Bari Marg.	115
By the side of President Estate Quarter T-1, Kali Bari Marg, DIZ Area, Gole Market.	60
Plot No. ABC allotted to RML Hospital and NDMC for Service Personnel and President's Estate Staff quarters (G Point)	106
	C-33, JJ Camp near/back side of NDMC Water Supply Control room at Kali Bari Marg. By the side of President Estate Quarter T-1, Kali Bari Marg, DIZ Area, Gole Market. Plot No. ABC allotted to RML Hospital and NDMC for Service Personnel and President's Estate

Statement-II

	Location		No. of Jhuggies		
		upto 2000	2002	2004	
	1	2	3	4	
i)	Rajiv Gandhi Camp in front of Block No.54-58, Kali Bari, Marg, DIZ area, Gole Market.	225	225	233	
ii)	C-33, JJ Camp near/back side of NDMC Water Supply Control room at Kali Bari Marg.	115	115	115	
iii)	By the side of President Estate Quarter T-1, Kali Bari, Marg, DIZ area, Gole Market.	60	60	60	
iv)	Plot No. ABC allotted to RML Hospital and NDMC for service personnel and President Estate Staff Qrts.	60	60	105	
V)	Behind NDMC polyclinic in sector-4, DIZ area (Raja Bazar) Gole Market.	200	200		
vi)	Site adjoining Union Academy School H.S. School in sector-4, Raja Bazar, Gole Market.	650	650	_	
vii)	In front of President Estate Quarter T-1, Kali Bari Marg. Gole Market.	50	_	-	

_	1	2	3	4
(ix)	Plot of CGHS dispensary near ESS at Peshwa Road.	40		
(x)	Plot of Con. Shopping near NDMC Pry. School at Peshwa Road.	3	3	, —
xi)	Jhuggies camp in C-107 near Petrol Pump at St. Columbus School at Bhai Veer Singh Marg, Gole Market	165	165	

[English]

Grants to NGOs under Mobile Dispensaries Scheme

4618. SHRI KINJARAPU YERRANNAIDU : Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) whether any recurring grant is pending for disbursal to NGOs under the scheme of mobile dispensaries for tribals in Krishna District of Andhra Pradesh;

(b) if so, the details thereof and the steps being taken thereon; and

(c) the time by which the payment will be made to NGOs?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (c) Yes, Sir. Grants-in-aid towards recurring expenses for maintenance and running of a Mobile Dispensary sanctioned to Integrated Development Agency, Raithupet, Nandigama, Krishna District of Andhra Pradesh is pending for the year 2003-04 and 2004-05 for want of recommendation of the State Government, which is still awaited. The State Government has been requested to expedite their recommendation. The proposal would be considered as per the established procedure only on receipt of satisfactory report of the State Government.

Guidelines on Infant Child Feeding

4619, SHRIMATI SUMITRA MAHAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether National Guidelines on infant and young child feeding were developed and circulated among the States for their implementation through field infrastructure;

(b) if so, the details of the guidelines;

(c) whether these guidelines are properly implemented by all the States;

(d) if not, the problems faced by the States in implementation of these guidelines; and

(e) the efforts made by the Union Government to resolve them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Yes, Sir. The National Guidelines on Infant and Young Child Feeding released on 6th August 2004, were sent to all State Governments/UT Administrations with a request to prepare an action plan and to disseminate these guidelines to various stakeholders.

(b) The guidelines include objectives, 10th Five Year Plan Goals, Correct norms of breastfeeding and complementary feeding, feeding in difficult circumstances and operational guidelines for promotion of appropriate Infant and Young Child Feeding. VAISAKHA 6, 1927 (Saka)

(c) to (e) Response from the States/UTs barring a few, is awaited.

Tribals in Fifth Scheduled Areas

4620. SHRI GIRIDHAR GAMANG : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether his Ministry has prepared a Bill to protect the interest of Scheduled Tribes in forest areas particularly in Fifth Scheduled Areas in the country;

(b) whether the concerned Ministries and Departments along with the concerned States having Fifth Scheduled Areas are also consulted regarding the rights of tribals in forest; and

(c) if so, when the proposed Bill is likely to be introduced in the Parliament?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (b) The Ministry of Tribal Affairs has been mandated to formulate a Scheduled Tribes (Recognition of Forest Rights) Bill to redress the historical injustice done to tribal communities and for clear assertion of their legal forest rights. The matter has been processed as per the procedure laid down for the purpose.

(c) As regards introduction of the Bill in the Parliament, no time frame can be indicated at this stage.

Dangerous Government Flats in Government Colonies

4621. SHRI VENKATESH A. NAIK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether a number of Government flats in various Government colonies particularly Sarojini Nagar, New Delhi have been declared/being declared as dangerous to live by the Estate Office/CPWD;

(b) if so, the details thereof, location-wise;

(c) the reasons for declaring those flats dangerous;

 (d) whether the Government has considered proper repair/renovation of these faulty flats by using modern technology without shifting of the allottees of these flats;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government to allot suitable alternative flats in the vicinity alongwith safe and smooth shifting of affected allottees?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) A Statement-I showing the details is enclosed.

(c) The flats have been declared dangerous because of structural distress, normal wear and tear etc. which could cause damage to life and property of the occupants.

(d) Repair work is carried out by CPWD as soon as any damages noticed. A flat is required to be vacated only if the condition is such that it cannot be repaired if it is occupied. Normal repairs are carried out by using appropriate technology even when the flats are occupied.

(e) Not applicable in view of (d) above.

(f) Out of the 26 quarters declared dangerous in Sarojini Nagar, alternative accommodation has been offered to 16 allottees staying in Qrs. No.973 to DG 988. Other quarters which have been declared dangerous are lying vacant.

Statement

Details of Quarters declared Dangerous

S. No			Туре 'А'	Туре 'В'	Type 'C'	Type 'D'
1	2		3	4	5	6
1.	Sarojini	Nagar			26	26

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1	2	3	4	5	6
2.	Probyn Road			14	14
3.	Dev Nagar			03	03
4.	Lodhi Road Complex	_	107	04	111
5.	Aram Bagh		036	_	036
6.	M.B. Road	135	464	-	599
7 .	Aliganj	266		-	266
8.	Timar Pur	_	007	-	007
9 .	Sadiq Nagar	-	002	_	002
10.	D.I.Z. Area		017		017
11.	. Laxmi Bai Nagar	-	001	_	001
12	. Kidwai Nagar		002	_	002
13	. Nauroji Nagar	-	004	-	004
14	. Srinivas Puri		001		001

Starvation Deaths

4622. SHRI SANAT KUMAR MANDAL : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of tribal children reported to have died due to starvation in the country during each of the last three years, State-wise; and

(b) the steps being taken by the Government to prevent such recurrence?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) and (b) The Ministry of Tribal Affairs has not received any report from any State about death of Tribal children due to starvation during the last three years. However, a Central Sector Scheme of Grain Banks in Tribal Villages was launched during 1996-97 on a pilot basis in selected areas out of the areas identified by Central Planning Committee (CPC) for preventive measures against deaths of children in remote and backward tribal areas by providing a safeguard against fall in nutritional standard to Scheduled Tribes living in remote rural areas. It has been decided to transfer the scheme to the Department of Food & Public Distribution.

Iron Scrap

4623. SHRI SUKDEO PASWAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether live shells have been recently found in one Steel Factory in Kashipur, Uttaranchal;

(b) whether the factories/importers are still importing scraps wherein live shells were found;

(c) if so, the details thereof;

(d) whether steel factories are violating the Government norms in importing scraps;

(e) if so, the details thereof and any nexus between importers and official concerned at Port and Inland Cargo Depot has been unearthed; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) Shells were found in a factory of M/s. S.G. Steels, Kashipur where one labourer was killed in on explosion on 22.12.2004 while he was cutting some scrap in the factory. Later on during inspection of the scene, Police recovered 671 small and 131 big missiles and 1200 cartridges. Thereafter, the matter was taken up with the NSG for diffusing the live missiles recovered from the factory.

(b) to (f) Import of scrap is allowed on the basis of the provisions contained in Para 2.32 of the Handbook of Procedures, 2004-09. Under these provisions a preshipment inspection certificate from a testing agency enlisted in Appendix-5 of the Handbook of Procedures is required for import. 21 ports have been designated for import of scrap. The procedure for import of scrap is being VAISAKHA 6, 1927 (Saka)

followed as per the Customs Circular No. 56/2004-Cus dated 18.10.2004 as amended from time to time. In case any violation is noticed, the concerned officer can clear the consignment of metal scrap only after adjudication of the same. No nexus between importers and officials concerned at Port and Inland Container Depots have been brought to the notice of Government.

Common Schools under Neighbourhood School Programme

4624. SHRI N. JANARDHANA REDDY : SHRI VIJOY KRISHNA : SHRI S.D. MANDLIK : SHRI KIRTI VARDHAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government proposes to open common schools under the neighbourhood school programme as advised by the Central Advisory Board of Education;

(b) if so, the details and salient features thereof;

(c) whether any survey has been conducted by the Government in this regard; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Urdu Language

4625. SHRI MOHD. TAHIR : MOHD. SHAHID :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : (a) whether Government has identified any regions of Urdu speaking States where in teaching systems in Urdu medium is not being properly applied;

(b) if so, the details thereof, State-wise;

(c) whether the Government propose to provide Central assistance for the recruitment of Urdu teachers for such regions;

(d) if so, the details of Central assistance to be provided, State-wise;

(e) the existing number of Urdu teaching institutions, State-wise; and

(f) the total funds disbursed by the Government for these institutions during the year 2004-2005?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (f) The Government is providing Central assistance for the recruitment of Urdu Teachers for 323 blocks and 4 districts of Assam of Educationally backward minorities as identified by Ministry of Social Justice & Empowerment under the scheme of "Appointment of Language Teachers". While no such data of Urdu teaching institutions State-wise is maintained at national level, under the scheme the financial assistance amounting to Rs. 325.26 lakhs has been provided for recruiting 3289 Urdu teachers during 2004-2005 as per statement enclosed.

Statement

(Rs. in Lakhs)

S. No	Name of State/UTs	Amount Released	No. of Teachers
1	2	3	4
1.	Andhra Pradesh	51.12	290
2.	Andaman and Nicobar	0.60	05

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1	2	3	4
3. 1	Bihar	43.20	360
4. 1	Delhi	0.60	05
5.	Gujarat	8.40	70
6 .	Haryana	1.20	10
7.	Kamataka	6.60	55
8.	Jharkhand	7.80	65
9.	Kerala	10.20	85
10. 1	Madhya Pradesh	1.80	15
11.	Maharashtra	3.00	25
12.	Rajasthan	5.40	45
13.	Tamil Nadu	1.20	10
14. '	West Bengal	63.60	530
15.	Uttar Pradesh	34.80	290
	Total	239.52	1860
	Honorarium to existing teachers teaching Urdu Langauage	85.74	1429
	Grand Total	325.26	3289

[English]

Vocational Education

4626. SHRI ASADUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any committee has been set up to examine the concept of US in vocational education in the country: (b) if so, the details thereof and the time by which the committee is likely to submit its report; and

(c) the extent to which this changed policy on vocational education is helpful to Indian students especially in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (c) Yes, Sir. The Minister for Human Resource Development has constituted a Committee to go into the various issues concerning role of Community Colleges in Indian Education System and provide opinion about the feasibility, desirability and parameters for introducing the Community Colleges in Indian Education System. The Committee is yet to submit its Report.

[Translation]

Promotion of Plantation Programme in Delhi and Haryana

4627. SHRI SAJJAN KUMAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority is considering to promote plantation programme in Delhi and Haryana under a special project;

(b) if so, the places which have been identified in Delhi and Haryana for the same; and

(c) the financial resources being mobilised for the project and the time by which the project is likely to commence?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) The Delhi Development Authority (DDA) has informed that they undertake plantation only in green areas under its jurisdiction in Delhi and not in Haryana. The plantation is being done in Master Plan Green Areas, District Parks, Group Housing Parks, Neighbourhood Parks and forest areas under the control of DDA. VAISAKHA 6, 1927 (Saka)

to Questions 126

(c) DDA's own funds as provided for in annual budget from time to time are being utilized for development of its parks/plantation schemes.

[English]

Toilets for Citizens

4628. SHRI RAVI PRAKASH VERMA : SHRI NAKUL DAS RAI :

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether millions of people are reported to have no access to toilets in the country;

- (b) if so, the details and reasons therefor; and
- (c) the remedial steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) According to Census of India, 2001, in urban areas 14,110,936 households have no latrines.

(c) Under low Cost Sanitation Scheme, a centrally sponsored scheme, dry latrines are coverted into twin-pit flush latrines and new units are constructed where non exists. The scheme is limited to urban towns having population upto 5 lakhs only. Besides, under Nirmal Bharat Abhiyan, a component under the Valmiki Ambedkar Awas Yojana (VAMBAY), community toilets are being constructed for the urban slums living below poverty line.

National Policy for Urban Poor

4629. SHRI SURESH PRABHAKAR PRABHU : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether any National Policy for urban poor has been launched recently; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) No, Sir.

(b) Question does not arise.

[Translation]

Gyan Kendras

4630. SHRI RAJNARAYAN BUDHOLIYA : SHRI HARIBHAU RATHOD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government is contemplating to set up Gyan Kendras (Knowledge Centres) in the country, particularly in rural areas;

(b) if so, the details thereof;

(c) the objectives of the said Gyan Kendras (Knowledge Centres); and

(d) the allocation likely to be made by the Government for setting up of these Kendras?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (d) Ministry of Human Resource Development has no proposal to set up Gyan Kendras (Knowledge Centres).

Extradition of Terrorists from India

4631. SHRI PANKAJ CHOWDHARY : SHRI SANTOSH GANGWAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has signed any agreement recently with foreign countries particularly with Mauritius. Baharain, Tajikistan and Myanmar for the repatriation of people involved in terrorism and criminal activities and to combat terrorism; (b) if so, the details thereof; and

(c) the time by which such agreements are likely to come in force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Ministry of External Affairs has informed that Government of India has signed Extradition Treaties with Mauritius, Bahrain and Takikistan. These Treaties would provide a legal framework for extradition of terrorists and other criminals from the respective countries to India and viceversa.

(c) These Treaties will come into force after ratification process is completed by the respective Governments.

Pre-Examination Coaching for IAS/IPS

4632. SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of candidates belonging to Scheduled Tribes imparted pre-examination coaching for Indian Administrative Service/Indian Police Service during the last three years and thereafter;

(b) the expenditure incurred thereon; and

(c) the percentage of successful candidates in examinations during the said period?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) to (c) The Ministry has extended financial assistance to the tune of Rs. 38.23 lakhs for imparting Coaching for Civil Services to 642 Scheduled Tribe students during the last three years and thereafter. With regard to the percentage of successful candidates, the State Governments of Andhra Pradesh and Karnataka have intimated success rate of 13.33% and 8.1%, respectively for all courses, including Civil Services. The other State Governments and agencies funded for the purpose have furnished the percentage of successful candidates to be NIL.

[English]

National Commission for Women

4633. SHRIMATI P. SATHEEDEVI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Women Commission is having any system of monitoring the functioning of State Level Women Commissions:

(b) whether the Chairperson of the State Women Commission is given Constitutional status of Cabinet Minister;

(c) whether there is uniformity in the method of functioning of State Women Commissions;

(d) the total number of cases pending before the National Commission for Women at present; and

(e) the steps taken by the Government to provide a penal provision in the Women Commission Act against the persons abstaining from attending before the Commission even after receiving the Summons?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) The State Level Women Commissions are independent bodies of the respective State Governments. The National Commission for Women (NCW) does not have any control over them.

(b) The State Level Women Commissions come within the purview of the respective State Governments. Department of Women and Child Development does not maintain information regarding the status accorded to the Chairpersons of State Women Commissions by the State Governments.

(c) The State Women Commissions have been

constituted under the laws framed by the respective State Governments. The statutes differ from State to State.

(d) NCW has informed that it has taken cognizance on all complaints but there are cases in which reports from the organisations concerned are awaited. The number of such complaints pending before the Commission since 1st January, 2002 to 31st March, 2005 is 8776.

(e) Amendments in the National Commission for Women Act, 1990 covering this aspect also have been under the consideration of the Government.

Approach Road to Maiviya Nagar Main Market

4634. SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether the approach roads connecting the Malviya Nagar Main Market towards Khirki Extension are poorly lit;

(b) if so, whether the road running in front of the Malviya Nagar Community Hospital and the Government School for Boys and Girls is reported to be completely dark after sunset;

 (c) whether many instances of chain snatching and attempted molestation of women have been reported in this stretch during the recent past;

(d) if so, the steps taken/proposed to be taken by the Government to install street lights along this road;

(e) whether similar condition prevails in other stretches of the area and neighbouring Saket; and

(f) if so, the time by which lights are likely to be installed in all these places?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) The Municipal Corporation of Delhi (MCD) has informed that the said areas are not poorly lit. (c) The Commissioner of Police (Delhi) has informed that no case of chain snatching and molestation of women has been reported on this stretch during the year 2004 & 2005 (upto 31.3.2005). However, one case in Saket area and three cases of chain snatching in Malviya Nagar area respectively were reported during the period. Three persons were arrested by the Police authorities.

(d) The Commissioner of Police, Delhi has informed that various preventive actions e.g. regular surveillance over the activities of desperate criminals, deployment of pickets/plain clothes men in the markets and near girls school, regular division and beat patrolling, motorcycle and PCR patrolling etc. have been taken.

(e) and (f) The MCD has informed that the areas neighbouring Saket are not poorly lit.

[Translation]

Export of Dairy Products

4635. SHRI NARENDRA KUMAR KUSHAWAHA : MOHD. SHAHID : PROF. MAHADEORAO SHIWANKAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the export of casein has declined during the previous year;

(b) if so, the foreign exchange earned through this export;

(c) whether the export in Jairy sector exceeded the target during 2004-05; and

(d) if so, the incentives extended to such exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) The value of export of casein, caseinates and other cashin derivatives casein glues for past few years is as under:
Year	Value in Rs. crores
2001-02	123.74
2002-03	124.90
2003-04	76.83
2004-05	52.63
(April-Sept.)	

Source : DGCIS

(c) Yes, Sir. A target of Rs. 165 crores was fixed for export of dairy products during 2004-05. As against this target, the exports during 2004-05 (April-Jan.) were Rs. 309.06 crores.

(d) Agricultural and Processed Food Products Export Development Authority (APEDA) operates various schemes under which financial assistance is provided to the exporters for market development, infrastructure development, quality development, research and development and transportation. Efforts are constantly being made for opening up of new markets.

[English]

Grain Export

4636. SHRI TATHAGATA SATPATHY : SHRI RAVI PRAKASH VERMA : SHRI ADHALRAO PATIL SHIVAJIRAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government is exporting food grains;

(b) if so, the details thereof;

(c) whether the Government has taken a decision not to export food grain as long as there is even one case of malnutrition; (d) if so, the details thereof;

(e) the number of cases of malnutrition reported from the various parts of the country during the last three years;

(f) whether this restriction has increased domestic availability of food grains; and

(g) if not, the reasons therefor and measures taken thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) Government is not directly engaged in export of foodgrains but facilitates export of foodgrains by exporters.

(c) No, Sir.

(d) to (g) The questions do not arise.

Labourers in Tea Industry

4637. SHRI JOACHIM BAXLA : SHRI NARAYAN CHANDRA BORKATAKY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government is aware of the problems of the Tea labourers in various tea producing districts of the country;

(b) if so, the details thereof;

(c) whether the Government has taken measures to address these problems;

(d) if so, the details thereof;

(e) whether the Government has formed a Committee or Board to look into the problems of labourers who are working in the Tea industry; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) to (d) There are various difficulties that the tea garden labourers may face. There are reports that in certain cases, violation of statutory provisions have occurred. The State Governments are required to take action in such cases.

(e) and (f) No Sir. However, at the stakeholders' conference on challengers before Indian tea industry held in New Delhi on 16th & 17th September, 2004, a whole range of issues on tea including labour issues were discussed. Government has constituted a Tea Advisory Committee to monitor the implementation of the recommendations that emerged at the stakeholders' conference.

Impounding of Buses by Delhi Traffic Police

4638.SHRI RAGHUNATH JHA : SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the Government is aware that Delhi Traffic Police have impounded hundreds of buses for violating traffic rules;

(b) if so, the details thereof and the number of buses still plying without electronic speed governors despite orders of Supreme and Delhi High Court;

(c) the number of persons killed by DTC, Blueline buses, RTVs and other heavy vehicles in Delhi during each of the last three years and thereafter separately;

(d) the punitive action taken by the Government against the accused; and

(e) the steps taken by the Government to make Delhi roads safer?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Yes, Sir. (b) 853 buses.

(c) The number of persons killed in road accidents by buses, RTVs and other heavy vehicles in Delhi during the years 2002, 2003, 2004 and up to 31st March, 2005 is given in the enclosed statement I.

(d) In cases of fatal road accidents, cases are registered against the drivers, they are arrested and prosecuted under appropriate sections of law and their driving licenses are suspended/cancelled. The buses involved in such accidents are also impounded and their permits are suspended/cancelled. During 2002-03, 2003-04 and 2004-05, permits of 232 buses were suspended and permits of 11 buses were cancelled by the State Transport Authority. Besides the driving licenses of 243 drivers were cancelled.

(e) The action taken by both Delhi Police and Transport Department of the Government of NCT of Delhi to make Delhi roads safer are given in the enclosed statement II.

Statement

S.	Types of buses/		Perso	ons Kille	d
INO.	other heavy vehicles	2002	2003	2004 3	2005 (up to 1st March)
1	2	3	4	5	6
1.	Blue Line Buses	30	66	79	46
2.	Charted Buses	197	184	155	12
3.	DTC Buses	2 9	36	57	8
4.	Mini Buses/RTV	47	48	29	19
	Buses under DTC	13	-	-	-
	Buses of other States	9	20	18	2

1 2	3	4	5	6
7. School Buses	3	0	2	0
8. HTV/Goods	295	314	295	59
9. Tankers	7	18	21	3
10. Temposes	126	115	108	28
11. Tractors	28	44	34	9

Statement II'

I Steps Taken by Delhi Police

- Regular action against drunken driving, reckless driving, minor's driving, red light jumping, over speeding etc. to reduce road accidents;
- Arrest of drivers found to be indulging in reckless driving;
- Sending recommendation to the State Transport Authority for cancellsation of permits/licenses of buses involved in fatal road accidents;
- 4. Special persecution drives against DTC, Privates buses, RTVs and Blue Line Buses etc;
- Introduction of computer based road accident analysis system for scientifically analyzing road accidents on various important parameters and identification of Black Spots;
- 6. Introduction of conflict free traffic circulation plans in important parts of Delhi;
- Segregation of fast moving traffic from slow moving traffic;
- 8. Closure of gaps in the central verges on accidentprone roads:
- Provision of bus bays, yellow boxes, bus boxed etc. on city roads;

- 10. Introduction of traffic signals/blinkers in accident prone areas;
- Deployment of additional Police personnel in accidentprone areas;
- 12. Mobile patrolling and group checking at vulnerable accident locations;
- Distribution of Road Safety Literature among bus operators with a view to inculcating better road discipline among them. Special emphasis is laid on defensive driving, lane driving, driving at roundabouts and general traffic rules to be observed on Dethi roads;
- 14. Training of professional drivers of different categories of buses;
- 15. Taking out Mobile Exhibition Vans to different places for Road Safety Training activities and refresher courses to Bus Operators/drivers;
- 16. Enforcement of the speed limits prescribed for vehicles particularly heavy commercial vehicles both goods and passengers
- I Steps taken by the Transport Department of Government of NCT of Delhi:
- Implementation of the various directions of the Supreme Court of India issued in the matter of M.C. Mehta vs UOI & others (CWP No.13029/85) and the High Court of Delhi in the matter of Courts on its Own Motion (Crl.P.No.207/04) regarding fatal accidents;
- 2. Suspension/candellation of permits of vehicles involved in fatal accidents on the recommendation of Deita Traffic Police;
- 3. Suspension/cancellation of driving licences of those drivers who are involved in fatal accidents on the recommendation of Delhi Traffic Police;
- 4. State Transport Authority has attached a new condition

for the permit of the transport vehicle according to which if any transport vehicle is involved in two fatal accident in its lifetime, the permit of the same will be liable to be cancelled.

 As per the directions of the High Court of Delhi, a new condition is also being added to the permit of transport vehicles which reads as under:

> "In case a heavy vehicle transits through Delhi or is being driven in Delhi, it will be driven by a person who has undergone training and refresher course prescribed by Transport Department of Government of National Capital Territory of Delhi and shall possess a certificate to that effect from the Driving Training Institute, Loni Road or any other Institute prescribed by the Transport Department".

- Inspection Unit of the Transport Department, Burari, which issues certificates of fitness to transport vehicles, is being modernized in association with Automotive Research Association of India, Pune.
- Tow more State of the art Driving Training Institutes are being established in association with Vehicles Manufacturers.
- 8. In pursuance of the directions issued by Supreme Court of India, BIS standards were replaced by AIS:018/2001 standards which is commonly known as "specification for electronic speed control device". At the time of registration and renewal of certification of fitness of Transport vehicles, it is ensured by the Inspection Unit, Burari that the vehicles have speed control devices, except in those cases where they are exempted under the rules.
- 9. Transport Department of the Government of NCT of Delhi has also notified the manner in which speed control device conforming to AIS:018 standard shall be installed and enforced. It has intensified checking of the electronic speed control devices in public transport vehicles.

Equity for MRTS Along Andheri Ghatkopar Corridor

4639.SHRIMATI NIVEDITA MANE :

SHRI EKNATH MAHADEV GAIKWAD : SHRI BALASAHEB VIKHE PATIL : SHRI HARIBHAU RATHOD :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether the Government of Maharashtra has requested the Union Government for providing 25 per cent equity for the Mass Rapid Transport System along Andheri-Ghatkopar corridor in Mumbai;

 (b) if so, whether any external aid to meet this project is also being considered;

(c) if so, the reaction of the Union Government thereto; and

(d) the present status of the proposal of Central financial assistance for the project?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (d) The Government of Maharashtra has requested for contribution by Government of India towards equity and viability gap funding for 15 kms. (approx.) long Versova-Andheri-Ghatkopar elevated corridor apart from exemptions from central taxes and duties. The State Government proposes to execute the project on Build Own Operate Transfer (BOOT) basis and has to communicate firm requirements after finalisation of the . bidding process undertaken by it. There is no proposal for external aid for funding this project.

Padma Award

4640.SHRI N.S.V. CHITTHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has come out with any notification that persons conferred with Padma Awards should not use it with their names; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) The constitutional validity of Padma Awards was challenged in two public interest writ petitions on the ground that the Awards were 'titles' within the meaning of Article 18(1) of the Constitution of India. While upholding the constitutional validity of the Awards, the Supreme Court observed that these Awards do not amount to 'titles' within the meaning of Article 18(1) and that they should not be used as suffixes or prefixes. The Supreme Court further directed that if this is done, the defaulter should forfeit the Award conferred on him or her by following the procedure as laid down in the regulations governing such awards.

The above observations of the Supreme Court are, accordingly, brought to the notice of all the Padma awardees every year, advising them to abide by the directions of the Supreme Court and ensure that the Padma Award conferred on them is not prefixed or suffixed to their name and that they do not permit any individual or organization to refer to the award so as to make it sound or be fett like a title.

[Translation]

Setting up of Regional Training Institute for Teachers and Staff

4641.SHRI ATIQ AHAMAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a decision was taken by the Kendriya Vidyalaya Sangathan in 1993 to establish five regional training institutes for the training of the teachers and staff;

(b) if so, the number of regional training institutes established so far and the number of teachers imparted training therein; and

(c) the concrete steps being taken by the Government to set up all the regional training institutes at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) & (b) In 1995 Government sanctioned setting up of five Zonal Training Institutes of Education and Training (ZIET). However, due to financial constraints and lack of infrastructural facilities, only three institutes could be set up at Gwalior, Mumbai and Mysore. So far, 1218 teachers have been imparted training in these institutions.

(c) The Academic Committee of KVS has reviewed the functioning/constitution of these Training Institutes as full fledged institutes and decided to make the existing institutions fully operational and set up some more full fledged institutions to meet the needs of training of Kendriya Vidyalaya teachers/staff.

[English]

Grants to Educational Institutions for Hostel Facilities

4642.SHRI G. KARUNAKARA REDDY : SHRI JASHUBHAI DHANABHAI BARAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of grants given to various States during 2003-04 and thereafter till date under Centrally Sponsored Scheme for starting boarding and hostel facilities in educational institutes along with the number of such institutes in the country, State-wise;

(b) the number of applications pending for release of grants for the year 2003-04 and 2004-05, State-wise;

(c) the reasons for delay in release of grants:

(d) the details of applications received from various States particularly from Gujarat under the ongoing Centrally Sponsored Scheme for starting boarding and hostal facilities; and

(e) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) There is no Centrally Sponsored Scheme for starting hostels and boarding facilities in educational institutions. Under the Centralty Sponsored Scheme for Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary & Higher Secondary Schools grantin-aid is given by this Ministry to voluntary organisations fulfilling the stipulated conditions.

(b) to (e) Do not arise.

[Translation]

Indo-China Trade Via Nathula Pass

4643. YOGI ADITYA NATH :

SHRIMATI KIRAN MAHESHWARI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the Government are contemplating to start border trade with Chine via Nathula pass;

(b) if so, the details thereof;

 (c) the time by which decision is likely to be taken in this regard;

(d) whether any talks has been held between the two countries in this regard; and

(e) if not, the time by which talk is likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) to (c) During the former Prime Minister Atal Bihari Vajpayee's visit to China in June 2003, the two sides agreed to open a third route at Nathula for conducting border trade.

(d) and (e) During the visit of Chinese Premier Wen Jiabao to India, both sides reviewed with satisfaction the implementation of the memorandum on the border trade through the Nathula Pass between the Tibet Autonomous Region of the People's Republic of China and the Sikkim State of the Republic of India. [English]

Funding by HUDCO for Housing Projects

4644.SHRI DUSHYANT SINGH : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Housing and Urban Development Corporation Limited is funding some housing projects in some States; and

(b) if so, the amount sanctioned by HUDCO for implementing housing projects in those States including Rajasthan during each of the last three years and thereafter, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) Yes, Sir.

(b) The State-wise details of loan amount sanctioned by HUDCO for housing projects during each of the last three years including the State of Rajasthan are enclosed as statement.

Statement

Statewise Loan Sanctioned for Housing during 2002-03 to 2004-05

(Rs. in Crores)

State	During	During	During
Name	2002-03	2003-04	2004-05
1.	2	3	4
Andhra Pradesh	278.95	848.83	229.80
Arunachal Pradesh	.60	7.63	1.90
Assam	18.52	34.86	79.78
Bihar	.00	.00	1251.70

APRIL 26, 2005

1	2	3	4	1	2	3	4
Chhattisgarh	26.39	39.07	130.94	West Bengal	373.58	31.16	150. 39
Delhi	32.03	38.18		Sum	3200.09	2973.73	3566.99
Goa		2.00		HUDCO NIWAS	1294.25	128.76	77.86
Gujarat	6.19	130.66	122.63	Grand Total	4494.34	3102.49	3644.85
Haryana	6.85		33.97	Construct	ion of House	s in Chandig	arh
Himachal Pradesh	.88	295.23	6.51	4645.SHRI P	AWAN KUMA	R BANSAL	: Will the
Jammu and Kashmir	.00	.00	12.32	Minister of HOME	AFFAIRS be	pleased to st	late :
Jharkhand	.00	40.00	500.00	(a) the num Chand i garh;	ber of village	es with Lal [Dora in U
Karnataka	1463.82	424.63	465.68	-	when tel De	m waa laat (lived
Kerala	55. 00	68.51	95 .35		when Lal Do		
Madhya Pradesh	50.47	136.72	38.66	(c) whether constructed outside	there is a la e the Lal Dor	-	
Maharashtra	518.14	47.80	64.75	(d) if so, the	e number ther	eof, village-w	vise:
Manipur	10.00	10.00	.00	(e) whether	these houses t	nave been cor	nstructed or
Meghalaya		2.90		the plots of land d registered Sale de		by the occup	pants unde
Mizoram	7.50	5.01	5.00	(f) whether	the Peripher	v Control L	aw is no
Nagaland	34.97	30.02	33.56	applicable to the a	rea falling with	hin the erstwi	
Orissa	24.80	25.00	59.1Q ⁻	Area Committee, M	A ani Majra; ar	nd	
Punjab	12.56			(g) if so, the contemplating to d	reasons for C lemolish the s	-	Iministration
Pondicherry		1.50	.00	THE MINISTE	R OF STATE	IN THE MIN	ISTRY OF
Rajasthan	.00	30.00	98.64	HOME AFFAIRS (S			
Tamil Nadu	114.35	120.73	11.43	these four have be Chandigarh.	en transferred	to Municipal (Corporation
Tripura	1.56	.000		(b) The Lai	Dora was	fixed at th	e time o
Uttar Pradesh	11 4.94	433.41	171.45	consolidation from different villages.	1952 to 196	30 in differe r	nt years ir
Uttaranchai	47.99	169.85	3.44	-		er of houses	

constructed without prior santion/permission of the competent authority outside the Lal Dora.

(d) The approximate number of such houses in various villages are 60 in Dadumajra, 75 in Maloya, 55 in Dhanas, 4 in Sarangpur, 90 in Lahora, 65 in Jassu, 75 in Khuda Alisher, 150 in Kaimbwala, 155 in Kishangarh and Bhagwan Pura, 250 in Manimajra (Shastri Nagar), 280 in Hallomajra, 90 in Behlana, 200 in Raipur Khurd, 600 in Daria, 400 in Kajheri, 100 in Palsora and 10 in Makhan Majra.

(e) Most of the people have purchased land through General Power of Attorney or through documents like affidavits or agreements to sell for evading Stamp Duty. All these are illegal transactions and a large number are in violation of the Hon'ble High Court of Punjab and Haryana's suo-motto direction in CWP No.16325 of 1997.

(f) The Periphery Control Act is applicable on agricultural land falling within the erstwhile Notified Area Committee.

(g) Because illegal structures have come up in Manimajra on land acquired by the Administration for public purposes e.g. educational, commercial residential and municipal services and compensation has been paid in most of the cases. Besides, the matter has also been decided by the Supreme Court in favour of the Chandigarh Administration.

[Translation]

Import of Marbles

4646.SHRI JASWANT SINGH BISHNOI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the volume and the kinds of marble imported/ exported during the last three years and the names of the countries from/to which they were imported/exported;

(b) whether the import of marble is adversely affecting the interests of local marble traders; and (c) if so, the measures taken to reduce imports and increase exports in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Details of marble imported/exported during the last three years and the names of the countries from/to which they were imported/exported are contained in the publication 'Monthly statistics of Foreign Trade of India Vol.II (Imports)-Annual Number' and 'Monthly statistics of Foreign Trade of India Vol.I(Exports)- Annual Number' published by Directorate General of Commercial Intelligence & Statistics which are available in the Parliament Library.

(b) and (c) Finished marble blocks/tiles, as covered under Chapter 68 of the ITC (HS) Classification of Export and Import items, 2002-2007, are freely importable and do not require any licence from DGFT. However, India is maintaining import restrictions on rought and crude marble. Accordigly, import of crude or roughly trimmed marble, as covered under Chapter 25 of the ITC (HS), which was earlier allowed against surrender of SIL from 1.4.1999 to 31.3.2001 though with a value cap of US \$ 300 per MT and above for rough marble Blocks and US & \$ 450 and above for slabs; has been restricted for imports from 1.4.2001 i.e. import can be allowed only against a license to be issued by the DGFT. With this restriction in place, Govt. is committed to protect the interest of the domestic industry.

Development of Cities

4647.SHRI V.K. THUMMAR : SHRI KASHIRAM RANA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government is allocating Rs.10,000 crore for the development of cities;

(b) if so, the number of cities identified alongwith their names; and

(c) the manner in which mega cities are likely to be benefited out of the above said amount alongwith the names of cities included in the mega cities?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (c) No, Sir. However, in order to provide reform linked central assistance for development of infrastructure there is a proposal for National Urban Renewal Mission (NURM) for select cities and Urban Infrastructure Development Scheme for Small and Medium Towns for all cities other than the cities covered by NURM. Details in this regard have not been finalised.

[English]

National Institutes of Technology

4648.SHRI RAJEN GOHAIN : SHRI BADIGA RAMAKRISHNA : SHRI HEMLAL MURMU : SHRI E. PONNUSWAMY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether there is any proposal to increase the number of National Institutes of Technology in the country;

(b) if so, the details thereof;

 (c) the number of NITs functioning in the country as on date, State-wise, Location-wise;

(d) whether some Directors of NITs have been removed due to their illegal appointments;

(e) if so, the details thereof; and

(f) the action taken by the Government to initiate enquiry against illegal appointments?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) A proposal from the Government of Chhattisgarh for up-gradation of their existing Raipur Engineering College, Raipur to National Institute of Technology (NIT) is under consideration. A Central Team visited the Institute to examine the feasibility for upgradation to the level of National Institute of Technology. The feasibility report has since been submitted.

(c) As on date, 18 NITs are functioning in the Country These Institutions are located at:- Allahabad (Uttar Pradesh), Bhopal (Madhya Pradesh), Calicut (Kerala), Durgapur (West Bengal), Hamirpur (Himachal Pradesh), Jaipur (Rajasthan), Jalandhar (Punjab), Jamshedpur (Jharkhand), Kurukshetra (Haryana), Nagpur (Maharashtra), Patna (Bihar), Rourkela (Orissa), Silchar (Assam), Srinagar (Jammu and Kashmir), Surat (Gujarat), Surathkal (Karnataka), Tiruchirappalli (Tamil Nadu) and Warangal (Andhra Pradesh).

(d) and (e) The services of 11 Directors of National Institutes of Technology have been terminated as these appointments were made without following the proper procedure. The Director, NIT is to be appointed by the Central Government on contract basis for a maximum period of 5 years. 13 Directors of NITs out of 18 NITs were appointed between the period February 2003 to December 2003. Of the above, Directors of two NITs namely Nagpur and Hamirpur resigned after joining. As per the procedure, the appointment of the Director of NIT can be made only with the prior approval of the Appointment Committee of the Cabinet (ACC) However, approval of ACC was not obtained before appointing these Directors. When the matter was referred to Department of Personnel & Training, the ACC after examining the cases directed this Departming to cancel the appointments and appoint the Senior most Professor of the respective institute to take over the institute as in-charge Director. The services of 11 Directors of NITs ware terminated accordigly.

(f) Necessary steps are being taken by the Department of Personnel & Training in this regard.

Inclusion of Badaga Community of Tamil Nadu in ST List

4649.SHRI K. SUBBARAYAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of the Government for inclusion of 'Badaga' community in the list of Scheduled Tribes in Tamil Nadu; and

(b) if so, the time by which it is likely to be done?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) The proposal received from Government of Tamil Nadu for inclusion of 'Badaga' community in the list of Scheduled Tribes in Tamil Nadu is under process as per the approved modalities.

(b) No specific time frame can be indicated at this state as it involves consultation with expert agencies.

New Courses in IIT's

4650.SHRI CHANDRAKANT KHAIRE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether IIT's of Mumbai, Kharagpur and Kanpur propose to offer new courses in nano-science/nanotechnology;

(b) if so, the details thereof;

(c) the time by which it is likely to be started;

 (d) whether the IITs of Mumbai and Kharagpur propose to start a five year integrated dual degree courses;

(e) if so, the salient features of these courses; and

(f) the status of courses in the discipline of nanosciences in other IITs?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (f) The informatiion is being collected and will be laid on the Table of the House.

Restructuring of MMTC & STC

4651.SHRI JUAL ORAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government propose to restructure the MMTC and STC; and

(b) if so, the details thereof along with any programme to expand their activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) (a) and (b) There is no such proposal under consideration at present. However, they diversify and expand their activities after assessing the business environment from time to time.

Setting up of Rural Universities

4652.SHRI JUAL ORAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government has any proposal to set up some Rural Universities in the country;

(b) if so, the name of States where these universities have been set up or are likely to be set up; and

(c) the main objectives of the establishment of these Rural Universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (c) No, Sir. At present, there is no such proposal.

[Translation]

Rehabilitation of Tribals in North Eastern States

4653.SHRI HARIN PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware that tribal groups in North-Eastern States are facing the problem of rehabilitation;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) ; (a) to (c) Because of ethnic violence in Kokrajhar, Bongaigaon and Dhubri districts of Assam during 1996 and 1998, some people from tribal communities of these areas were rendered homeless. During 1996-97 to 1989-99. Rs.25.00 crores was released to Govt. of Assam for rehabilitation of such refugee families. A further amount of Rs.35.29 crores was released to Govt. of Assam for this purpose during the period 2000-01 to 2004-05. These refugee families are also being provided Gratuitous Relief by the State Government which is reimbursed under the Scheme of Security Related Expenditure. In 1997, some Bru (Reand) tribals of Mizoram had migrated to Tribura due to attacks on them by Mizo villagers. Ministry of Home Affairs has been extending grants-in-aid to Govt. of Tripura for maintenance of Bru (Reang) refugees who are given shelter in relief camps in Tripura. During 2004-05, the Ministry of Home Affairs extended grants-in-aid of Rs. 11.00 crores to Govt. of Tripura for maintenance of Bru (Reang) refugees in Tripura.

[English]

Security of Religious Places

4654.SHRI P. RAJENDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government proposes any comprehensive plan to install of metal detector and baggage scanners in various piligrim centres across the country in the wake of security threats;

(b) if so, the details thereof;

(c) whether the Government has any information

regarding security threat against some religious places in the country, particularly the Guruvayur Sree-Krishnaswamy Temple in Kerala; and

(d) if so, the steps taken to streamline the security measures at various religious places so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) There is no such proposal.

- (b) Does not arise in view of 'a' above.
- (c) No, Sir.

(d) In the wake of stampede at Kalubi Temple in Mandra Devi in Satara district of Maharashtra (25th January, 2005), the Government has advised all States/ UTs on 21.2.2005 to take measures such as proper and adequate civic and other logistic arangements, maintenance of law and order and security arrangements during religious festivals/fairs.

Indo-Mauritius Trade

4655.SHRI C.K. CHANDRAPPAN : SHRI GURUDAS DASGUPTA : SHRI ANANTA NAYAK :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether a Free Trade Agreement has been signed between India and Mauritius during the recent visit of prime Minister to Mauritius, China and Singapore;

(b) if so, the details thereof alongwith the areas of bilateral trade;

(c) whether loopholes exist in the double Taxation Avoidance Agreement;

(d) if so, the details thereof alongwith measures taken to tackle case of loopholes; and

(e) the details of the countries with which India is having free trade agreement at present?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) At present, India has entered into a Free Trade Agreement with Sri Lanka w.e.f. 28th December, 1998.

[Translation]

Policy on National Urbanisation

4656.SHRI ANJAN KUMAR M. YADAV : SHRI KASHIRAM RANA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Governdment has formulated any policy on national urbanisation;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the date on which the present national urbanisation policy was formulated alongwith the details of its salient features?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (c) No, Sir. Various aspects of urban renewal and urban infrastructure improvement are under consideration of the Government.

(d) Not Applicable.

Proposals Received from States

4657.SHRIMATI NEETA PATERIYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : (a) "whether the Government has received any proposals from the State Governments providing grants to voluntary organizations under women and child development schemes during the last three years and thereafter;

(b) if so, the details thereof, State-wise;

(c) the action being taken by the Union Government on these proposals so far, State-wise; and

(d) the time by which these proposals are likely to get sanction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

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New Facelift to Connaught Place

4658.DR. M. JAGANNATH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any plan on anvil to give a new facelift to Connaught Place, New Delhi;

(b) if so, the details thereof and the amount allocated for the purpose; and

(c) the time by which the project is likely to be accomplished?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (c) New Delhi Municipal Council (NDMC) has prepared a concept plan for the Redevelopment plan of Connaught Place and its precincts with an estimated expenditure of Rs.74 crores. The project proposal is still at a preliminary state.

Delhi Metro Rail Corporation (DMRC) has redesigned the Central Park of Connaught Place considering the proposed underground interchange station under construction. The landscape proposal for the same has been firmed up which includes a water body around open air theatre, above ground metro structures such as sky lights, ventilation shafts, public conveniences etc. The estimated cost is approx Rs.5 crore. The project has been scheduled for completion by June 2005.

Tea Board

4659. SHRIMATI MINATI SEN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Tea Board has initiated talks for individual registration of exporters with countries like the US, UK, France and Russia for protection of Darjeeling teas;

(b) if so, the details thereof;

(c) whether Geographical Indication Act (GI), supposed to be recognised by all countries under TRIPS agreement is being debated in WTO;

(d) if so, the details thereof;

(e) whether the muscatel flavour teas have been subjected to repeated misuse over the years;

(f) if so, the details thereof and measures taken thereupon;

(g) whether big buyers violate the Certified Trade Mark (CTM) and pass off blends as pure Darjeeling tea into markets; and

(h) if so, the action taken thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Yes Sir.

(b) Tea Board has already registered Darjeeling tea as a Certification Trade Mark in UK. This registration is valid for both the Darjeeling logo mark and the Darjeeling word mark till 2008. Tea Board has also registered Darjeeling tea as a Certification Trade Mark in the US. This registration is valid for the Darjeeling logo mark till 2007 and for the Darjeeling word mark till 2012. The Darjeeling logo mark has a valid registration under an International registration under the Madrid Agreement which is valid till 2007, which covers France. The Darjeeling word mark is not registered in France. A community collective mark application has been filed for registration of the word mark for the entire European Union including France. In Russia, the Darjeeling word mark is registered as a trade mark. India is also exploring the option of arriving at a bilateral Memorandum of Understanding with Russia on protection of Geographical Indications (GIs) including Darjeeling tea.

(c) Yes Sir.

(d) An important issue which is under negotiation is on the hierarchy in the level of protection – the difference between Article 22 (GI products other than wines and spirits) and Article 23 (GIs for wines and spirits), under the TRIPS Agreement. Under Article 23, wines and spirits are granted a stronger level of protection. Many developed and developing countries including India have been demanding the removal of the disparity between two types of protection.

(e) and (f) There is no specific study or data to substantiate this point. The Tea Board has been actively opposing all attempts at registration of the Darjeeling mark by third parties. All reported cases of infringement are pursued by the Tea Board.

- (g) There are no reported cases of such incidents.
- (h) Does not arise.

[Translation]

Introduction of Nursery Classes in KVS

4660. SHRI BRAJESH PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether nursery classes have been introduced in 'Kendriya Vidyalayas';

 (b) if so, the School Development Fund fee being charged per month from the nursery students;

(c) whether the Government propose to exempt the students belonging to Scheduled Castes/Scheduled Tribes and poor sections from paying School Development Fund fee or to reduce the fee of nursery students;

(d) whether the Government propose to monitor the 'School Development Fund' at the level of Ministry/ Commissioner; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) Yes, Sir. Pre-Primary classes have been introduced in some Kendriya Vidyalayas on a selffinancing basis.

(b) No, Sir.

(c) While no school Development Fund Fee is charged from students in the pre-primary classes, all other students contribute to the School Development Fund and no exemption is being contemplated by the Kendriya Vidyalaya Sangathan.

(d) and (e) School Development Fund is collected and monitored by the KVS. However, the Government has decided to look into the complaints received against diversion of funds from school Development Fund in some cases for construction of temporary accommodation.

[English]

Tobacco Board

4661. SHRI C.H. VIJAYASHANKAR : SHRI M. RAJA MOHAN REDDY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the quantity of VFC tobacco produced and marketed in Karnataka during 2003-04 and 2004-05;

(b) the quantity of tobacco demanded by ITA (Indian Tobacco Association) for the year 2004-05 and the

Tobacco Board has failed in its duty to meet the requirement of ITA;

 (c) the crop size fixed for Karnataka VFC tobacco growers for the year 2004-05;

 (d) whether the Government of India is going to implement the recommendations of the Prabir Sen Gupta Committee abolishing the Permit Raj and License Raj in the Tobacco Board;

(e) if so, by when;

(f) quantity of tobacco produced during last three years, State-wise, year-wise; and

(g) details of the quantity exported and foreign exchange earned for last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) Quantity of FCV tobacco produced and marketed in Karnataka:

Year	Quantity produced (Million Kgs.)	Quantity marketed (Million Kgs.)
2003-04	73.69	73.69
2004-05	90.34	90.34

(b) The quantity of tobacco demanded by ITA for the year 2004-05 was 74 million kgs. Against this demand, 90.34 million kg. was marketed in 2004-05.

(c) Crop fixed for Karnataka for 2004-05.

67 Million Kgs. + 10% as nature's bounty. This works out to 73.7 Million Kgs. in total.

(d) and (e) Government is looking into the recommendations of the Prabir Sen Gupta Committee. Such recommendations having wide-ranging implications are given due consideration and a view is taken after extensive consultations with all affected parties, groups.

(f) Quantity of tobacco produced during last three years.

FCV 1	obacco production -	State wise		1	2	3	4
		(Qty. in	Million Kgs)	<u></u>	Orissa	0.32	
Crop season	State	Crop produced	Crop marketed		Karnataka	74.59	
1	2	3	4		Total	223.30	222.40
<u> </u>				2004-05	Andhra Pradesh	146.01	
2002-03	Andhra Pradesh	127.16			Maharashtra	0.07*	
	Maharashtra	0.03			Orissa	0.13*	
	Orissa	0.48			Kamataka	90.34	90.34
	Karnataka	63.26		- <u>h</u>	Total	236.55	In progress
	Total	190.93	190.93	*estimated	production, marketing	g in progre	ss.
2003-04	Andhra Pradesh	148.32		(g)	Details of the total qua	antity and va	alue of exports

Year	Tob	acco	Tobacco	Products	То	otal
	Qty. (Tons)	Value (Rs. Crs)	Qty. (Tons)	Value (Rs. Crs)	Qty. (Tons)	Value (Rs. Crs)
2001-02	86010	602.89	16076	285.63	102086	888.52
2002-03	107715	770.62	19842	325.33	127557	1095. 95
2003-04	128186	825.48	22776	350.15	150962	1175.63
2004-05*	114722	784.92	21630	350.37	136352	1135.29

vears:

*April 2004 - February 2005

Maharashtra

0.07

[Translation]

Irregularities in Jawahar Navodaya Vidyalayas

4662. SHRI AVTAR SINGH BHADANA : DR. RAJESH MISHRA :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Government is aware of the irregularities taking place in Jawahar Navodaya Vidyalayas

due to nexus between their staff and the private coaching institutes in the country;

of tobacco & tobacco products during last three financial

(b) if so, whether the Government has taken steps to check the said irregularities so that quality education can be provided to the needy children; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Navodaya Vidyalaya Samiti has reported that an incident of nexus between an employee of Navodaya Vidyalaya and a Private Coaching Institute was noticed in Warangal (Andhra Pradesh) in the year 2001-2002. The matter is before the Competent Court. The employee involved in the incidence has been terminated from service after a detailed enquiry.

[English]

Objectives of NSTFDC

4663. SHRI ABDUL RASHID SHAHEEN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the objectives of the National Scheduled Tribes Finance and Development Corporation (NSTFDC) have been achieved according to the mandate of the corporation;

(b) if so, the details thereof;

(c) whether there is dissatisfaction prevailing countrywide about the implementation of the various schemes formulated by the Central Government;

(d) if so, the reasons therefor; and

(e) if not, the year-wise achievements and funds utilized in the border districts of various States?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER

OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI, P.R. KYNDIAH) : (a) and (b) Yes Sir, The National Scheduled Tribes Finance and Development Corporation (NSTFDC) being an apex organization provides concessional financial assistance for viable income generating schemes/projects costing upto Rs. 10.00 lakhs per unit/profit centre through the State Channelising Agencies (SCAs) for the economic development of Scheduled Tribes and grants for undertaking training programmes for the skill and entrepreneurial development of eligible Scheduled Tribes. The Corpn. also provides Working Capital Loan through the SCAs/Govt. owned institutions/National level federations for supporting and marketing activities of a agricultural/minor forest produce and Tribal products. The yearwise details of performance of NSTFDC since inception are enclosed as statement-I.

(c) No such instance has been reported to the National Scheduled Tribes Finance and Development Corporation (NSTFDC).

(d) Does not arise.

(e) State-wise/Year-wise statements of sanctions and disbursement of funds to the State Channelising Agencies (SCAs) of the National Scheduled Tribes Finance and Development Corporation (NSTFDC) are enclosed as statement-II and statement-III respectively.

Statement-I

Performance of the National Scheduled Tribes Finance and Development Corporation (NSTFDC)

Budgetary Allocations Vs. Actual Gross Sanctions

Financial Year	Budgetary Allocations		Actual sa	anctions (NST	FDC's Share) (Rs.	in crores)	
			e generating ctivities		ing Capital/ ting Support		Total
		Amount	No. of Benef.	Amount	No. of Benef.	Amount	No. of Benef.
2001-02	60.00	60.25	5383	3.00	290430	63.25	295813
2002-03	80.00	93.98	69015	5.00	110000	98.98	179015
2003-04	100.00	66.15	12825	13.00	675900	79.15 .	688725
2004-05	100.00	68.06	1 1094	5.00	283000	73.06	.294094
Grand Total	340.00	288.44	98317	26.00	1349330	314.44	1457647

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National Scheduled Tribes Finance and Development Corporation (NSTFDC)

Statewise Details of Gross Sanctions during 2001-2002, 2002-2003, 2003-2004 and 2004-05 (as on 31/03/2005)

(Rs. in Lakhs)

ris di	Name of the State	Alloci	Allocations vs Actuals (2001-02)	tuals	Alloci	Allocations vs Actuals (2002-03)	tuals	Alloc	Allocations vs Actuals (2003-04)	tuale	Alloc (2004-01	Allocations vs Actuals (2004-05) as on 31/03/2005	tuals /03/2005
		Alloca- tions	Alloca- NSTFDC's tions share	No. of Benefi- ciaries	Alloca- tions	NSTFDC's share	No. of Benefi- ciaries	Alloca- tions	NSTFDC's share	No. of Benefi- ciarles	Alloca- tions	NSTFDC's share	No. of Benefi- ciartes
	2	ß	4	5	9	7	8	o	10	:	12	13	14
٩	Andhra Pradesh	375.00	372.04	718	490.00	577.81	540	612.00	644.44	1095	612.00	1069.41	2520
< ∠	Andaman and Nicobar Islands	50.00	I	I	50.00	I	I	50.00	I	I	50.00	I	I
•	Arunachai Pradesh 50.00	50.00	32.64	Ø	64.00	I	I	80.00	ł	I	80.00	I	1
•	Assam	212.00	425.85	82	335.00	124.80	30	419.00	I	ł	419.00	ł	ł
8	Bihar	51.00	I	I	67.00	76.00	75	83.00	88.00	06	83.00	I	ł
0	Chhattisgarh	510.00	I	I	666.00	720.86	189	833.00	968.00	224	833.00	591.75	628
2	Nagar Havèli	50.00	I	I	50.00	ł	I	50.00	ł	I	50.00	Ì	ł
9	Goa	50.00	I	Í	50.00	ł	ł	50.00	ł	I	50.00	1	I
9	Gujarat	\$50.00	867.57	283	718.00	1012.87	1096	898.00	567.6	265	898.00	1	I
I	10. Himachal Pradesh	50.00	247.66	63	50.00	116.18	38	50.00	111.26	30	50.00	ł	ł
3	11. Jammu and Kashmir 79.00	r 78.00	255.48	207	102.00	78.19	45	128.00	257. 6 0	120	128.00	214.10	06

-	2	e	4	S	g	7	æ	თ	10	E	12	13	14
12.	12. Jharkhand	540.00	286.50	165	705.00	538.39	795	881.00	700.30	452	881.00	533.86	216
13.	13. Kamataka	171.00	324.69	841	223.00	493.94	1427	279.00	415.31	1163	279.00	250.80	416
14.	14. Kerala	50.00	15.60	24	50.00	16.10	20	50.00	31.1	45	50.00	42.35	85
15.	15. Lakshadweep	50.00	7.24	9	50.00	13.18	10	50.00	32.95	19	50.00	20.76	21
16.	16. Manipur	50.00	ł	I	74.00	ł	ł	92.00	ł	I	92.00	I	ł
17.	17. Maharashtra	653.00	259.75	375	853.00	354.40	840	1066.00	20.00	400	1066.00	1174.06	398
18 .	18. Meghalaya	112.00	ł	I	177.00	38.66	29	221.00	ł	I	221.00	I	I
19.	19. Madhya Pradesh	864.00	753.44	1327	1128.00	1204.05	840	1411.00	696.00	2351	1411.00	457.88	206
20.	20. Mizoram	100.00	51.85	10	100.00	I	i	100.00	ł	ł	100.00	I	1.
21.	21. Nagaland	100.00	88.13	30	124.00	170.79	63	155.00	173.75	122	155.00	278.93	65
8	22. Orissa	628.00	482.81	149	820.00	197.40	60	1025.00	566.51	175	1025.00	471.03	134
23.	23. Rajasthan	489.00	720.45	435	638.00	508.73	362	798.00	314.95	281	798.00	582.86	585
24.	24. Sikkim	50.00	127.23	123	50.00	174.00	60	50.00	132.04	243	50.00	232.00	80
25.	25. Tamil Nadu	51.00	I	ł	67.00	2.80	7	84.00	I	ł	84.00	I	ł
26.	26. Tripura	63.00	69.68	100	100.00	118.45	169	124.00	158.50	150	124.00	126.40	40
27.	27. Uttaranchai	50.00	142.28	80	50.00	I	1	50.00	63.52	28	50.00	92.35	25
28.	28. Uttar Pradesh	50.00	I	ł	50.00	I	I	50.00	1	ł	50.00	1	I
29.	29. West Bengal	340.0 0	493.69	326	444.00	460.61	2290	555.00	673.07	5572	555.00	667.1	5585
	Total	6437.00	6437.00 6024.58	5383	8345.00	6998.21	9015	10294	6614.90	12825	10294.00	6805.64	11094

VAISAKHA 6, 1927 (Saka)

to Questions 166

	Financial Assistance in Marketing Support Activities	ce in Me	urketing Su	pport Activ	viti es								
	TRIFED :-												
	For Marketing Support Activities		300.00	290430		I	ł		I	1		1	1
N	Girijan Co-operative Corporation Ltd. (GCC), Andhra Pradesh		I	I		500.00	110000		500.00	110000		500.00	283000
	Total		300.00	290430		500.00	110000		500.00	110000		500.00	283000
	Cash Credit Assistance	tance				·							
	1. TRIFED :-												
	For Marketing Support Activities								800.00	565900			
	Special Project : COFFEE PLANTATION	OFFEE	PLANTATIC	Ň									
N	A.P. Scheduled Tribes · Cooperative Finance Corpn. Ltd. Andhra Pradesh		1	I		2400.00	60000		ł	I		I	I
	Total		ł	ł		2400.00	60000		ł	ł		1	I
1	Grand Total	6437.00	6437.00 6324.58	295813	8345.00	9898.21	179015	179015 10294.00	7914.90	688725	10294.00	7305.64	294094
ğ	Budgetary Allocation	(6000.00)			(8000.00)			(1000.00)			(1000.00)		

budgetary allocation amount indicated is higher.

167 Written Answers

APRIL 26, 2005

to Questions

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Statement-III

National Scheduled Tribes Finance and Development Corporation (NSTFDC)

Statewise Details of Disbursements during 2001-2002, 2002-2003, 2003-2004 and 2004-05 (as on 31/03/2005)

(Rs. in Lakhs)

SI.No	Name of the State		Fund Dis	bursed	
		2001-2002	2002-2003	2003-2004	2004-2005
 	2	3	4	5	6
۱.	Andhra Pradesh	1,37.89	540.32	206.64	1181.71
2.	Andaman and Nicobar Islands	_	-	-	_
3.	Arunachal Pradesh	46.64	1.10	-	_
ŀ.	Assam	290.68	20.47	-	_
5.	Bihar		-		-
5.	Chhattisgarh		296.74		734.07
7 .	Dadra and Nagar Haveli	—		-	_
) .	Goa		-	-	
).	Gujarat	942.00	84.00	477.02	
0.	Himachal Pradesh	230.06	10.64	32.65	31.96
1.	Jammu and Kashmir		65.25	-	74.33
2.	Jharkhand	_	586.78	123.2	601.91
3.	Karnataka	237.35	244.54	1.35	202.90
4.	Kerala	_	-	38.42	17.13
5.	Lakshadweep	5.29	7.33	8.65	
6.	Manipur		-	-	-
7.	Maharashtra	_	1 49 .75	_	436.83

2	3	4	5	6
Meghalaya			_	
Madhya Pradesh	6.80	281.93	114.59	
Mizoram	-	_		_
Nagaland	95.51	137.77	216.49	244.09
Orissa	415.56	_	. —	27.72
Rajasthan	111.45	356.06	217.91	454.89
Sikkim	74.78	145.00	219.04	116.00
Tamil Nadu	-	_	_	_
Tripura	-	69.68	236.15	
Uttaranchal		115.17	_	11.20
Uttar Pradesh	_		-	
West Bengal	156.51	303.28	380.40	711.75
Total	2750.52	3415.81	2272.51	4846.49
Financial Assistance in Marketing	Support Activiti	63		
TRIFED :-				
For Marketing Support Activities		300.00		—
Girijan Co-operative Corporation Ltd. (GCC), Andhra Pradesh	-	500.00	500.00	500.00
Total	·	800.00	500.00	500.00
Cash Credit Assistance				
Tribal Co-op. Mktg. Dev. Fed. of India Ltd. (TRIFED), Delhi	-	-	800.00	_
Grand Total	2750.52	4215.81	3572.51	5346.49
GRANT IN AID - Training Program	me			
Certificate Course on Office	1.21	_	2.65	1.84

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Indo-Japan Trade

4664. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether India has expressed concern over its stagnant trade with Japan which has not exceeded \$4 billion in the last seven years;

 (b) if so, the details thereof alongwith volumes of trade between the two during last three years;

(c) whether India's trade relationship with other countries in the region including China and Korea have shown encouraging growth;

(d) if so, the details thereof;

(e) whether India and Japan have agreed to improve the trade relations between the two countries;

(f) if so, whether any agreement in this regard has been reached and signed; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Yes, Sir.

(b) The volume of Indo-Japan trade during last three years is as under:-

(Value in US \$ million)

	2001-02	2002-03	2003-04 (P)
1	2	3	4
India's exports to Japan	1510	1864	1714
•	-15%	23%	-8%

1	2	3	4
India's imports from Japan	2146	1836	2642
	17%	-14%	44%
Total	3656	3700	4356
	1%	1%	18%
Balance of Trade	636	28	-928

(Source DGCIS)

(c) and (d) Yes, Sir. The average percentage growth registered with the following countries in North East Asia during th period 1997-98 to 2003-04 is as ander:---

(i)	China		47%
(2)	ROK	-	20%
(3)	Hong Kong	_	19%

(e) to (g) it is the constant endeavour of the Government of India to improve trade relations with Japan. In this direction, during the visit of Japanese Minister of Economy, Trade and Industry (METI) to India in January 2005, formal establishment of the Policy Dialogue between India and Japan was announced. It was also announced that Minister level talks between Commerce and Industry Minister and Japanese METI Minister would be held regularly on an annual basis. As a follow-up to this, the Commerce and Industry Minister of India recently visited Japan, accompanied by a large business delegation, and held wide-ranging talks with the Japanese Minister for Economy, Trade and Industry, the Minister for Finance, the Minister for Agriculture, Forestry and Fishery and the Minister for Foreign Affairs. The Policy Dialogue is ongoing.

Industries in West Bengal

4665. SHRI HITEN BARMAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the percentage of industries in West Bengal as compared to other states; APRIL 26, 2005

(b) the number of such cities in West Bengal where new economic reforms are not being implemented;

(c) whether the Government have formulated any new policy to set up industries in the zero-industry areas of West Bengal on priority basis; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) to (d) The State-wise ditribution of industrial investment proposals (in percentage terms) is enclosed.

Under the liberalized Industrial Policy, decision to set up industry depends upon the commercial judgement of the entrepreneur which, in turn, is also based on the initiatives taken by the State Government by way of providing basic infrastructural facilities and other incentives. Industrial Development is primarily the responsibility of the concerned State Government. The Central Government supports the efforts by providing support/incentive under its various Schemes, particularly for development of industrially disadvantageous areas. Under the Growth Centre Scheme, 3 Growth Centres at Bolpur, Jalpaiguri and Malda have been sanctioned in West Bengal.

Statement

Statewise Break up of Industrial Investment Proposals between August 1991 to February 2005

(Based on industrial Entrepreneur Memoranda (IEMs) filed and Letters of Intent (LOIs)/Direct Industrial Licences (DILs) issued.

S. No.	Name of the State/UTs	Distribution of investment proposals in terms of % age
1	2	3
1.	Andaman and Nicobar Islands	0.01

1	2	3
2.	Andhra Pradesh	7.02
3.	Arunachal Pradesh	0.04
4.	Assam	0.59
5.	Bihar	0.31
6.	Chandigarh	0.07
7.	Chhattisgarh	2.10
8.	Dadra and Nagar Haveli	3.02
9 .	Daman and Diu	1.38
10.	Delhi	0.83
11.	Goa	0.92
12.	Gujarat	12.31
13.	Haryana	5.70
14.	Himachal Pradesh	1.01
15.	Jammu and Kashmir	0.53
16.	Jharkhand	0.83
17.	Karnataka	4.07
18.	Kerala	0.95
1 9 .	Lakshadweep	0.00
20.	Madhya Pradesh	3.75
21.	Maharashtra	18.99
22.	Manipur	0.00
23.	Meghalaya	0.31
24.	Mizoram	0.00
25.	Nagaland	0.02

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1 2	3
26. Ori ssa	1.31
27. Pondicherry	1.00
28. Punjab	4.24
29. Rajasthan	4.54
30. Sikkim	0.03
31. Tamil Nadu	8.90
32. Tripura	0.05
33. Uttar Pradesh	8.64
34. Uttaranchal	1.04
35. West Bengal	5.45
36. Units located in more than One State	0.04
Total	100.00

Negative Vote

4666. SHRI VARKALA RADHAKRISHNAN : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the Government has received any proposal to allow voters to exercise the option of not voting for any candidate in an election if the candidates were not good enough;

(b) if so, the details thereof; and

(c) the steps taken/being by the Union Government to implement the negative vote proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) The Chief Election commissioner has suggested that Rules 22 and 49B of the Conduct of Election Rules, 1961 may be suitably amended by adding a proviso that in the ballot paper and the particulars on the ballot unit, in the column nrelating to name of candidates, after the entry relating to the last candidate, there shall be a column "None of the above", to enable a voter to reject all the candidates, if he choose so.

(c) The proposal of the Chief Election Commissioner has been examined in the Ministry of Law & Justice. Legislative Department. Besides, the issue is pending consideration in the Supreme Court in Writ Petition (C) No.161 of 2004-PUCL and Another Vs. Union of India and Another.

Coca Cola Plant

4667. SHRI CHENGARA SURENDRAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Cocacola plant at Plachimada in Kerala has been shut down;

(b) if so, the details thereof and reasons therefor;

(c) whether the Government propose to direct the company to give compensation to the agitating residents of the area; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) The Coca Cola Plant at Plachimada in Kerala has not been shut down completely. As per the Judgement in O.P. No.7077/04 dated 8th March, 2004 and WPC (Writ Petition Civil) No. 1260/04 dated 7th April, 2004 of the Hon'ble High Court of Kerala, the company is not producing its products from the said plant with effect from 8th March, 2004.

(c) and (d) At present, there is no such proposal before the Government.

Services of Foreign Coaches

4668. SHRI K.C. SINGH "BABA" : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Sports Authority of India avails services of a number of foreign coaches by paying them hefty sums;

(b) if so, the reasons therefor;

(c) the details of foreign coaches whose services were availed by the Sports Authority of India during the last three years including the amount of money paid to them; and

(d) the steps taken/proposed by the Government to bring in more and more Indian coaches?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) Foreign coaches are engaged by Sports Authority of India (SAI) with the approval of the Government of India on the request of the concerned National Sports Federations (NSFs). From a panel identified by the concerned NSF, the Foreign Coaches Selection Committee assesses the blo-data, tenure & salary structure of the foreign coach and recommends the same to the government for approval.

(b) Foreign coaches are engaged on the recommendation of the concerned NSF after due consideration of the potential of the coach & performance of their wards internationally. This enables sports persons to get trained under internationally renowned coaches in latest techniques.

(c) The details of the foreign coaches engaged during 2001-2002 to 2004-2005 including amount of salary paid to them is enclosed as statement.

(d) Indian coaches are sent for advance training to reputed foreign institutes under the scheme relating to Talent Search and Training. Indian coaches are also attached with the National Camps alongwith the foreign coaches to learn the various training methods/modules applied by the foreign coaches besides organizing refresher courses by foreign coaches for the Indian coaches.

S. No.	Name of the Foreign Coach/Expert and period of engagement	Discipline	Salary*
1	2	3	4
	200	1-2003	
1.	Mr. Viktor Belski (from 15.3.02 to 31.10.02)	Athletics (Jumps)	Paid by Athletics Federation of India-other facilities provided by SAI.
2.	Mr. Volodymyr Hudlin (from 18.3.02 to 31.10.02)	Athletics (Hammer)	-do-
3.	Mr. Anatoly Fateyeyev (from 18.3.02 to 31.10.02)	Athletics (Combined)	-do-
4.	Mr. Yuri Ogordnik (from 17.4.01 to 31.10.02)	Athletics (Sprint)	US\$ 2000 PM
5.	Mr. Victor Omelchenko (from 17.4.01 to 31.10.02)	Athletics (Javelin)	US\$ 1500 PM

Statement

1 2	3	4
6. Mr. Sergiey Chevelyev (from 17.4.01 t	o 31.10.02) Athletics (Masseur)	US\$ 1000 PM
7. Miss. Inna Zvereyeva (from 17.4.01 to	31.10.02) Athletics (Masseur)	US\$ 1200 PM
8. Mr. Uladzimir Polaha (from 23.11.01 to	5 31.10.02) Athletics (Middle & Long Distance)	US\$ 2000 PM
9. Mr. Yuri Minakov (from 23.11.01 to 31	.10.02) Athletics	US\$ 1500 PM
 Mr. Volodymyr Portebenko (from 23.6.0 31.10.02) 	2 to Recovery Expert	US\$ 1500 PM
11. Dr. Oleksander K. (from 19.4.01 to 31.	.10.02) GTMT (Expert)	US\$ 2000 PM
12. Mr. Peter Stayanov (from 11.8.01 to 3	1.10.02) Boxing	US\$ 2000 PM
13. Mr. Istvan Marton (from 13.01.02 to 31	1.10.02) Fencing	US\$ 2000 PM
 Mr. Liu Shu Fa (from 13.4.01 to Asian Games, 2002) 	Gymnastics	US\$ 2500 PM
5. Mrs. Zhang Zing (from 13.4.01 to Asia Games, 2002)	an Gymnastics	US\$ 2000 PM
 Mr. Li Zhiying (from 13.4.01 to Asian Games, 2002 	Gymnastics	US\$ 1500 PM
17. Mr. K. Kurabanov (from 23.6.01 to 31.	12.01) Gymnastics	US\$ 1000 PM
 Mr. Nusrathkhan Valiev (from 18.02.02 31.10.02) 	to Judo	US\$ 1500 PM
19. Mr. Nicolae Vulpe (from 15.03.02 to 31	1.10.02) Rowing	US\$ 2000 PM
20. Mr. Otto Kavacs (for 6 months from 8.	4.02) Swimming	USD 2000 PM
21. Mr. Singaraveloo Subramanian (from 1 to 31.10.02)	6.05.02 Squash Rackets	USD 2500 PM-USD (1500PM by Federation
22. Mr. Zoran Djockie (from 13.12.01 to 1.	.02.02) Table Tennis	US\$ 2000 PM
23. Mr. Kim Chang Ho (for one year from	23.02.02) Table Tennis	US\$ 1000 PM
3A. Mr. Kim Chol Ho (for one year from	23.02.02) Interpreter Table Tennis	· _

2	3	4
4. Mr. Liberman Lenid (from 26.6.01 to 31.10.02)	Wrestling (GR)	US\$ 1500 PM
5. Mr. Stanislav Harlo (from 25.8.2000 to 31.10.02)	Wrestling (FS)	US\$ 2000 PM
6. Mr. Jun in Soo (from 1.8.01 to 30.9.01)	Archery	US\$ 2500 PM
7. Mr. Mohd. Razif Bin Sidek (from 5.10.01 to 10.11.01)	Badminton	US\$ 2500 PM
8. Mr. Kumud Fujima (for 20 days each time and two times till Asian Games, 2002)	Billiards & Snooker	US\$ 100 per da <u>y</u>
9. Mr. Martin Spoormans (from 26.5.02 to 7.6.02 and from July 16-26, 2002)	Billiards & Snooker	USD 100/- per day
0. GM Evegeny Vladimirov (from 1.5.02 to 25.7.02 and for one year from 7.10.02)	Chess	USD 2000/- PM
1. Mr. Maxim Sorokin (from 27.5.02 to 26.7.02)	Chess	USD 2000/- PM
2. Mr. Juan Giha Yarur (for 15 days each time and 4 times in a year)	Shooting	US\$ 129 per day
 Mr. Marcello Dardi (for 15 days each time and 4 times in a year) 	Shooting	US\$ 129 per day
Mr. Tibor Gonczol (for 21 days each time and 4 times in a year)	Shooting	US\$ 129 per day
15. Mr. Djokic Zoran (from April 11-28, 2002)	Table Tennis	USD 129/- per day
 Mr. Christopher Bernard Kelly (from April 19-30, 2002) 	Yachting	USD 125/- per day
7. Mr. Peter Martin (from May 21-31, 2002 and from 23.9.02 to 9.10.02)	Yachting	USD 125/- per day
38. Mr. Keith Wiłkins (from June 11-25, 2002)	Yachting	USD 125/- per day
39. Mr. Richard Estaugh (for 10 days)	Yachting	USD 129/- per day
Ю. Mr. Trevor Miller (for 16 days)	Yachting	USD 129/- per day
1. Mr. Andrew Rushworth (from 23.9.02 to 9.10.02)	Yachting	USD 129/- per day
2. Mr. Rollin Campbell (from 25.9.02 to 9.10.02)	Yachting	USD 129/- per day

.

2003-2004

1	2	3	4
1.	Dr. Lex Bertrand (from May 4-11, June 21 to July 16, August 14-28, September 11-25 in 2003 and from March 17 to April 11 and May 2-16, 2004)	Yachting-470 class	USD 129/- per day
2.	Mr. Aliaksei Haspadryk (from 16.11.03 to 15.11.04)	Recovery Expert	USD 1000/- PM
•	Mr. Andrew Rushworth (from May 20 to June 29, August 14-18 and September 11-25, 2003)	Yachting-Star Class	USD 129/- per day
•	Mr. Andzrej Malina (from 22-11-2003 to 30-9-2004)	Wrestling (GR)	USD 2500/- PM
•	Mr. Chae Woong Lim (from 7.1.2003 to 31.7.2003)	Archery	USD 2500/- PM
	Mr. Chris Kelly (from July 16-27, 2003)	Yachting-420 class	USD 129/- per day
•	Mr. Evegeny Vladimirov (from 1.5.2003 to 15.6.2003)	Chess	USD 2500/- PM
•	Mr. Fredrik Loof (from 31.1.2004 to 5.2.2004)	Yachting	USD 129/- per day
•	Mr. Hadi Sugianto (from 15.1.2004 to 1.4.2005)	Badminton	USD 2500/- PM
0.	Mr. Hristo Petkov (from 9.3.2003 to 31-10-2003)	Volleyball	USD 1500/- PM
1.	Mr. Hubert Hustache (from 14.1.2004 to 27.2.2004)	Table Tennis	USD 129/- per day
2.	Mr. Istvan Marton (from 10.1.2004 to 9.12.2004)	Fencing	USD 2000/- PM
3.	Mr. Ivan lotov Ivanov (from 5.3.2004 to 15.9.2004)	Archery	USD 2500/- PM
4.	Mr. Janos Gyangyosi (for 2 months from 20-6-2004)	Kayaking & Canceing	USD 2000/- PM
5.	Mr. Julian Bethwaite (from July 6-12, 2003, August 14-28, 2003, September 11-25, 2003 and April 3-22, 2004)	Yachting 48er Class	USD 125/- per day
6.	Mr. Leonid Taranenko (from 13.1.2004 to 28.8.2004)	Weightlifting	USD 3000/- PM
7.	Mr. Lyssenko Alexandre (from 5.4.2003 to 4.5.2003)	Chess	USD 2500/- PM
3.	Mr. Maxim Sorokim (from 5.04.2003 to 4.5.2003)	Chess	USD 2500/- PM
) .	Mr. Nicolae Vulpe (from 10.5.2003 to 15.9.2004)	Rowing	USD 2000/- PM

	2	3	4
0.	r. Per Baagoe (from January 23, to February 4, Yachting-Star Class 004, March 1-14, 2004, March 16 to April 2, 004, April 20 to May 2, 2004)		USD 129/- per day
1.	Mr. Peter Martin (from 18.12.2003 to 2.1.2004)	Yachting (Sub. Jr) Optimist	USD 129/- per day
2.	Mr. Rod Hagebols (from January 4-25, 2003)	Yachting	USD 129/- per day
3.	Mr. Rusian Scherbakov (from April 7, 2003 to May 21, 2003 and October 1, 2003 to March 31, 2004)	Chess	USD 2500/- PM
4.	Mr. S. Subramaniam (From 1.11.2002 to 31.10.2004)	Squash	USD 2500/- PM
5.	Mr. Trevor Millar (from April 20 to May 20, 2004)	Yachting - Laser Class	USD 129/- PM
6.	Mr. Vladimer Mestvirishvili (from 22.6.2003 to 30.9.2004)	Wrestling (FS)	USD 2500/- PM
7.	Mr. Volodymyr Potrebenko (from 17.10.2003 to 16.10.2004)	Recovery Expert	USD 2000/- PM
B .	Mr. Volodymyr Hudlin (1 year from 14.7.2004)	Athletics (Throws)	USD 1500/- PM
Э.	Mr. Yin Wei from 17.3.2004 to 31.8.2004)	T. Tennis	USD 1200/- PM
D.	Mr. Yuri Minakov (from 16.11.2003 to 15.11.2004	Athletics (Throws)	USD 2000/- PM
1.	Mr. Yuri Ogorodinik (from 15.7.2003 to 31.10.2004)	Athletics (Sprint)	USD 2500/- PM
2.	Mr. B.I. Fernandez (from 20.6.2004 to 31.8.2004).	Boxing	USD 1500/- PM
3.	Ms Inna Zevereya (from 16.11.2003 to 15.11.2004)	Recovery Expert	USD 1200/- PM
	2004-	2005	
	Dr. Lex Bertrand (from May 2-16, 2004)	Yachting-470 class	USD 129/- per day
•	Mr. Aliaksei Haspadryk (from 16.11.2003 to 15.11.2004)	Recovery Expert	USD 1000/- PM
	Mr. Andzrej Malina (from 22.11.2003 to 30.9.2004	Wrestling (GR)	USD 2500/- PM
••	Mr. Chae Woong Lim (from 7.1.2003 to 12.6.2003)	Archery	USD 3000/- PM
5.	Mr. Hadi Sugianto (from 15.1.2004 till Asian Games, 2006)	Badminton	USD 2500/- PM

1	2	3	4
6.	Mr. Hubert Hustache (upto 31.3.2006)	Table Tennis	USD 129/- per day
7.	Mr. Istvan Marton (from 10.1.2004 to 9.12.2004)	Fencing	USD 2000/- PM
B .	Mr. Ivan Lotov Ivanov 5.3.2004 to 31.8.2004	Archery	USD 2500/- PM
9.	Mr. Janos Gyangyosi (from 20.6.2004 to 20.7.2004)	Kayaking & Canoeing	USD 2000/- PM
10.	Mr. Julian Bethwaite (from April 3-22, 2004 and August 11-25, 2004)	Yachting 48er Class	USD 125/- per day
1.	Mr. Leonid Taranenko (from 13.1.2004 to 28.8.2004)	Weightlifting	USD 3000/- PM
12.	Mr. Nicolae Vulpe (from 10.5.2003 to 15.9.2004)	Rowing	USD 2000/- PM
13.	Mr. Per Baagoe (from March 16 to April 2, 2004, April 20 to May 2, 2004 and July 11-25, 2004)	Yachting-Star Class	USD 129/- per day
4.	Mr. S. Subramaniam (from 1.11.2002 to 31.10.2005)	Squash	USD 2500/- PM
15.	Mr. Trevor Millar (from 20.4.2004 to 20.5.2004)	Yachting - Laser Class	USD 129/- per day
16.	Mr. Vladimer Mestvirishvili (from 22.6.2003 to 30.9.2004)	Wrestling (FS)	USD 2000/- PM
7.	Mr. Volodymyr Potrebenko (from 17.10.2003 to 16.10.2004)	Recovery Expert	USD 2000/- PM
8.	Mr. Voloydmyr Hudlin (from 15.7.2003 to 14.7.2004)	Athletics (Throws)	USD 1500/- PM
9.	Mr. Yin Wei (from 17.3.2004 to 31.8.2004)	Table Tennis	USD 1200/- PM
20.	Mr. Yuri Minakov (from 16.11.2003 to 15.11.2004)	Athletics (Throws)	USD 2000/- PM
21.	Mr. Yuri Ogorodinik (from 15.7.2003 to 31.10.2004)	Athletics (Sprint)	USD 2500/- PM
2.	Mr. B.I. Fernandez (from 20.6.2004 to 31.8.2005)	Boxing	USD 1500/- PM
3.	Ms Inna Zevereya (from 16.11.2003 to 15.11.2004)	Recovery Expert	USD 1200/- PM
4.	Mr. Anthony Steven Philip (from 29.11.2004 to 31.12.2004)	Yachting	USD 129/- per day
5.	Mr. Richard Estaugh (for 15 days in August, 2004)	Yachting	USD 125/- per day

1	2	3	4
26.	Mr. Zurb Azmaiparashvli (from 14.9.2004 to 30.9.2004 and 1.10.2004 to 14.10.2004)	Chess	USD 129/- per day
27.	Mr. Evegeny Vladimirov (from September, 2004 to February, 2005)	Chess	USD 3000/- PM
28.	Mr. Rushlan Scherbakov (from September, 2004 to February, 2005)	Chess	USD 3000/- PM
29 .	Mr. Szucsak Laszlo (from 2.11.2004 tiłl Asian Garnes, 2006)	Shooting	USD 3500/- PM
30.	Mr. Csaba Gyorik (from 3.1.2005 to 2.1.2006)	Shooting	USD 2000/- PM
31.	Mr. Stanislav Lapidus (for 1 year)	Shooting	USD 2500/- PM
32.	Mr. Oleksandr Kravchenko (for 1 year)	Athletics (Com. Events)	USD 1500/- PM
33.	Mr. Vegene Shvilli (for 1 year)	Athletics (Jumping events)	USD 2000/- PM
34.	Dr. Nikolai Snasarev (for 1 <u>y</u> ear)	Athletics (Long and Middle Distance)	USD 3000/- PM (1500 MYAS & 1500 TISCO) authorities.
35.	Mr. Stehen Constantine (from 19.11.2004 to 15.6.2005)	Football	USD 2500/- PM
36 .	Mr. Ivo Jose De Olivera (for 1 year)	Volleyball	USD 2200/- PM
37.	Mr. Ottar haldorson (from 31.2.2005 to 20.2.2005)	Skiing (Cross Country)	USD 129/- per day
38 .	Mr. Tokuo Sasaki (from 10.2.2005 to 24.2.2005)	Skiing (Alpine)	USD 129/- per day

* Amount does not include other facilities such as passage cost to and fro in respect of coaches and in respect of spouse and 1 child for coaches engaged for long term; domestic travel cost for official visits; board/lodging and transportation facilities during camps at venues other than his/her headquarters; accommodation at headquarters; life & medical insurance in respect of coaches and medical insurance for spouse and 1 child for long term engagement.

Colonies Set up for Displaced Persons

4669.SHRI BASU DEB ACHARIA : Will the Minister of HOME AFFAIRS be pleased to state : (a) whether the Government has approved squatters' colonies set up by displaced persons from former East Pakistan in West Bengal during January 1, 1955 to March 25, 1971;

(b) if so, the details thereof;

(c) whether the Government of West Bengal has approached the Union Government for inclusion of a squater's colony, left out from the approved list;

(d) if so, the action taken in this regard;

 (e) whether the Governenment of India has also sanctioned fund for development of infrastructural facilities in 346 rural colonies set up by the displaced persons;

(f) if so, whether fund has been released in this regard;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) Government of India has been providing financial assistance towards acquisition of land in approved lists of squatters' colonies set up by displaced persons from former East Pakistan in West Bengal. The last list, pertaining to 607 squatters' colonies, set up between 1.1.1951 and 25.3.1971, was approved in 1987, with, interalia, a stipulation that no further lists will be admitted by the Government of India and the present list will be treated as final.

(c) and (d) Yes, Sir. The State Government has been requested to provide necessary informatiion to facilitate an appropriate decision.

(e) to (h) Governdment of India considered the proposal for development of infrastructural facilities in rural colonies of displaced persons in consultation with the Planning Commission. The Planning Commission suggested that the State Government may be advised to include this proposal in the list of priority projects to be implemented through grant of one-time Additional Central Assistance under the State Plan outlay in 2005-06. The Government of West Bengal has been accordingly requested on 01.04.2005.

Parking Problems in Delhi

4670.SHRI PRABHUNATH SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware that public visiting markets, like Chandni Chowk, Fatehpuri, Sadar Bazar etc. are finding difficulty in parking their vehicles which are found closed or full;

(b) if so, the steps taken by the Government to provide parking facility to the public;

 (c) whether the roads in Delhi are of poor quality damaging small vehicles and causing avoidable accidents; and

(d) if so, the steps taken by the Government to improve the existing road conditions and by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Providing parking facilities for all the vehicles of visitors in the congested areas of the Old City like Chandin Chawk. Fatehpuri and Sadar Bazar is difficult due to lack of space and growing number of vehicles. However, the Municipal Corporation of Delhi has provided parking facilities at Gandhi Ground, Bagh Diwar, Radha Mohan Club. Gandhi Maidan, Lajpat Rai Market, Parade Ground, Church Mission Road and near Sadar Bazar.

(c) and (d) The roads in Delhi are generally of required specifications and necessary repairs are carried out as and when required to keep them in satisfactory condition.

Recruitment of Teachers in IIT's and REC's

4671.SHRI HARIBHAU RATHOD : SHRI NAVEEN JINDAL : SHRI M.P. VEERENDRA KUMAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of vacancies of teaching staff in

various IITs and Regional Engineering colleges, institutionwise along with the steps taken to fill up these vacancies;

(b) whether there is resentment amongst the teachers of these institutions in regard to their pay, allowances and other service conditions particularly because the students of these institutions have been getting better salaries than these teachers;

(c) if so, whether the Government has made any comparative study in this regard; and

(d) if so, the remedial action taken/proposed to be taken in this regard on an urgent basis?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Medrasas on Border Areas

4672.SHRI HEMLAL MURMU : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the Madrasas located along the Indo-Nepal Border are getting huge financial assistance from countries like Saudi Arabia, Iran, Bangladesh, Kuwait and Pakistan;

(b) if so, the details thereof;

(c) whether illegal infiltrations and migrants in the bordering areas have drastically changed the population ratio there which is detrimental to the national security of the country; and

(d) if so, the steps taken so far by the Government to check such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Unconfirmed reports indicate that some Madrasas located in areas on the Indian side of the Indo-Nepal border have been receiving funds from organizations in foreign countries.

(c) and (d) As there is a visa-free regime between India and Nepal under which the nationals of the two countries can freely cross the border, there is no question of illegal infiltration/migration in these areas.

[English]

Criminal Law

4673.SHRI RANEN BARMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Law Commission has recommended for inforporation of new provisions in the criminal laws to provide for stringent punishment for the offence of rape and sexual abuse of children;

(b) if so, the details in this regard;

(c) whether the Commission has also suggested that all cases of sexual assault must be tried by special courts; and

(d) if so, the follow-up steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Yes, Sir.

(b) After detailed discussions with various NGOs such as Sakshi, Interventions for Support, Healing and Awareness (IFSHA), All India Democratic Women's Association (AIDWA) and the National Commission for Women (NCW), the Law Commission of India in its 172nd Report on 'Review of Rape Laws' has recommended changes for widening scope of the offence in section 375 IPC and to make it gender neutral. Various other changes have also been recommended in sections 376 and 376A to 376D IPC and insertion of a new section 376E IPC dealing with unlawful sexual contact, deletion of section 377 IPC and enhancement of punishment in sectioin 509 of IPC. The Law Commission have also recommended

consequential changes in the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

(c) A non-governmental organization made suggestion to the Law Commission of India that all cases of sexual assault should be tried by special courts which shall be manned by judges, prosecutors, and counselors 'specially trained/sensitized to issues of sexual assault'. The Law Commission has not included this as part of its recommendation.

(d) Does not arise in view of (c) above.

(Translation)

Proposals for Wettare of Women and Child Development

4674. MOHD. MUKEEM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the proposals sent by State Governments under the Centrally Sponsored Schemes for the protection, wlefare and resettlement of women/girls during the last three years, State-wise; (b) the action being taken by the Government on said proposals;

(c) the number of proposals approved so far alongwith allocation of funds, State-wise; and

(d) the time by which the remaining proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (d) Under the Centrally Sponsored Schemes, proposals from States are considered on needbased goals. Therefore, no allocation of funds Statewise is earmarked for implementation of the schemes. The issue of sanctions is an ongoing process depending on readiness of proposals and utilization of sanctioned grants.

Details of the Centrally Sponsored Schemes of the Department are available in the Annual Reports and departmental website http:://www.wcd.nic.in.

As regards Balika Samridhi Yojana for protection and welfare of the girl child, funds released are enclosed as statement.

Statement

Details of funds released, utilized and no. of beneficiaries under Balika Samridhi Yojana as on 31.03.2005

(Rs. in lakhs)

S. No	Name of the State	Total funds released (1997 to 2005)*	Total funds utilized	Amount released during 2004-05	No. of beneficiaries
1	2	3	4	5	6
1.	Andhra Pradesh	1405.54	1137.33	500.21	229978
2.	Arunachal Pradesh	24.85	18.27	00	3654
3.	Assam	594,02	561.25	00	112250
4.	Bihar	2623.91	690.00	00	138000

2	. 3	4	5	6
i. Goa	16.41	8.50	00	1700
6. Gujarat	982.31	489.80	400.00	104123
. Haryana	291.74	226.02	63.29	45203
. Himachal Pradesh	115.97	94.86	00	18972
. Jammu and Kashmir	229. 99	156.47	00	31294
0. Kamataka	1417.73	927.37	490.36	178508
1. Kerala	875.47	275.47	600.00	128877
2. Madhya Pradesh	2247.21	1593.99	258.78	351229
3. Maharashtra	1146.40	691.21	00	138242
4. Manipur	41.41	21.80	00	4360
5. Meghalaya	57.83	38.19	19.00	5333
6. Mizoram	18.72	18.72	30.00	3744
7. Nagaland	13.22	7.14	00	1428
8. Orissa	2093.65	1412.42	620.00	282471
9. Punjab	432.65	196.43	236.22	32280
0. Rajasthan	837.62	811.09	00	162218
1. Sikkim	15.43	10.49	3.50	2097
2. Tamil Nadu	575.97	350.40	00	70080
3. Tripura	144.20	83.20	60.00	16640
4. Uttar Pradesh	3311.77	1636.54	00	327308
5. West Bengal	924.46	690.22	00	138044
6. Andaman and Nicobar	4.15	0.57	00	114
7. Chandigarh	5.50	3.83	00	766

1 2	3	4	5	6
28. Dadra and Nagar Haveli	5.91	3.93	1.98	804
29. Daman and Diu	1.87	0.59	00	18
30. Delhi	50.17	28.08	00	5616
31. Lakshadweep	1.96	0.58	00	116
32. Pondicherry	34.51	10.06	18.60	3182
33. Chhattisgarh	593.90	593.90	393.90	78780
34. Jharkhand	100.00	63.66	00	12732
35. Uttranchal	379.24	100.00	279.24	30848
Total	21615.69	12952.38	3975.08	2661109

*including Rs.3975.08 lakhs released during the year 2004-05

[English]

Rashtriya Mahila Kosh

4675.SHRIMATI SUMITRA MAHAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Rashtriya Mahila Kosh offer credit support or micro finance to poor women to start income generating activities such as dairy, agriculture, shopkeeping, vending handicraft etc. by channelising the support through Non-Governmental Organizations/Voluntary Agencies; and

(b) if so, the steps taken by the Government for the speedy recovery of loans and actions against defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) Recovery of overdue loans is effected by initiating the under noted actions as appropriate:---

- (i) Serving legal notice.
- (ii) Filling of Civil Suit in the court of law for the recovery of overdue amount.
- (iii) Initiating Arbitration proceedings.
- (iv) Blacklisting the defaulter NGOs/Vas.

[Translation]

Exchange of Visits by Tribals

4676.SHRI KAILASH BAITHA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) the eligibility for the Central Scheme of 'Exchange of Visitors by Tribals' introduced by the Government.

(b) the criteria for selection of States;

(c) the agency through which the selection of beneficiaries is made

(d) whether the Government propose to cover more States under the scheme particularly Bihar; and
(e) if not, the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) and (b) Under the Central Scheme of 'Exchange of visits by Tribals,' any Scheduled Tribe beneficiary from any State/Union Territory belonging to the economically weaker class not having income above the poverty line may be selected. For cultural exchange or sports meets, however, the beneficiaries should be professionally qualified and should not have income above Rs.5,000/- per month.

(c) The selection of beneficiaries is done by the concerned State Government/Union Territory Administration.

(d) and (e) The Scheme is applicable to all the States and UTs, including Bihar.

[English]

Indians Deputed to work at UN Volunteers Programmes

4677.SHRI SANAT KUMAR MANDAL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state : (a) whether persons from India are being assigned to work at United Nations Volunteers Programmes;

(b) if so, the details thereof and the number of Indians assigned to function as volunteers during the last three years and the countries where these volunteers were sent;

 (c) the normal tenure of these voluntéers in a particular country; and

(d) the facilities being provided to them?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) Yes, Sir.

(b) The details are enclosed as statement.

(c) Normal term of the volunteers in a particular country is 24 months.

(d) The facilities for these volunteers include Volunteer Living Allowance (ranging from US \$ 760 to 2000), settling-in-grant plus, resettlement allowance, insurance coverage, travel grant etc..

Statement-I

List of Indian United Nations Volunteers (UNV) deployed abroad from November 2002 till date

S. No.	Gender	Name	Tittle	Country/place Assignment	Date of deployment
1	2	3	4	5	¹¹ 6
1.	F	Arati De Mitra	UNV Dispensary physician	DPR Korea	07.11.2002
2.	М.	Kulwant Singh	UNV Irrigation/Water Management Advisor	Leo	17.11.2002 ⁻
3.	м	Jagdish Pa rshad Yadav	UNV Social Monitoring Analyst	Marshal Islands, Fiji	09.02.2003
4.	м	Muhsin Mohideen	UNV Movcon Officer	Congo	21.02.2003
5.	м	Syed Sadiq	UNV Human Rights Officer	Eritrea/Ethiopia	16.02.2003

1	2	3	4	5	6
6.	F	Jijo Mol Jo seph	UNV Nurse	Kosovo	25.01.2003
7.	м	Joy Arulrose Daniel	UNV ICT Development Adviser	Sri Lanka	
8.	м	Ajay Chavarukattil John	UNV Helpdesk Specialist	Dili, USA	05.03.2003
9.	м	Satvinder Paul Singh	UNV COE Inspector	Congo	
10.	м	Bikshit Kamal Guria	UNV Doctor	Kosovo	22.05.2003
11.	м	Chester B Fernandez	UNV Logistics Assistant	Kosovo	07.06.2003
12.	м	Babu Koka Hanumantha	UNV Regional Field Coordinator	Afghanistan	24.07.2003
13.	F	Ranjita Bal Rammohanty	UNV Reintegration Officer	Sierra Leone	17.07.2003
14.	м	Ramraj Narasimhan	Project Manager	Sri Lanka	27.07.2003
15.	м	Vipin Kumar	UNV Hardware Maintenance Office	Kosovo	14.08.2003
16.	м	Paramjit Singh	UNV Radio Technicians	Kosovo	04.09.2003
17.	м	Jagdish Kumar	UNV Radio Technicians	Kosovo	04.09.2003
18.	м	Gagan Kumar	UNV Software Developer	Kosovo	04.09.2003
19.	F	Sh ee ba Abidi	UNV Programme Officer	Indonesia	10.09.2003
20.	м	George Melmana	Information, Evaluation Team Leader Monitoring	Afghanistan	05.11.2003
21.	м	Nilesh Kumar Surendra Buddha	UNV Medical Doctor	Trinidad & Tobago	20.12.2003
22.	F	Aruna Devi Vàlluri Samavedan	UNV Medical Doctor	Trinidad & Tobago	29.10.2003
23.	.,F	Rashmi Singh	UNV Medical Doctor	Trinidad & Tobago	29.10.2003
24.	М	Anand Kumar Malhotra	UNV Medical Doctor	Trinidad & Tobago	31.10.2003
25.	M	Mukesh Prajapati	UNV Medical Doctor	Trinidad & Tobago	29.10.2003
26.	F	Ramindar Dhillon	UNV Medical Doctor	Trinidad & Tobago	29.10.2003

1	2	3	4	5	6 02.11.2003	
27.	М	Rajesh Budhiraja	UNV Regional Registration Supervisor	Afghanistan		
28.	м	Brinder Pal Singh Sehgal	UNV Regional Registration Supervison	Afghanistan	02.11.2003	
29.	Μ	Sunil Thayikkandiyil	UNV Telecommunications Technician	Afghanistan	27.10.2003	
30.	F	Susan Tappato	UNV Lawyer (UNHCR Funded Volunteers)	Sudan	12.11.2003	
31.	М	Chandrasekhar Pakala Venkat	UNV Electoral Advisor	Liberia	21.02.2004	
32.	м	Tan wee r Karim	UNV Medical Doctor	Trinidad & Tobago	04.12.2003	
33.	м	Suni Sachdeva	UNV Medical Doctor	Trinidad & Tobago	27.10.2003	
34.	м	Ganesh Kannan	UNV Customer Support Assistant	Kosovo	22.10.2003	
35.	M	Raghuveer Thirukkovalur	UNV Lotus Notes Technician	Liberia	30.11.2003	
36.	м	Ram Kishore Prasad Singh	Project Officer	Sudan	30.11.2003	
37.	м	Harish Kantilal Raja	UNV Database Manager	Congo	03.01.2004	
38.	М	Kanagasabapathy Ambalavan	UNV Senior Project Advisor Engineering	Eritrea	09.01.2004	
39 .	м	Ajit Sunghay	UNV Protection Officer	Eritrea	18.01.2004	
40.	F	Kamini Karlekar	UNV Lawyer	Sudan	18.1.2004	
41.	м	Sunil Jacob Kannanayikkal	UNV Engineering Design Assistant	Liberia	21.02.2004	
42 .	м	Chander Shekhar Sharma	UNV Radio Technician	Congo	26.02.2004	
43.	м	Sajjay Rana	UNV Generator Mechanic	Sierra Leone	01.03.2004	
44.	м	Vijay Dutta	UNV Construction Site Foreman	Liberia	27.02.2004	
45.	м	Mukesh Kumar Srivastav	UNV Stores Management Assistant	Liberia	27.02.2004	

1	2	3	4	5	6
46.	м	Sanjai Kumar Singh	UNV Generator Mechanic	Liberia	28.02.2004
47.	М	Sreenivasu Parupati	UNV Database Manager	Congo	07.03.2004
48.	М	Rahul Midha	UNV Movcon Assistant	Congo	19.03.2004
49.	F	Bharati Deli	UNV Gynaecologist/Obstetrician	Lilongwe	04.05.2004
5 0.	F	Asha Mishra	Medical Doctor	Trinidad & Tobago	27.04.2004
51.	М	Prasanta Kumar Misra Choudhury	Medical Doctor	Trinidad & Tobago	22.04.2004
52 .	М	Sajay Kumar Nath	IT Assistant UNDP Afghanishtan	Afghanistan	21.06.2004
53.	M	Aqeel Ahmad	Proincial Registration Coordinator Combodia	Cambodia	20.06.2004
54.	м	Manbir Singh	Generator Supervisor	Afghanistan	21.06.2004
55.	м	Vikas Viswambharan	IT Assistant	Congo	12.06.2004
56.	м	Parameswaran Piliai Janardhanan Nair	UNIV Finance Assistant	Cote D'Ivoire	05.06.2004
57.	м	Vijay Singh	Early Childhood Development Specialist	Sana's	29.04.2004
58.	м	Palanikunnathil Raman Pillai venugopalan	UNV Transport Assistant	Afghanistan	25.05.2004
59.	м	Thomas Naivalikunnel Joseph	UNV Civil Engineer	Liberia	07.04.2004
60.	м	Manmadhan Janardhanan	UNV Food Inspector	Congo	17.04.2004
61.	м	Raghunag Rattehalli	Training Officer	Afghanistan	12.04.2004
62.	м	Berods Robin Femand	Radio Technician	Congo	31.07.2004
63.	F	Sherry Dhar	Provincial Registration Coordinator	Cambodia	29.07.2004
64.	м	Paramjit Singh	COE Inspector	Burundi	25.07.2004

1	2	3	4	5	6	
65 .	м	Raghunath Singh Yadav	Satelite Technician	Congo Kinshasa	23.07.2004	
6 6.	м	Mahesh Kumar	IT Server Specialist Liberia		26.07.2004	
67 .	м	Kunendra Kumar Verma	BMS Assistant	Haiti	21.07.2004	
68 .	м	Manoj Kumar Kar	HIV/AIDS Specialist	Tukeministan	12.06.2004	
69.	м	Sivakumar Savudan	Dentist	Afghanistan	05.07.2004	
70 .	м	Jatinder Singh	Information Systems Officer	Cote D'Lvore		
71.	F	Ruhi Seth	Provincial Registration Coordinator	Cambodia	24.06.2004	
72.	м	Amarjit Singh	Lan/Server Technician	Liberia	04.09.2004	
73.	м	Thomas Veerappallil Joy	Network Administrator	East Timor	23.08.2004	
74.	м	Sreenivasu Parupati	IT Assistant	Kinshasa	04.09.2004	
75.	м	Ravinder Kumar Dulioo	Engineering Administrative Officer	Ethiopia	16.08.2004	
76 .	м	Sushil Khanna	Operations Officer	Afghanistan	23.08.2004	
77.	F	Gini Batra	Anaesthesiologist/Criticalcare Specialist	Malawi	17.08.2004	
78 .	м	Raja Aggarwal	Medical Doctor	Trinidad & Tobago	05.03.2004	
79 .	м	Awdhes Bhumihar	Software Developer	Kosovo	09.08.2004	
8 0.	м	Balijinder Singh	Radio Technician	Congo Kinshasa	03.08.2004	
81.	м	Pankaj Kumar	Programme & Monitoring Officer	Liberia	31.07.2004	
82.	м	Raghuveer Thirukkovalur	IT Technician	Sierra Leone	11.11.2004	
83.	м	Prasante Kumar Misra Choudhury	Medical Doctor	Trinidad & Tobago 05.0		
84 .	м	Joymone Abraham	Movcon Passenger Assistant Liberia		23.10.2004	
85.	м	Ramakrishnan Chidambaram Lyer	UNV Operations Manager	Sri Lanka	i9.09.2004	

1	2	3	4	5	6
86.	м	Bhupinder Singh	Water & Waste Water Specialist	Haiti	04.09.2004
87.	м	Biman Sen Gupta	Design Assistant Electrical	Cote D'Ivoire	24.10.2004
88.	м	Gartapaty Sitharamaiah	Operations Officer	Afghanistan	18.10.2004
89 .	м	Sunil Kumar Singh	Help Desk Officer	Haiti	02.09.2004
90.	м	Narinder Singh	Network Engineer	Haiti	19.08.2004
91.	м	Ashima Choudhury	Public Information Officer	Liberia	02.10.2004
92 .	м	Suresh Vishnupanth Ramadurgakar	Civil Engineer	Liberia	02.10.2004
93.	м	Paritosh Kumar Mandal	UNV Plumber	Cote D'Ivoire	19.09.2004
94 .	۶F	Susanna Grigoryan	Assistant Protection Officer	Bangladesh	06.05.2004
95 .	м	Daya Kushali Fadte	Invoicing & Requisition Officer	Liberia	22.01.2005
96 .	м	Narender Singh	Receiving & Inspection Assistant	Congo	11.01.2005
97.	м	Rahul Sengupta	Disaster Management Programme Coordination Officer	Nepal	06.05.2005
98.	м	Subhash Chander Gosain	United Nation Volunteer	South Africa	11.12.2004
99 .	м	Sandeep Seth	Information Management Officer	Liberia	03.11.2004
100.	м	Vindo Kumar Sharma	Country Electoral Advisor (Logistics)	Liberia	11.12.2004
101.	м	Sandeep Mohan Prasad	Civil Affairs Officer	Liberia	11.12.2004
102.	F	Suman Gupta	UNFPA-Cartographer	Kenya	10.12.2004
103.	F	Kanupriya Goel	Lan/Wan Assistant	Burundi	02.12.2004
104.	M	Chaman Lal	Radio Technician	Burundi	09.01.2004
105.	м	Bhoop Kishore Kathuria	Water & Sanitation Supervisor	Burundi	20.11.2004
106.	м	Uday Singh	Generator Mechanic	Burundi	20.11.2004
107.	м	Shankaranarayanan Narsimha	Procurement Officer	Sierra Leone	13.11.2004

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1	2	3	4	5	6
108.	м	Gautam Kumar Pandey	Assistant Camp manager	Sierra Leone	01.03.2005
109.	м	Sushil Khanna	UNV Country Coordinator	Liberia	28.02.2005
110.	М	Krishnamurti Radah Manohar Desai	Medical Doctor	Kosovo	27.02.2005
111.	м	Karambir Dagar	Generator Mechanic	Sierra Leone	01.03.2005
112.	м	Asif Dahoodwala	Stores Supervisor	Congo	23.02.2005
113.	м	Sarbjit Singh	Network Assistant	Ethiopia, Eritrea	19.02.2005
114.	м	Nazeer Mohammed	Network Engineer	Haiti	07.03.2005
115.	м	Noel Marian	UNV Electrician	Hait	05.03.2005
116.	м	Aqeel Ahmad	Electoral Support Officer	Liberia	05.03.2005
117.	м	Gurucharan Singh Dhatt	Network Assistant	Eriteria	05.03.2005
118.	F	Dhanya Ravindran Khoram	Human Resources Officer	Afghanistan	23.03.2005
119.	м	Sitharamaiah Gariapaty	UNV Electoral Support Officer	Liberia	02.04.2005
120.	м	Nazeer Mohammed	Network Engineer	Haiti	05.04.2005
121.	M	Lakshma Reddy Chintakuntia	Asset Manager	Haiti	03.04.2005
122.	м	Hemang Dineshchandra Karelia	GIS Database Specialist	Afghanistan	16.04.2005
123.	м	Tito Thomas	Field Officer (protechtion)	Afghanistan	20.04.2005
124.	F	Trupti Tenginkai	International Public Outreach Officer	Afghanistan	20.04.2005

[Translation]

Printing and Selling of Fake Degrees

4678.SHRI ADHIR CHOWDHURY : SHRIMATI KALPANA RAMESH NARHIRE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

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(a) whether the Government is aware that the cases of printing and selling of fake degrees and certificates in

the country particularly in Metropolitan cities have increased during the last few years;

(b) if so, the number of such cases came to notice, State-wise;

 (c) the extent to which youths have suffered on this account;

(d) whether the Government propose to take any conrete measures to check printing and sale of fake degrees in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (e) Cases relating to printing and sale of fake degree and certificates in the country have been reported, from time to time, by a section of the Press. No statistics in this regard is centrally maintained by the Government.

According to the information furnished by the University Grants Commission (UGC), with a view to curbing incidences of fake degrees/ certificates, the UGC has advised the Vice-Chancellors of Universities in the country to develop/evolve a suitable mechanism for tamper-proof degrees/diplomas.

[English]

Introduction of Curriculum to Promote Value Education

4679.SHRI ANANTA NAYAK : With the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to promote value education in the country;

(b) if so, whether any university has introduced curriculum for the purpose;

(c) if so, the details thereof;

(d) if not, whether guidelines are being prescribed to the universities; and

(e) if so, the steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (e) The Government is implementing a Scheme, viz. 'Scheme of Financial Assistance for Strengthening Education in Human Values' which is aimed at strengthening human values inputs at all levels of education. Under the Scheme, Central Government agencies, educational institutions, Panchayati Raj Institutions, registered societies, public trusts and non-profit making companies are eligible for financial assistance.

The University Grants Commission, as a Resource Centre for Higher Education, has initiated a scheme for providing grants to eligible and identified Universities and Colleges for introduction of courses and research work in promotion of ethics and human alues under the Scheme of Human Rights and Values in Education during Tenth Plan Period.

The UGC has also developed guidelines for Human Rights and Values in Education and sent to all Universities and Colleges. So far, 16 Universities/Colleges have been assisted.

Financial Assistance for Metro Projects

4680.SHRI ASADUDDIN OWAISI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Rs.6000 crore has been earmarked in the Union Budget to finance Metro Projects in the cities having a population of more than three million;

(b) if so, whether the Managing Director of Metro Rail Corporation made presentation before the Government of Andhra Pradesh for the introduction of Metro Rail Service in Hyderabad recently;

(c) if so, the details of the project report;

APRIL 26, 2005

(d) the time by which a final decision is likely to be taken in this regard; and

(e) the total KM likely to be covered in the first phase of Metro Rail in Hyderabad as per project report submitted by the Metro Rail Corporation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) to (e) Managing Director, Delhi Metro rail Corporation (DMRC) made a presentation on the subject to the Government of Andhra Pradesh on 12th March 2005. The detailed Project Report submitted by DMRC to the State Government recommends construction of two corridors, i.e.

Miyapur-Chaitanyapuri (25.57 kms) and Secunderabad-Falaknuma (12.48 kms) at an estimated cost of Rs.3205 crore (April 2003 prices). The State Government has not forwarded any proposal in this regard..

[English]

Utilization of Funds

4681.SHRI BADIGA RAMAKRISHNA : Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether the Government has failed to utilize the funds released for implementation of the National Scheme of Liberation and Rehabilitation of scavengers and their dependents;

(b) if so, the details of the funds sanctioned, released and utilized since inception of the scheme till date; and

(c) the steps being taken to overcome shortcomings in the monitoring system and provide maximum benefits to scavengers?

THE MINISTER OF STATE OF THE MINISTRY OF

URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Implementation of National Scheme of Liberation and Rehabilitation of Scavengers and their dependents (NSLRS) primarily rests with the State Governments.

Some of the reasons for under utilisation of funds under the Scheme are:---

- Unspent balances lying with the State Scheduled Castes Development Corporations (SCDCs)/ State Govts. i.e. implementing authorities.
- Lack of new schemes/proposals from the SCDCs/States.
- (iii) Non-submission of utilization certificates by the States.

(b) The details of the funds sanctioned/released and position of Utilization Certificates (UCs) for the amount released to the various States/UT Governments since inception of the scheme in 1991-92 till 31st March, 2005 is as follows:

(Rs. in crore)

Total Release	Total UCS Received	UCS Due**	
749.97	424.37	312.04	

** The funds released in 2004-05 not included.

(c) After review of Centrally Sponsored Schemes (CSS), the Planning Commission has decided to transfer, among others, NSLRS to the States w.e.f. Annual Plan BE 2005-06.

[Translation]

Crisis of Water in Delhi

4682.SHRI SAJJAN KUMAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Delhi is one of the cities where per capita availability of drinking water is poorest in the country;

(b) if so, the national average and the same in Delhi;

(c) whether the Government of NCT of Delhi has informed the Union Government about the acute water crisis in near future in the city and urged to provide additional water;

(d) if so, whether the Union Government proposes to set up a high level committee comprising of the representatives of neighbouring States to tackle this problem;

(e) if so, the details thereof; and

(f) the steps proposed to be taken by the Union Government to improve the supply of drinking water in Delhi and the NCR region?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) The Delhi Jal Board (DJB) has informed that per capita availability of drinking water in Delhi is not the poorest in the country. The per capita production of water in Delhi is about 48 gallons (216 litres) per capita daily.

According to available records pertaining to 35 Metro Cities in the country as on November, 2003, the per capita water suply ranged between 65 litres per capita per day (lpcd) to 264 lpcd.

(c) The Government of NCT of Delhi has sought the intervention of the Ministry of Water Resources for supply of additional water for Sonia Vihar Treatment Plant by the Government of Uttar Pradesh.

(d) and (e) The Ministry of Water Resources has informed that at present there is no proposal to set up a Committee to coordinate supply of raw water to Delhi from various sources. However, the allocation of available flows of Yamuna water upto Okhla is regulated by Upper Yamuna River Board and disagreement if any, on the decision of the Board is referred to the Upper Yamuna Review Committee comprising Chief Ministers of Upper Yamuna Basin States.

(f) The DJB has indicated the following steps taken/ proposed to be taken to improve drinking water supply in Delhi:—

- (i) A 140 million gallons per day (mgd) of Water Treatment Plant has been set up at Sonia Vihar. Commissioning of the Plant depends upon the availability of raw water from Uttar Pradesh.
- (ii) Construction of parallel lined channel from Munak to Haiderpur to save seepage losses in conveyance system has been taken up and 40% work has been completed.
- (iii) Recycling of waste water of existing Water Treatment Plants which could add about 46 mgd.

The National Capital Region Planning Board (NCRPB) has informed that measures proposed in the Draft Regional Plan-2021 in respect of water supply include preparation of blue print for water resources in the region, integrated regional plan to augment drinking water supply, ground water recharge, recharge of aquifers etc.

[English]

General Agreement on Trade In Services

4683.SHRI MAGUNTA SREENIVASULU REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the General Agreement on Trade in Services (GATS) covers all services of positive list whose aim is to progressively liberalise trade in services;

(b) if so, the details thereof;

(c) whether the movement of natural persons has been restricted by developed countries;

(d) if so, stand of India in this regard;

(e) whether GATS is silent on the issue of downmarket unskilled worker contribution workers, labour etc.; and

(f) if so, measures taken by the Government to negotiate trade of unskilled workers services going abroad?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) and (b) Yes, Sir. The General Agreement on Trade in Services (GATS) of the World Trade Organisation (WTO) covers all services, classified under 12 broad sectors, viz., Business Services, Communication Services, Construction and Related Engineering Services, Distribution Services, Educational Services, Environmental Servcies, Financial Services, Health Related and Social Services, Tourism and Travel related Services, Recreational, Cultural and Sporting Services, Transport Services and Other Services not included elsewhere. The ongoing Negotiations mandated under GATS and subsequently under the Doha Development Agenda aim at Progressively liberalising trade in services, following a positive approach wherein member countries have the right to choose sectors and modes of supply in which they would be in position to undertake commitments.

(c) and (d) Commitments taken by most developed countries for movement of natural persons are linked to establishment of commercial preset and are subject to a number of limitations and administrative hurdles such as visa and immigration procedures, Economic Needs Tests, Work permit norms, Non-recognition of qualifications etc. In order to address these barriers in the free movement of natural persons, India has taken several initiatives, which include engaging in negotiations with trading partners at bilateral, plurilateral and multilateral levels and tabling proposals alongwith groups of countries, at the WTO for addressing these issues as well as suggesting strategies to achieve meaningful liberalisation in this mode of supply of services. (e) and (f) The principles of GATS are applicable only for temporary movement of natural persons for supply of services and do not apply to measures affecting natural persons whether skilled or unskilled seeking access to employment market in any member country. Government of India's efforts in negotiating with its trading partners are with the objective of reducing barriers in such temporary movements and obtaining more access in their markets.

[Translation]

Terrorist Outfits in Punjab

4684.DR. LAXMINARAYAN PANDEY : SHRI CHANDRA MANI TRIPATHI :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) the details of terrorist groups presently active in Punjab;

(b) whether they are getting training from across the border; and

(c) if so, the preventive action proposed by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) As per available reports, no terrorist group as such is active in Punjab at present. However, certain individuals earlier associated with some Pro-Khalistan terrorist groups are arrested by the State Police from time to time.

(b) There are no such reports.

(c) The Pro-Khalistan terrorist outfits namely, Babbar Khalsa International, International Sikh Youth Federation, Khalistan Commando Force and Khalistan Zindabad Force continue to be banned under the Unlawful Activities (Prevention) Amendment Act, 2004. The situation is closely monitored by the Central and State security and intelligence agencies. [English]

Assent on Bill

4685.SHRIMATI JAYABEN B. THAKKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a State Bill entitled "The Gujarat Control of Organised Crime Bill, 2003" and its subsequent amended Bill passed by the Gujarat State Legislature is pending with the Union Government for President's assent; and

(b) if so, the status of the Bill as on date and by when it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Yes, Sir.

(b) The State Legislations are examined from three angles viz. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. In this case, there are certain policy issues to be sorted out in consultation with the concerned Ministries/Departments as well as State Government. Hence, no time-frame can be fixed in this regard.

Honorarium to Anganwadi Workers

4686.SHRI BRAJA KISHORE TRIPATHY : SHRI KISHANBHAI V. PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) the details of funds released as honorarium to Anganwadi workers and helpers so far, State-wise; and

(b) the criteria fixed for payment of honorarium to Anganwadi workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) With effect from 1.4.2002, the honoraria of Anganwadi Workers and Helpers has been revised as under.

Anganwadi Workers:

Category	Amount of honoraria
1. Non-Matriculate	Rs.938/- p.m
2. Non-Matriculate with five year honorary work.	Rs. 969/- p.m
3. Non-Matriculate with ten year honorary work.	Rs. 1000/- p.m
4. Matriculate	Rs. 1000/- p.m
5. Matriculate with five year honorary work.	Rs. 1031/- p.m
6. Matriculate with ten year honorary work.	Rs. 1063/- p.m

Helpers

Rs. 500/- p.m

The grant-in-aid for honoraria is released to the States/ UTs alongwith that for other components of the ICDS Scheme. A Statement indicated details of funds released to States/UTs under ICDS Scheme, during the last three years, is enclosed.

Statement

State-wise Position of funds released under ICDS Scheme during the year 2002-03, 2003-04 and 2004-2005

(Rs. in lakh)

SI. No		Funds under ICDS (General), World Bank and Udisha		
		2002-03	2003-04	2004-05
1	2	3	4	5
1.	Andhra Pradesh	14884.25	11135.88	13271.36

APRIL 26, 2005

1	2	3	4	5	1 2	3	4	5
2.	Arunachai Pradesh	2530.72	1552.73	1697.61	23. Tripura	1403.95	1822.82	1452.32
3.	Assam	8121.08	4489.45	15999.37	24. Uttar Prades		19095.23	23564.37
4.	Bihar	7264.74	5354.59	13611.47	25. West Bengal		15873.69	13069.59
5.	Goa	435.75	420.70	294.52	26. Chhattisgarh	6948.24	6581.19	6412.21
6.	Gujarat	7055.28	9894.54	12465.58	27. Jharkhand	2379.15	3161.25	7719.66
7.	Haryana	4349.41	4446.88	4782 .27	28. Uttaranchal	4867.38	1782.83	2458.77
8.	Himachal	2194.40	1603.66	268 7.26	Union Territo	or ies		
	Pradesh				29. Delhi	1014.18	1 172.42	1138.36
9.	Jammu and Kashmir	3728.75	2415.88	3457.78	30. Pondicherry	241.05	205.54	236.89
10.	Karnataka	10699.29	11341.87	11253.50	31. Andaman an Nicobar Islan		187.41	1 88.3 9
11.	Kerala	6621.08	9585.50	8403.16	32. Chandigarh	121.50	142.54	130.64
12.	Madhya Pradesh	14670.68	16002.77	13673.86	33. Dadra and N Haveli	lagar 42.00	48.50	50.13
13.	Maharashtra	18935.09	19598.87	14824.19	34. Daman and	Diu 43.24	41.37	38.98
14.	Manipur	2360.06	1453.55	2065.65	35. Lakshadweep	o 30.83	35.09	25.15
15.	Meghalaya	1181.87	881.52	1467.81	Total	194012.06	191913.81	220981.83
16.	Mizoram	1149.44	852.63	795.68				
17.	Nagaland	2416.47	1509.28	1383.50	Hou	using for all P	rogramme	
1 8 .	Orissa	8726.42	11523.81	11682.93		i. Karunakar Ashubhai dh	•	ARAD :
19.	Punjab	3777.09	4943 .21	3956.27	Will the Min	ister of URBA	N EMPLOY	MENT AND
20.	Rajasthan	11625.54	11727.65	11863.17	POVERTY ALLEV			
21.	Sikkim	280.97	173.69	332.88		et set under 'Ho	-	-
22 .	Tamil Nadu	13459.18	10855.27	14526.55	during each of the wise;	last three year	s and current	year, State-

(b) whether the dwelling units have been constructed as per the target set;

(c) if so, the progress made in this regard, Statewise;

(d) if not, the reasons therefor; and

(e) the steps taken by the Union Government to construct the units as per target?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) National Housing and Habitat Policy formulated in 1998 envisages construction of two million houses per year with emphasis on EWS and LIG category. Out of target of 20 lakh houses per year, 7 lakh is for urban areas and 13 lakh is for rural areas. In urban areas, the target for financing construction of 7 lakh dwelling units has been distributed among HUDCO (4 lakh dwelling units per annum), Housding Finance Institutions/ Public Sector Banks (2 lakh dwelling units per annum) and Cooperative Sector (1 lakh dewlling units per annum). However, no State-wise target has been fixed under Two Million Housing Programme.

There is another scheme called Valimiki Ambedkar Awas Yojana (VAMBAY) under which dwelling units have been constructed mainly for urban slum dwellers.

The year-wise target and progress under VAMBAY is as under.

Year	Target	No. of dweeling Units sanctioned
2002-03	100000	110388
2003-04	106000	108376
2004-05	112000	113004

The detail of number of dwelling units sanctioned under Two Million Housing Programme year-wise is detailed below:---

Year	Target	Hudco*	Co-operative Sector	HFIS**	Total no. of dwelling units
		Total no. of units Sanctioned (Urban)	Total no. of units Sanctioned (Urban)	Total no. of units Sanctioned (Urban)	
2002-03	700000	459969	73461	637091	1170521
2003-04	700000	427455	89948	621331	1138734
2004-05	700000	254885	50000	277520 #	582405

* HUDCO - Housing and Urban Development Corpn. Ltd.

** HFIs - Housing Financial Institutions including Public Sector Banks

as on 31.12.2004

(c) As at Statement-I, II, III & IV enclosed.

(d) Does not arise,

(e) Does not arise.

Statement-I

State-wise Targets and Achievement of HUDCO (Urban)Under Two Million Housing Programme (From 2002-03 to 2004-05).

States/UTs	Yearly Target	2002-03	2003-04	2004-05 (Provisional)
1	2	3	4	5
Andhra Pradesh	29388	67791	21451	24396
Arunachal Pradesh	483	0	0	40
Assam	20513	195	1774	1361
3ihar	14873	128	512	0
Chhattisgarh	9509	11015	10184	10178
Delhi	7848	0	0	0
Goa	951	0	0	0
Gujarat	27184	18136	9259	793
Haryana	6113	3263	0	0
limachal Pradesh	1645	0	0	32
Jammu and Kashmir	5328	0	894	1176
Jharkhand	7662	10531	20000	0
Kamataka	23923	95083	277364	54505
Kerala	12090	57449	10586	14978
Madhya Pradesh	22188	5022	2335	8039
Maharashtra	44240	7894	34142	38901
Manipur	4573	780	1607	253
Meghalaya	2777	ο΄	0	0
Mizoram	6218	377	280	327
Nagaland	2581	463	667	435

1	2		3	4		5
Orissa	12423		0	377		310
Punjab	8935		4050	0		0
Rajasthan	25071		0	800		12335
Sikkim	166		0	0		0
Tamilnadu	33750		17810	12026		67623
Tripura	2717		866	1076		0
Uttar Pradesh	36486		5711	9854		9329
Uttaranchal	4509		890	2135	1806	
West Bengal	24210		50149	5163		4798
Andaman and Nicobar Islands	181		0	0		0
Chandigarh	619		0	0	0	
Dadra and Nagar Haveli	45		0	0 0	0	0
Daman and Diu	60		0		0	
Lakshdweep	60		0	0	0	
Pondicherry	67 9		0	457		903
Total			357603	422943		252518
Hudco Niwas	0		102366	4512		2367
Total	400000		459969	427455		254885
Statemer	nt-11			2	3	4
State-wise Progress of Hous Two Million-Housing P 2002-03 to 2	rogrammes fr		Assam	215	77	
State/UTs 2002-03	2003-04	2004-05		1 4500	7 0	
1 2	3	4	Chandigarh Delhi	4500 337	558	
Andaman and 0 Nicobar Islands	0		Goa	2259	2491	
Andhra Pradesh 1012	2200		Gujarat	837	1058	

¥	2	3	4	1	2	3	4
Haryana	3360	3213	- <u> </u>	West Bengal	993	3384	
Himachal Pradesh	243	28		Nagaland	0.	0	
Jammu and Kashr	n i r O	20		Uttaranchal	593	197	
Karnataka	3105	3035		Chhattisgarh	1	0	
Kerala	22995	21761		Total	73461	89948	50000*
Madhya Pradesh	285	400		* Tentative figure	. State-wise I	break-up not	available.
Maharashtra	15042	16615			Stateme	nt-III	
Manipur	52	627		Achievement of Housing Finance Institutions O than HUDCO under Two Million Housing Progra			
Meghalaya	36	1			om 2002-03 i		•
Orissa	102	10537		Housing Fina	nce Institution	s/Public Sect	or Banks :
Pondicherry	494	768		Year		Dwelling	Units
Punjab	2877	5261		2002-2003	ļ	6370	91
Rajasthan	498	881		2003-2004	ŀ	6213	31
Tamil Nadu	11716	15622		2004-2005	; 	27752	20#
Tripura	0	0		# as on 31.12.2	003		
Uttar Pradesh	1908	1207		Note: National wise det	Housing Bank tails.	does not ha	ve the State

Statement-IV

State-wise and Year-wise details of target fixed and number of dwelling units Covered under the Valmiki Ambedkar Awas Yojana (VAMBAY).

SI.	State/UT	Target for Dwelling Units during the year 2002-03	No. of Dwelling Units covered during the year 2002-03	Target for Dweiling Units during the year 2003-04	No. of Dwelling Units covered during the year 2003-04	Target for Dwelling Units during the year 2004-05	No. of Dwelling Units covered during the year 2004-05
1	2	3	4	5	6	7	8.
1.	Andhra Pradesh	9732	22268	9456	27627	1 09 01	16148

1 2	3	4	5	6	7	8
2. Arunachal Pradesh	61		353		68	80
3. Assam	942		5477		1056	
4. Bihar	4300		4178	50	4816	
5. Chhattisgarh	1221	2185	1186	1850	1368	
6. Goa	185		179		207	
7. Gujarat	55 6 2	18776	5405		6230	250
8. Haryana	1628		1582	3263	1824	
9. Himachal Pradesh	261		254		292	
10. Jammu and Kashmir	1259	170	1223	442	1410	210
11. Jharkhand	1433		1393		1605	3504
12. Karnataka	2873	7104	2792	14978	3218	0
13. Kerala	2661	11948	2586	6926	2981	1000
14. Madhya Pradesh	3301	4054	3207	1024	3697	1500
15. Maharashtra	17366	328	16875	22700	19452	40915
16. Manipur	183	35	1064	853	205	
17. Meghalaya	188		1091		210	
18. Mizoram	187		1087		209	
19. Nagaland	99	40	573	766	110	0
20. Ori ssa	1813	306	1761	232	2030	82
21. Punjab	3063		2976		3431	
22. Rajasthan	5281	4000	5132	200	5916	2700
23. Sikkim	20		116		22	
24. Tamil Nadu	7050	27226	6850	14684	7896	35380
25. Tripura	144	644	840	976	162	

2	3	4	5	6	7	. 8
26. Uttaranchal	624	701	606	1098	698	
27. Uttar Pradesh	11847	5412	11512	8462	13270	8835
28. West Bengal	10640	5191	10339	979	11918	1782
29. Andaman and Islands	Nicobar 83		80		93	
30. Chandigarh	345		335		386	
31. Dadar and Na	agar Haveli 6		6		8	
32. Daman and D	Diu 22		22		25	
33. Delhi	5267		5118		5900	
4. Pondicherry	344		334	408	386	618
35. Lakshadweep	12		11		0	
Total	100003	110388	105999	107336	112000	113004
Dwelling units constructed by Bl	0 MPTC	0	0	1040	0	0
Grand Total	100003	110388	105999	108376	112000	113004

NSCN (IM) Demands

4688.SHRI CHANDRA BHUSHAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Socialist Council of Nagaland (IM) had demanded the integration of all Nagainhabitated areas and raised thirty different issues during the peace talk;

(b) if so, the details thereof;

(c) whether the NSCN (IM) had told the Government that the sovereignty of Nagas is non-negotiable;

(d) if so, the details thereof; and

(e) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Yes, Sir. Integration of all Naga inhabited areas has been one of the demands of the Naga underground outfits.

(b) to (e) A group of Ministers is currently holding dialogue with NSCN(I/M) leaders on the Naga issues. It will not be in public interest to disclose more details at this stage.

Trade with US

4689.SHRI DUSHYANT SINGH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the major items exported/imported to and from the United States of America during last three years and thereafter till date;

 (b) whether there is a vast scope to increase the export of Diamond and Gold Jewellery to that country; and

(c) if so, the volume of exports alongwith the steps proposed to be taken to boost their exports during 2005-06?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Major items exported to USA from India during the last three years are: precious stone, metal, woven apparel, miscellaneous textile articles, knit apparels, iron and steel, organic chemicals, electrical machinery, textile floor covering, machinery, fish and seafood and pharmaceutical products etc.

Major items imported from USA to India during the last three years are: machinery, electrical machinery, precious stone, organic chemicals, aircraft, spacecraft, mineral fuel, oil, iron and steel, plastics, fertilizers, edible fruit and nuts etc.

(b) and (c) India is an important source of import of precious stones, metals etc. in the USA with market share of about 13%. Considering this fact, gems and jewellery have been identified as a potential growth sector for our exports to USA. The voluem of exports of gems and Jewellery (HS Code 71, Precious Stones, Metals) to USA over the last three years 2002-04 are;

Year	2002	2003	2004
Value in US \$ million	3661.41	3958.74	4 51 6 .61

(Source: US Deptt. of Commerce

The steps being taken to promote our exports in this sector inter alia include continued participation in prominent trade shows/events in USA and utilizing new

method of sales like on-line shopping through internet, departmental stores, mail orders and special jewellery outlets.

Killing of Persons by Auto Driver

4690.SHRI BALASHOWRY VALLABHANENI : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether the robbing and killing of commuters by auto rickshaw and taxi drivers in Delhi is on the rise;

(b) if so, the total number of such incidents reported during each of the last three years and thereafter; and

(c) the steps taken by the Government to curb such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Details of cases of robbing and killing of commuters by auto rickshaw and taxi drivers during the last three years and up to 15th April, 2005:

Year	No. of cases of robbing of commuters by auto rickshaw and taxi drivers	No. of cases of killing of commuters by auto rickshaw and taxi drivers
2002	7	1
2003	3	2
2004	4	1
2005 (upt (15th Apri		-

(c) The steps taken to prevent crime by auto rickshaws/taxi drivers include indentification of vulnerable areas for keeping surveillance; installation of public address systems at railway stations, bus terminals, and airports for advising the general public to hire auto rickshaws/taxis from pre-paid booths only; prosecution of drivers for violation of traffic and other laws; keeping surveillance over areas frequented by tourists; keeping records of auto rickshaws/taxis leaving airports along with tourists; verification of antecedents of taxi drivers; and deployment of Tourist Police at important places/locations including airports, railways stations and tourist spots.

[Translation]

Development of Tribal Towns

4691.SHRI RAMDAS ATHAWALE : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the State Governments have submitted project reports relating to the consolidated development of tribal towns during the last three years;

(b) if so, the details thereof alongwith the details of the tribal towns;

(c) the number of projects cleared and rejected separately alongwith the reasons therefore;

 (d) whether the Government has received projects relating to the consolidated development during the current financial year also;

(e) if so, the details thereof;

(f) whether the Government proposes to provide financial assistance through foreign agencies for the development of tribal towns in the country particularly of Gujarat; and

(g) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) and (b) The Ministry of Tribal Affairs has not received any project proposal/reports from the State Governments relating to consolidated development of tribal towns during the last three years. The Ministry of Urban Development also does not have any schema specifically for funding projects for consolidated development of tribal towns in the country. However, that Ministry is implementing a Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) in all States. The IDSMT scheme guidelines also do not contain any specific provisions in respect of towns in tribal areas or towns having tribal population. Hence, no separate records in respect of projects being implemented in towns located in tribal areas or towns having tribal population are maintained.

(c) to (e) Do not arise.

(f) No such proposal is under consideration in the Ministry. The IDSMT scheme guideliens of the Ministry of Urban Development also do not contain any provisions for seeking/providing financial assistance through foreign agencies for development of towns.

(g) Does not airse.

District Advisory Committees

4692.SHRI MUNAWAR HASSAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Nehru Yuvak Sangathan has constituted District Advisory Committees in various Districts of Delhi;

(b) if so, the names and addresses of its members and the number of such committees constitued, Districtwise; and

(c) the activities initiated by the said committees so far?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : Yes, Sir. A District Advisory Committee each have been set up at District Nehru Yuva Kendra Alipur, Mehrauli and Nangloi, which cover all the districts of Delhi.

(b) The details are enclosed statement.

(c) These Committees help and guide Nehru Yuva Kendras in implementation of its programmes and its coordination with other Government and Non-Government agencies in programme implementation. These Committees

also review and evaluate the work of NYKs and suggest measures for further improvements.

Statememt

Details of District Advisory Committees on Youth Programme (DACYP) in various NYKS centres of Delhi.

S. No.	District	Official Members		Non official Members
1	2	3		4
1.	Mehrauli	Deputy Commissioner – Chairperson Distt Youth Coordinator – Member Secretary Regional Coordinator – Member Additional Deputy Commissioner – Member Chief Medical Officer – Member General Manager – District Industry Centre – Member	(i)	Sh. Surender Kumar, Secretary, People Association for Social Service & Consumer Protection, Mehrauli
		Distt. Public Relation Officer – Member Field Publicity Officer – Member Distt Youth Services & Sports Officer – Member	(ii)	Sh. Fazle Haque. Field Officer, SPYM. B-04/3054, Basant Kunj, N.Delhi 70 Delhi
		Distt. Social Welfare Officer – Member Lead Bank Officer – Member Project Officer, District Rural Development Agency – Member Youth Officer, National Service Scheme – Member	(iii)	Sh. Srichand Tanwar, Social Worker & B.Convenor, JSS, PRAYAS, Fetehpur, N.Delhi
			(iv)	Sh. Suresh Kumar, Secretary, Jan Kalyan Yuva Bhatti Mines, Mehrauli, N. Delhi
			(v)	Sh. Amit Tawar,
			(vi)	Km. Hemlata, President Nav Jyoti Yuvati Mandal, Bhatti Mines. N. Delhi
2.	Nangloi	Deputy Commissioner – Chairperson Distt Youth Coordinator – Member Secretary Regional Coordinator – Member Additional Deputy Commissioner – Member Chief Medical Officer – Member	(i)	Sh. Rajesh Gupta, R/O. 1/Bapudham Market. Chanakyapui. N. Delhi 110021

1	2	· 3		× 4
		General Manager – District Industry Centre – Member Distt. Public Relation Officer – Member Field Publicity Officer – Member Distt Youth Services & Sports Officer – Member	(ii)	Sh. S.S. Shaswa, President Social Sanstha, 592, Dhechaun Kalan, N. Delhi - 43
		Distt. Social Welfare Officer – Member Lead Bank Officer – Member Project Officer, District Rural Development Agency – Member	(iii)	Sh. S. Parmal, Social Worker, H.No.320. Mangolpur Kalan, Marble Market, N.Delhi-110085
		Youth Officer, National Service Scheme – Member	(iv)	Km. Garima Agarwal, Distt. Project Oifficer (UNDP), Rampura, Punjabi bagh, N. Delhi
			(v)	Sh. Tej Pal Rana, Youth Leader, Sultanpuri. N. Delhi.
			(vi)	Sh. Umesh Ray, Youth Leader, Block E, H.N. 97, DDA, Colony Khayala, N. Delhi
			(vii)	Km. Rukmani, NSV, Plot. No. A-11, Sai Baba Enclave, Nazafgarh, N. Delhi - 43
3.	Alipur	Deputy Commissioner – Chairperson Distt Youth Coordinator – Member Secretary Regional Coordinator – Member Additional Deputy Commissioner – Member Chief Medical Officer – Member	(i)	Mrs. Uma Rani, President, Nari Jagriti manch, Bakhatawarpur, Delhi
		General Manager – District Industry Centre – Member Distt. Public Relation Officer – Member Field Publicity Officer – Member	(ii)	Mr. S.S. Sharawat, Ex President, IDARA, Vill. Ramjanpur, Delhi
		Distt Youth Services & Sports Officer – Member Distt. Social Welfare Officer – Member Lead Bank Officer – Member Project Officer, District Rural Development Agency – Member	(iii)	Sh. Indrejeet Singh. Ex - Panchayat President, Vill. & P.O. – Mukhmelpur, Delhi
		Youth Officer, National Service Scheme – Member	(iv)	Sh. Naveen Kumar, President, Yuva Ekta Kalyan Samiti, Chandpur, Delhi

1	2	3	4
			(v) Shri Jai Karan Dabas, President, Yuva Ekta Kalyan Samiti, Chandpur, Delhi

 (vi) Sh. Ram Parvesh, NSV, Alipur Vill./PO -Mukhmelpur, Delhi

Chinese Activities Along Border

4693.SHRI MOHAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) whether Indian borders with China are likely to face serious security challenge due to Chinese activities; and

(b) if so, the action being taken by the Government for providing internal security in these areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Chinese infrastructure development activities have been reported from time to time across different sectors of the Line of Actual Control (LAC). Government remains vigilant about such activities and takes all necessary and appropriate measures.

(b) The Security situation in the border areas, including the India China border, is regularly reviewed. Assistance is being provided to the States for modernization of their police forces. This includes weaponry, communication equipment, surveillance equipment, mobility etc.

[English]

Culture Education

4694. SHRI RAVI PRAKASH VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Central Advisory Board for Education

has expressed concern over the status of culture education in schools;

(b) if so, whether the sub-committee of CABE on integration of culture education in the school curriculum has made recommendations regarding introduction of specialised course in art and allocation of separate time for pursuing the art of their choice for school students;

(c) if so, the details thereof; and

(d) the steps taken by the Government to include integrating culture education in the education curriculum?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) The Central Advisory Board of Education (CABE) in its meeting held on 10-11 August. 2004, considering the critical nature of the issue requiring detailed deliberations decided to set up a CABE Committee on the subject of "Integration of Culture Education in the School Curriculum". Accordingly the Committee has been set up and its report is awaited.

Production / Export of Tea

4695.SHRI ADHALRAO PATIL SHIVAJIRAO : SHRI JUAL ORAM : SHRI DUSHYANT SINGH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) quantity of different types of tea produced by each tea producing State during last three years and thereafter;

(in million kgs)

(b) the quantum of tea retained for domestic consumption and the quantity exported during aforesaid period;

 (c) the efforts made by the government to increase the production and export of tea;

 (d) whether tea is being imported to fill the gap as a result of fall in production;

(e) if so, the details for the aforesaid period and measures therefor;

(f) whether there is any proposal to modernise tea industry; and

(g) if so, measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) State-wise break-up of the different types of tea produced are not available. The total quantity of different types of tea produced in the country during 2001-02, 2002-03 and 2003-04 are given below:---

Year	F	Production (In million kgs.)			
	стс	Orthodox*	Green Tea	Total	
2001-02	772.36	73.58	5.47	851.41	
2002-03#	763.20	69.70	4.70	837.60	
2003-04#	772.49	73.50	4.50	850.49	

Orthodox includes Darjeeling

Estimated

(b) details of estimated domestic retention and export of tea during 2001-02, 2002-03 and 2003-04 are as follows:---

Year	Estimated Domestic Retention	Exports
2001-2002	678	1 9 0.01
2002-2003	676	184.39
2003-2004	679	183.07

(c) A number of developmental schemes are being implemented by the Tea Board during the 10th Five Year Plan for enhancing productivity, quality and marketability of tea produced in the country. Financial and technical assistance is being provided for various plantation development activities like replanting, rejuvenation, creation of irrigation facilities etc. Steps taken to increase exports of tea include implementation of a medium term export strategy prepared through private consultants, encouraging production of quality teas specially orthodox type of teas, participation in major trade fairs/exhibitions abroad. lending promotional support to Indian exporters in marketing Indian brands, field sampling at specialty stores and in principal markets, exchange of tea delegations, launching media campaigns to increase consumer awareness, grant of transport subsidy.

for teas exported through I.C.D. Amingao, etc.

(d) and (e) Tea is mainly imported for the purpose of re-export with value addition. Such imports for re-export increases the price competitiveness of Indian teas in the international market besides catering to the requirements of international buyers. Details of tea imports during 2001-02, 2002-03 and 2003-04 are as follows:---

(in million kgs)

Year	Imports
2001-02	16.80
2002-03	22.49
2003-04	11.10

(f) and (g) A stakeholders' conference on challenges before Indian tea industry was held in New Delhi on 16th & 17th September, 2004. During this conference, a whole range of issues on tea relating to production, productivity, research, reforms, marketing, taxation and legislations covering land and labour laws etc were discussed. The most important recommendation that emerged at the conference pertains to the rejuvenation and re-plantation of tea bushes. Government has constituted a Tea Advisory Committee to monitor the implementation of the recommendations. Tea Board has also lauched an industry wide IT Tea Portal which serves as the principal vehicle for reaching out to all stakeholders of the tea industry and dissemination of information to them.

Sick Tea Gardens

4696.SHRI JUAL ORAM : SHRI HITEN BARMAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) the number of tea gardens fell sick during each of the last three years and thereafter till date;

(b) the reasons of their sickness;

(c) whether the Government has any proposal to revive any of these gardens;

(d) if so, the details thereof;

(e) whether the Government has prepared any blue print to improve the Tea Industry of India; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) 43 tea gardens were closed at the end of 2002; 51 gardens were closed by end 2003 and 32 gardens by end 2004.

(b) to (d) In order to address the problems of the

closed tea gardens in the country, the Government of India had appointed three Expert Committees in January 2003 to make an in-depth study of the closed tea gardens in the States of West Bengal, Kerala, Assam & Tripura. The main causes for sickness/closure as identified by the Committees include inherent weakness of the gardens due to low productivity, poor garden management and excessive reliance on bank debt with negligible fresh equity infusion.

Based on the findings of the Expert Committees, the Central Government and the Tea Board have facilitated discussions between the managements of the closed tea gardens and their bankers.

(e) and (f) A stakeholders' conference on challenges before Indian tea industry was held in New Delhi on 16th & 17th September, 2004. During this conference, a whole range of issues on tea relating to production, productivity, research, reforms, marketing, taxation and legislations covering land and labour laws etc were discussed. The most important recommendation that emerged at the conference pertains to the rejuvenation and re-plantation of tea bushes. Government has constituted a Tea Advisory Committee to monitor the implementation of the recommendations.

[Translation]

Absconding Raw Officers

4697.SHRI HARIN PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officers of Research Analysis Wing who have absconded/not traceable during the last three years;

(b) whether the Government has confiscated their assets; and

(c) the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) Only one officer of the agency has absconded during the last three years.

(b) While the officer was dismissed from the service, his assets have not been confiscated so far.

(c) Security procedures have been further strengthened.

Prawn Export

4698.SHRI BAPU HARI CHAURE : SHRI SUSHIL KUMAR MODI :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the MPEDA has been sanctioning funds for training and assistance to the farmers of prawn in any part of the country since 2003;

(b) if so, the details thereof;

(c) whether the farmers receiving assistance produced prawns for export;

(d) if so, the details thereof alongwith the foreign exchange earned through this trade; and

(e) the details of export of prawns alongwith importing countries during last three years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) The Marine Products Export Development Authority (MPEDA) is providing financial assistance and technical support to the shrimp/prawn farmers and exporters. For increasing brackish water and fresh water shrimp production, MPEDA is giving financial assistance for new farm development setting up of new shrimp and scampi hatcheries, setting up of effluent treatment system in farms, setting up Polymerised Chain Reaction (PCR) labs (for early detection of viral diseases) in hatcheries, procurement of water testing kits for shrimp farms, setting up chilled room near farm areas, etc. Besides, training and inter-state study tours of farmers are also conducted by MPEDA to familiarize them with the types of culture practices.

(c) to (e) Generally, the financial assistance 25% of the capital cost, subject to certain conditions, is provided by MPEDA for augmenting production for exports.

The export figures are available port-wise and not State-wise. Japan, USA and European Union are the major importers of frozen shrimp / prawn from India. The details of shrimp / prawn exported to various countries during the last three years are as follows:

Year	Quantity	Value	
	(in Tonnes)	(In Rs. Crore)	
2002-03	1,34,815	4,608.31	
2003-04	1,29,768	4,013.07	
2004-05 (upto Feb' 05) (Provisional)	1,23,890	3,836.79	

[English]

Indian Exports

4699. SHRI KINJARAPU YERRANNAIDU : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) exports of traditional items such as raw materials and agricultural produces and non-traditional items such as engineering goods and other value-added/ manufactured goods during each of the last three financial years, year-wise;

(b) whether the Government have chalked out any scheme for increasing exports of manufactured/value added goods; and (c) if so, the details thereof including targets fixed for the export of manufactured/value added goods for the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Exports of major commodities including agricultural produce, non-traditional items and other manufactured goods during the last three financial years is enclosed as statement.

(b) and (c) In the Foreign Trade Policy (2004-09) several strategies have been proposed which would help

to increase exports of manufactured/value added goods. These include measures to facilitate technological and infrastructural upgradation through import of capital goods and equipment thereby increasing value addition and productivity while attaining internationally accepted standards of quality. Overall export targets for the next 3 years were initially fixed at US \$88 billion, \$104 billion and \$125 billion. However, in view of the export performance during 2004-05 the export target for 2005-06 has now been revised from US \$88 billion to US \$92 billion. No separate targets have been fixed for export of manufactured/value added goods as a group.

Statement

(Valus in US \$ Million)

	Major	Commodities	2001-02	2002-03	2003-04	% Growth 03-04/02-03	% Weight 2003-04
		1	2	3	4	5	6
L		ured goods of o 10 items	31 966	40251	47791	18.73	75.31
	1. Gems	a Jewellery	7306	9030	10510	16.39	16.56
	2. Ready	ymade garments	5007	5690	6088	6.99	9.59
	3. Textile	e yarn, fabrics, madeups	3073	3351	3324	-0.79	5.24
	4. Drugs	, pharma & fine chemicals	2062	2650	3117	17.59	4.91
	5. Machi	nery & Instruments	1734	2008	2772	38.05	4.37
	6. Manul	actures of metals	1604	1848	2408	30.30	3.79
	7. Prima	ry & semi-finished iron & Steel	731	1621	2140	32.02	3.37
	8. Leath	er & leather mfrs.	1910	1848	2025	9.58	3.19
	9. Transp	port equipment	1021	1334	1892	41.83	2.98
	10. Electro	onic Goods	1193	1295	1739	34.29	2.74
	Others	6	6325	9576	11776	22.97	

	1	2	3	4	5	6
I.	Petroleum Products	2119	2577	3519	36.55	5.55
H .	Agricultural and Allied Products of which top 10 items:	5 859	6700	7229	7.90	11.39
	1. Marine Products	1237	1432	1320	-7.82	2.08
	2. Oil Meals	474	307	712	131.92	1.12
	3. Whest	279	364	511	40.38	0.81
	4. Non-basmati rice	279	780	466	-40.21	0.73
	5. Basmati Rice	386	425	433	1.89	0. 68
	6. Cashew including Cashew Nut Shell	375	426	370	-13.15	0.58
	7. Fruits & Vegetables	208	225	370	64.44	0.58
	8. Meat & preparations	250	285	349	22.46	0.55
	9. Tea	360	341	347	1.76	0.55
	10. Spices	314	342	332	-2.92	0.52
	Other	1 69 6	1773	2019	13.87	
V.	Ores & Minerals	1262	1995	2340	17.29	3.69
	1. Iron ore	426	868	1117	28.69	1.76
	2. Other ores and minerals	412	516	533	3.29	0.84
	3. Processed minerals	351	550	615	11.82	0.97
	4. Coal	61	53	58	9.43	0.09
	5. Mica	12	8	17	112.50	0.03
1.	Unclassified Products	2621	1195	2575	115.48	4.06
	Total Exports	43827	52719	63455	20.36	100.0

Source: Prepared by Economic Division, DOC based on data provided by DGCI&S, Kolkata.

Jute Export to Brazil

4700. SHRI G.V. HARSHA KUMAR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Brazil has decided to abolish the anti-dumping duty on the Jute import from India;

(b) if so, the details thereof;

(c) the details of the Jute export to Brazil and other countries during the last three years; and

(d) measures taken to boost export?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Yes. Brazil has partially lifted the Anti-Dumping duty on import of jute goods into Brazil.

(b) The Brazilian Government have terminated the Anti-Dumping-Duty on import of jute goods into Brazil on five producer – exporters (Gloster, Cheviot, Howrah, Birla and Ganges) who had co-operated with the investigations and reduced the rate of Anti-Dumping-Duty from 398.9% to US \$ 0.22/Kg (27.8%) for other Indian Companies by a notification published in the Official Gazette of CAMEX Government of Brazil dated 10th September 2004.

(c) The details of Jute Exports to Brazil during the last three years are as follows:

Year	Quantity Value	
2001-02	895.0 M.T.	Rs. 28.44 Million
2002-03	1222.2 M.T.	Rs. 40.14 Million
2003-04	1834.4 M.T.	Rs. 55.19 Million

(d) The Government of India is implementing the following schemes to increase the exports.

1. External Market Assistance Scheme (EMA)

2. Market Support Scheme

- 3. JMDC Incentive Scheme for Modernisation of Jute Industry
- 4. Technology Upgradation Fund Scheme

[Translation]

Violation of Rules of Hospitals

4701. SHRI BRAJESH PATHAK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority has taken up the matter with the Ministry of Law in regard to taking action against or taking over those private hospitals which have violated the rules and laws;

(b) if so, the names of private hospitals in regard to which the DDA has requested the Ministry of Law seeking its advice along with the dates on which these requests were made;

(c) whether the Ministry of Law has tendered any advice in this regard; and

(d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) Delhi Development Authority had referred the matter relating to amalgamation of the Delhi Based Escorts Heart Institute and Research Centre (EHIRC) Ltd. in August 2004 for seeking opinion of Ministry of Law for legal opinion. The Ministry of Law has sought some additional information which has since been furnished.

- (c) No, Sir.
- (d) Does not arise.

[English]

Gold Policy

4702. SHRI E. PONNUSWAMY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government propose to have a comprehensive policy on Gold; and

(b) if so, the details thereof and its likely impact on price and trade?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) A committee to examine the regulatory structure of the Gold Industry to make India a gold trading hub has been constituted by the Ministry of Commerce and Industry.

The committee has the following terms of reference:

- (i) Improving the scope of measures to be undertaken to facilitate banks to hedge in Future Markets on Gold.
- (ii) Recommend measures to facilitate Mutual Funds to invest in gold.
- (iii) Recommend measures to improve the ability of the banks to implement Gold-Linked Saving Scheme.
- (iv) Recommend appropriate customs and foreign trade measures that are required to be undertaken to facilitate manufacturing and trading in gold.
- (v) Any other recommendation required to be made to improve trading in gold and also on measures required to ensure quality of the goods being traded.

Gold price movements in India are generally in synchronization with the international prices. Besides, factors such as demand and supply, investor interest, interest rates, movement in the exchange rate of US Dollars vis-à-vis other international currencies, etc. affect the gold prices. The findings of the Committee are expected to improve the prospects of Gold Trade in the country.

Occupation of Excess Land by Gosadans in Delhi

4703. SHRI ABDUL RASHID SHAHEEN ; Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether 100 Gosadans were allotted land in
Delhi measuring one acre to each Gosadans between
1993–1998 and most of them have occupied excess land
than sanctioned;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) Government of National Capital Territory of Delhi (GNCTD) have reported that 238 acres of land was allotted to only six Gosadans and none of them have occupied land in excess of allotted land.

(c) Not applicable, in view of reply to (a) & (b) above.

Indo Israel Trade

4704. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India and Israel have agreed to set up joint study group to formulate a comprehensive economic partnership between the two countries;

(b) if so, whether the Government had a discussion recently with the Israel business delegation led by Vice Prime Minister of Israel;

(c) if so, the main discussions held with these leaders; and

(d) extent to which this joint group would improve the bilateral trade between India and Israel? THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) The discussions focused on facilitating and expanding bilateral trade and investments for mutual benefit.

(d) Joint Study Group is expected to identify measures to enhance bilateral trade between India and Israel.

Deployment of PMF in States

4705. SHRI VIJOY KRISHNA : SHRI KIRIT VARDHAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) the number of times when the paramilitary forces were sent to the States along with the number of occasions on which the forces were sent for maintaining law and order there, State-wise;

(b) whether according to the extant rules the State Governments have to bear the expenditure incurred on the para-military forces; and

(c) if so, the expenditure incurred by the Government on these para-military forces during the said period and the amount outstanding towards these States as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) Central Paramilitary Forces are made available on the request of the State Governments to assist them to maintain public order. The deployment of these Forces depand upon the over all security scenario and availability of these ForcesAccordingly Central Paramilitary Forces are deployed in various States from time to time. It is not in public interest to indicate the details of these Forces or their area of deployment. (b) Yes, Sir. Except those exempted from such payment.

(c) A Statement indicating the total outstanding amount against various States is enclosed.

Statement

(Rupees in Crores)

SI. No	Name of the States	Total Outstanding Amount
1	2	3
1.	Andhra Pradesh	274.82
2.	Andaman and Nicobar Islands	0
3.	Arunachai Pradesh	0
4.	Assam	50.17
5.	Bihar	233.85
6.	Chhattisgarh	72.06
7.	Delhi	320.28
8 .	Dadra and Nagar Haveli	0
9 .	Daman and Diu	0
10.	Gujarat	035.05
11.	Goa	0.96
12.	Haryana	15.90
13.	Himachal Pradesh	Ö
14.	Jammu and Kashmir	0
15.	Jharkhand	153.48
16.	Karnataka	14.25
17.	Kerala	0.19

1 2	3
8. Ladshadweep	0
19. Madhya Pradesh	13.94
20. Maharahstra	2.71
21. Manipur	0
22. M og halaya	0.012 ·
23. Mizoram	0.058
24. Nagaland	0
25. Orissa	65.78
26. Pondicherry	2.64
27. Punjab	317.24
28. Rajasthan	6.97
29. Sikkim	0
30. Tamil Nadu	144.21
31. Tripura	0.003
32. Uttar Pradesh	362.72
33. Uttaranchal	5.089
34. West Bengal	58.75
Total	2151.13

[Translation]

Mid-day-Meal Scheme

4706. SHRI HANSRAJ G. AHIR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Ministry of Food Processing

Industries has sent any proposal for Providing fruits to the school going students under Mid-day Meal Scheme;

(b) if so, the details thereof;

(c) whether Human Resource Development Ministry has prepared any outline in this regard; and

(d) if so, the time by which the implementation of this scheme is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Ministry of Food Processing Industries had forwarded a recommendation to the Ministry of Human Resource Development to the effect that feasibility of supply of fruits as part of Mid-day Meal Programme should be examined.

(c) and (d) State Governments have been requested to take appropriate action on the above recommendation.

[English]

Representation from Tribals

4707. SHRI P. KARUNAKARAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) whether the Government has received any representation from State Governments/State ST Commission and from Tribal organizations with regard to their problems/demands during the last three years;

(b) if so, the details thereof, State-wise:

(c) whether the Government has taken action on these representations; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) About 990 representations regarding modifications in the ST list, have been received VAISAKHA 6, 1927 (Saka)

from the State Governments/various Organisations. The modification of ST list is an ongoing process. Hence the year-wise details are not maintained.

(b) A Statement showing State-wise number of proposals is enclosed.

(c) and (d) The proposals received from the State Governments/Organisations are processed as per the approved modalities.

Statement

State-wise Number of proposals

SI.	State/UT	No. of
No.		Proposals
1	2	3
1.	Andhra Pradesh	95
2.	Arunachal Pradesh	24
3.	Assam	113
4.	Andaman and Nicobar Islands	2
5.	Bihar including Jharkhand	50
6.	Chandigarh	17
7.	Delhi	1
8.	Dadra and Nagar Haveli	3
9.	Daman and Diu	2
10.	Goa	13
11.	Gujarat	14
12.	Haryana	4
13.	Himachal Pradesh	14
14.	Jammu and Kashm i r	11

1 2	3
15. Karnataka	54
16. Kerala	59
17. Ladshadweep	1
18. Madhya Pradesh and Chhattisgarh	37
19. Manipur	28
20. Meghalaya	17
21. Maharahstra	90
22. Mizoram	7
23. Nagaland	24
24. Orissa	88
25. Pondicherry	11
26. Punjab	13
27. Rajasthan	18
28. Sikkim	8
29. Tamil Nadu	70
30. Tripura	12
31. Uttar Pradesh and Uttaranchal	70
32. West Bengal	20
Total	990

Boarding and Hostel Facility to Girl Children

4708. SHRI C.H. VIJAYASHANKAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has not approved

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even a single proposal of the Non-Governmental Organizations under the Scheme of "Strengthening of Boarding facilities to Girl Children";

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to approve the proposal of NGOs under the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (c) A total of 155 proposals have been approved under the Scheme during 2004-05.

Trade related Intellectual Property Rights

4709. PROF. M. RAMADASS : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the revised Trade Related Intellectual Property Rights (TRIPS) contain provisions on equity and ethics in the convention of biological diversity and the FAO Treaty on plant genetic resources for food and agriculture;

(b) if so, the extent of adoption of such provisions;

(c) whether the revised TRIPS contain provisions for the compulsory licensing of rights in the case of invention on food and health security and for sharing benefit with the primary conservers of genetic resources and holders of traditional knowledge; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) The Trade Related Aspects of Intellectual Property Rights (TRIPS) Agreement of WTO has not been revised.

(b) to (d) Not arise.

[Translation]

Review of National Literacy Mission

4710. SHRI TATHAGATA SATPATHY : SHRI RAVI PRAKASH VERMA : SHRI ADHALRAO PATIL SHIVAJIRAO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has reviewed the National Literacy Mission and Adult Education Scheme;

(b) if so, the outcome thereof;

(c) whether the Government propose to implement this Mission again;

(d) if so, the details thereof;

(e) the funds proposed to be provided to each State to implement this Mission, State-wise;

(f) whether the Sarva Shiksha Abhiyan and National Literacy Mission / Programmes are likely to be merged; and

(g) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (d) The progress made under various schemes of the National Literacy Mission (NLM) is reviewed periodically. The goal of the NLM is to achieve a sustainable threshold literacy of 75% by 2007. According to the 2001 census, the literacy rate for the population aged 7 years and above was 64.84% which reflected an increase of 12.6% since 1991. The National Literacy Mission Authority in its General Council meeting on 11.4.2005 has decided to focus on 150 districts where the literacy rate is lowest in a phased manner.

(e) No State-wise allocation of funds is made under the NLM. Grants are released under various schemes based on viable proposals received from the districts/states as per financial parameters and norms laid down. A budgetary provision of Rs. 290 crores has been made for adult education during 2005-2006.

(f) No, Sir.

(g) Does not arise.

[English]

S.S.A.

4711. SHRI ANANDRAO VITHOBA ADSUL : SHRI SUGRIB SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Project Approval Board for Sarva Shiksha Abhiyan has approved the District Elementary Education Programme in Maharashtra and Orissa during each of the last three years and thereafter;

(b) if so, the names of such districts; and

(c) the details of annual plans approved by the Project Approval Board during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (c) The Project Approval Board (PAB) for Sarva Shiksha Abhiyan approved annual work plans and budgets for 35 districts of Maharashtra and 30 districts of Orissa. The total amount approved under the Annual Work Plan & Budget for the two States in the last three years is indicated below:

		(1	n na. (viule)
	2002-03	2003-04	20 04 -05
Maharashtra	369.57	765.26	856.02
Ori ssa	134.07	47 1.97	640.04

(in Re Crore)

Theft cases in Delhi

4712. SHRI PRABHUNATH SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the car thefts are rising in Delhi and the police has not been able to solve such cases:

(b) if so, the total number of cars stolen during the last three years and thereafter till date; and

(c) the detection rate in car thefts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) The number of cars stolen from Delhi, those recovered and the rate of detection during the last three years and upto 31st March, 2005 are given below:

Year	No. of cases car theft reported	No. of cars recovered	Rate of detection
2002	3609	1096	30.36%
2003	3478	801	23.03%
2004	3891	762	19.58%
2005 (upto 31st March	862)	113	13.10%

The growth of vehicle population in Delhi, inadequate and insecure parking space, ready market for second hand vehicles are some of the factors leading to high level of car thefts. Police face difficulty in recovering the stolen vehicles as these are mostly disposed of in far away places after changing the registration number.

Amendments in Indecent presentation of Women Prohibition Act, 1986

4713. SHRI SUGRIB SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there has been an increase of provocative advertisements by indecent presentation of women;
(b) if so, the reasons therefor;

(c) whether the National Commission for Women has recommended amendments in the Indecent Representation of Women (Prohibition) Act, 1986;

(d) if so, the details thereof;

(e) the action so far taken by the Union Government in this regard; and

(f) the steps taken by the Government to check the violation of Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) and (b) No data is maintained centrally about the quantity or nature of advertisements in various media.

(c) Yes, Sir.

(d) the main recommendations made by the National Commission for Women are as follows:-

- (i) amendment in the definition of the terms 'advertisement' and 'indecent representation of women' to widen its scope and to include electronic media within its ambit.
- (ii) voluntary organisations engaged in the field of welfare and development of women be authorised to make complaints of the competent court about instance of violation of the provisions of the Act.
- (iii) Increase in the quantum of punishment for contravention of the provisions of sections 3 and 4 of the Act.

(e) Consultations are being held with the concerned Ministries/Departments with a view of finalise the amendments to be proposed.

(f) The responsibility for implementing the provisions of the Indecent Representation of Women (Prohibition) Act, 1986 vests with the State Governments. Section 5 of the Act empowers Gazetted Officers duly authorised by the State Government to enter and search

the premises involved or suspected to be involved in the offences under the Act and to seize any advertisement or book, pamphlet, paper, slide, film, writing, drawing, painting, photograph, representation or figures which he has reason to believe contravenes any of the provisions of the Act.

[Translation]

Law & Order situation in Delhi

4714. SHRI HEMLAL MURMU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of crime cases solved in Delhi during the last three years and therafter:

(b) the reasons for pendency of the remaining cases; and

(c) the time by which these cases are likely to be solved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) The number of crime cases reported and worked out in Delhi during the last three years and up to 31st March, 2005 is given below:

Year	Total No. of cases reported	Total No. of cases worked out		
2002	67409	47184		
2003	67571	50634		
2004	76827	57596		
2005 (upto 31st March	19909	13556		

(b) The reasons for pendency of cases include non-receipt of forensic and other reports; non-identification of accused; migration of accused to other countries; disappearance of accused, co-accused and witnesses in some cases; reluctance on the part of victims to pursue VAISAKHA 6, 1927 (Saka)

the cases; inadequacy of facilities for DNA test; lack of evidence which affects the arrest of accused; and nonreceipt of injury results on Medico-legal Certificate.

(c) No time frame for working out the pending cases can be fixed as it depends on a number of factors.

[English]

Murder of old age persons in Delhi

4715. SHRI RAGHUNATH JHA :

SHRI HEMLAL MURMU :

Will the Minister of HOME AFFAIRS be pleased to state :

 (a) the total number of old aged persons including women murdered during each of the last three years and thereafter in Delhi;

(b) the number of accused persons apprehended in this regard and details of unsolved cases as on date;

(c) the action taken for early disposal of pending cases: and

(d) the policy of Delhi to provide police assistance to senior citizens/old aged persons and to increase extensive patrolling in residential areas including Government colonies? THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) and (b) Details of old aged persons including women murdered in Delhi, the number of cases worked out/pending and the number of accused arrested during the last three years and upto 31st March, 2005 are given in the enclosed statement.

(c) The efforts made by Dethi Police for early disposal of pending cases include ascertaining the identity of accused persons; declaring the accused persons as proclaimed offenders; attaching of their properties: and close supervision of investigation of by senior officers.

(đ) The steps taken for security of elderly people (senior citizens) living in Delhi include identification of elderly people living alone; verification of antecedents their employees, particularly domestic servants and drivers; periodic visits to the residences of elderly persons by the Beat Staff, Station House Officers and Division Officers: setting up of Senior Citizen Security Cell in the Crime Branch under the Additional Commissioner of Police (Crime); contacting the senior citizens by the officers of the senior Citizen Security Cell to give them emotional support and to create a sense of security; briefing them about security devices and security related issues; making available telephone numbers of Helplines for use in case of emergency; and organizing security awareness camps for the benefit of senior citizens.

Year	No. of cases reported	No. of old aged persons including women murdered	No. of cases worked out	No. of persons arrested	No. of cases pending investigation	No. of cases untraced
1	2	3	4	5	6	7
2002	20	21	11	19	-	9
2003	17	18	10	28	_	7
2004	17	20	11	22	6	
2005 (upto 31st March)	3	4	-		3	-

Statement

Purulia Arms Drop Case

4716. SHRI BRAJA KISHORE TRIPATHY : SHRI KISHANBHAI V PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of arms and ammunition
of Purulia Arms Drop Case are still missing;

(b) if so, the details thereof;

(c) the step taken by the Government to recover the missing arms and ammunition alongwith the success achieved in this regard; and

(d) the details of arms and ammunition dropped and recovered so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) While most of the arms dropped in the incident have been recovered, the CBI, entrusted with the investigation of the Pururlia Arms Drop case, has sought the assistance of State Governments of West Bengal, Bihar, Uttar Pradesh and Dethi Police to recover the remaining missing arms and ammunition. A list of arms/ammunition dropped, recovered so far and yet to be recovered is enclosed as statement.

Statement

Details of arms and ammunitions dropped/ recovered/yet to be recovered

S .	Item	Recovery	Actually	Yet to be	
No		made so	Dropped	recovered	
		far			
1	2	3	4	5	
1.	AK-47/56 (Kalashnikov)	252	300	48	

1	2	3	4 *	5
2.	7.62 Ammunition (50 mm type)	21,239 roun ds	25,000	3,7 6 1
3.	9 mm Pistols	11	25	14
4.	9 mm Amunition	3,885 rounds	6,000	2,115
5.	Rocket Launchers	10	10	Nil
6 .	Booster for Rocket Launcher	69	100	31
7.	Dragunov 7.62 Snipper Rifles	2	2	NII
8 .	Hand Grenade	65	100	35
9.	Anti Tank Grenade	78	100	22

Research/Training Programmes for Tribals

4717. SHRI G. KARUNAKARA REDDY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of peoples/scholars assigned the research work under the research and training activities undertaken by the Union Government for the welfare of tribals during 2004-05 and thereafter in the country: Statewise;

(b) the extend of success achieved as a result of the job:

 (c) whether the Union Government propose to start any new such activities in Karnataka; and

(d) if so, the details of the same?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) Seventeen scholars have been awarded Research Fellowship for carrying out doctoral/ VAISAKHA 6, 1927 (Saka)

post-doctoral research work under the scheme, "Research & Training-Award of Research fellowship in various aspects of Tribal Development (Doctoral & Post-Doctoral)" during the year 2004-05.

State-wise details of as follows:

S.No.	Name of the State	No. of Scholar(s)
1.	Andhra Pradesh	1
2 .	Chhattisgarh	1
3.	Jharkhand	1
4.	Himachal Pradesh	3
5.	Kerala	1
6.	Orissa	2
7.	Utter Pradesh	2
8.	West Bengal	6
	Total	17

(b) The scholars will earn their Ph. D./D. Litt./D.Sc Degree on completion of their research work.

(c) and (d) The intending scholars submit their applications for the award of research fellowship through State Governments. The Ministry examines the proposals on merit basis in the meeting of the screening committee constituted for the purpose.

Identification/Verification of Documents for Crossing of Border

4718. SHRI ADHIR CHOWDHURY : SHRI NIKHIL KUMAR : DR. M. JAGANNATH

Will the Minister of HOME AFFAIRS be pleased to state:

 (a) whether the security forces guarding the sensitive borders have proposed introduction of some identification/verification of documents for border crossings;

(b) if so, the details in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (c) Governments of India and Nepal have initiated consultations for a pilot project for introduction of identification documents for crossing the border by their respective nationals.

NGOs under Youth Development Projects

4719. SHRI BALASHOWRY VALLABHANENI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Government gives sanction to NGOs for project relating to youths;

(b) if so, whether such proposals are cleared on the recommendations of the Nehru Yuvak Kendras in each State: and

(c) if so, the number of proposals sanctioned during the last two years and thereafter State-wise?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) Yes, Sir.

(b) The proposals are recommended by State Governments, District Collectors or the Nehru Yuva Kendra Sangathan (NYKS).

(c) The number of proposals sanctioned to NGOs & field units of NYKS during the last two years State-wise is enclosed as statement. No proposal has been sanctioned in 2005-06.

Statement

State-wise statement showing number of proposals sanctioned to NGOs including field units of NYKS during the last two years i.e. 2003-04 and 2004-05 under the Youth Schemes of the Ministry of Youth Affairs and Sports

SI No.	Name of the State	ame of the State National Integration		Adve	Adventure		of Youth & Training	Development and Empowerment of Adolescents
		03-04	04-05	03-04	04-05	03-04	04-05	
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	4	2	_	_	29	23	The scheme has
2 .	Arunachal Pradesh	1	1	2				been operational since October
3.	Assam	9	7	-	2	5	23	2004. Under the scheme, pro-
4.	Bihar	15	15	-	_	60	29	posals, which are
5.	Chandigarh	_	_	2	—		1	recommended, by DC/DM or State
6.	Chhattisgarh	_	2	_	_	-	1	Governments are considered.
7.	Gujarat	_	3	_	2	7	2	
8.	Haryana	18	19	12	16	20	30	
9.	Himachal Pradesh			2	4	2	12	
10.	Jammu and Kashmir	2	3	4	3	6	3	
11	Jharkhand	_	-	_	1	11	16	
12.	Karnataka	1	2		3	44	6	
13.	Kerala	3	6		⁷⁸	4	5	
14.	Madhya Pradesh	14	13	4	2	71	33	
15.	Maharashtra	1	5		1	29	10	
16.	Manipur	9	11	3	3	19	20	
17	Mizoram	_		_		2	_	

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	·						
1 2 5	3	4	5	6	7	8	9
18. Nagaland	_	12	1	11	7	11	
19. Ori ssa	16	14	1	7	54	37	
20. Punjab		_		1	2	14	
21. Rajasthan	11	8	2	5	14	5	
22. Daman and Diu	-	-	-	-	1	2	
23. Sikkim	5	_	1	1	5	1	
24. Tripura	1	2	1	1	2	1	
25. Tamil Nadu	1	5	-	-	9	27	
26. Uttaranchal	3	_	_	3	7	11	
27. Uttar Pradesh	35	26	7	8	179	107	
28. West Bengal	17	4	2	4	14	28	
29. Delhi	24	37	19	28	16 ,	31	
30. Dadra and Nagar Haveli	2	_	-	<u> </u>		_	
31. Andaman and Nicobar Islands	-	2	-	1		4	
32. Meghalaya	-	-	-	<u> </u>	-	2	
33. Goa		-	-	_	-	1	
Total	82	211	63	107	619	496	

[Translation]

Development Package for Jammu and Kashmir

4720. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of packages with their dates

announced by the Union Government for the development of Jammu and Kashmir, so far;

(b) whether the Government has evaluated or likely to evaluate these packages;

(c) if so, the details thereof;

(d) the amoun spent by the Union Government on these packages, package-wise; and

(e) the resources from which the amount has been mobilised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) The details are given in the statement to this reply enclosed.

(b) and (c) No evaluation has been carried out till now by the Government.

(d) The information is given in the enclosed statement to this reply.

(e) The resources include primarily the annual budgets of the Central Ministries and the Annual Plans of the State of Jammu and Kashmir.

Statement

1. Prime Minister's Reconstruction Plan announced on 17-18th November, 2004

The Prime Minister during his visit to Jammu and Kashmir on 17th and 18th November 2004. announced a Reconstruction Plan for Jammu and Kashmir involving an outlay of approximately Rs. 24,000 crores, which for strengthening the economic and social infrastructure and the balanced development of 3 regions of the State. The Plan includes infrastructure projects, such as power and roads, strengthening of basic services for education and health, civic amenities like improvement of water supply, drainage, thrust to employment and income generation in sectors like tourism, industries agriculture and food processing, measures for selfemployment, recruitment of youth in Central Police Forces and measures for relief and rehabilitation for families of migrants and grants-in-aid for Ladakh Autonomous Hill Development Councial at Leh and Kargil. For the State sector projects, Rs. 1199.57 crores are earmarked during the year 2005-06 as part of the State Annual Plan.

2. Prime Minister's Package announced on 23rd May, 2002

A package was announced on 23.5.2002 by the Prime Minister for rail and road development, employment, relief and security for the State of Jammu and Kashmir. The schemes/projects under the package included construction of 287 Km, Udhampur-Srinagar-Baramulta rail line, doubling of Jammu Tawi-Jalandhar rail line, construction of Manali approach road – Rohtang Tunnel-Darcha-Nimu Road, development of traditional cottage industries, Border Area Development of Agri-export zones for apples and walnuts, raising two India Reserve Battalions. As per the information available, Rs. 2531.63 crores have been spent on the projects included in this package.

3. Prime Minister's Package announced on 19th April, 2003

The announcement made on 19.4.2003 included a comprehensive tourism development plan, plan for speedy completion of the viable on-going power projects, Basholi bridge across river Ravi, Computer Information Centres, development of Kendriya Vidyalayas, Vocational Training Centres for women, tele-medicine project and setting up of a Task Force for creation of one lakh employment and self-employment opportunities. As per the information available, Rs. 1935.67 crores have been spent on the projects included in this package.

4. Prime Minister's Package announced on 29th April, 2003

The announcement made on 29.8.2003 included development of University of Jammu and its affiliated colleges, drinking water supply in Kandi areas, laying of 220V single circuit transmission line from Srinagar to Leh via Kargil, enhanced relief and construction of One Room Tenements for Kashmiri migrants. As per the information available, Rs. 390.43 crores have been spent on the projects included in this package.

5. Prime Minister's announcements on 23rd July, 1996 and 2nd August, 1996

The Prime Minister made two announcements in the Parliament on 23rd July, 1996 and 2nd August, 1996 to accelerate the process of development and normalization in the State. These included construction of Udhampur to Baramulla Railway line, doubling of Jalandhar-Jammu Tawi railway track, construction of Mughal Road, completion of civil works on Dulhasti HEP and Uri HEP, providing debt relief, special central assistance, additional cenral assistance for improvement in migrant camps, setting up of convention center at Leh, development of Kargil Airport and Dal Lake. As per the information available, Rs. 8338.22 crores have been spent on the projects included in these announcements.

[English]

Guidelines for private participation for improving Water Supply

4721. SHRI BADIGA RAMAKRISHNA : SHRI E. PONNUSWAMY :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether any guidelines have been prepared by the Union Government to seek private participation for improving water supply for States/UT Governments;

(b) if so, the details thereof and the response of State Governments thereto; and

(c) if not, the other measures being taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND

MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Yes, Sir. Guidelines have been prepared for 'Sector Reform and successful Public Private Partnerships' for improved delivery of urban water and sanitation services in India.

- (b) Salient features of the guidelines are:-
- Policy framework/road map for initiating reforms.
- Implementation arrangements by State Government, Urban Local Body and Reform Advisers.
- Creating enabling conditions through legal and institutional framework, regulatory mechanism, utility governance structure.
- Selecting and executing Private Sector Participation (PSP) transactions and managing public private partnership.

Guidelines were formulated in consultation with the State Governments and Union Territories. Guidelines were also disseminated in Regional Workshops held at New Delhi, Kolkata and Goa during September-October, 2004. Response from the State Governments and Union Territories has been encouraging.

(c) Does not arise.

Promotion of Sports in Universities of Orissa

4722. SHRI ANANTA NAYAK : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) whether the Government is aware the pathetic state of affairs in sports and games sector in the universities of Orissa;

(b) whether the resource crunch is the only reason for the neglect of sports activities in all the three Universities in the State; and

(c) if so, the steps taken by the Government to

sanction adequate funds for promotion of sports and games in Universities in that State?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) As per information received from the Association of Indian Universities (AIU), at present three universities of Orissa are participating in All India Inter-Universities Tournaments. Out of these, two Universities namely Sambalpur and Utkal are regularly participating in All India Inter-Universities Tournaments. The standard of sports in these Universities is improving progressively despite various constraints. Their results in Hockey (Men) and Archery are encouraging. The participation & performance standards of Behrampur University are not significant.

(b) Resource crunch is an important reason. Other reasons include comparatively weak structure of domestic competitions in the state, lack of adequate sports infrastructure, lack of investment by corporate sector etc.

'Sports' being a state subject, promotion of (C) sports in a State is, primarily, the responsibility of the concerned State Government. However, the Government of India had been supplementing the efforts of the State Governments including the Government of Orissa by providing financial assistance for creating sports facilities in various places of the country including schools, colleges & Universities, under the Centrally Sponsored Sports Infrastructure Schemes including Promotion of Sports in Universities & Colleges. All the centrally sponsored sports infrastructure schemes have since been transferred to state sector wef. 1.4.2005. Now, the State Governments/ Universities/Colleges would need to entirely fund the creation of basic sports facilities for development of Sports and games in the country out of their own resources.

Central assistance has been provided to various colleges/Universities of Orissa under the 'Scheme of Grants for Promotion of Sports in Universities and Colleges, as per details given below :

Year	Amount released (Rs. in lakhs)	No. of colleges/ Universities of Orissa assisted
2002-03	58.98	24
2003-04	83.60	40
2004-05	57.98	32

Indo-Thai Free Trade Agreement

4723. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Government has initiated an "Impact assessment" study of the early harvest scheme (EHS) under the Indo-Thai Free Trade Agreement as domestic industry apprehend surge in exports from Thailand;

(b) if so, the details thereof;

(c) whether under the EHS scheme entrepreneurs from India and Thailand can freely export and import as many as 82 items so long as they pay the duties; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) For impact assessment study of the Early Harvest Scheme (EHS) between India and Thailand which was implemented with effect from 1st September, 2004, the item wise trade data is available only from September 2004 to January, 2005. However, this data is not sufficient for analyzing the impact on the domestic industry on account of surge in imports from Thailand.

(c) and (d) With effect from 1st September, 2004 the 82 items included in the EHS are allowed to be imported into India and exported to Thailand at 50% concession on the applied MFN tariffs as on 1st January, 2004 subject to fulfilment of the Interim Rules of Origin. The tariffs will VAISAKHA 6, 1927 (Saka)

be eliminated on items under the EHS over a period of 2 years as per the following schedule:--

Period	Tariff reduction on applied MFN tariff rates as of 1st January 2004
1. 9.2004–3 1.8.2005	50%
1.9.2005–31.8.2006	75%
1.9.2006	100%

North East Industrial Policy

4724. DR. ARUN KUMAR SARMA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of private investment in the North
Eastern Regions before and after grant of similar
incentives to other parts of the country, which was originally
envisaged only for the region under special NE industrial
policy;

(b) whether the Government is considering declaration of additional incentives to NER to restore the earlier trend of investment in the region; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) to (c) To attract the investors and for promoting industrialization in the North-Eastern Region Government announced the North-East Industrial Policy (NEIP) on 24th December, 1997. Subsequently, package of fiscal incentives for the State of Jammu and Kashmir was announced on 14th June. 2002 and for the State of Himachal Pradesh and Uttaranchal on 7th January, 2003. The details of investment intentions for setting up of industries in the States of North Eastern Region before and after grant of similar incentives to other parts of the country are enclosed as statement. Based on the impact study conducted by the Ministry and the discussions with various stakeholders, it is proposed to revise the North East industrial package in order to deepen the intervention.

Statement

Name of the State			December 1997 to June 2002				July 2002 1	o Marcl	h 2005
			IEMs	L	Ols/DILs		IEMs	L	.Ols/DILs
		Nos.	Proposed Inv (Rs. Cr)	Nos.	Proposed Inv (Rs. Cr)	Nos.	Proposed Inv (Rs. Cr)	Nos.	Proposed Inv (Rs. Cr)
1	2	3	4	5	6	7	8	9	10
1.	Assam	130	1764	0	0	140	721	1	2
2.	Arunachal Pradesh	4	37	0	0	17	200	0	0
3.	Manipur	0	0	0	0	2	3	0	0
4.	Meghalaya	88	1209	0	0	85	495	0	0

Proposed Private Investment in North Eastern Regions

1	2	3	4	5	6	7	8	9	10
5.	Mizoram	0	0	0	0	0	0	0	0
6.	Nagaland	2	66	0	0	5*	27*	0	0
7.	Tripura	16	839	0	0	10	254	0	0
	Total	240	3915	0	0	259	1700	1	2

Note : Under Private Sector, IEMs/LOIs/DILs of applicants of Jt. Sector, Pvt. Sector, Individual, Assisted Sector and Cooperative Sector have been included.

IEM : Industrial Entrepreneur Memorandum; LOI : Letter of Intent; DIL : Direct Industrial Licence.

*In addition, two IEMs were filed by M/s Renaissance Paper Mills Pvt. Ltd., Dimapur for (i) manufacture of Pulp and Paper with proposed investment of Rs.12,000 crore and (ii) generation of Captive power with proposed investments of Rs. 4,010 crore, in December, 2003

Impact of Tribal Development Schemes

4725. PROF. M. RAMADASS : SHRI RANEN BARMAN :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

 (a) whether the Government has evaluated the impact of tribal development schemes;

(b) if so, the details and outcome thereof;

(c) the number of families benefited under these schemes, State-wise;

(d) the measures contemplated to empower tribals in governance; and

(e) the role assigned to voluntary organizations in improving the welfare of Scheduled Tribes?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) : (a) and (b) The Ministry of Tribal Affairs has entrusted the Programme Evaluation Organization of the Planning Commission to carry out the evaluation of the Schemes of Special Central Assistance to Tribal Sub Plan (SCA to TSP), Grants under Article 275(1) of the Constitution and the Schemes supported by the National Scheduled Tribes Finance and Development Corporation (NSTFDC). The reports are awaited.

(c) The details regarding the targets .and achievements in respect of number of ST families assisted during 2003-04 under Point 11 (b) of 20 Point Programme are given in the Annual Report of this Ministry for the year 2003-04, copies of which are available in the Parliament Library.

(d) The Ministry implements several Central Sector/ Centrally Sponsored Schemes/Programmes in the core sectors of income and employment generation, creation of critical infrastructure, educational development and improvement in literacy, ensuring fair prices for Minor Forest Produce, etc., for raising the level of their Human Development Indices which aim at socio-economic empowerment of tribal people. In addition, the Provision of Panchayats (Extension to Scheduled Areas) Act, 1996, empowers the scheduled Tribes in the Scheduled V Areas. This act inter alia provides for endowing the Gram Sabha with the ownership of Minor Forest Produce (MFP) and VAISAKHA 6, 1927 (Saka)

also for the prior recommendation of the Gram Sabha before the grant of a prospecting licence or mining lease for minor minerals in the Scheduled Areas and for grant of concession for the exploitation of minor minerals by auction.

 (e) The Voluntary Organisation have been assigned implementation of various projects relating to socioeconomic and educational development of Scheduled Tribes under the following schemes;

- Grant-in-aid to Voluntary Organisations working for the welfare of Scheduled Tribes including Coaching & Allied and Award of Special Incentive for their exemplary services.
- Establishment of Educational complex in low literacy pockets for development of women's literacy in Tribal Areas.
- 3. Vocational Training Centres in Tribal Areas.
- 4. Development of Primitive Tribal Groups.

Educational through Open Schools and Universities

4726. SHRI ANANDRAO VITHOBA ADSUL : SHRI BRAJA KISHORE TRIPATHY : SHRI SURESH PRABHAKAR PRABHU :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether education is being universalised in the country through open schools and Universities;

(b) if so, the details of the said universities;

(c) whether the educational programmes of such schools are benefitting the backward people living in the remote areas of the country; and

(d) the concrete strategy of the Government to ensure that the benefits of these programmes percolate down to the backward and un-privileged people? THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) Yes, Sir.

(b) A list of 11 Open Universities operating in the country is enclosed as statement.

(c) Yes, Sir.

(d) The National Institute of Open Schooling (NIOS) has prepared a Vision Document for its Open Schooling programme. Among other things, the Vision Document envisages the following to ensure that the benefit of the open schooling programme may percolate down to the backward and under privileged people.

- NIOS will act mainly as a Resource organisation in Open Schooling at national as well as international level with its usual programme delivery role.
- The State Open Schools in India will assume major responsibility for expansion of open schooling since the prospective students will prefer opting regional languages as media for the courses of study.
- 3. An NIOS envisages moderate increase in enrolment in the following Courses of Study:
 - Open Basic Education Programme
 - Secondary and Senior Secondary Courses
 - About 10% increase in enrolment every year after 2010.
- Special attention will be paid towards the first generation learners. differently able children and youth, and other disadvantage population groups.
- 5. NIOS to network with Ministry of Human Resource Development, State Education

Departments and other apex organizations in Education and related sectors for planning and implementation of the open schooling programme.

- The Study Centres will be opened up to Block level
- Special drive for admission
- Information and Communication Technology (ICT) to be used in a big way to provide access to open schooling programmes, particularly in difficult contexts and for disadvantage population in general.
- Provision of scholarships or fees waver for needy students.

The Open Universities have generally adopted an integrated multi-media instructional strategy consisting of print materials, audio-video aids, teleconferencing, supported by Counseling session at a network of Study Centres throughout the country.

Statement

List of Open Universities

- 1. Indira Gandhi National Open University, New Delhi
- 2. Dr. B.R. Ambedkar Open University, Hyderabad
- 3. Vardhaman Mahaveer Open University, Kota
- 4. Nalanda Open University, Patna
- 5. Yashwantrao Chavan Maharashtra Open University, Nashik
- 6. M.P. Bhoj Open University, Bhopal
- 7. Dr. Babasaheb Ambedkar Open University, Ahmedabad

- 8. Karnataka State Open University, Mysore
- 9. Netaji Subhas Open University, Kolkata
- 10. U.P. Rajarshi Tandon Open University, Allahabad
- 11. Tamil Nadu Open University, Chennai

[Translation]

AICTE

4727. SHRI BRAJESH PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a meeting of the Education Secretaries of the States, representatives of the Universities Grants Commission, AICTE and the organisations of private colleges was held in Delhi in December, 2004 in order to rationalise the fee determination and admission procedures and to put a check on arbitrary approach of the private colleges;

(b) if so, the details of suggestions and recommendations made in the said meeting;

(c) whether in view of various orders of Supreme Court, the Government proposes to make any new law on fees determination and admission procedures; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) Yes, Sir. A meeting to discuss the issues was held on 14.12.2004 with a vide cross-section of stakeholders, like management of private professional institutions, eminent academics, university representatives and representatives of State Governments. Among the various suggestions that emerged, a significant one was that there was a need for a Central Legislation having comprehensive provisions to regulate fee and admission procedure in private professional educational institutions. A draft bill, in this regard, has been prepared for vetting by the concerned Departments and subsequent circulation among stakeholders and all the State Governments to elicit their views for eliminating, arbitrariness and malpractices in private professional educational institutions.

[English]

Illegal Constructions in Delhi

4728. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether a large scale illegal constructions are taking place in Delhi without the sanctioning of Building Plans as reported in the Dainik Jagran, dated January 6, 2005;

(b) if so, the facts thereof and reaction of the Government thereto;

(c) the corrective steps proposed to be taken in the matter;

(d) whether some Members of Parliament had written letters to MCD regarding illegal constructions but no action has been taken so far;

(e) if so, the reasons for not taking any action on the MPs letters;

(f) the action, the Government proposes to take in this regard; and

(g) the policy of the Government regarding removal of illegal constructions/encroachments?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) and (b) Municipal Corporation of Delhi (MCD) has reported 4362 properties were booked for unauthorised construction during the year 2004.

(c) MCD has reported that when any unauthorized construction is noticed, necessary action is taken under the provisions of DMRC Act.

(d) and (e) MCD has reported that they are not aware of such case.

(f) and (g) MCD prepares monthly demolition pogrammes well in advance for taking demolition action in all its zones with the help of local police.

Export of Mangoes

4729. SHRI TATHAGATA SATPATHY : SHRI RAVI PRAKASH VERMA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the expected production of mangoes during the current season;

(b) whether the Government has explored the new market to export mango;

(c) if so, the export target has been fixed; and

(d) the steps taken by the Government to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) Department of Agriculture and Cooperation has not made any assessment of the production of mango during the current season.

(b) Yes, Sir.

(c) and (d) No specific export target for mango has been fixed. Efforts are, however, being made to promote its export through setting up of Agri Export Zones, participation in trade fairs, export promotion campaigns in various countries and incentives to exporters.

Inter-State Trade Council

4730. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether any Inter-State Trade Council has been set up to boost exports of the country;

(b) if so, the details thereof;

(c) whether any export targets have been fixed to achieve in this regard; and

(d) if so, the details thereof and other measures taken to boost exports of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) No Sir, however, it has been proposed to set up Inter State Trade Council and the Council is likely to be set up soon. The need for such Council was felt for long as it was felt that coherence and consistency among trade and other economic policies of both the Union and State Governments was important for maximizing the contribution of such policies to development. State Governments are increasingly required to partner with the Union Government in this process.

Inter State Trade Council propose to engage State Government in providing an enabling environment for boosting international trade by setting up an Inter State Trade Council.

(c) No, Sir.

(d) In view of (c) does not arise. General measures for promoting exports from the country have been enumerated in the Foreign Trade Policy. Important of them are:

- Unshackling of controls and creating an atmosphere of trust and transparency to unleash the innate entrepreneurship of our businessmen, industrialists and traders.
- Simplifying procedures and bringing down transaction costs.
- (iii) Neutralizing incidence of all levies and duties on inputs used in export products, based on the

fundamental principle that duties and levies should not be exported.

- (iv) Facilitating development of India as a global hub for manufacturing, trading and services.
- (v) Identifying and nurturing special focus areas which would generate additional employment opportunities, particularly in semi-urban and rural areas, and developing a series of 'Initiatives' for each of these.
- (vi) Facilitating technological and infrastructural upgradation of all the sectors of the Indian economy, especially through import of capital goods and equipment, thereby increasing value addition and productivity, while attaining internationally accepted standards of quality.
- (vii) Avoiding inverted duty structures and ensuring that our domestic sectors are not disadvantaged in the Free Trade Agreements/Regional Trade Agreements/Preferential Trade Agreements that we enter into in order to enhance our exports.
- (viii) Upgrading our infrastructural network, both physical and virtual, related to the entire Foreign Trade chain, to international standards.
- (ix) Revitalising the Board of Trade by redefining its role, giving it due recognition and inducting experts on Trade Policy.
- (x) Activating our Embassies as key players in our export strategy and linking our Commercial Wings abroad through an electronic platform for real time trade intelligence and enquiry dissemination.

Commonwealth Games, 2010

4731. SHRI BALA9HOWRY VALLABHANENI : SHRI CHANDRABHÁN SINGH :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

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(a) whether preparation for identifying the games and the players for participation in the Commonwealth Games, 2010 has commenced;

(b) if so, the details thereof;

(c) whether special strategy has been prepared for each game along with creation of infrastructure and budget earmarked thereto; and

(d) if so, the details thereof?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) to (d) As per Bid Document the Commonwealth Games are to be held in following disciplines:-

Aquatics, Athletics, Badminton, Boxing, Cycling, Gymnastics, Hockey, Lawn Bowls, Net Ball, Shooting, Squash, Rugby 7"s, Table-Tennis, Weightlifting and Wrestling.

The drawing of special strategy for training of sportspersons for major international events including Commonwealth Games is an on-going process under Long Term Development Plans (LTDP) which are finalized in consultation with National Sports Federations (NSFs). However it is the responsibility of National Sports Federations (NSFs) to provide the required inputs for the preparation of Long Term Development Plans (LTDPs) on the basis of their assessment of previous performances and achievable targets. For this purpose, the disciplines in which India is likely to achieve good results have been identified and more concentrated inputs are given to these disciplines. Systematic approach is adopted to select and train athletes and teams for participation in the Commonwealth Games by drawing Long Term Development Plans (LTDP) to put in action four year roll-on Plan under which elite sportspersons selected on the basis of their performance are put through scientifically designed continuous training programme.

The players for participation in Commonwealth Games, 2010 will be identified after reviewing the

performance of concerned team/palyers in Asian Games, 2006, Commonwealth Games, 2006 and Olympic Games, 2008 and other important international events just before the Commonwealth Games, 2010.

As regards creation of infrastructure, at the time of Government approval for Commonwealth Games Bid in the year 2003, Indian Olympic Association (IOA) had projected an expenditure of Rs.399.05 crores. Besides, Government of NCT of Delhi has projected cost of construction of Games Village at Rs.186.00 crores and construction of indoor & outdoor stadium in the Yamuna Sports Complex and upgradation of existing infrastructure of the Delhi Development Authority at Rs.32.50 crores. However, these estimates are further likely to be revised upwards. Again, the existing Sports Infrastructure of Sports Authority of India, Delhi Development Authority, NDMC being used as th main venues would require major renovation and upgradation. IOA while submitting the proposal to Government had, on the basis of a consultant's assessment, projected revenue generation of 100 Million US Dollars. The Government of India has undertaken to meet the shortfall between the revenue and expenditure.

Launching of New DDA Scheme

4732.SHRI ANANTA NAYAK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government has a proposal to launch a new DDA housing scheme;

(b) if so, whether there is need to construct good quality houses/flats at reasonable cost; and

(c) if so, the details of the proposal under the consideration of the Government?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (c) The Delhi Development Authority (DDA) have reported that new Housing Scheme for MIG & HIG categories is launched as and when flats become available after new constructions or due to cancellations/ surrender of allotments and subject to provision of basic amenities. For LIG and EWS categories, flats made available by new construction, are being allotted to waitlisted registrants. DDA has further reported that they are following the best civil engineering practices to ensure construction of good quality houses at affordable rates.

N.I.E.P.A.

4733.SHRI BRAJA KISHORE TRIPATHY : SHRI ADHALRAO PATIL SHIVAJIRAO : SHRI TATHAGATA SATPATHY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the National Institute of Educational Planning and Administration has revealed that in 2003-04 most of the schools do not have toilets for girls;

(b) if so, the number of schools in which toilets for girts, drinking water, blackboard etc. have been provided during 2004-05 when education cess was levied by the Government in the country; and

(c) the details of the targets fixed for the same during 2005-06 from the cess collected by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATM(); (a) and (b) NIEPA has stated that the DISE Data across 25 States for the year 2003-04 reveals that a large number of schools are yet to be provided with separate toilets for girls. As far the Central Government is concerned, this department is managing Kendriya Vidyalayas and Navodaya Vidyalayas all over the country. So far these schools are concerned, the basic facilities like drinking water, black board and toilet for girls are provided. It is for the State Governments to provide basic facilities to all the schools under their control. For the year 2004-05, the Project Approval Board of SSA has approved toilets and drinking water to 44.332 schools. No sanction was issued specifically for black boards. However, for the year 2004-05, under the category of Teaching learning Equipment, provisioin was made for 51063 schools. Under the National Programme for Education of girls at Elementary level (NPEGEL) 6970 girls toilets and 6923 drinking water facilities were approved for 20C4-05 for different schools. The cess fevied by the Central Government is meant exclusively for Sarva Shiksha Abhiyan & the Midday Meal Programme.

(c) PAB, the appropriate forum for the purpose is yet to finalise the targets for 2005-06, and any kind of projection at this stage would be pre-mature.

Trade Liberalisation In Agriculture

4734.SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the trade liberalisation in agriculture has the potential to bring rich dividends to developing countries like India;

(b) if so, the steps taken or proposed to be taken by the Government to realise this potential;

(c) whether there is any major hurdles in WTO negotiations in this regard; and

(d) if so, the steps taken and success achieved to explore the options of reaching bilateral or regional free trade agreements with major developing countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) From time to time, the Government has been taking necessary measures to ensure that our agricultural trade improves to take advantage of the trade liberalisation in agriculture. The Government has introduced Vishesh Krishi Upaj Yojana (Special Agricultural Produce Scheme) with the objective to promote export of fruits, vegetables, flowers, minor forest produce, dairy, poultry and their value added products. by incentivising exporters of such products. The Agricultural and Processed Food Products Export Development Authority, Spices Board and Export Inspection Council etc. are also engaged in sensitising exporters about the requirements of international trade in agriculture including Sanitary and Phyto-Sanitary standards to be met.

(c) India's objectives in the on going negotiations on World Trade Organisation (WTO) Agreement on Agriculture include removal of export subsidies and substantial reduction in all forms of distortions in agricultural products caused by high levels of support and protection provided to their agriculture by developed countries while ensuring that developing countries are able to address their rural development, livelihood and food security concerns through appropriate instruments and measures. India has been making all efforts in the negotiations to ensure that the outcome of the negotiations is consistent with its objectives, including by building coalitions with other Members of the WTO holding similar interests and cocerns. The negotiations are scheduled to end by 31st December 2005.

(d) India is engaged in bilateral and regional free trade agreements with some of its trading partners with the objective of expanding its export market to those countries. India has a Free Trade Agreement with Sri Lanka with effect from March 2000.

[Translation]

DDA Officers Punished in Corruption Cases

4735.SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of officers of Delhi Development

Authority who have been punished in cerruption cases against them as on date;

(b) the break-up of the number of such officers against whom the authority has taken action or trial is being conducted in courts or Central Bureau of Investigation in investigating corruption cases;

(c) the names of the said officers and the charges that have been made against them along with details of the allegations which have been proved; and

(d) the steps taken or proposed to be taken by the Government to check corruption in D.D.A.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) The Delhi Development Authority (DDA) has reported that 15 of its officials has been convicted by the courts in corruption cases during the last three years.

(b) DDA has reported that they have dismissed nine officials after their conviction. Action for imposing penalty on the remaining six officials is under process. Besides, 16 cases registered in last three years, are pending trial in courts and cases of three officials are under investigation by CBI.

(c) The details are given in the enclosed statement.

(d) In order to streamline functioning and to exercise strict vigilance, several measures have been initiated by DDA, including information dissemination and facilitation for the public, higher transparency in allotment procedure, holding of special camps for speedy disposal of cases, computerization & training of work force.

Statement

DDA Officers Punished in Corruption Cases

1. Yoginder Singh Bharatwal

Demanded/obtained and accepted bribe. Trap case

Allegations proved/convicted by the Trial Court and dismissed from service on 27.8.2002. 311 Written Answers

2.	Om Prakash	Demanded/obtained and	Allegations proved/convicted by the Trial Court
		accepted bribe. Trap case	and dismissed from service on 27.8.2002.
~	Devinder Kr. Ossi		an a
3.	Devinder Kr. Goel	-do-	Allegations proved/convicted by the Trial Court
			and dismissed from service on 10.1.2003
4.	Anna Wankade	-do-	Allegations proved/convicted by the Trial Court
			and dismissed from service on 23.10.2003.
			đ
5.	Harswaroop Verma	-do-	Allegations proved/convicted by the Trial Court
			and dismissed from service on 19.11.2003.
6.	Ashok Kumar Gupta	• -do-	Allegations proved/convicted by the Trial Court
•.			and dismissed from service on 19.11.2003.
7.	Mohd. Abbas	-do-	Allegations proved/convicted by the Trial Court
			and dismissed from service on 3.12.2003
0	Sotiah Kumar Cuata	-do-	Allocations provod/comvisted by the Trial Court
8.	Satish Kumar Gupta	-00-	Allegations proved/convicted by the Trial Court and dismissed from service on 16.12.2003.
			and disimissed none service on 10.12.2003.
9.	Kanti Kumar	-do-	Allegations proved/convicted by the Trial Court
			and dismissed from service on 27.12.2003.
10.	Om Kanwan	-do-	Allegations proved/convicted by the Triat Court
			on 24.8.2004. Case is under process for
			imposition of penalty.
11.	Sh. Kartak Singh	-do-	Allegations proved/convicted by the Trial Court
			on 17.9.2004. Case is under process for
			imposition of penalty.
12.	J.C. Verma	-do-	Allegations proved/convicted by the Trial Court
			on 17.9.2004. Case is under process for
			imposition of penalty.
13.	Nepal Singh Rawal	-do-	Allegations proved/convicted by the Trial Court
			on 29.10.2004. Case is under process for
			imposition of penalty.
	Om Prakash	-do-	Allegations proved/convicted by the Trial Court
14.	Om Prakash	-00-	on 23.12.99. Case is under process for
			imposition of penalty.
15.	S.C. Joshi	-do-	Allegations proved/convicted by the Trial Court
			on 13.1.2003. However, High Court of Delhi
			stayed the conviction on 2.4.2003 on appeal.

[English]

Inspection of Indo-Bangladesh Boarder

4736.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether India and Bangladesh decided to hold a fresh inspection of the disputed areas alongwith the internatioal border in Assam;

(b) if so, whether the inspection would be followed by Home Secretary level meetings between the two countries to resolve the four decades old border dispute;

(c) if so, whether the Centre had also asked Karimganj district administration in lower Assam to submit a report on the disputed portions of the India-Bangladesh border in the Lathitilla-Dumabari sector of the district; and

(d) if so, the extent to which joint inspection of the border by India and Bangladesh has helped in settling this dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) to (d) No, Sir. However, joint demarcation of 3 Kms in Lathitilla-Dumabari sector in Assam is pending.

During the last Home Secretary's levels talks between the two countries in September, 2004, the Bangladesh side stated that they were examining the Indian proposal to resolve the pending boundry issues.

Demolition by MCD

4737.SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given to Unstarred Question Nos. 273 and 931 dated 6.7.2004 and 7.12.2004 respectively and state :

(a) whether the information has since been collected;

(b) if so, the details thereof and the action taken thereon:

(c) if not, the reasons for the delay; and

(d) the time by which the information is likely to be collected?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) to (d) Information in respect of Unstarred Question No.273 dated 6.7.2004 has since been received, which is given as under:

Municipal Corporation of Delhi (MCD) has reported that 2125 Nos. of demolition programmes could not be carried out due to non-availability of police force during the last three years as per details given below:---

Zone	No. of Programmes
City	49
Sadar Paharganj	74
Karol Bagh	69
Rohini	206
South	523
Central	458
Shahdara South	053
Shahdara North	093
Narela	102
Najafgarh	099
Civil Line Zone	093
West	306

The main reasons given by the police authorities for not being able to provide police force for demolition programmes include preoccupation with heavy law and order arrangements and non-availability of outside force as local police was not sufficient. MCD has reported that its nodal officer takes up the matter in the monthly meeting taken by Special Task Force (STF). The matter is also taken up at higher level in the police department.

So far as Unstared Question No.931 dated 7.12.2004 is concerned, complete information is yet to be received from the concerned agencies.

National Coaching Camps

4738.SHRI ANANDRAO VITHOBA ADSUL : SHRI KISHANBHAI V. PATEL : SHRI ANANTH KUMAR :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

 (a) the number of National Coaching Camps of various games organized in the country during the last three years;

(b) the No. of them organized in four major cities only;

 (c) the critria for selection of cities for organizing such camps;

(d) the reasons for not organizing these National Camps in cities of tribal regions especially in Maharashtra;

(e) the number of such camps being organized in various States during current year; and

(f) the steps taken by the Government to organize such camps in tribal regions of the country?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : (a) The number of National Coaching Camps held during the last three years is as below:—

1.	2002-2003	-	167
2	2003-2004	-	294
3.	2004-2005	-	299

(b) Details of National Coaching Camps organized in four major cities during the last three years is as below:---

			and the second	
Year	Delhi	Mumbai	Chennai	Kolkata
2002-03	68	02	04	08
2003-04	103	07	03	02
2004-05	75	02	05	16

(c) National Coaching Camps are organized by Sports Authority of India (SAI) & National Sports Federations (NSFs) as per the Long Term Development Plan (LTDP) approved in consultation with concerned NSFs at such places where international standard training facilities and other required assistance/support are available to train the elite sports persons.

(d) While finalizing the venue/place of a National Coaching Camp, the existence of international standard training facilities as well as its connectivity i.e. rail, bus and air lines are considered, since, these Coaching Camps are attended by sports persons from various parts of the country. Most of the tribal regions do not have adequate facilities for holding these National Coaching Camps.

(e) State-wise details of National Coaching Camps held during 2004-05 is as below:---

Rajasthan-04, Delhi-75, Punjab-55, Kamataka-52, Kerala-11, Tamilnadu-04, Himachal Pradesh-07, Madhya Pradesh-08, West Bengal-21, Goa-03, Chandigarh-08, Andhra Pradesh-18, Maharashtra-17, Gujarat-02, Orissa-02, Uttar pradesh-05, Assam-01, Haryana-05, and Jammu and kashmir-01

(f) Sports is a State subject. Based on the popularity of a sport discipline and sportspersons of International eminence produced from a particular area. State Governments consider developing International standard training facilities in tribal regions for a particulars sport. Holding of National Coaching Camps in any region will depend on the availability of such facilities. [Translation]

Assistance under Educational Technology Scheme

4739.SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) the number of primary and higher secondary schools which have been provided assistance in various regions under Educational Technology Scheme, Statewise;

(b) whether Urdu schools have also been provided or proposed to be provided assistance under the scheme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) : (a) to (d) Under the erstwhile "Educational Technology Scheme", financial assistance for purchase of Colour Televisions (CTVs) for upper primary schools and Radio-cum-Cassette-Player (RCCPs) for primary schools was provided to States/UTs. A statement indicating State wise allocation of CTVs and RCCPs is annexed. Urdu schools were not specifically targeted for assistance under the scheme as the selection of the schools was done by States/UT's as per the scheme. While merging this Scheme of Educational Technology in the Scheme of information and Communication Technology (ICT) @ Schools, this component of the scheme has been discontinued during the 10th plan.

Statement

Assistance Under Educational Technology Scheme asked by Shri Ramdas Athawale - Indicating the Number of CTVS & RCCPS to Statues/UTS during the 9th Five Year Plan

	. State/UT	199	7-98	199	98-99	1999-	2000	2000	-2001	2001	-02
No).	No.of CTV's	No. of RCCP's	No.of CTV's	No. of RCCP's	No.of CTV's	No. of RCCP's	No.of CTV's	No. of RCCP's	No.of CTV's	No. of RCCP's
1	2	3	4	5	6	7	8	9	10	11	12
1.	Goa							19			35
2.	Himachal Pradesh	49 ´	4281			600	400				
3.	Kamataka			802				1000			
4.	Meghalaya		428								
5.	Mizoram		170				40				60
6.	Nagaland		98	100		150		150			

Name : Educational Technology (CTVs/RCCPs)

1	2	3	4	5	6	7	8	9	10	11	12
7.	Sikkim		38						-11 S	z.	
3.	Dadra and Nagar Haveli				35						
).	Kerala					1936					
10	. Madhya Pradesh					1000	5000				
1	. Maharashtra							1000			
2	. Orissa								12978		
13	. Tamilnadu					2000	6106				
14	. Tripura							20	118		

Hegal Activities by Builders

4740.SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

 (a) whether builders are bringing a new unauthorized colony into existence almost everyday in Delhi despite restriction imposed on construction activities in 'green bett' areas in Delhi; and

(b) if so, the steps being taken by the Government against such builders and officers of Delhi Police and Delhi Development Authority for abetting such activities?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : (a) Department of Forests and Wildlife, Govt. of NCT of Delhi have reported that no new unauthorized colony is coming up in the area under their control. Delhi Development Authority (DDA) has reported that strict vigil is maintained and whenever reports of unauthorized constructions in parks/greens under its control are received, action is taken to demolish/remove the same. (b) The Government has been, from time to time, impressing upon land owning agencies to take strict measures to keep their lands free from encroachments.

[English]

National Knowledge Commission

4741.SHRI SUGRIB SINGH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether the Government propose to constitute a National Knowledge Commission for setting up of a joint venture with foreign investors;

(b) if so, the details thereof;

 (c) whether the Government has laid down certain conditions for setting up of joint ventures with the foreing companies;

(d) if so, the details thereof;

(e) whether the Government has formulated any scheme to have coordinatiion between the two ventures;

(f) if so, the details thereof; and

(g) the impact of foreign companies on domestic companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN) : (a) and (b) The Government has announced the setting up of Knowledge Commission, the details of which are to be finalized.

(c) to (f) Setting up of Joint Ventures with foreign investors is allowed as per the Foreign Direct Investment (FDI) Policy. The Policy allows FDI up to 100% in all sectors/ activitis except the following:

- Activities/items that require an Industrial Licence;
- Proposals in which the foreign collaborator has an existing venture/tie up in India in the same field;
- Proposals for acquisition of shares in an existing Indian company in the:
 - (i) Financial services sector and
 - (ii) Where SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 is attracted;
- All proposals falling outside notified sectoral policy/caps or under sectors in which FDI is not permitted.

(g) FDI complements and supplements domestic investment and to some extent fills up savings-#drivestationt gap. It also helps in technology-transferrandsimilinproving the competitiveness of domestic industry thereby benefiting Indian industry! of appives return proversion another and proves and proves between another another

Fencing On Borders

beginshove at niciterrorm betater ebert (t) 4742.SHRI DUSHYANT SINGH : Will the Minister of ancidated figuration along the state of the state HOME AFFAIRS be pleased to state : (a) the amount spent by Government on the fencing of Indo-Pak and Indo-Bangladesh borders separately during the last three years;

(b) the status of the fencing work as on date, Statewise; and

(c) the time by which the same is 'likely to be completed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : (a) Expenditure incurred on fencing along Indo-Pak and Indo-Bangladesh borders during the last three years are as under.—

(Rupees in crore)

Year	Indo-Pak	Indo-Bangladesh
2002-03	38.74	*105.73
2003-04	41.07	247.74
2004-05	114.41	270.47

(b) and (c) The State-wise status of the fencing weeks till 31st March, 2005 are given below:

it such the Jefails thereof.

(Figures in Kms.)

Ind	lo-Pak	80ad	er yri	nexic)	lado	Bang	adesh	Boarder
State	ารถา	^{dO} Féi	icing	demais	in Sta	aisier ite	80611	Pencing
ISTRY	ИМ	com	pleted	TATE	-TO	RET	ennin.	completed
8.XV Punjab notom	a na Martina	^{H8} 45 ਹਰਸਤੇ	үдт 2 7.15 อูกกรอ	NDU: N Engin	ОИ /est I (d) t	A D Benga Dris (s	nerq) . (na	МОО 1123.13 VOƏИA
Rajasti	bandt	19104	8:27 2	9 340	ंAs s	enn a	n 104	153.294
								neiqmi as 251.75 n of weiv
								15 393:2 408 kei erthi ho
								valable to J Z-QO -R

The work in punjab and Rajasthan Sectors along Indo-Pak border has been completed in 1993 and 1999 respectively. However, in Gujarat and Jammu & Kashmir, the work is together to be completed in 2005. So far as Indo-Bangladesh border is concerned, the work is scheduled to be completed by March, 2006 except in Mizoram Sector.

Engineering Export Promotion Council

4743, SHRI BALASHOWRY VALLABHANENI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

 (a) whether Engineering Export Promotion Council is running in huge losses and intends to introduce VRS;

(b) if so, the details thereof;

(c) whether a delegation from Engineering Export Promotion Council visited China recently;

 (d) if so, whether any MoU was signed by the said delegation for import and export of machinery and electronic products;

(e) if so, the details thereof alongwith main items of exports; and

(f) the other steps taken by the Government to exchange trade related information with China?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): (a) and (b) Engineering Export Promotion Council is not running into losses. However, the Council has implemented Voluntary Retirement Scheme (VRS) with a view to restructuring the entire organisation from a quasi-Government functional office to an active service provider for the exporters. According to the VRS, the options available to the employees are (I) one and half month's salary for each completed year of service with a ceiling of Rs.10 lakhs or (ii) two month's salary for each completed year of service with a ceiling of Rs.6.5 lakhs or (iii) three month's salary for each completed year of service with a ceiling of Rs.3.00 lakhs. The amount derived as above would, however, be limited to the salary of the unexpired period of service till the date of normal retirement computed on the basis of present salary.

(c) to (e) Yes, Sir. An EEPC delegation, led by Shri Rakesh Shah, Chairman, Engineering Export Promotion Council (EEPC) isited China during 14-20th March, 2005. A Memorandum of Understanding (MOU) was signed between Engineering Export Promotion Council and India & China Chamber of Commerce for Import and Export of Machinery and Electronic Products. The main items of exports are Iron & Steel, Copper and Copper Articles. Nickel & Nickel Articles, Aluminum Tin and Tin Articles, Other base metal, Tools, Cutlery of base metal, Miscellaneous articles of base metal, Machine, Electrical Machinery, Railway Traffic Signal equipments and Optical N. The basic objective of the MOU is to establish and develop commercial link between the business communities of both the countries in general and their respective members in particular. The salient features of the MOU are (i) to promote trade and investment relation between India and China and to constantly endeavour to improve cooperation between the two organisations (ii) to assist in organising trade and market research missions, conferences, sysmposia and methods of trade promotional activity in each other country (iii) to create and maintain a continuing exchange of information about economic developments and other matters affecting the business interests of their members (iv) to identify and establish contacts between organisations and encourage reciprocal visit of official business persons and technical specialists with a veiw to foster cooperation for improved business relations and rendering better services to their respective members.

(f) Trade related information is exchanged with China on an ongoing basis through discussions

between various delegations at both governmental and business levels and participation in trade fairs/exhibitions etc.

[Translation]

Nutrition Projects Under ICDS

4744.SHRI SUGRIB SINGH : SHRI BRAJESH PATHAK :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has received proposals from State Governments for nutrition projects under Integrated Child Development Scheme sponsored by the World Bank during each of the last three years and thereafter;

(b) if so, the details thereof, State-wise;

(c) whether these projects lying pending with the Planning Commission; (d) the present status of such projects;

(e) whether various State Governments have requested the Government to clear the projects;

 (f) if so, the steps taken by the Government thereon alongwith the reasons for delay in approving the projects; and

(g) The time by which the said projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) : (a) to (g) In order to comply with directions of the Supreme court and to implement the National Common Minimum Programme (NCMP), all States/UTs, on request, have submitted proposals for sanction of 487 additional ICDS Projects and 1,88,168 additional Anganwadi Centres, as per existing population norms, under Integrated Child Development Services (General) Scheme. Details are enclosed in statement. Action has been initiated for Cabinet approval for new Projects.

Statement

S. No.	Name of the States			s and Anganwadi Centres p be sanctioned	roposed
		Projects		Anganwadi Centres	
			Addl. AWCs in New ICDS Projects	Addl. AWCs in Existing ICDS Projects	Total No. of Anganwadi Centres
1	2	3	4	5	. , 6
1.	Andhra Pradesh	13	1468	80 94	9562
2.	Arunachal Pradesh	27	959	-	959
З.	Assam	23	1659	5000	66 59

State-wise requirement of ICDS Projects and AWCs

327 Written Answers

	2	3	4	5	6
: Biha	ſ	139		22066	22066
i. Jhai	khand	Nil	Nil	6683	6683
6. Goa	i	NII	Nil	Nil	Nil
7. Guji	arat	33	259	3264	3523
8. Har	yana	12	534	2453	2987
9. H i m	achai: Pradesh	4	Nil	10894	10894
10. Jam	mu and Kashmir	19	725	6092	6817
11. Kan	nataka	Nil	Nil	11313	11313
12. Ker	ala	Nil	Nil	Nil	Nil
13. Mac	thya Pradesh	31	4657	4880	9537
14. Cht	atishgarh	6	599	-8898	9497
15. Mai	narashtra	44	2493	10371	12864
16. Mai	nipur	Nil	Nil	Nil	Nil
17. Me	ghalaya	7	307	654	961
18. Miz	oram	2	13	218	231
19. Nag	galand	2	35	230	265
20. Ori:	ssa	Nil	Nil	3279	3279
21. Pu	vjeb	6	463	2228	2691
22. Raj	asthan	17	1855	91 86	11041
23. Sik	kim	6	124	364	488
24. Tar	nil Nadu	Nil	Nil	3049	3049
25. Trip	oura	11	550	1670	2220
26. UN	ar Pradesh	1	99	31 39 9	31498

329 Statement Correcting reply to Unstarred O.No. 203

VAISAKHA 6, 1927 (Saka)

dated 01.03.2005 regarding a 330 Atrocities on Women

2	3	4	5	6
7. Uttaranchal	Nil	Nil	1134	1134
8. West Bengal	63	5752	11977	17729
9. Andaman and Nicobar Islands	Nil	Nil	94	94
0. Chandigarh	Nil	29		29
1. Delhi	Nil	Nil	Nil	Nil
2. Dadra and Nagar Haveli	1	77		77
3. Daman and Diu	Nil	NII	10	10
4. Lakshadweep	Nil	Nil	Nil	Nil
5. Pondicherry	Nil	Nil	11	11
Total	467	22657	165511	1,88,168

STATEMENT CORRECTING REPLY TO UNSTARRED Q.NO. 203 DATED 01.03.2005 REGARDING ATROCITIES ON WOMEN

Statement to be laid on the Table of the House by Shri Manikrao H. Gavit, Minister of State in the Ministry of Home Affaris correcting the reply given on 1st March, 2005 in the Lok Sabha, to Unstarred Question No.203 by Shri Sanat Kumar Mandal, Member of Parliament, regarding 'Atrocities on Women'.

I gave the answer to the Lok Sabha Unstarred Question No.203 relating to atricities on women asked by Shri Sanat Kumar Mandal, Member of Parliament on 01.03.2005.

It is informed that in reply to in reply to parts (a) and (b) of the Lok Sabha Unstarred Question No.203 answered on 01.03.2005, it was *inter alia* indicated that as per statistics compiled by the National Crime Records Bureau (NCRB), the number of incidents of crimes reportedly committed against women in the country for the years 2001. 2002 and 2003 were 143795, 143034 and 139490 respectively, State-wise details of which were annexed.

The statistics of crime is compiled by the NCRB on the basis of the statistics collected from the States and Union Territories. The Delhi Police has informed the NCRB that the cases of cruelty by husband or his relatives reported during 2003 in the National Capital Territory of Delhi stands revised to 1211 instead of 100 earlier reported. As a result, the total number of crimes committed against women in the country during 2003 stands revised to 140601 from 139490 earlier reported.

As soon as the error has come to notice, action is being taken to rectify the same so that it can be laid on the Table of the House during this Session of Parliament.

Now, the correcting Statement is proposed to be laid on the Table of the House during the current Session of Parliament on 26.04.2005. APRIL 26, 2005

dated 01.03.2005 regarding a 332 Atrocities on Women

Question

Answer already given

Revised answer

SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether atrocities on women are on the rise in the country;

(b) if so, the details of various cases reported during the last three years, State-wise; and

(a) & (b) As per statistics compiled by the National Crime Records Bureau, the number of incidents of crimes reportedly committed against women in the country for the years 2001, 2002 and 2003 were 143795, 143034 and 139490 respectively, State-wise details of which are annexed. (a) & (b) As per statisitics compiled by the National Crime Records Bureau, the number of incidents of crimes reportedly committed against women in the country for the years 2001, 2002 and 2003 were 143795, 143034 and 140601 respectively, State-wise details of which are annexed.

(c) the steps taken/proposed to be taken to curb the atrocities on women?

Atrocities On Women

203. SHRI SANAT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether atrocities on women are on the rise in the country;

(b) if so, the details of various cases reported during the last three years, State-wise; and

(c) the steps taken/proposed to be taken to curb the atrocities on women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) As per statistics complied by the National Crime Records Bureau, the number of incidents of crimes reportedly committed against women in the country for the years 2001, 2002 and 2003 were 143795 143034 and 139490 respectively, State-wise details of which are enclosed as statement.

(c) 'Public Order and 'Police' are State subjects. However, the Government of India has been advising the State Governments, from time to time, to take such measures as are necessary for the prevention of crime against women and other vulnerable sections of society. In an advisory sent to the State Governments on 5th May, 2004, they have been requested, inter alia, to take following measures to check crime against women:

- Identification of crime prone areas and to put in place a mechanism to monitor infractions in schools/colleges to ensure safety and security of female students,
- (ii) Registration of FIR in all cases of crime against women,
- (iii) Prominent exhibition of help-line numbers of the crime against women cells at public places.
- Setting up of women police cells in the police stations and exclusive women police stations where necessary,
- (v) Adequate training of police personnel in special laws who deal with crime against women.

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ÖŽ	si. State/UT No.	Rape	Kid and Abduction	Dowry Deaths	Cruelty by Husband and Relatives	Moles- tation	Sexual Harrass- ment	Importation of Girls	Sati Prevention Act	I.T.P.A.	Indecent Repre of Women Proh.	Dowry Proh.	Total
	2	8	4	5	9	7	80	თ	6	=	12	13	14
÷	Andhra Pradesh	871	765	420	5791	3544	2271	2	o	1332	925	551	16477
N	Arunachal Pradesh	33	55	0	ŧ	78	e	o	0	0	o	o	180
ю	Assam	817	1070	59	1248	580	4	0	0	9	0	179	4243
4	Bihar	888	518	859	1558	562	21	83	0	29	ę	835	5356
Ċ.	Chhattisgarh	959	171	70	840	1763	161	Ö	0	12	0	13	3989
Ū.	Goa	12	9	5	1	17	7	o	0	28	0	0	83
~	Gujarát	286	857	67	3667	756	111	0	0	61	0	0	5805
8	Haryana	398	297	285	1513	478	401	0	0	21	0	0	3393
oi	Himachal Pradesh	124	105	10	317	310	4	0	o	-	o	0	890
ö	10. Jammu and Kashmir	169	504	13	50	622	288	0	o	2	0	. C	1656

Incidence of Crimes Committed against Women during 2001

Statement Correcting reply to Unstarred Q.No. 203

VAISAKHA 6, 1927 (Saka)

dated 01.03.2005 regarding a Atrocities on Women

334

335			Correc Q.No.	ting reply 203	to		APF	NL 26,	2005		,	dated		2005 n cities			336
4	2229	6002	5450	14549	12524	112	66	126	30	5357	2361	12175	24	10111	438	749	20227
13	375	361	Ś	30	27	0	0	0	Ö	436	0	4	0	33	Ō	5	340
12	0	0	42	.0	0	0	0	0	0	0		46	0	=	0	o	3
=	Ċ	1356	132	15	233	4	0	2		24	32	68	0	5232	Q	o	26
6	0	0	0	o	0	o	0	o	0	o	0	0	0	o	O	0	0
σ	5	0	0	o	-	0	O	e	0	0	o	-	0	14	0	0	0
80	Q	81	81	751	1120	0	o	o	o	458	47	56	14	1012	0	84	2575
7	297	1665	1942	7063	2823	21	25	52	G	1655	372	2878	0	1773	58	103	2870
9	484	1755	2561	2562	, 6090	S	4	16	o	1266	1128	5532	0	815	227	301	7365
5	217	220	27	609	308	o	o	0	o	294	159	376	0	191	16	56	2211
4	279	271	97	668	611	62	:	-	Ś	434	324	2165	2	607	35	126	2879
3	567	293	582	2851	1302	20	26	52	17	790	298	1049	Ø	423	102	74	1958
2	11. Jharkhand	12. Kamataka	13. Kerala	14. Madhya Pradesh	15. Maharashtra	16. Manipur	17. Meghalaya	18. Mizoram	19 Nagaland	20. Orissa	21. Punjab	Rajasthan	23. Sikkim	24. Tamit Nadu ^{bf(}	28. Tripura	26. Uttaranchal	27. Uttar Pradesh
-	Ē	12.	13.	14.	1 5.	16.	17.	18 .	61	20.	21.	3	23.	24.	ଞ	26.	27.

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Statement Correcting reply to Unstarred Q.No. 203

VAISAKHA 6, 1927 (Saka)

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- 1	2	3	4	S	. 0	7	8	6	10	=	12	13	14
28	28. West Bengal	602	695	265	3859	954	48	ę	o	31	ō	9	6570
	Total (States)	15658	13621	6734	48976	33537	9613	114	0	8656	1050	3213	141172
29.	29. Andaman and Nicobar Islands	Ċ	Ņ	0	σ	19	-	0	o	o	0	0	9 4
30.	30. Chandigarh	18	50	ę	36	24	15	0	0	£	-	0	150
31.	31. Dadra and Nagar 6 Haveli	ar 6	2	o	4	٢	o	0	0	0	0	0	19
32.	32. Daman and Diu	0	ς Ω	0	च	Ø	0	o	0	ო	o	Ō	10
ŝ	33. Delhi	381	964	113	138	502	06	0	0	95	-	٢	2291
¥.	34. Lakshadweep	0	0	0	o	0	o	0	0	0	0	0	0
35.	35. Pondicherry	ດັ	ы	-	n	35	27	0	0	39	O .	2	119
	Total (UTs)	417	1024	117	194	587	133	0	0	140	5	6	2623
	Total (All-India) 16075	16075	14645	6851	49170	34124	9746	114	ο	8796	1052	3222	143795

Source: Crime in India

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Women
against
Committed
Crimes
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Incidence

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14	Statement (Unstarred (Dimecting D.No. 203	repry to)	APRIL	26, 20	105		08190	i 01.4	13.2005 Atrocities	on Wor	ga 34 Nen
	Total		4	18880	159	5092	5743	3538	76	5373	4385	838	2016
	Dowry Proh. Act		13	460	o	64	179	12	0	-	ņ	ŝ	o
	I.T.P.A. Indecent Repre of Women	Proh. Act	12	2403	o	n	-	0	0	4	0		o
	I.T.P.A.		=	871	0	24	10	12	25	57	32	N	e
	Sati Prevention Act		6	0	o	0	o	0	o	0	o	o	o
	Importation of Girls		6	0	0	o	38	o	o	o	o	0	0
	Sexual Harrass- ment		80	2024	N	2	Q	147	Q	104	1424	12	368
	Moles- tation		7	3799	68	984	621	1483	18	750	454	326	785
	Cruelty by Husband and	Relatives	g	7018	13	1694	1577	653	æ	3321	1565	234	54
	Dowry Deaths		5	449	0	70	927	85	2	62	256	Ś	18
	Kid and Abduction		⋪⊱	854	38	1276	744	154	ى ئ	807	590	116	596
	Rape			1002	38	970	1040	992	12	267	361	137	192
	State/UT		8	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachat Pradesh	10. Jammu and Kashmir
	S S		-	~	Ri	ઌં	4	5.	ė	7.	Ø	Ő	10

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Statement Correcting reply to

dated 01.03.2005 regarding a

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41	State Unst	arred	Corred Q.No.	ting reply 203	to	VA	NSAK H	IA 6 , *	1927 ⁽	Šaka)		dated		2005 bcities			342
14	2490	6170	5829	15260	11322	170	5	154	26	4779	2295	12049	28	9798	536	15647	870
13	199	383	e	24	23	0	o	0	0	424	0	G	0	125	O	288	-
12	0	0	26	0	4	o	o	0	o	o	œ	54	o	сл	0	0	0
=	ę	1388	132	14	182	Q	0	0	4	24	38	55	0	3530	Ô	42	0
10	0	0	0	o	o	o	o	0	0	0	0	0	0	o	0	o	0
6	36	0	0	0	o	0	0	0	o	0	0	0	0	o	0	0	-
8	ю	100	102	783	769	o	o	Ō	0	188	145	44	0	1718	0	1887	67
2	411	1648	2123	7118	2686	58	23	73	-	1605	341	2730	17	1877	128	2145	145
9	588	1826	2836	3117	5353	10	o	ы	Ö	1167	944	5691	3	1052	236	5679	316
2	275	233	17	674	303	0	0	0	0	248	166	399	o	243	16	1893	66
4	178	300	91	639	650	82	10	N	4	432	354	2019	N	714	48	2298	155
e	797	292	499	2891	1352	14	38	76	17	691	299	1051	Q	534	108	1415	89
2	11. Jharkhand	12. Karnataka	13. Kerala	14. Madhya Pradesh	15. Maharashtra	16. Manipur	17. Meghalaya	18. Mizoram	Nagaland	20. Orissa	21. Punjab	22. Rajasthan	23. Sikkim	24. Tamil Nadu	25. Tripura	26. Uttar Pradesh	27. Uttaranchal
	11	12.	13.	4	15.	16.	17.	18.	19	20.	21.	22.	23.	24.	25.	26.	27.

	5	e	•	ц	9	7	8	6	10	11	12	13	4
28.	28. West Bengal	759	694	273	4069	964	34	-	0	42	0	10	6842
	Total (States)	15939	13552	6681	49027	33381	0266	76	0	6496	2508	2806	140436
28.	29. Andaman and Nicobar Islands	N	-	o	4	17	m	O	0	0	o	0	27
30.	30. Chandigarh	18	47	-	56	36	28	0	o	ы	0	0	189
31.	31. Dadra and Nagar Haveli	ar 4	2	0	e	e	0	o	•	o	0	0	15
32.	32. Daman and Diu	0	2	0	တ	0	0	0	o	ფ	0	0	60
33.	33. Delhi	403	893	135	135	446	128	٥	0	69	0	7	2216
8	34. Lakshadweep	-	0	0	0	-	0	0	0	o	0	0	~
35.	35. Pondicherry	g	9	ŝ	0	59	26	0	o	27	0	တ	141
ł	Total (UTs)	434	954	141	210	562	185	0	0	102	0	10	2598
	Total (All-India) 16373	16373	14506	6822	49237	33943	10155	76	0	6598	2508	2816	143034

Source: Crime in India

2003
during
Women
against
Committed
Crimes
oţ
Incidence

Unstarred Q.No. 203									Atrociti	es on W	omen
Total	2	18382	139	5312	5900	3336	121	5735	4170	729	2164
Dowry Proh. Act	13	195	0	92	706	16	0	0	ო	2	4
Indecent Repre of Women Proh.	12	608	0	O	-	o	o	14	o	o	o
I.T.P.A.	=	348	o	22	6	2	25	74	57	S	5
Sati Prevention Act	10	o	o	0	0	0	O	0	0	o	o
Importation of Girls	6	ß	o	o	37	0	0	o	o	0	0
Sexual Harrass- ment	8	2286	o	G	E	105	٢	92	1302	18	373
Moles- tation	7	4128	43	878	688	1481	19	722	344	250	875
Cruetty by Hueband and Relatives	Q	8167	14	1808	1880	601	24	35684	1618	221	5
Dowry Deaths	ß	466	o	60	606	67	5	54	222	9	6
Kid and Abduction	4	931	51	1351	674	149	13	859	271	96	615
Варе	e	946	31	1095	985	868	31	236	353	126	211
SI. State/UT No.	2	Andhra Pradesh	Arunachaí Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	10. Jammu and Kashmir
S S	_	~`	N	r,	4	2°	õ	Υ.	œ	ດ່	10.

345

Statement Correcting reply to Unstarred Q.No. 203

VAISAKHA 6, 1927 'Saka)

dated 01.03.2005 regarding a Atrocities on Women

346
3986 101 202 202 424 2 0 </th <th>e</th> <th>4</th> <th>S</th> <th>9</th> <th>7</th> <th>œ</th> <th>σ</th> <th>10</th> <th>=</th> <th>12</th> <th>13</th> <th>4</th>	e	4	S	9	7	œ	σ	10	=	12	13	4
244 194 1704 1585 84 0 0 1361 0 341 5633 102 33 2930 1947 68 0 0 159 16 4 5633 102 33 2930 1947 68 0 0 159 16 4 5633 102 348 5482 2661 683 705 0 29 14547 5633 103 648 2930 1944 0 0 1 0 31 145 31 145 34 5633 14547 5633 564 145 10 34 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14547 5633 14541 1 145 145 145 145 1	712	262	262	559	424	8	0	0	ø	0		186
102 33 2330 1947 68 0 0 159 16 4 6653 608 648 2338 6848 705 0 0 33 0 29 14547 6653 618 648 2388 6442 2661 662 0 0 179 8 29 11273 619 4 44 0 0 4 44 0 0 179 8 1237 71 0 4 44 0 0 1 0 179 1233 1233 2 1 0 4 14 1 0 14 1 <td>321</td> <td>244</td> <td>194</td> <td>1704</td> <td>1585</td> <td>84</td> <td>o</td> <td>0</td> <td>1361</td> <td>0</td> <td></td> <td>834</td>	321	244	194	1704	1585	84	o	0	1361	0		834
608 648 2938 6948 705 0 33 0 29 14547 608 210 648 5452 2661 682 0 0 33 0 29 14547 603 210 0 4 44 0 0 0 10 13 145 110 0 4 13 1 0 0 0 137 110 0 4 13 1 0 0 147 147 110 0 4 13 1 0 0 147 11750 383 110 387 1161 1 2 146 11750 389 5733 2715 33 11 1 3 11612 11750 389 5733 2715 33 1 1 3 11612 11750 389 5733 2715 3 1 <	394	102	33	2930	1947	68	o	0	159	16		653
626 369 5452 2661 682 0 179 8 29 11273 71 0 4 44 0 0 0 7 0 29 137 10 0 4 13 1 0 0 0 137 2 0 4 13 1 0 0 0 137 2 0 0 4 13 1 0 0 137 2 0 0 4 13 1 0 0 147 3 0 0 1 0 1 0 147 147 3 10 1 2 11 0 1 1 147 3 1160 369 1669 1680 167 1 1 1 1 3 11750 389 1 1 0 1 1 1 1<	2738	608	648	2938	6848	705	o	o	33	o		4547
71 0 4 10 0 4 10 0 137 10 0 4 13 1 0 0 0 0 147 2 0 4 13 1 0 0 0 0 147 3 0 0 4 13 1 0 0 147 0 147 3 0 0 4 13 11 0 147 0 147 3 10 0 4 2 1 0 1 147 147 3 279 1289 1669 186 0 1	1268	626	368	5452	2661	682	0	o	179	œ	·	1273
10 0 4 13 1 0 0 1 0 0 68 2 0 3 98 0 0 0 0 0 147 3 0 0 4 2 1 0 0 147 3 0 0 4 2 1 0 1 0 147 3 0 0 4 2 1 0 1 0 147 3 10 987 346 199 0 0 1 0 23 1 253 110 987 346 199 0 0 1 3 11812 1750 389 5733 2715 33 1 1 3 11812 0 0 1 2 6 1 3 11812 1750 389 573 2610 0 0 37	18	11	0	4	44	0	0	o	0	o	0	137
2 0 3 86 0 0 4 2 1 0 1 1 3 0 0 0 4 2 1 0 1 0 1	40	10	0	4	13		0	o	-	o	0	8
3 0 0 4 2 1 0 1 0 1 0 25 373 279 1289 1669 1669 1689 1689 1689 1689 1689 1689 1695 169 10 0 412 4946 295 110 987 346 199 0 0 11 0 412 4946 1750 389 5733 2715 33 1 0 0 0 375 0 0 1 25 0 0 0 1 3 11812 0 0 1 25 33 1 0 0 3 11812 0 0 1 25 0 0 0 3 11812 132 201 1 1 0 2 2 3 11812 134 132 205 10 0	54	N	0	ŝ	88	o	o	o	o	o	o	147
373 279 1289 1669 186 0 11 0 412 4946 295 110 987 346 199 0 0 1 3 2375 1750 389 5733 2715 33 1 0 64 1 3 2375 0 0 1 25 0 0 1 0 3 11812 0 0 1 25 0 0 1 0 3 11812 1750 389 5733 2715 33 1 0 3 11812 0 0 1 25 0 0 0 3 11812 232 220 1555 2022 861 1 0 2 3 11812 23 202 247 127 0 0 0 0 3 1 1 1 1 1 1 </td <td>14</td> <td>ю</td> <td>0</td> <td>0</td> <td>4</td> <td>N</td> <td>-</td> <td>0</td> <td>-</td> <td>o</td> <td>0</td> <td>25</td>	14	ю	0	0	4	N	-	0	-	o	0	25
295 110 987 346 199 0 64 1 3 2375 1750 389 5733 2715 33 1 0 64 1 3 2375 0 0 1 25 33 1 0 51 3 11812 0 0 1 25 0 0 0 1 0 37 632 220 1555 2022 881 1 0 2839 6 175 8886 29 247 127 0 0 0 0 5 5336 6 175 8866 1499 1322 2626 1096 4970 0 0 1 0 537 12640 134 93 317 136 96 0 0 0 0 1 66 1 66 1 66 1 66 1 1 <td< td=""><td>725</td><td>373</td><td>279</td><td>1289</td><td>1669</td><td>188</td><td>o</td><td>o</td><td>=</td><td>0</td><td>-</td><td>1946</td></td<>	725	373	279	1289	1669	188	o	o	=	0	-	1946
1750 389 5733 2715 33 1 0 51 87 3 11812 0 0 1 25 0 0 1 26 37 31 632 220 1555 2022 881 1 0 0 37 29 200 247 127 0 0 0 0 0 367 1286 1499 1322 2626 1096 4970 0 0 47 0 537 12840 134 93 317 136 98 0 0 0 1 886	380	295	110	987	346	199	o	0	54	-		375
0 0 1 25 0 0 1 0 0 37 632 220 1555 2022 881 1 0 0 37 29 20 247 127 0 0 0 0 0 0 357 1499 1322 2626 1098 4970 0 0 47 0 367 12840 134 93 317 136 98 0 0 0 0 1 886	1050	1750	389	5733	2715	33		0	51	87	·	1812
632 220 1565 2022 881 1 0 2839 6 175 8888 29 20 247 127 0 0 0 0 0 0 537 1499 1322 2626 1098 4970 0 0 47 0 367 12840 134 93 317 136 98 0 0 0 1 886	10	0	o	-	25	0	0	0	-	0	0	37
29 20 247 127 0 0 0 0 0 0 0 1499 1322 2626 1098 4970 0 0 47 0 367 12840 134 93 317 136 98 0 0 0 1 886	557	632	220	1555	2022	881	-		2839	9		3888
1499 1322 2626 1098 4970 0 0 47 0 367 12840 134 93 317 136 98 0 0 0 1 886	114	29	20	.247	127	Ô	0	0	o	0	0	537
134 93 317 136 98 0 0 0 0 1 886	911	1499	1322	2626	1098	4970	0	0	47	0	·	2840
	107	134	63	317	136	8 6	0	0	0	0	-	886

Statement Correcting reply to Unstarred Q.No. 203

VAISAKHA 6, 1927 (Saka)

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-	2	,	r	b	•	-	•	n	2	=	2	2	<u></u>
28.	28. West Bengal	1002	801	329	4948	1186	71	-	0	152	-	17	8508
	Total (States)	15327	12451	6075	49385	32366	12187	46	0	5445	1043	2665	136990
29.	29. Andaman and Nicobar Islands	Ň	N	o	۲	σ	Ņ	0	o	o	o	0	53
30.	30. Chandigarh	18	28	-	93	11	4	0	0	4	0	0	159
31.	31. Dadra and Nagar 1 Haveli	Jar 1	4	0	N	4	o	0	0	N	o	0	13
32.	32. Daman and Diu	2 T	-	° ~	o	ო	0	0	0	0	0	0	10
33.	33. Delhi	490	797	130	100	489	105	0	0	46	0	14	2171
8	34. Lakshadweep	N	0	o	-	-	o	o	0	0	0	0	4
35.	35. Pondicherry	N	13	-	4	56	27	o	0	13	0	2	121
l	Total (UTs)	520	845	133	207	573	138	0	0	65	0	19	2500
	Total (All-India) 15847	15847	13296	6208	49592	32939	12325	46	0	5510	1043	2684	139490

Source: Crime in India

2001
during
Women
against
Committed
Crimes
of
Incidence

starred Q.No. 203									Atrociti	ies on W	omen
Total	*	16477	180	4243	5356	3989	83	5805	3393	890	1656
Dowry Proh. Act	13	551	0	179	835	13	0	0	o	°D)	e
Indecent Repre of Women Proh. Act	12	925	o	10	e	o	o	0	ð	o	o
I.T.P.A.	=	1332	0	9	29	12	28	61	21	-	۲
Sati Prevention Act	10	o	o	0	0	0	0	o	0	o	o
of Girls	6	7	o	0	83	0	0	o	o	٥	0
Sexual Harrass- ment	6	2271	Ø	4	21	161	7	111	401	4	288
Moles- tation	~	3544	78	580	562	1763	17	756	478	310	622
Cruelty by Husband and Relatives	ø	5791	Ŧ	1248	1558	840	11	3667	1513	317	50
Dowry Deaths	ŝ	420	o	59	859	70	N	67	285	10	13
Kid and Abduction	4	765	55	1070	518	171	9	857	297	105	504
Rape	e	871	33	817	888	959	12	286	398	124	169
SI. State/UT No.	2	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	10. Jammu and Kashmir
το S	_	,	N	ઌં	र्च	'n.	Ö	4	ά	o.	<u>ō</u>

Statement Correcting reply to

dated 01.03.2005 regarding a

352

353	Stati Unsi	ement tarred	Corred Q.No.	ting 203	reply	to	VA	AISAKHA	6,	1927	(Saka)		dated	01.03 Atr	.2005 ocities	regard on W	ing a om e n	354	4
4	2229	6002	5450	14549		12524	. 112	66	126	30	5357	2361	12175	24	10111	438	749	20227	
13	375	361	9	30		27	0	o	0	0	436	0	4	0	33	0	ŝ	340	
12	0	0	42	0		σ	0	o	0	0	o	-	46	o	1	o	0	e	
=	e	1356	132	15		233	4	0	0	-	24	32	68	0	5232	0	0	26	
10	o	0	o	0		0	o	0	0	0	o	0	o	0	0	0	0	0	
5	N	0	0	0		-	0	o	e	0	o	0	+-	0	14	o	o	0	
8	5	81	81	751		1120	o	o	0	o	458	47	56	14	1012	o	84	2575	
7	297	1665	1942	7063		2823	21	25	52	9	1655	372	2878	0	1773	58	103	2870	
g	484	1755	2561	2562		6090	5	4	16	o	1266	1128	5532	0	815	227	301	7365	
5	217	220	27	609		308	0	o	0	0	294	159	376	0	191	16	56	2211 .	
4	279	271	97	668		611	62	:	-	9	434	324	2165	N	607	35	126	2879	
e	567	293	562	2851		1302	20	26	52	17	190	298	1049	8	423	102	74	1958	
2	11. Jharkhand	12. Kamataka	13. Kerala	14. Madhya	Pradesh	15. Maharashtra	16. Manipur	17. Meghalaya	18. Mizoram	19. Nagaland	rissa	21. Punjab	22. Rajasthan	ikkim	24. Tamil Nadu	25. Tripura	26. Uttar Pradesh	27. Uttaranchal	
	11. J	12. K	13. K	14. N	۵.	15. N	16. N	17. N	18. N	19. N	20. Orissa	21. P	22. H	23. Sikkim	24. Ti	25. T	26. U	27. U	

Source: Crime in India

	2	e	4	S	9	7	8	6	10	11	12	13	14
	28. West Bengal	601	695	265	3859	954	48	e	0	31	0	9	6570
-	Total (States) 1	15658	13621	6734	48976	33537	9613	114	0	8656	1050	3213	141172
~ ~	29. Andamand and Nicobar Islands	e	N	o	ດ	19	-	o	o	o	0	0	34
<u> </u>	30. Chandigarh	18	50	ę	36	24	15	0	0	n	-	o	160
teat also	31. Dadra and Nagar 6 Haveli	9	N	o	4	۲	o	0	o	o	0	o	19
	32. Daman and Diu	0	ю	o	4	o	0	0	0	ю	0	0	10
_	33. Delhi	381	964	113	138	502	06	0	0	95	-	۲	2291
	34. Lakshadweep	0	0	o	o	o	0	o	0	0	0	o	o
	35. Pondicherry	Ø	n	-	ы	35	27	0	0	39	0	2	119
1 .	Total (UTs)	417	1024	117	194	587	133	0	0	140	8	0	2623
	Total (All-India) 16075	16075	14645	6851	49170	34124	9746	114	0	8796	1052	3222	143795

2002
during
Women
against
Committed
Crimes
of
Incidence

Total	14	18880	159	5092	5743	3538	76	5373	4385	838	2016
Dowry Proh. Act	13	460	0	64	611	12	0	-	ø	ß	o
Indecent Repre of Women Proh. Act	12	2403	o	e	-	o	0	4	o	o	۵
. T.P.A.	=	871	o	24	10	12	25	57	32	0	n
Sati Prevention Act	6	0	o	0	0	0	0	0	0	o	0
Importation of Girls	σ	0	o	0	38	0	0	o	0	0	0
Sexual Harrass- ment	œ	2024	N	7	9	147	9	104	1424	12	368
Moles- tation	~	3799	68	984	621	1483	18	750	454	326	785
Cruelty by Husband and Relatives	Q	7018	13	1694	1577	653	Ø	3321	1565	234	54
Deaths	2	449	0	20	927	85	2	62	256	Q	18
Abduction	4	854	38	1276	744	154	5	807	290	116	596
Наре	e	1002	38	0,16	1040	992	12	267	361	137	192
No.	2	Andhra Pradesh	Arunachai Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	10. Jammu and
rin Ž		<u>_</u> :	N	ઌં	4	ທ່	ø	۲.	æ	ດ່	õ

Statement Correcting reply to

dated 01.03.2005 regarding a

358

359			Comec Q.No. 2	ting reply 203	to		APR	NL 26,	2005			dated		2005 r iciti es			360
4	2490	6170	5829	15260	11322	170	71	154	26	4779	2295	12049	28	9798	536	15647	870
13	199	383	e	24	23	o	o	o	0	424	Ð	Q	0	125	o	288	-
12	0	o	26	0	4	o	o	o	o	o	60	54	0	S	o	o	0
=	Ċ	1388	132	4	182	9	o	0	4	24	38	55	0	3530	0	42	0
5	0	0	0	o	0	0	0	0	0	0	0	o	o	0	o	o	0
6	36	o	o	0	o	o	o	o	Q	0	0	Q	0	0	0	o	-
8	ß	100	102	783	769	o	o	0	0	188	145	44	o	1718	o	1887	97
7	411	1648	2123	7118	2686	58	23	73	-	1605	341	2730	17	1877	128	2145	145
9	588	1826	2836	3117	5353	10	o	ę	0	1167	944	5691	ო	1052	236	5679	316
S	275	233	17	674	303	o	o	0	0	248	166	399	0	243	16	1893	66
4	178	300	91	639	650	82	10	2	4	432	354	2019	N	714	48	2298	155
9	787	292	499	2891	1352	14	38	76	17	691	299	1051	Q	534	108	1415	68
R	11. Jharkhand	12. Karnataka	13. Kerala	14. Madhya Pradesh	15. Maharashtra). Manipur	17. Meghalaya	3. Mizoram	9. Nagaland	20. Orissa	21. Punjab	22. Rajasthan	23. Sikkim	24. Tamil Nadu	25. Tripura	5. Uttar Pradesh	7 Uttaranchal
-	=	^C	13	4	15	16. 1	17	18.	19.	20	21	22	23	24	26	26.	27

Statement Correcting reply to Unstarred Q.No. 203

VAISAKHA 6, 1927 (Saka)

Source: Crime in India

	2	з	4	5	9	7	80	6	10	1	12	13	14
28	28. West Bengal	759	694	273	4069	964	34	-	0	42	0	Q	6842
	Total (States)	15939	13552	6681	49027	33381	0266	76	0	6496	2508	2806	140436
3 9.	29. Andaman and Nicobar Islands	N	-	0	4	17	ы	0	o	o	o	0	27
30.	30. Chandigarh	18	47	-	56	36	28	0	0	ę	0	0	189
31.	31. Dadra and Nagar 4 Haveli	lar 4	വ	o	e	e	o	0	o	o	o	о [.]	15
32.	32. Daman and Diu	0	2	0	ę	0	0	0	o	ę	0	0	æ
33.	33. Delhi	403	893	135	135	446	128	0	0	69	0	2	2216
8	34. Lakshadweep	-	0	0	0	-	0	0	0	0	0	0	5
35.	35. Pondicherry	g	G	Ŋ	თ	59	26	0	0	27	0	ю	141
	Total (UTs)	434	954	141	210	562	185	0	0	102	0	10	2598
l	Total (All-India) 16373	16373	14506	6822	49237	33943	10155	76	0	6598	2508	2816	143034
I													

2003
during
Women
against
Committed
Crimes
ð
Incidence

aliment: Correcting n starred Q.No. 203	epty to		APRIL :	26, 20	05		date	d 01.4	03.200 Ntrociti	5 regardir es on Wo	ng`a ; men
Total	4	18382	139	5312	5900	3336	121	5735	4170	729	2164
Dowry Proh. Act	13	195	0	92	706	16	0	0	e e	4	4
Indecent Repre of Women Proh. Act	12	606	o	o	-	0	0	14	0	o	0
I.T.P.A.	=	349	0	22	o	7	25	74	57	wD	~
Sati Prevention Act	10	o	o	0	0	0	0	0	0	0	0
importation of Girls	6	Ω	o	0	37	o	o	0	0	o	0
Sexual Harrass- ment	æ	2286	o	vo	Ξ	105	7	92	1302	18	376
Moles- tation	7	4128	43	878	688	1481	19	722	344	250	875
Cruelty by Husband and Relatives	60	8167	41	1808	1880	601	24	3684	1618	221	11
Dowry Deaths	S	466	0	60	606	61	N	54	222	9 .	10
Kid and Abduction	4	931	51	1351	674	149	13	859	271	96	615
Rape	ε	946	31	1095	985	898	31	236	353	126	211
State/UT	2	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	10. Jammu and Kashmir
ы. S	-	÷	N	Ċ,	4	j.	ġ	۲.	œ	ດ່	10.

365	Stati U ns i	ement larred	Gorrei Q.No.	cting re 203	ply to	V	aisaki	HA 6,	1 927 ((Saka)		dated			regard on W		366
4	2488	5834	5653	14547	11273	137	69	147	25	4946	2375	11812	37	8888	537	12840	886
13	261	341	4	29	29	0	0	0	0	412	e	e	0	175	o	367	-
12	0	0	16	o	Ø	0	0	o	o	0	-	87	0	9	0	0	0
=	G	1361	159	33	179	0	-	o	-	Ξ	54	51	-	2839	o	47	0
9	o	o	o	0	o	0	o	o	o	0	0	o	0	0	0	o	0
თ	o	0	o	o	o	0	0	ο	-	o	0	-	0	-	o	0	0
8	2	84	68	705	682	° o	-	0	5	188	199	33	o	881	o	4970	86
7	424	1585	1947	6848	2661	44	13	88	4	1669	346	2715	25	2022	127	1098	136
9	559	1704	2930	2938	5452	4	4	ო	0	1289	987	5733	-	1555	247	2626	317
5	262	194	33	648	368	o	0	0	0	279	110	389	0	220	20	1322	63
4	262	244	102	608	626	71	10	2	e	373	295	1750	o	632	29	1499	134
e	712	321	394	2738	1268	18	40	54	14	725	380	1050	10	557	114	911	107
5	11. Jharkhand	12. Karnataka	13. Kerala	14. Madhya Pradash	15. Maharashtra	16. Manipur	17. Meghalaya	18. Mizoram	19. Nagaland	20. Orissa	21. Punjab	22. Rajasthan	23. Sikkim	24. Tamil Nadu	25. Tripura	26. Uttar Pradesh	27. Uttaranchal
-	11.	12. 4	13.	14.	15. 1	16.	17. 1	18. 1	19. 1	20.	21. 1	22.1	23. 5	24. 1	25. 1	26. (27. (

367	Statement	Corre	cting	reply	to
	Unstarred	Q.No.	203		

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60	28. West Bengal	1002	801	329	4948	1186	71	-	0	152	-	17	8508
	Total (States)	15327	12451	6075	49385	32366	12187	46	0	5445	1043	2665	136990
o o	29. Andaman and Nicobar Islands	~	N	o	2	თ	N	o	o	0	0	0	22
ö	. 30. Chandigarh	18	28	-	6	1	4	o	o	4	0	0	159
÷	31. Dadra and Nagar 1 Haveli	ar 1	4	o	N	4	o	o	0	0	o	0	13
a.	32. Daman and Diu	ŝ	-	-	0	e	0	0	Ö	0	o	0	10
m	33. Delhi	490	797	130	1211	489	105	o	o	46	o	14	3282
4	34. Lakshadweep	N	o	o	-		0	o	o	o	o	0	4
иÓ	35. Pondicherry	5	13	-	4	56	27	0	0	13	0	ະດ	121
1	Total (UTs)	520	845	133	1318	573	138	0	0	65	0	19	3611
	Total (All-India) 15847	15847	13296	6208	50703	32939	12325	46	0	5510	1043	2684	140601

Source: Crime in India

12.23 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a copy of the Indo-Tibetan Border Police, Pioneer Cadre (Group 'B' and 'C" posts) Recruitment (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No.G.S.R.177 (E) in Gazette of India dated the 16th March, 2005 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

[Placed in Library, See No.LT-1942/2005]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2005-2006.

[Placed in Library, See No.LT-1943/2005]

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) : I beg to lay on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2001-2002, along with Audited Accounts.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No.LT-1944/2005]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2002-203, along with Audited Accounts.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papersmentioned at (3) above.

[Placed in Library, See No.LT-1945/2005]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : I beg to lay on the Table a copy of the Notification No. S.O.541(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 2005 constituting the Review Committee for the purposes of the Prevention of Terrorism (Repeal) Act, 2004, issued under sub-section (5) of section 2 of the said Act.

[Placed in Library, See No.LT-1946/2005]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions of the Indian Council of Social Science Research, New Delhi, for the year 2002-2003, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.

[Placed in Library, See No.LT-1947/2005]

[Shri M.A.A. Fatmi]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No.LT-1948/2005]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2003-2004, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No.LT-1949/2005]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2002-2003.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian institute of Information Technology, Allahabad, for the year 2002-2003. together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2002-2003.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No.LT-1950/2005]

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2003-2004, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No.LT-1951/2005]

(11) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bharat Shiksha Kosh for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, See No.LT-1952/2005]

(12) A copy of the Notification No. IG/Admn.(G)/St. 4&12/2003/1838 (Hindi and English versions) published in Gazette of India dated the 4th December, 2004 making certain amendments to the Statutes 4 and 12 concerning Directors and Selection Committee respectively, of the Indira Gandhi National Open University Act, 1985 under sub-section (2) of section 40 of the said Act.

[Placed in Library, See No.LT-1953/2005]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004. together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No.LT-1954/2005]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupathi, for the year 2003-2004, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupathi, for the year 2003-2004.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No.LT-1955/2005]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2003-2004.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad Hyderabad, for the year 2003-2004.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No.LT-1956/2005]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2002-2003.
 - A copy of the Review (Hindi and English versions) by the Government of the working of the Aligharh Muslim University. Aligarh, for the year 2002-2003.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No.LT-1957/2005]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the

[Shri M.A.A. Fatmi]

working of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No.LT-1958/2005]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No.LT-1959/2005]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2002-2003.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2002-2003, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Banaras Hindu University, Varanasi, for the year 2002-2003.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No.LT-1960/2005]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2002-2003, along with Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No.LT-1961/2005]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2003-2004, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research; New Delhi, for the year 2003-2004.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No.LT-1962/2005]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2003-2004, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2003-2004.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No.LT-1963/2005]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission (Sarva Shiksha Abhiyan), Guwahati, for the year 2003-2004, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission (Sarva Shiksha Abhiyan), Guwahati, for the year 2003-2004.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No.LT-1964/2005]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): I beg to lay on the Table—

 (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2003-2004, along with Audited Accounts.

- (ii) A copy of the Revies (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Dethi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No.LT-1965/2005]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 2005-2006.

[Placed in Library, See No.LT-1966/2005]

12.24 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:---

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 17th March, 2005 adopted the following motion in regard to the Committee on Public Undertakings:---

> "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2005 and ending on the 30th April, 2006, and do proceed

to elect, in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

- I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee.
 - 1. Shrimati Ambika Soni
 - 2. Shri Ajay Maroo
 - 3. Shri Jibon Roy
 - 4. Shri Shahid Siddiqui
 - 5. Prof. Ram Deo Bhandary
 - 6. Shri Pyarimohan Mohapatra
 - 7. Shri Dinesh Trivedi'
- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 17th March, 2005 adopted the following motion in regard to the Committee on Public Accounts:---

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2005 and ending on the 30th April, 2006, and do proceed to elect, in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

 I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:---

- 1. Shri Jairam Ramesh
- 2. Shri R.K. Dhawan
- 3. Shri V. Narayanasamy
- 4. Prof. R.B.S. Varma
- 5. Shri Prasanta Chatterjee
- 6. Dr. K. Malaisamy
- 7. Shri C. Ramachandraiah"
- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 17th March, 2005 adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2005 and ending on the 30th April, 2006, and do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, ten Members from among the Members of the House to serve on the said Committee."

- I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee.
 - 1. Shri Moolchand Meena
 - 2. Shri Nandi Yellaiah
 - 3. Dr. Faguni Ram
 - 4. Shri Ram Nath Kovind
 - 5. Shri Narayan Singh Kesari

Committee

- 6. Shri Veer Singh
- 7. Shri Faquir Chand Mullana
- 8. Shri Robert Kharshiing
- 9. Shri Lalhming Liana
- 10. Shri Sharad Anantrao Joshi'

12.24% hrs.

COMMITTEE ON ESTIMATES

Seventh Report

(English)

SHRI C. KUPPUSAMI (Madras North) : Sir, I beg to present the Seventh Report (Hindi and English versions) of Estimates Committee on the Ministry of Rural Development (Department of Rural Development) - Council for Advancement of People's Action and Rural Technology (CAPART).

(Interruptions)

MR. SPEAKER : Item No. 10 - Prof. Vijay Kumar Malhotra.

Shri Naveen Jindal

(Interruptions)

12.25 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Statements

[English]

SHRI BAJU BAN RIYAN (Tripura East) : Sir, I beg to lay on the Table the Statements (Hindi and English versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in Chapter 1 of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:----

- (1) Thirty-fist Report (10th Lok Sabha) - Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes;
- (2) Ninth Report (13th Lok Sabha) - Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology including Reservation for Scheduled Castes and Scheduled Tribes in admission therein:
- (3) Twelfth Report (13th Lok Sabha) - Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Eastern Railway; and
- (4) Fourteenth Report (13th Lok Sabha) - Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Central Railway.

12.25½ hrs.

STANDING COMMITTEE ON COAL AND STEEL

Eighth to Tenth Reports

[English]

SHRI CHANDRAKANT KHAIRE (Aurangabad. Maharashtra) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2004-2005):---

(1) Eighth Report of the Standing Committee on

[Shri Chandrakant Khaire]

Coal and Steel (2004-2005) on Demands for Grants (2005-2006) of the Ministry of Coal.

- (2) Ninth Report of the Standing Committee on Coal and Steel (2004-2005) on Demands for Grants (2005-2006) of the Ministry of Mines; and
- (3) Tenth Report of the Standing Committee on Coal and Steel (2004-2005) on Demands for Grants (2005-2006) of the Ministry of Steel.

12.26 hrs.

STANDING COMMITTEE ON DEFENCE

Third and Fourth Reports

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Defence (2004-05):

- Third Report on Action Taken by Government on the recommendations contained in First Report of the Committee (14th Lok Sabha) on Demands for Grants 2004-2005 of the Ministry of Defence; and
- (2) Fourth Report on Action Taken by Government on the recommendations contained in Twentieth Report of the Committee (13th Lok Sabha) on 'Welfare of Servicemen and Ex-Servicemen'.

12.26¼ hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Sixth and Seventh Reports

[English]

SHRI NIKHIL KUMAR (Aurangabad, Bihar) : I beg to

present a copy each of the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:

- Sixth Report (14th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2005-2006; and
- (2) Seventh Report (14th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2005-2006.

12.26½ hrs.

STANDING COMMITTEE ON INDUSTRY

One Hundred Sixtleth Report

[Translation]

SHRI SWADESH CHAKRABORTY (Howrah) : Mr. Speaker, Sir, I beg to lay on the table a copy of the 16th Report (Hindi and English versions) of the standing Committee on Industry on Tax proposals affecting the various segments of industries.

12.26% hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of recommendations in the Second Report of Standing Committee on Urban Development*

[English]

MR. SPEAKER : The House shall now take up Item No.16. The hon. Minister may lay the Statement on the Table of the House.

*[Also placed in Library, See No. LT 1967/2005]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : Sir, I beg to lay the Statement on the Table of the House.

Sir, I rise to make this statement in pursuance of the direction 73A of the Hon. Speaker, Lok Sabha which reads as under:---

"The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Reports of Departmentally Related Standing Committee of Lok Sabha with regard to his Ministry."

I would like to inform or the benefit of the Hon. Members of the House that the 2nd Report of the Standing Committee of the 14th Lok Sabha on Urban Development was presented to Lok Sabha (laid in Rajya Sabha) on 23.08.2004. There were 42 recommendations made in this Report. Action Taken Notes on these recommendations were submitted by the Ministry of Urban Development to the Committee in December, 2004.

After examining the replies of the Government contained in the Action Taken Notes, the Hon. Standing Committee presented its 5th Report on Demands for Grants (2004-05) of the Ministry of Urban Development on 22nd March, 2005. The Hon. Committee in the 5th Report has divided the Action Taken Notes on the 42 recommendations contained in its 2nd Report in the following categories:—

- (i) Recommendations accepted by the Government 27
- (ii) Recommendations which the Committee would not like to pursue in view of the Government replies
- (iii) Recommendations in respect of which replies of the Government have not been accepted by the Committee

(iv) Recommendations in respect
of which final replies of the
Government are still awaited.

Mr. Speaker, Sir, I would like to inform the Hon. Members that in respect of 27 recommendations which have been accepted by the Government, further follow up action wherever necessary will be taken and intimated to the august House in due course of time. In respect of 4 recommendations which the Committee does not wish to pursue in view of the replies furnished by the Government, no further action is required to be taken by the Ministry of Urban Development.

The Hon. Committee has not accepted the replies of the Ministry of Urban Development in respect of 3 recommendations and final replies are yet to be furnished in respect of 8 recommendations. The committee has desired that replies to the recommendations contained in Chapter-V of the 5th Report should be furnished within three months (w.e.f. 23.03.05) and final replies to the recommendations contained in Chapter-I of the 5th Report by 10th September, 2005. I wish to assure the House that these replies will be furnished by the Ministry of Urban Development by the stipulated dates.

12.27 hrs.

 Status of implementation of recommendations on the Sixty-Sixth Report of Standing Committee on Commerce and Industry*

MR. SPEAKER : Shri Elangovan, you may also lay the Statement on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): Yes, Sir. I beg to lay this Statement on the Table of the House.

I am making this Statement on the status of implementation of recommendations contained in the

3

4

APRIL 26, 2005

[Shri E.V.K.S. Elangovan]

Sixty-sixth Report of Parliamentary Standing Committee on Commerce on the direction of the Hon. Speaker, Lok Sabha, in pursuance of the provisions of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin – Part II dated September 1, 2004.

The Standing Committee on Commerce examined the demands for Grants of the Ministry of Commerce and Industry, Department of Industrial Policy and Promotion for the year 2004-05 and presented their Sixty-sixth Report in this regard to the Rajya Sabha on the 18 August, 2004 and the same was laid in the Lok Sabha on 18th August, 2004. The report contains twenty recommendations. The recommendations of the said Committee mainly relate to increasing allocations at the RE 2004-05 stage for Indian Leather Development Programme and Growth Centres; timely approval of the major Plan programme of Technology Upgradation and Indian Leather Development Programme; early decision on the fate of Tariff Commission; close interfacing of Central Manufacturing Technology Institute (CMTI) with industry and specialized institutions like CSIR and Technology Information Forecasting and Assessment Council (TIFAC) for R&D activities; complete utilization of funds by Indian Rubber Manufacturers Research Association (IRMRA): increased allocation of funds to National Institute of Design (NID), National Productivity Council (NPC), Development Council for Cement Industry and Transport subsidy; full support for speedy modernisation and strengthening of Patent & Trade Mark Offices and stengthening of Trade Mark Registry; effective utilization of funds by Quality Council of India (QCI); in-built mechanism for timely utilization of funds by National Council for Cement and Building Materials (NCCBM): to collaborate with National Environmental Engineering Research Institute, Nagpur for development of environmental friendly fire works; implementation and monitoring of Industrial Infrastructure Upgradation Scheme; early clearance of scheme on technology modernization and proper planning of schemes;

have been considered in the Department of Industrial Policy & Promotion. The action as recommended by the Committee has either already been taken or has been intiated. The Action Taken Replies on these recommendations have also been sent to the Committee.

12.27% hrs.

MOTION RE: ELEVENTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : I beg to move:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 25th April, 2005."

MR. SPEAKER : The question is:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 25th April, 2005."

The motion was adopted

12.271/2 hrs.

MATTERS UNDER RULE 377*

[English]

MR. SPEAKER : Matters under Rule 377 may be treated as laid.

(i) Need to set up a Bench of Supreme Court in Chennal, Tamil Nadu

SHRI N.S.V. CHITTHAN (Dindigul) : Sir, Article 124 of the Constitution enumerates the establishment and

*Treated as laid on the Table.

All the twenty recommendations of the Committee

Matters Under

constitution of Supreme Court of India. Article 130 of the Constitution of India enumerates that the Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may with the approval of the President from time to time appoint. There are 28 States and 7 U.T.s in the nation with the Supreme Court of India at Delhi. The Supreme Court of India is situated at Delhi, which is north corner of the nation. There are southern States like Tamil Nadu, Kerala, Karnataka and Andhra Pradesh, which are in extreme South. The people of these States face much difficulties to approach the Hon'ble Supreme Court and the cost of the expenses like travelling, boarding and lodging apart from the litigation expenses are very high. There are more than 5000 cases pending at the stage of final disposal and every year about 12,000 cases are filed. If the separate bench is formed, the burden of the Hon'ble Supreme Court would be lessened due to the shifting the case to the proposed Bench. If the bulk of cases remain pending for long years, there will be denaial of justice. In other way, if the justice is delayed, the justice is denied. In order to avoid the denaial of timely justice to the litigant, the timely disposal is must and mandatory. If a Bench of Hon'ble Supreme Court is set up at Chennai, there would not be any harm to the Northern States having jurisdiction at Delhi and it will be easier for the judicial process of the poor and the needy, in south who need early justice and remedy.

I urge upon the Union Government to take needy steps for constituting a Bench of the Hon'ble Supreme Court at Chennai.

(ii) Need to issue directives to the Government of Gujarat to spend proportionate share of royalty received from ONGC on rural development and potable water schemes in Mehsana Parliamentary constituency, Gujarat.

[Translation]

SHRI JIVABHAI AMBALAL PATEL (Mehsana) : Mr. Speaker, Sir, there are 1208 oil wells of ONGC in my Parliamentary constituency, Mehsana from which crores of rupees of oil and gas is produced. Gujarat Government receives Rs.300 crores of royalty in exchange of that but the farmers of Mehasana are getting no benefits of this royalty. On the other side the ground water level has gone down by one thousand feet, due to which the farmers are not getting any water for irrigation for their fields and the cattle are dying for want of water. With the mixing of oil into water from oil wells the water over here has got contaminated with flouride due to which the poor farmers are falling ill every day by drinking the flouride contaminated water. The land is becoming barren due to the shortage of water and the farmers are running out of their source of income. The farmers here are very upset with all these causes.

Through the House I would urge the Union Government that it should issue instructions to the State Government of Gujarat that a share of royalty received per well by the Government from ONGC should be made available for rural development and for providing pure drinking water in Mehsana.

(ii) Need to shift the existing cament factories located in Amreli Parliamentary Constituency in Gujarat to some other place with a view to checking environmental pollution in the area.

SHRI V.K. THUMMAR : Mr. Speaker, Sir, there are two cement factories in my parliamentary constituency Amreli. which dump their wastes on the lands of farmers causing barrenness of cultivable land and the dust emitted by both these factories is adversely affecting the health of people living in nearby areas. I have written a number of letters in this regard to hon'ble Minister of Environment and Forest but so far nothing has been done to check the pollution caused by these factories. Although both the cement factories have been loading 25 thousand tonnes of goods in trucks whereas according to rule they can only load 15 thousand tonnes on trucks. This has damaged all the roads in this area. Both these factories are causing extensive

[Shri V.K. Thummar]

damage to the Giri Forest area. In view of all these reasons it has become necessary to shift both these factories to some other place in the benefit of farmers and to save the forest region.

Through the House I urge upon the Union Government that the both these cement factories be shifted elsewhere, so that the environment there could be protected from pollution.

(iv) Need to revive Sindri Fertilizer Plant in Jharkhand

SHRI CHANDRA SHEKHAR DUBEY (Dhanbad) : Mr. Speaker, Sir, while drawing the attention of Minister of Fertilizers I would like to say that Jharkhand situated Sindri Fertilizer Plant was started during the regime of Jawahar Lal Nehru Government which was closed down by the Government in the past. However, of late, an expert Committee of P.F.D. was constituted to submit detailed inquiry report to assess the feasibility of revival of the Sindri Plant. P.F.D. had submitted its proposal in this regard to the Ministry last year but no action has been taken in this regard leading to resentment amongst lakhs of persons who are dependent upon the Sindri Plant.

Therefore, through you, I would like to demand the Union Government that immediate action should be taken to reopen the Sindri Plant on the basis of the report submitted by the P.F.D. in this regard.

(v) Need to bring a legislation banning consumption of tobacco and its products in the country

[English]

SHRI S.K. KHARVENTHAN (Palani) : Sir, I wish to bring to your kind notice regarding the increased tobacco consumption by our youth and also by children. Tobacco, as you are aware, containes many harmful substances, one of which is ammonia and tobacco which is available in many forms in the market viz., gutkha, pan masalas, etc. Gutkha is available in every nook and corner of the country in attractively packed pouches.

In a survey report, it has been stated that four million children below the age of 15 years use tobacco regularly and some of them consume 5 to 15 pockets of gutkha every day. This will lead to mouth cancer in the long run.

Many of the States have already banned tobacco and its products. However, it is another matter that tobacco products are consumed in those States also illegally. But in majority of the States it is not banned and is freely available even for children.

I request the Hon'ble Minister of Health & Family Welfare to prevail upon the Government and to bring a legislation to ban tobacco and its products immediately from the whole of the besides its proper implmentation.

(vi) Need for expeditious upgradation of Mangalore Airport, Karnataka

SHRIMATI MANORMA MADHAVRAJ (Udupi) : Sir, the expansion and upgradation of Bajpe (Mangalore) airport has been pending due to inadequate allocation of funds.

Serving a vast hinterland of pilgrim centres (Temples) beach and tourist resorts, technical/medical education centres and a trading centre with a flourishing export/ import harbour at Mangalore, the Bajpe airport has the potential to generate enormous air traffic revenue both domestic and overseas. A large number of people from this area are working in the Gulf and also undertake Haj Pilgrimage every: year.

In the adjoining State of Kerala all the three airports have been upgraded as International airports with AIR INDIA EXPRESS launching their low-budget flights to Gulf from Kozhikode and Kochi. Additional land for expanding the runway to receive wide-bodied aircrafts (AIRBUS) has already been acquired by the State authorities and handed over to AAI. Mangalore is presently connected Mumbai only thorough Alliance Airlines flights which do not have the capacity to cater to full seat demands. I urge the Centre to take up this project on top priority basis.

[Translation]

(vii) Need to take steps to encourage cultivation of Jatropha Plants in the country

SHRI BHANWAR SINGH DANGAWAS (Nagpur) : Mr. Speaker, Sir, with you leave I would like to bring to the notice of the House and the government that a herb called Jatropha (Ratanjot) is found all across the country. The reasons for it being the most talked about herb at present is that by mixing a small amount of oil extracted from its seeds into diesel, it can be used for running engines and it is contributing largely towards meeting the shortage of petroleum products around the world.

Besides, medicinal use, it is also used for making soap, lubricant, candle, high level warnish and as a source of energy by mixing it with dye diesel. The cake of its seeds also has many commercial uses. The Jatrophin constituent found in it is used for preparing medicines for curing diseases like cancer, ringworm, eczema, infections, arthritis, paralysis, etc. diseases.

I would urge upon the Union Government to provide special financial assistance to farmers for the plantation of herb Jatropha (Ratanjot)

(viii) Need to address related pending issues in the direction of promoting tourism in Rajasthan

[English]

SHRI DUSHYANT SINGH (Jhalawar) : Sir, Rajasthan, the land of forts and palaces, its vibrant culture, rich heritage, its desert and overall destination for the tourists. It attracts more than 20% of the total tourist arrival in the country as it provides a wide variety of activities to tourists. The immediate attention of the Central Government is necessary to provide the basic infrastructure in the State for the further flow of tourist, particularly the foreign tourists in order to get additional foreign exchange to the national exchequer. Besides, the increase in the flow of tourists will provide both direct and indirect employment to the local people.

I, therefore, urge upon the Government of India to implement the pending issues which are connected to the promotion of tourism like upgradation of Jaipur Airport to an international airport, better air connectivity to and from various airports in Rajasthan, development of International Golf Course at Jaipur and to provide adequate Central assistance to Elephant village Amer. Besides, I demand that rail connectivity may be provided to all the places of tourist interest in Rajasthan without further delay.

(ix) Need to have a separate network for retail distribution of white kerosene under parallel Marketing Scheme

SHRIMATI JAYABEN B. THAKKAR (Vadodara) : Sir, The Government of India has announced a new policy under which oil companies are authorised to import white kerosene under Parallel Marketing Scheme. The loopholes in the new scheme would be (1) the common network may facilitate diversion of blue kerosene to industrial/commercial users, (2) deprive the benefit of ration card holders (3) during inspection, the enforcement authority will have an embarrassing position as during transportation of kerosene of PDS to commercial/industrial users, the document of white kerosene are likely to be manipulated (4) the present kerosene (Restriction of use and fixation of ceiling price) Amendment order 1998 will not be effective tool to eradicate such irregularity.

I would urge the Union Government to consider separate network for retail distribution of white kerosene under Parallel Marketing Scheme.

(x) Need to provide funds for implementation of Swajal Dhara Yojana in Madhya Pradesh

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Speaker, Sir, under the Swajal Dhara Yojana, a large

[Dr. Laxminarayan Pandey]

number of Village Panchayats of various districts of the country have deposited their share of contribution and at some places it has been more than three years since the said amount was deposited by the said bodies but the scheme is not being implemented because the Centre is not releasing the remaining amount which is causing severe drinking water shortage in the country. There are a number of villages in these districts which are facing acute water shortage since long. There are a large number of tribals or Scheduled Caste/Scheduled tribes which are living in the hilly region.

In certain districts of Madhya Pradesh namely Mandsaur, Neemach, Ratlam and Ujjain, the water level is continuously going down which is not only causing problem for the farmers but it is also causing acute crisis of drinking water for the common people. Summer season has begun and the temperature level is rising rapidly. Under such circumstances I would like to demand from the hon'ble Minister of Rural Development that funds, for which State administration have made recommendation and fixed priority, should be released immediately so that the citizens do not have to face problem of drinking water and the drinking water crises could be overcome well in time.

(xi) Need to initiate measures for de-silting of shipping channel in Haldia Dock Complex

[English]

SHRI LAKSHMAN SETH (Tamluk) : Sir, Haldia Dock Complex a subsidiary of Kolkata Port is facing serious problem due to deterioration of draft in shipping channel following deposit of huge silt. Kolkata Port Trust has prepared a revised River Regulatory Scheme in Consultation with National Institute of Ocean Technology for capital dredging. Ministry of Shipping has not yet accorded its approval. Mention should be made that Dredging Corporation of India which is engaged by the Government of India for maintenance dredging disposes dredged soils in river causing re-circulation of the same in channel. As sequence of it, no tangible result is being achieved. So disposal of soil on shore is felt highly necessary.

I request the Hon'ble Prime Minister and Minister of Shipping to take following measures for redressal of the problems as note above.

- (1) Approval of revised River regulatory scheme submitted by Kolkota Port Trust.
- (2) Approval of proposal of land acquisition made by Kolkata Port Trust for shore disposal of dredged soils.
- (3) Installation of SBM at Sandhead.
- (4) Coal transloading at sandhead or at anchorage of Kanika Island north of Dhamra 40 km off Sandhead.

(xii) Need for introduction of DMU train services between Madurai and adjoining towns in Tamii Nadu

SHRI P. MOHAN (Madurai) : Madurai is the second big city in Tamil Nadu next to Chennai. This is the District Headquarters and an ancient tourist centre. That apart, many small scale industrial units are also functioning here.

For all the day-to-day needs of the people of Madurai, essential commodities such as vegetables, grains, fruits, milk, oil, fast food items etc., are being brought from towns situated around Madurai.

Many vendors and office goers are commuting daily between Madurai-Dindigul; Madurai-Rajapalayam, Madurai-Kovilpatti, Madurai-Manamadurai, and Madurai-Bodinaickanur with season tickets.

For their regular trips which are mostly during the day time, the present train services and their frequency to these places are quite inadequate. Therefore, Diesel Multiple Unit (DMU) trains otherwise called Push Pull Train Service from Madurai to Dindigul, Rajapalayam, Kovilpatti, Manamadurai and Bodinaickanur may please be introduced.

I request early introduction of DMU service as suggested.

(xiii) Need to implement Integrated Disease Monitoring Project in U.P.

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Speaker, Sir, in the first phase of the integrated Disease Monitoring Project, the Central Ministry of Health and Family Welfare has decided to cover nine states thereunder. These states are Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Maharashtra, Madhya Pradesh, Himachal Pradesh, Uttaranchal and Mizoram. However, the said project is not being implemented in BIMARU states like Uttar Pradesh, Bihar, Rajasthan and Orissa where condition of health service is very bad.

The Union Cabinet has recently approved the integrated Disease Monitoring Project. While announcing the decision to implement the said project in 9 states, the Government said that a provision of Rs. 408 crore has been made in the Budget. A provision of Rs. 103 crore has been made in the Budget for those states where the said scheme is being implemented. Giving justification for not implementing the said project in Uttar Pradesh, the Government have stated that there is lack of basic infrastructure of medical services in the state and so the said project will be implemented in the state in the third phase and that will take nearly one year. However, the Central Government could not clarify as to how health services in this state will be improved in one year.

The states like Uttar Pradesh where the density of population is high in comparison to other states and are also infested with diseases, are deprived of this health scheme. The Government should also implement the said health project on priority basis in Uttar Pradesh at the earliest.

(xiv) Need to construct a bridge on Bhuthi-Balan river at Lokha – Narhiya section of National Highway No. 104 in Bihar

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Speaker, Sir, the bridge on Bhuthi-Balan river at Lokha – Narhiya section of the National Highway No. 104 in Bihar has not yet been constructed. It is on account of the absence of bridge on the said river that every year during flood several people are drowned while crossing the river. During the rainy season traffic on this section of the highway remain paralysed and the area on the east side of the river, having 2 lakh population, remains cut off from the district headquarters Madhubani. I would like that the Government should take positive step in public interest for the restoration of transport facility in rural backward areas by way of constructing bridge on Bhuthi-Balan river at Lokha-Narhiya section of National Highway No.104.

(xv) Need to provide ownership right to the Tribals living in Forest area of Mirzapur district of U.P.

SHRI NARENDRA KUMAR KUSHAWAHA (Mirzapur): Mr. Speaker, Sir, Mirzapur district of Uttar Prades is predominantly inhabited by tribal population. Even today tribal people do not have their own land for living. The land on which they are living is the land of the forest department. The Central Government should give ownership right of the said land to the tribal people at the earliest. The forest should be converted into residential area and the ownership right of the land should be provided to the tribal people.

(xvi) Need to streamline the functioning of cooperative societies in Tamii Nadu

[English]

SHRI D. VENUGOPAL (Tiruppattur) : Sir, Agricultural Cooperative Societies and Weavers' Cooperative Societies found all over the country specially in Tamil Nadu are in such a position that they need to be rejuvenated. As part of measures to cotlect back the loan, authorities report to

[Shri D. Venugopal]

seizure of household goods which needs to be stopped. New loans are announced and claimed to have been disbursed but are adjusted against the pending loans thereby denying new help to agriculture and weaving activities and this trend needs to be altered. Only when cooperative societies function efficiently, pragmatic loan waiver would be possible increasing productivity while augmenting turnover, receipts and profit margins. To streamline the functioning of cooperative societies timely formal election are a must. Cooperative, the mass movement must not be undermined and left languishing by leaving it entirely in the hands of officials to be run by them for quite long. The mal-administration, partisan political interventions, mishandling of programmes and financial management of certain State Governments must not eat in to the vitals of cooperative movements which can lead to rural development and prosperity of poor labour class. I urge upon the Union Government to provide Constitutional safeguard to cooperative bodies too for holding timely elections as available to the Panchayati Raj Institutions - and to rejuvenate the cooperative movement.

(xvii) Need to rescind the order for recovery of bonus from the workers of NTC Mill in Coimbatore, Sivagangai and Ramanathapuram districts in Tamil Nadu

SHRI M. APPADURAI (Tenkasi) : Sir, Coimbatore Spinning and Weaving Mills, Coimbatore Murugan Mills, Cambodia Mills, Sir Ranga Vilas Ginning Spinning & Weaving Mills in Coimbatore district, Kailswarar Mills, 'B' unit of Kalayar Kovil in Sivagangai District, Pioneer Spinners of Kamuthakudi in Ramanathapuram district are the 8 NTC mills in Tamil Nadu. About 5000 employees are working in these units. They have several grievances including non-issuance of bonus to them. Citing Bonus Act which do not allow Bonus for those who are getting more than Rs. 3500 per mensem, these spinning mills workers are denied bonus. Region-wise, industry-wise and tradewise agreements must be applicable to both private sector and public sector workers. But, bonus that was disbursed till date from 1996-97 is sought to be recovered ignoring the agreement that it will be settled only after negotiations. In an uniform manner the already given bonus amount are recovered to the tune of Rs. 15000/- to 35000/- from gratuity amount and compensation amount given to workers either they they retire or resign from such mills. I urge upon the Union Government to render justice to these hapless workers from NTC mills in Tamil Nadu and stop recovery from retirement benefits like gratuity and compensation on relinguishing service.

(xviii) Need to include 'Kurmi' caste of Jharkhand in the list of Scheduled Tribes

[Translation]

SHRI SUNIL KUMAR MAHATO (Jamshedpur) : Mr. Speaker, Sir, Jharkhand Government has sent proposal regarding inclusion of Kurmi caste of Jharkhand in the list of Scheduled Tribes and it is still pending with the Central Government. The socio-economic condition of Kurmi caste residing in Jharkhand is very much akin to the tribal population and they are very much backward. So it is extremely essential to include them in Scheduled Tribe lists for their development.

So, through the House, I urge upon the Government to clear the proposal regarding the inclusion of Kurmi caste of Jharkhand state in the list of Scheduled tribes at the earliest.

(xix) Need to solve the emergent problems on account of abolition of contract labour at FCI depot, West Hill, Kerala

[English]

SHRI M.P. VEERENDRA KUMAR (Calicut) Sir, employment of contract labour at Food Corporation of India's depot located in Kerala was abolished in 2001 in pursuance of Government of India's order. However, these orders were not implemented in the case of FCI Depots located a West Hill, Mavelikkara and Chalakkudi. The work at Food Corporation's supply Depot, West Hills was carried out by the Labour Contract Cooperative Society. However, the Ministry of Labour continued to press for abolition of contract labour at these depots. In view of it, Kozhikode Food Corporation Labour Contract Cooperative Society, which had been carrying out the work at West Hills, decided not to get their licence renewed further. Though, the society have started functioning temporarily for the time being. D.P. System has not been introduced there as yet. Because of it, the FSD at West Hill is in utter chaos.

I, therefore, draw the attention of the Government to the grave situation prevailing there because of this confusion and urge the intervention of the Hon'ble Food Minister.

(xx) Need to declare Sunderbans Waterways in West Bengal as National Waterways

SHRI SANAT KUMAR MANDAL (Joynagar) : Sir, Sunderbans in West Bengal is the largest delta in Asia with an all-season river stretch of 222 kms. These rivers can be used for navigation. However, they remained unutilised so far. There was a proposal has already been cleared but it is awaiting clearance by the Environment and Forests Ministry.

Sunderbans is one of the most industrially backward and poverty stricken areas of our country. If the perennial rivers of Sunderbans are utilised for navigation, it would provide employment opportunities to the local people including fishermen. This would also help in the socioeconomic development of the area.

I would, therefore, urge upon the Government to take early steps for declaring Sunderbans Waterways as National Waterways.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet at 2.00 p.m.

12.28 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock. 14.00 hrs.

The Lok Sabha reassembled at fourteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

[Translation]

MR. DEPUTY-SPEAKER : Shri Advaniji intends to say something.

SHRI L.K. ADVANI (Gandhinagar) : Mr. Deputy Speaker, Sir, today in the morning while speaking on behalf of NDA, our senior leader hon'ble Vajpayee ji supported the view of the hon'ble Speaker that the House should run smoothly. However, he suggested two things for the proper funtioning of the House. He stated that objections are raised to those statements that are not required to be made in the House. Therefore, such statement should not be made in the House. The statement that was given yesterday in the House by the hon'ble Minister of Railways should have been confined to that fatal accident only. However, if one goes through the statement one may find that there is one full paragraph that has nothing to do with the accident. That is why he said that it was highly improper to give politically motivaled statement. So, he demanded that the statement should be withdrawn or at least that particular portion of the statement should be removed. I have that statement which is completely wrong. When hon'ble Vajpayee ji went through that statement in the morning he said that that was not a statement. The Minister had used such words in his statement that I would not like to repeat here. So hon'ble Vajpayee ji demanded that that statement should be withdrawn. In reply to the demand of the hon'ble Vajpayee ji the hon'ble minister of Railways said that he would not withdrawn statement in any case.

[English]

I stand by the statement that I have made.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : He is absolutely right in saying.

SHRI L.K. ADVANI : He can say, he has right.

[English]

MR. DEPUTY-SPEAKER : Please do not disturb. I want to run the House.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : I should also be given an opportunity to express my views.

SHRI L.K. ADVANI : I am not addressing him. I would like to submit to the Government as one senior Minister and other Ministers are sitting here. With such difficulties the state has get rid of the leader who destroyed the state for his politics...(Interruptions)

SHRI RAM KRIPAL YADAV (Patna) : What happened in Gujarat? They have destroyed the whole country... (Interruptions)

MR. DEPUTY-SPEAKER : Hon'ble Advani ji is speaking, you please sit down.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please sit down.

[Translation]

SHRI SUNIL KUMAR MAHATO (Jamshedpur) : He does not want to listen about Gujarat....(Interruptions) They have destroyed Gujarat...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please sit down.

SHRI TARIT BARAN TOPDAR (Barrackpore) : Sir, I am on a point of order....(Interruptions) MR. DEPUTY-SPEAKER : There is no point of order.

(Interruptions)

MR. DEPUTY-SPEAKER : Nothing would go on record except the speech of Shri Advani.

[Translation]

MR. DEPUTY-SPEAKER : Your speech is not going on record.

(Interruptions)*

SHRI RAM KRIPAL YADAV : Mr. Deputy-Speaker Sir, now many times the discussion will be held on the same subject?

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please take your seat.

(Interruptions)

SHRI TARIT BARAN TOPDAR : Sir, irrelevent things are being raised...(Interruptions) I want your ruling on this... (Interruptions)

MR. DEPUTY-SPEAKER : This is not a point of order. I have given permission to Shri Advani.

(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seat.

(Interruptions)

SHRI TARIT BARAN TOPDAR : Sir, he is referring to irrelevant issues...(Interruptions)

MR. DEPUTY-SPEAKER : Nothing will go on record except the speech of Shri Advani.

(Interruptions)*

*Not recorded.

14.09 hrs.

COMMITTEE ON PUBLIC ACCOUNTS

Twelfth Report

[English]

SHRI NAVEEN JINDAL (Kurukshetra) : Sir, I beg to present the Twelfth Report (Hindi and English versions) of the Public Account Committee on Allotment of Land to Private Hospitals and Dispensaries by Delhi Development Authority.

(Interruptions)

14.10 hrs.

(At this stage, Shri Sushil Kumar Modi and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 3.30 p.m.

14.10 hrs.

The Lok Sabha then adjourned till Thirty minutes past Fifteen of the Clock.

15.30 hrs.

The Lok Sabha reassembled of Thirty minutes past fifteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

[Translation]

SHRI L.K. ADVANI (Gandhinagar) : Mr. Deputy-Speaker, Sir, I was going to conclude my speech in the morning and I had submitted that the Chairman of the NDA, Shri Atal Bihari Vajpayee had drawn the attention of the House to the two issues....(Interruptions) SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Deputy-Speaker, Sir, I would like to submit only this that... (Interruptions)

MR. DEPUTY-SPEAKER : Shri Advani ji is to speak only for two minutes.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Except Shri L.K. Advani's speech nothing will go on record.

(Interruptions)*

15.32 hrs.

(At this stage Shri M.K. Annasaheb Patil and some other hon. Members came and stood on the floor near the Table)

(Interruptions)

MR. DEPUTY-SPEAKER : Nothing is going on record.

(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing is going on record.

(Interruptions)*

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 4.15 p.m.

15.35 hrs.

The Lok Sabha then adjourned till fifteen minutes past sixteen of the Clock.

16.15 hrs.

The Lok Sabha re-assembled at Fifteen minutes past Sixteen of the Clock

[MR. SPEAKER in the Chair]

(Interruptions)

*Not recorded.

MR. SPEAKER : Hon. Members, please give me one minute. Please take your seats.

(Interruptions)

MR. SPEAKER : Tomorrow I propose to have the Guillotine at 7.00 p.m. if you all agree.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Mr. Speaker, Sir, today when you were not in the House and Mr. Deputy Speaker was in the chair Hon'ble Advani ji was speaking but he was not allowed to speak...(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : 1 would like to raise a point of order....(Interruptions)

MR. SPEAKER : Let me listen. I will also listen you. I am making efforts. You please help me.

(Interruptions)

[English]

MR. SPEAKER : Please help me to control the House. I am asking them to sit down. Please cooperate.

(Interruptions)

[Translation]

MR. SPEAKER : Please sit down. Let me listen. You will also be given opportunity to speak.

(Interruptions)

[English]

MR. SPEAKER : I do not know anything.

[Translation]

You please sit down.

(Interruptions)

[English]

MR. SPEAKER : You have to sit down.

(Interruptions)

MR. SPEAKER : You have to sit down.

(Interruptions)

[Translation]

MR. SPEAKER : What is this? I am requesting you all to sit down.

(Interruptions)

[English]

MR. SPEAKER : When 'the Speaker allows some hon. Member to speak, please understand that he has my permission. When you disturb him, then you are dishonouring the Chair. I will try to get the views from all sides, one-by-one. Why do you not wait?

(Interruptions)

[Translation]

MR. SPEAKER : You are again speaking. This is a bad habit.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir. when the leader of opposition Advani ji was speaking, he was interrupted and was not allowed to speak... (Interruptions)

[English]

This is highly objectionable.

[Translation]

The House can not be run like this (Interruptions)

[English]

MR. SPEAKER : Do you want to say anything?

(Interruptions)

MR. SPEAKER : Why do you not listen to the hon. Leader of the Opposition?

(Interruptions)

[Translation]

MR. SPEAKER : I am trying.

(Interruptions)

[English]

MR. SPEAKER : I am trying to control. I cannot drive them away.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : They have not listened to the hon. Leader of the Opposition...(Interruptions)

16.18 hrs.

(At this stage, Shri Sushil Kumar Modi and some other hon. Members came and stood on the floor near the Table)

(Interruptions)

MR. SPEAKER : Please go back to your seats.

(Interruptions)

MR. SPEAKER : I am trying to control. I am asking them to sit down.

(Interruptions)

[Translation]

MR. SPEAKER : How can I control if the members will rise. I am forbiding them. What are you talking?

(Interruptions)

[English]

MR. SPEAKER : Young man, you should go there. Do not spoil yourself. Please go to your seat.

(Interruptions)

16.19 hrs.

(At this stage, Shri Sushil Kumar Modi and some other hon. Members went back to their seats.

(Interruptions)

MR. SPEAKER : This is not fair.

(Interruptions)

[Translation]

MR. SPEAKER : You please listen. Today I gave opportunity to Vajpayee ji to speak.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : What type of system it is that they will not allow the leader of opposition to speak....(Interruptions)

[English]

MR. SPEAKER : Allow Shrimati Sumitra Mahajan to come and control. Let her come and control this. If you feel that I am not trying to do my duties property, she is on the Panel of Chairman, would you mind letting her come and control this? They have not allowed you to function.

(Interruptions)

[Translation]

SHRI SUSHIL KUMAR MODI (Bhagalpur) : If they behave like this then the House can not run...(Interruptions)

MR. SPEAKER : What are you talking?

(Interruptions)

PROF. VLJAY KUMAR MALHOTRA : You are telling the Member of my party that he is in the panel of Chairman. By the way their Members are also in the panel... (Interruptions)

[English]

MR. SPEAKER : I am asking them to sit down.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : The Cabinet Ministers of the ruling party also rise. Today in the morning the Cabinet Ministers were also interrupting the House... (Interruptions) The Cabinet Ministers behave like this and you are talking about the panel of Chairman ...(Interruptions)

[English]

MR. SPEAKER : I am trying to request them. But nobody is listening to me. Probably they will listen if somebody more competent than me comes here.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Cabinet Ministers were inciting people to come to the Well...(Interruptions)

MR. SPEAKER : I am asking them repeatedly to sit down and you are inputing something to me. This is very unfair.

(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA : It is unfair... (Interruptions)

MR. SPEAKER : What unfair have I done? How can I stop them from here if they rise.

(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : It is very bad. You did not ask the Cabinet Ministers when the Members of their party were entering into the well...(Interruptions) I did not say. Did never say, what are you talking... (Interruptions)

[English]

MR. SPEAKER : I said, if I am not able to control the House, a competent Member from the Panel of Chairman may come and control. I have not made any reflection on anybody. I am asking them to sit down and do listen to the Chair. Who listens to the Chair these days? When you speak, they object and when they speak, you object.

[Translation]

I have spoken only this. What can I do from here.

(Interruptions)

[English]

MR. SPEAKER : I am appealing to all of you. In the morning, I was happy that Shri Vajpayeeji was here. All of you know that. I repuested the Members and I saw to it that Shri Vajpayee had his full say. He made his submission. After the recess, the hon. Leader of Opposition wanted to speak, but he could not speak and the House was adjourned. I am requesting them to keep quiet so that he can speak. Now, I call hon. Leader of Opposition to speak please.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir. how can they speak like this? How can they reopen the matter and the related statement have been disposed off? At that time when he was on leg you had called Shri Prabhunath Singh. If it is reopened then that proceeding will be reopened. How the earlier proceeding can be reopened....(Interruptions)

[English]

MR. SPEAKER : Afterwards. I will listen to you. I will give you opportunity,

(Interruptions)

MR. SPEAKER : I will call you later on after he speaks.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir, I have a point of order.

MR. SPEAKER : What is your point of order. There is no business here.

SHRI DEVENDRA PRASAD YADAV : In special situation you had given time to the leader of NDA, Shri Atal Bihari Vajpayee to speak. We obeyed your order... (Interruptions)

MR. SPEAKER : You please sit down.

(Interruptions)

[English]

MR. SPEAKER : I have allowed him. I have also allowed him. Why are you saying that? I am requesting them so that they can speak afterwards. I have allowed him already.

(Interruptions)

SHRI L.K. ADVANI : Have you allowed him or me?

MR. SPEAKER : I have allowed you not him. But who listens?

(Interruptions)

MR. SPEAKER : Nothing will be records except Shri L.K. Advani's submission.

(Interruptions)*

[Translation]

SHRI DEVENDRA PRASAD YADAV : My submission is only this that the discussion cannot be held on the statement made by hon'ble Minister of Railways. This is rule...(Interruptions)

MR. SPEAKER : Nobody listens. You please sit down.

(Interruptions)

MR. SPEAKER : What do you want to say. Am I not making effort.

(Interruptions)

(English)

MR. SPEAKER : May I once again request you?

(Interruptions)

[Translation]

MR. SPEAKER : You call me incompetent.

[English]

I am incompetent, get some competent Chairperson here.

[Translation]

You please come here and resume the Chair. Nobody listens to me. Do you listen me?

SHRI RAMDAS ATHAWALE (Pandharpur) : They are hurling allegations against you.

*Not recorded.

MR. SPEAKER : I rebuke them more.

(Interruptions)

[English]

MR. SPEAKER : Shri D.P. Yadav, I will give you an opportunity.

[Translation]

SHRI DEVENDRA PRASAD YADAV : We will accept your ruling However I have a point of order... (Interruptions)

[English]

MR. SPEAKER : Nothing will be recorded.

(Interruptions)*

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir, I have a point of order under Rule 56...(Interruptions) Mr. Speaker, Sir, I rise to raise a point of order. First of all please listen my point of order. Thereafter whatever ruling you will give will be acceptable...(Interruptions) Mr. Speaker, Sir, I am on a point of order. First of all please listen to me...(Interrutions) Mr. Speaker, Sir, the House can not run like this. The House will run according to the Rules. ...(Interruptions) [English]

16.26 hrs.

(At this stage Shri Sushil Kumar Modi and some other hon. Member come and stood on the floor near the Table)

(Interruptions)

MR. SPEAKER : I am extremely sorry; I am requesting all the hon. Members here to please cooperate with the Chair. It is a vital financial business to be conducted. I have already allowed full statement to be made by hon. Vajpayeeji. I am requesting the Ruling party also and their supporters to please let the House run. I am very sorry that in spite of my earnest request, if the hon. Members have come to the well, this is most unfortunate. I strongly condemn the behaviour, what is taking place in this House.

(Interruptions)

MR. SPEAKER : The House stands adjourned till 11 a.m. tomorrow.

16.27 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 27, 2005/ Vaisakha 7, 1927 (Saka)

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